

C O N T E N T S

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Dr. Kalraj Mishra

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Tuesday, August 7, 2018/Shravana 16, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

...(व्यवधान)

माननीय अध्यक्ष : अबिच्युरी करूं या नहीं? अबिच्युरी करने दीजिए।

...(व्यवधान)

माननीय अध्यक्ष : बैठ जाइए।

...(व्यवधान)

11 01hrs

OBITUARY REFERENCE

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे पांचवीं लोकसभा में राजस्थान के जोधपुर संसदीय निर्वाचन क्षेत्र से सदस्य, श्रीमती कृष्णा कुमारी के दुःखद निधन के बारे में सभा को सूचित करना है।

श्रीमती कृष्णा कुमारी एक अत्यन्त लोकप्रिय, दूरदर्शी और समर्पित जनप्रतिनिधि थीं, जिन्होंने महिलाओं के सशक्तीकरण और बालिकाओं की शिक्षा के लिए उल्लेखनीय कार्य किए। उनके मार्गदर्शन में जोधपुर में राजमाता कृष्णा कुमारी गर्ल्स पब्लिक स्कूल और देसुरी में राजमाता कृष्णा कुमारी बालिका छात्रावास की स्थापना भी की गई।

श्रीमती कृष्णा कुमारी का निधन 92 वर्ष की आयु में 3 जुलाई, 2018 को जोधपुर, राजस्थान में हुआ। हम उनके निधन पर गहरा शोक व्यक्त करते हैं और शोक-संतप्त परिवार के प्रति अपनी संवेदना व्यक्त करते हैं।

अब सभा दिवंगत आत्मा के सम्मान में कुछ देर मौन खड़ी रहेगी।

11 01 ½ hrs

The Members then stood in silence for a short while.

...(व्यवधान)

माननीय अध्यक्ष : प्लीज आप लोग बैठिए। मुझे मालूम है।

...(व्यवधान)

माननीय अध्यक्ष : यह ठीक नहीं है, आप लोग बैठिए।

...(व्यवधान)

माननीय अध्यक्ष : आप लोग बैठ जाइए, मैं आपको अनुमति दूंगी।

...(व्यवधान)

श्री धर्मेन्द्र यादव (बदायूँ): अध्यक्ष जी, यह बेटियों के सम्मान का मामला है।...(व्यवधान)

माननीय अध्यक्ष : मुझे मालूम है।

...(व्यवधान)

श्री धर्मेन्द्र यादव: अध्यक्ष जी, इस विषय पर हमने एडजर्नमेंट मोशन दिया है।...(व्यवधान)

माननीय अध्यक्ष : मुझे वह भी मालूम है, लेकिन यह सब शून्यकाल में लेंगे। It is after the Question Hour.

...(व्यवधान)

11 02 hrs

ORAL ANSWERS TO QUESTIONS

माननीय अध्यक्ष : प्रश्न संख्या 281, श्री एन. के. प्रेमचन्द्रन ।

(Q. 281 and 293)

SHRI N.K. PREMACHANDRAN: Madam Speaker, the Consumer Protection Act of 1986 was enacted with the sole intention to have better protection of consumers' interest in the country. The Act has been amended in the year 1991, 1992 and subsequently in the year 2002.

Madam, you may please see that after 2002, a drastic change took place in the market scenario and now the modern market has a plethora of products and services. The emergence of global supply chains, rise in international trade and rapid development of e-commerce have led to new delivery system of goods and services. At this juncture, what is the resulting effect? The resulting effect is that this has rendered the consumers vulnerable to new forms of unfair trade and unethical business practices.

Madam, my specific question to the hon. Minister is regarding the warranty which is being issued by the companies. When any defect or default or damage occurs, neither the seller nor the dealer or the distributor or the manufacturer takes the responsibility to rectify the defects.

In modern marketing, complaints are being registered through toll free numbers and as a result the consumer does not get any receipt. In order to file a petition before the consumer court or a consumer redressal forum,

documentary evidence is required. But, unfortunately, since there is no receipt of registration of a complaint through toll free numbers, the poor consumers are put to hardship and they are not able to approach a court of law or a consumer redressal forum so as to get their grievances redressed.

So, my very specific question to the hon. Minister is, whether in such a situation the Government will take the initiative to make the dealer as well as distributor or the manufacturer jointly and severally liable for selling a damaged or defective item. What action would the Government like to take in this regard? This is my first question which I would like to pose to the hon. Minister.
HON. SPEAKER: I know that you also have a second question to raise. Don't worry.

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री तथा वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी): अध्यक्ष महोदया, सबसे पहले मैं इस सीट से बोलने की अनुमति चाहता हूँ।

माननीय सदस्य ने कई प्रश्न उठाए हैं। उनकी यह बात सही है कि आज सरकार के द्वारा एवं अंतर्राष्ट्रीय स्तर पर उपभोक्ता के प्रोटेक्शन के लिए काफी काम किए जा रहे हैं। आज की तारीख में ई-कॉमर्स एवं डिफरेंट प्रकार की एडवांस मार्केटिंग सिस्टम है, उसमें नया कानून, नए प्रकार के क्या प्रोविजन्स होने चाहिए, उनको चेंज करने के लिए या उपभोक्ताओं को राहत देने के लिए क्या-क्या काम होने चाहिए, आपने ये सारी बातें बताईं।

मैं आपसे दो-तीन निवेदन करना चाहता हूँ कि उपभोक्ताओं को संरक्षण देने के लिए there are two types of methods. पहला अल्टरनेट डिस्प्यूट रिजॉल्यूशन, एडीआर है और दूसरा लीगल - कोर्ट्स और डिस्ट्रिक्ट फोरा, नेशनल कंज्यूमर ग्रीवांस रिड्रेसल सिस्टम, स्टेट में कमीशंस हैं।

आपने कहा है कि यदि किसी ने कोई चीज खरीदी है तो उसकी वारंटी पीरियड, डिलर्स और मैन्यूफैक्चर्स वारंटी पीरियड देते हैं कि यह वस्तु इस प्रकार की है और इसे यूज करने में कोई यदि छः महीने, 12 महीने या दो साल में कोई दिक्कत आएगी, कंपनी उसको रीप्लेस करेगी या उसमें सुधार करेगी, कंपनी उसको देखेगी। आपने ओरिजनल प्रश्न वारंटी पर ही पूछा था। आज के सिस्टम में ई-मार्केटिंग और ई-कॉमर्स हो रहा है, हम उसमें किस प्रकार से उपभोक्ताओं की सहायता कर सकते हैं, उपभोक्ताओं की ग्रीवांसेज को किस प्रकार से रिड्रेस करवा सकते हैं, वह डिपार्टमेंट की ड्यूटी है। मैं इसमें माननीय विद्वान सदस्य से अर्ज करना चाहूंगा कि जब हम सत्ता में आए थे तो केवल एक नेशनल कंज्यूमर हेल्पलाइन(एनसीएच), इंडियन इंस्टीट्यूट ऑफ पब्लिक ऐडमिनस्ट्रेशन(आईआईपीए) में है, वहां पर 14 व्यक्ति बैठते थे। आज माननीय प्रधान मंत्री जी के नेतृत्व में और हमारे माननीय मंत्री जी के नेतृत्व में वहां 60 व्यक्तियों को बैठाया। इसी प्रकार से जोन्स हैं। छः जोनल कंज्यूमर हेल्पलाइन चालू की गई हैं, जो देश के विभिन्न स्थानों पर चल रही हैं। कोई भी उपभोक्ता एनसीएच के माध्यम से अपनी शिकायत दर्ज करा सकता है। जहां तक रसीद का सवाल है, इसमें उनको नम्बर मिल जाते हैं। उनके लिए टोल फ्री नम्बर है। हमारे आदमी उनकी शिकायत को नोट करते हैं। हमारे पास 450 कंपनीज हैं, जिनका कंवर्जन्स है, हमारे साथ उनका एक तरह का समझौता है। हम उनसे पूछते हैं कि यह शिकायत आई है, कृपया आप इसे रिमूव कीजिए।

हर महीने 35-40 हजार शिकायतें आ रही हैं। करीब चार लाख शिकायतें आती हैं, उनको रिड्रेस करा रहे हैं। 80 प्रतिशत शिकायतें रिड्रेस हो जाती हैं, उनका समाधान किया जा रहा है। जहाँ तक वारंटी पीरियड की बात है, तो वर्ष 2017-18 में 31 हजार शिकायतें आई हैं। इनमें 50 प्रतिशत से अधिक शिकायतें सर्विस में डिले से संबंधित हैं। जैसे आज मैंने नयी कार खरीदी है और वह खराब हो जाती है, उसे ठीक कराने में मुझे 10-15 दिनों तक इंतजार करना पड़ता है, तो यह गलत है। इसलिए जो लगभग 50 प्रतिशत शिकायतें डिले से संबंधित हैं, हम उनका समाधान करने का प्रयास कर रहे हैं।

आपने कहा कि इसके लिए आप क्या करने जा रहे हैं। जिस प्रकार से ई-मार्केटिंग और जो भी लेटेस्ट टेक्नोलॉजी होती है, आपने सही बात कही कि वर्ष 2002 के बाद से कोई व्यवस्था नहीं की गयी थी, लेकिन अभी हमने एक गाइडलाइन जारी की है। इसके साथ ही, नया कंज्यूमर प्रोटेक्शन बिल 5 जनवरी, 2018 को लाया गया था। पहले यह बिल वर्ष 2015 में लाया गया था, उसमें स्टैंडिंग कमेटी ने काफी संशोधन प्रस्तावित किये, सुप्रीम कोर्ट द्वारा भी कुछ ऑब्ज़र्वेशंस दिए गए और लोगों की ओर से भी विभिन्न बिन्दु आए हैं। इस प्रकार से, 80 संशोधनों के साथ 5 जनवरी, 2018 को यह बिल इंट्रोड्यूस किया गया। उसमें ये सारी बातें कवर की जाएंगी।

SHRI N.K. PREMACHANDRAN: My specific question as to what the poor consumers have to do still remains unanswered. Suppose there is no documentary evidence to prove that, then what the consumers are supposed to do. I have filed or registered a complaint and I am not getting any document. The hon. Minister was talking about the toll free number. Even to get the toll free number, you have to wait for 15 to 20 minutes. It is very difficult to contact the staff concerned in the call centres. You have to wait for 15 to 20 minutes and it is very difficult to get the connection of toll free number. The modern marketing systems, like the e-commerce and e-marketing, are indirectly denying the rights of the consumers to approach a court of law to redress their grievances. That has to be addressed. That is my specific question. What is the Government proposing to do in order to address this situation? E-commerce and e-marketing are doing well in the market sector. I do agree with that. But the consumers are put in a vulnerable condition. They are not able to even approach a court of law. That is the question.

The second supplementary is this. There is the district redressal forum, the State Commission and the National Commission, etc. If we examine the number of courts or the number of redressal forums in the country, in most of these forums important positions are lying vacant due to lack of postings. The Government is giving less significance or importance to the consumer forums. In most of the consumer forums, the posts of chairperson or member are lying vacant. So, I would like to know from the hon. Minister, through you, whether there is any mechanism to resolve this issue. Like that of the civil cases in civil courts, we are finding it very difficult to get the grievances redressed at the earliest because there is no chairperson. How is the Government proposing to overcome that situation? I do accept the fact that the Consumer Protection (Amendment) Bill has been introduced in the House. In that, alternative redressal mechanism is suggested. According to me, to my limited knowledge, till now no alternative redressal mechanism is available. That is there only in the new Bill, which has not been passed. No initiative has been taken to pass that Bill also. I would like to know about that also.

श्री रामविलास पासवान : माननीय अध्यक्ष महोदया, माननीय सदस्य ने जो सवाल पूछा है, उसके संबंध में मैं कहना चाहता हूँ कि यह बात सही है कि इस देश की आबादी 130 करोड़ है और ये सभी कंज्यूमर्स हैं। चाहे माननीय राष्ट्रपति हों, स्पीकर मैडम हों, हम सभी कंज्यूमर्स हैं। मैं अभी जेनेवा गया हुआ था। कंज्यूमर्स के इंटरैस्ट की रक्षा का जो सवाल है, उसमें काफी कुछ करने की आवश्यकता है।

अभी का जो एक्ट है, वह वर्ष 1986 का है। वर्ष 1986 के बाद हम अभी वर्ष 2018 में नया एक्ट ला रहे हैं। हमने बीआईएस को चेंज किया है। सन् 1986 का जो कंज्यूमर्स था और जो उस

समय का जो बेचने का तरीका था, उसमें ज़मीन-आसमान का फर्क हो गया है। आपने इसके बारे में कहा है। जैसे हम अभी पुराने बिल में कुछ नहीं कर सकते हैं। पुराने बिल में अगर कोई इसे करता है, तो यदि वह डिस्ट्रिक्ट में है, तो उसे डिस्ट्रिक्ट फोरम में जाना पड़ेगा, स्टेट कमीशन में जाना पड़ेगा या नेशनल कमीशन में जाना पड़ेगा। मैं आपसे सहमत हूँ कि कोई आदमी कुछ खरीदता है और वह डिस्ट्रिक्ट फोरम या डिस्ट्रिक्ट कोर्ट में जाकर चक्कर लगाता है, ऐसे काफी केस आए हैं और उनका डिस्पोज़ल भी हो रहा है। लेकिन इसका निपटारा हमारे पुराने एक्ट में नहीं है। लेकिन हम जो नया बिल लाए हैं, हम चाहते हैं कि यह इसी सदन में पास हो जाए, क्योंकि यह एक साल से लटका हुआ है। यह नॉन कॉन्ट्रोवर्शियल और बहुत क्रांतिकारी है।

इसके तहत कंज़्यूमर प्रोटेक्शन अथॉरिटी को यह अधिकार दिया गया है कि यदि कोई भी आदमी चाहे, तो वह सीधे जाकर कंज़्यूमर प्रोटेक्शन अथॉरिटी में कंप्लेंट कर सकता है। अभी यदि आप कोई सामान खरीदते हैं, तो उसके बाद आप कोर्ट में जाकर शिकायत करते हैं। लेकिन इसमें आप सामान खरीदने से पहले, सामान खरीदने के समय और सामान खरीदने के बाद, कभी भी जाकर शिकायत कर सकते हैं। यह अथॉरिटी तुरंत उसे इनवेस्टिगेट करेगी और इनवेस्टिगेशन के बाद उस पर कार्यवाही करने का काम करेगी।

आपने दूसरा सवाल डिस्ट्रिक्ट फोरम, स्टेट कमीशन और नेशनल कमीशन के बारे में कहा है। खासकर डिस्ट्रिक्ट फोरम और स्टेट्स में काफी रिक्तियां पड़ी हुई हैं। इसका नतीजा यह होता है कि इस संबंध में सुप्रीम कोर्ट द्वारा दिशा-निर्देश आते रहते हैं। कहीं इंफ्रास्ट्रक्चर नहीं है, जिनको मेंबर या चेयरमैन बनाते हैं, उनको सही ढंग से पैसा नहीं मिलता है। सब से ज्यादा केस वहीं आते हैं। यह राज्य सरकार का मामला है। हम लोग बार-बार राज्य सरकार को लिख रहे हैं और आग्रह कर रहे हैं।

आज इस सदन के माध्यम से भी हम आग्रह करने का काम करेंगे कि वे इसे कम से कम एक टाइम बाउंड मैनर में करें। हम हर साल कंज़्यूमर मिनिस्टर के साथ मीटिंग करते हैं और हर

बार यही कहा जाता है कि हम जून तक इसे कर देंगे, दिसंबर तक इसे कर देंगे, लेकिन अभी तक यह पूरा नहीं हो पाया है।

हम आपके माध्यम से राज्य सरकारों से यह अपील करेंगे कि जो डिस्ट्रिक्ट और स्टेट फोरम्स हैं, उनमें चाहे चेयरमैन की पोस्ट हो, मेंबर्स की पोस्ट्स हों या अध्यक्ष की पोस्ट हो, उसको जल्द से जल्द पूरा करें, दफ्तर की व्यवस्था करें, इंफ्रास्ट्रक्चर की व्यवस्था करें। यह जो नया कानून है, इसमें हमने इसे बिलकुल सरल कर दिया है। अब कोई भी आदमी कहीं से भी कंप्लेंट दर्ज कर सकता है। हमने एक करोड़ रुपये तक के बारे में डिस्ट्रिक्ट्स से कह दिया है। इससे इसमें किसी वकील की ज़रूरत नहीं रहेगी। इसमें मीडिएशन का अधिकार रहेगा। यहां तक कि जो ग्रामक विज्ञापन – मिसलीडिंग एडवर्टीजमेंट्स होते हैं, उनके लिए भी हमने इसमें प्रावधान रखा है। इसलिए जितनी जल्दी से जल्दी यह नया बिल पास हो जाए, हम समझते हैं कि वह कंज्यूमर के हित में बहुत बड़ा कदम होगा।

माननीय अध्यक्ष : प्रश्न 281 जैसा ही करीब-करीब प्रश्न 293, भर्तृहरि महताब जी का है। मैं इन्हें क्लब करती हूँ। भर्तृहरि महताब जी, अब आप सप्लिमेंटरी पूछिए। मैं आपको अलाऊ करती हूँ।

SHRI BHARTRUHARI MAHTAB: Madam, in this question, there were two specific supplementaries that were asked.

माननीय अध्यक्ष : प्रश्न 293 इनका है। मैं दोनों को एक साथ ले रही हूँ।

SHRI BHARTRUHARI MAHTAB: The question was, whether the Government has sought participation of the Panchayati Raj Institutions for effective implementation of the said policy/strategy. इसका कोई उत्तर नहीं आया है।

Madam, the complaints relating to violation of consumer rights have increased in the country. My question is, whether, accordingly, the courts for redressal have also increased in respective States and in the country as a

whole to mitigate the complaints. It is just a follow-up of what my friend, Shri N.K. Premachandran has said.

Madam, justice delayed is justice denied. If it gets delayed further, then there is no redressal of the complaints.

श्री रामविलास पासवान :अध्यक्ष जी, ज्यों-ज्यों कंज्यूमर्स में जागरूकता आएगी, त्यों-त्यों यह संख्या बढ़ेगी। अभी तक तो लोग सामान खरीदकर अपने घर चले जाते थे। वे सोचते थे कि कौन जाए कम्प्लेंट करने के लिए। अब ई-कॉमर्स एवं अन्य चीजें आ गई हैं।

प्रो. सौगत राय :कोई झमेले में पड़ना नहीं चाहता।

श्री रामविलास पासवान :अब लेकिन कंज्यूमर्स में जागृति आ रही है। इसी तरीके से ये काम हो रहे हैं और इनकी संख्या भी बढ़ रही है। लेकिन आपने ठीक कहा कि इस संख्या के निपटारे के लिए उसी स्तर पर काम करना होगा। जैसे हम जब आए थे, तब 14 नेशनल हैल्पलाइंस थीं, आज हमने बढ़ाकर 60 नेशनल हैल्पलाइंस कर दी हैं। छः हैल्पलाइंस विभिन्न जोन में कर दी हैं। स्वाभाविक है कि हमारे पास कम्प्लेंट का लोड बढ़ता जा रहा है। जैसे हमने कहा कि इसका एक सिस्टम है। डिस्ट्रिक्ट लेवल का जोफोरम है, उसमें हम इण्टरफेयर नहीं कर सकते, हैं राज्य सरकार ही कर सकती है। डिस्ट्रिक्टलेवल में पहले बीस लाख रुपये तक की कम्प्लेंट थीं, अब नये बिल में हमने एक करोड़ कर दिया है। स्टेट लेवल पर पहले एक करोड़ था, उसको बढ़ाकर हमने दस करोड़ कर दिया है। उसके ऊपर नेशनल का कर दिया है। इससे स्टेट के ऊपर काफी जवाबदेही आ गई है। इसलिए मैं आपसे सहमत हूँ और सभी से सहमत हूँ। जिस तरीके से इसमें कम्प्लेंट की संख्या बढ़ रही है, उसी तरीके से निपटारे का भी प्रावधान होते रहना चाहिए। राज्य सरकार से मिलकर हम लोगों से जो भी सम्भव है हम करने को तैयार हैं। यदि कंज्यूमर कोर्ट में ही दौड़ता रहेगा, तो कौन कम्प्लेंट करेगा? इस बात से मैं आपसे सहमत हूँ। हम आपसे आग्रह करेंगे और सरकार से भी आग्रह करेंगे कि तीन दिन के अन्दर बिल ले आइये तथा आप लोगों से भी आग्रह करेंगे कि स्टैण्डिंग कमेटी में डिसकशन हो चुका है, बिना डिबेट के उसे पास कर दीजिए।

SHRI BHARTRUHARI MAHTAB : Madam, my first question remained unanswered. Now, we have *Panchayat Adalats*. ग्राम पंचायत इंस्टिट्यूशंस, पी.आर.आई. इंस्टिट्यूशंस भी हैं। अगर रूरल एरिया और बैकवर्ड एरिया तक इस जागरूकता को पहुंचाना है तो पंचायती राज इंस्टिट्यूशंस को इसमें शामिल करेंगे या नहीं? यदि शामिल करेंगे तो कब से करेंगे?

श्री सी. आर. चौधरी: माननीय अध्यक्ष महोदया, माननीय विद्वान सदस्य श्री भर्तृहरि महताब को उत्कृष्ट सांसद पुरस्कार से नवाजा गया है। मैं इनकी दो बातों, एक, जहां तक कोर्ट्स का मामला है, क्योंकि हमारे मंत्री जी ने अभी बताया कि *The number of cases is increasing* तो *How can we redress them?* इसके लिए ऑल स्टेट के अन्दर स्टेट कमीशन है, नेशनल में नेशनल कमीशन हैं तथा इसी प्रकार से डिस्ट्रिक्ट में फोरम हैं। *There are around 636 District Forums.* लेकिन पंचायत वाला जो सिस्टम आपने बताया है *This is a good idea* ग्राम पंचायत लेवल पर यह रिड्रेसल हो सकता है। माननीय मंत्री जी की अध्यक्षता में हमने एक मीटिंग स्टेट मिनिस्टर्स की भी ली थी। उसमें यह बात आई थी कि *weight and measurements* एक आदमी को सत्यता को मापने के लिए लेबोरेट्री में जाना पड़ता है। *Why should we not give the Panchayat,* पंचायत को भी अधिकार दे दिये जायें या पंचायती लेवल पर यह हो। इसी प्रकार से स्मॉल या छोटे मामले हैं, एक निश्चित राशि तक बड़े मामले पंचायतों को यदि दिये जा सकते हैं, तो इस बारे में हम आश्वासन नहीं देंगे, *But we will think, and examine this matter.* इस पर क्या कार्रवाई की जा सकती है?

HON. SPEAKER: So, you will think about it.

डॉ. किरीट सोमैया : माननीय स्पीकर महोदया, फिलहाल कंज्यूमर फोरम और वहां पर एक बड़ी शिकायत आ रही है कि सरकार ने 28 परसेंट जी.एस.टी. को 18 परसेंट कर दिया है, लेकिन इस जी.एस.टी. का बेनीफिट कंज्यूमर को पास ऑन नहीं हो रहा है। दूसरा उदाहरण देना चाहूंगा कि महाराष्ट्र सरकार ने अभी एक अमेण्डमेंट किया है। थियेटर के अन्दर पहले मोनोपॉली थी कि

थियेटर के अन्दर बाहर का खाना नहीं ले जा सकते हैं। इसके लिए महाराष्ट्र सरकार ने कानून अमेण्ड किया है। क्या इस सन्दर्भ में कंज्यूमर मिनिस्ट्री कोई इनिशियेटिव लेने जा रही है?

श्री सी. आर. चौधरी: माननीय अध्यक्ष महोदया, एक और माननीय विद्वान सदस्य ने बहुत अच्छा क्वेश्चन पूछा है कि जी.एस.टी. लागू होने के पश्चात क्या जी.एस.टी. का कोई लाभ कंज्यूमर को मिल रहा है। दो चीजें बताना चाहूंगा कि जब जी.एस.टी. लागू किया गया था, तो जिन वस्तुओं के प्राइसेस बढ़े थे उनके लिए हमने एक नोटिफिकेशन जारी किया था कि उनमें टैग लगाया जाये कि उनका कितना प्राइस बढ़ा है, ताकि जी.एस.टी. के बढ़े हुए प्राइस का पता लग जाये और उपभोक्ता ठगा न जाये, क्योंकि एम.आर.पी. वगैरह पहले से ही छपी हुई थी। उस पर दोबारा से टैग लगाएंगे ताकि बढ़ी हुई दर के बारे में उपभोक्ता को पता चल जाए। इसी तरह से जीएसटी कम होने का लाभ कंज्यूमर्स को मिल रहा है या नहीं, इसको हम एग्जामिन करवा लेंगे।

श्री रामविलास पासवान :महोदया, मेरे साथी ने जैसा कहा, हम लोगों ने इसको बहुत गम्भीरता से लिया था, क्योंकि जीएसटी फ्लेक्सिबल है। यह कई बार कम हो चुकी है। विक्रेता और कम्पनी की हमेशा शिकायत रहती थी कि हमने तो अपना समान निकाल दिया है, अब हम इसमें क्या कर सकते हैं? हमने उनसे कहा था कि आप केवल इतना कीजिए कि जो पहले आपने सेल किया है, उसमें पहले कितना प्राइस था और बाद में आपने कितना काटकर दिया है? आप पहले के प्राइस को मत हटाइए, आप उसको भी रखिए और उसके बगल में उसको काटकर नये जीएसटी प्राइस को लिखिए, जिससे कंज्यूमर को पता चले कि उसको कितनी राहत दामों में मिल रही है या ज्यादा देना पड़ रहा है। हम इसकी मॉनीटरिंग कर रहे हैं। हमने पहले भी इसको किया था और जीएसटी के लिए जो भी निर्णय होगा, उसको अक्षरशः पालन कराने में हमारी मिनिस्ट्री और विभाग सक्षम है और करवाएंगे।

श्री राजीव सातव : अध्यक्ष महोदया, सरकार की 'जागो ग्राहक जागो' अडवर्टाइजमेंट है। लेकिन सदन में हमने अभी देखा कि मंत्री जी स्वयं कह रहे हैं कि 'जागो सरकार जागो और ये बिल लाओ'। ऐसी विनती आज मंत्री जी ने भी की है। साढ़े चार लाख

से ज्यादा केसेज़ कोर्ट्स में पेंडिंग हैं। मध्य प्रदेश में पिछले एक साल में एक डिस्ट्रिक्ट डिस्ट्रिक्ट फोरम का नहीं हुआ है, क्योंकि एक भी प्रेज़िडेंट मध्य प्रदेश के किसी भी डिस्ट्रिक्ट फोरम में नहीं है। मंत्री जी ने जो बात अभी कही, क्या सरकार इस सेशन में बिल लाएगी? अगर इस सेशन में सरकार की प्राथमिकता यह बिल लाने की नहीं है तो क्या आप ऑर्डिनेंस लाएंगे? ...(व्यवधान)

माननीय अध्यक्ष :मंत्री जी इसका जवाब दे रहे हैं।

श्री रामविलास पासवान :अध्यक्ष जी, ऐसी बात नहीं है कि सरकार सीरियस नहीं है। पिछली बार लगातार कंज्यूमर प्रोटेक्शन बिल लिस्टीड होता रहा, लेकिन दुर्भाग्य से पार्लियामेंट नहीं चल पायी, जिसके कारण वह बिल पास नहीं हो पाया। इस बार हमें खुशी है और हम दोनों पक्षों को धन्यवाद देना चाहते हैं कि सदन में काम हो रहा है और सारे ऐतिहासिक काम हो रहे हैं।

माननीय अध्यक्ष :जागो विपक्ष जागो, ऐसा है।

श्री रामविलास पासवान :अब केवल तीन दिन बचे हैं। इस संबंध में सरकार देखेगी कि हम तीन दिन में क्या कर सकते हैं?

श्री राजीव सातव :क्या आप इसके लिए ऑर्डिनेंस लाएंगे?

श्री सी. आर. चौधरी :अध्यक्ष महोदया, माननीय सदस्य ने मध्य प्रदेश की बात कही है। मध्य प्रदेश में 81.34 परसेंट डिसपोज़ल हो रहा है।...(व्यवधान)

श्री राजीव सातव : मध्य प्रदेश में फोरम्स में अध्यक्ष नहीं हैं। भोपाल में पिछले छः महीने से अध्यक्ष नहीं है।...(व्यवधान)

माननीय अध्यक्ष :मंत्री जी डिसपोज़ल के बारे में बता रहे हैं।

श्री बी० विनोद कुमार।

...(व्यवधान)

SHRI B. VINOD KUMAR : Madam, both the hon. Ministers have given replies to the questions. They have acknowledged that there are many vacancies to be filled up in the State and District Forums. You are well aware that this

situation is prevailing because of paucity of funds due to which many States are not inclined to fill up these vacancies. Is there any intention from the Central Government to extend support to the State Governments in financing the establishment of the District and State Forums? Is there any provision of extending finances to the States in the ensuing Bill?

हम लोग बैठते हैं और मिनिस्टर्स को बुलाते हैं। उसमें अगर सुझाव देना होता है, तो सुझाव दिया जाता है या जहां पर समाधान करना होता है, उसका समाधान किया जाता है। राज्य सरकार से हम फिर आग्रह करेंगे कि कंज्यूमर फोरम को एक्टिवेट करें और जल्द से जल्द या एक निश्चित टाइम के अंदर उसको करें। उसमें 31 दिन का टाइम बाउंड किया गया है, लेकिन उतने समय के अंदर नहीं हो पाता है। कोर्ट द्वारा एक निश्चित समय के अंदर उसे पूरा करने का निर्देश दिया जाना चाहिए।

(Q.282)

DR. RATNA DE (NAG): Under the National Agriculture Market Scheme, the training is provided to the market officials, farmers, traders, commercial agents and others. I welcome the efforts being made by the Government as it disseminates awareness about electronic-National Agriculture Market (e-NAM) to the various stakeholders, particularly, farmers. As per the Minister's statement, from January 2018 to 26th March, 2018, the number of markets integrated in West Bengal is seventeen.

I would like to ask the hon. Minister through you, Madam, whether any target has been fixed for the market to be integrated with the electronic-National Agriculture Market platform.

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदया, ई-नैम प्लेटफार्म पर देश के किसानों का जो मंडियों में एकाधिकारवाद पनपा था और जो प्रतिबंधात्मक स्वरूप मंडियों का सामने आने लगा था, उससे निजात दिलाने के लिए देश की सरकार ने ई-नैम प्लेटफार्म एक वर्चुअल मंडी की स्थापना करते हुए, जिसमें राज्य की सभी मंडियां एक साथ कंप्यूटर और इंटरनेट के माध्यम से इंटीग्रेट हों, ऐसा प्रस्ताव किया गया था। माननीय मोदी जी की सरकार ने क्योंकि किसी भी कार्य को लक्ष्य से अधिक और समय से पहले पूरा करने पर अब इसकी कोई न्यूज वैल्यू नहीं होती है और इसकी टी.आर.पी. समाप्त हो गई है। इस योजना में जिन 585 मंडियों को वर्ष 2018 तक इंटीग्रेट करना था, समय से पहले हमने उस लक्ष्य को प्राप्त कर लिया है। बंगाल की सरकार से जो प्रस्ताव प्राप्त हुए थे, उसमें 17 मंडियों को हमने आलरेडी इंटीग्रेट कर दिया है। लेकिन वर्तमान में भारत सरकार ने आने वाले दो वर्षों में और 415 मंडियों को इस प्लेटफार्म के साथ में इंटीग्रेट करने की कल्पना की है, ताकि 1000 मंडियां इस प्लेटफार्म के साथ जुड़ सकें। लेकिन अभी तक बंगाल

से इस विषय पर कोई भी प्रस्ताव प्राप्त नहीं हुआ है। यदि प्रस्ताव प्राप्त होगा तो निश्चित रूप से और मंडियों को जोड़ने की व्यवस्था करेंगे।

DR. RATNA DE (NAG): Madam, would the hon. Minister briefly state as to how he is coordinating with the State to promote e-Trading of agri-commodities for the benefit of the farmers? How does it help the farmers to aid tender as they are not fully aware or well versed with the whole concept of the e-NAM?

श्री गजेन्द्र सिंह शेखावत : नेशनल एग्रीकल्चर मार्केट ई-नैम की सुविधा प्रारंभ होने के पश्चात् हमने राज्य सरकारों को मंडियों में इंफ्रास्ट्रक्चर डेवलपमेंट के लिए 30 लाख रुपये प्रति मंडी दिया जाएगा, ऐसा निश्चित किया था। अब उस राशि को बढ़ाकर 75 लाख रुपये कर दिया गया है। उन मंडियों में क्वालिटी एसेडिंग लेबोरेटरीज बने। ग्रेडिंग के लिए, असाटिंग के लिए, सार्टिंग के लिए और क्लीनिंग के लिए इंफ्रास्ट्रक्चर भी डेवलप हो। बायो कंपोस्टिंग के तहत मंडियों में जो वेस्ट बच रहा है, उसके लिए भी व्यवस्थाएं डेवलप हों, इसलिए हमने उसके लिए और राशि देने का प्रस्ताव किया है। राज्य सरकारों को और राज्य सरकारों के अधिकारियों को प्रशिक्षण देने के लिए प्रशिक्षण कार्यशालाएं आयोजित की गई हैं। किसानों को सुविधा मिल सके, क्योंकि जब ई-नैम प्लेटफार्म शुरू हुआ था, तब इस तरह का विषय संज्ञान में आया था कि मंडी में आने वाले किसानों को बहुत देर तक रजिस्ट्रेशन के लिए इंतजार करना पड़ता था। हमने 21 फरवरी, 2018 से एक ऐप लागू किया है, जिसे गूगल प्ले स्टोर से अपने एंड्राइड फोन पर किसान डाउनलोड कर सकते हैं और मंडी में आने से पहले अपना रजिस्ट्रेशन करा सकते हैं। रजिस्ट्रेशन कराकर वे अपने समय की बचत कर सकते हैं। इसके साथ ही साथ किसानों को प्रशिक्षित करने के लिए सभी मंडियों में डेडिकेटेड हेल्प डेस्क को लागू किया है।

श्री दुष्यंत चौटाला: अध्यक्ष महोदया, माननीय मंत्री जी ने माननीय सदस्य को जवाब देते हुए कहा कि हमने ऐप लागू कर दिया है और आप डाउनलोड करके रजिस्टर कर सकते हो। सरकार ने आंकड़ा दिया है कि हरियाणा प्रदेश के अंदर 21 लाख 54 हजार ई-नेम के सदस्य हैं। मैं माननीय

मंत्री जी को बताना चाहता हूँ कि हरियाणा गवर्नमेंट की ऑफिशियल वैबसाइट कहती है कि हरियाणा के अंदर मार्जिनल फार्मर्स 7 लाख 76 हजार हैं, स्माल फार्मर्स 3 लाख 15 हजार हैं और अदर फार्मर्स, जिनकी दो हेक्टेअर से ज्यादा जमीन है, वे 5 लाख 24 हजार हैं। इस तरह से हरियाणा प्रदेश में कुल फार्मर्स 16 लाख 71 हजार हैं। मैं सरकार को बधाई दूंगा कि इन्होंने 21 लाख फार्मर्स को रजिस्टर करने का काम किया है। यह आंकड़ा इनके खुद के जवाब में है। वर्ष 2016 से लेकर आज तक जब यह योजना लागू हुई तो हरियाणा के 21 लाख फार्मर्स में से केवल चार हजार फार्मर्स को सरकार यह सुविधा उपलब्ध करा पाई है।

मैं माननीय मंत्री जी से पूछना चाहता हूँ कि जहां एक ओर किसान खेती छोड़ रहे हैं और आप दिन-प्रतिदिन हाईटेक होकर मंडियों को डैवलप करने की बात कर रहे हैं, क्या आपके पास कोई आंकड़ा है कि चाहे वह दाल, राइस, कपास या सरसों हो, ई.-नेम के माध्यम से हरियाणा प्रदेश और देश के अंदर इनकी कितनी ट्रेडिंग की गई है? इसके साथ ही साथ लगभग 38 हजार आढ़ती हरियाणा प्रदेश में हैं। जब यह ऐप लागू होगी तो उनके साथ जो चार-पांच लोग आज भी दुकानों में काम करते हैं, वे दो लाख लोग आज बेरोजगार होने के कगार पर हैं। जो दो लाख लोग आढ़तियों के साथ काम करते हैं, क्या कृषि मंत्रालय उनके लिए कोई ऑल्टरनेटिव सोर्स ऑफ इनकम उपलब्ध कराने का काम करेगा?

श्री गजेन्द्र सिंह शेखावत: महोदया, मैं माननीय सदस्य की जानकारी के लिए बताना चाहता हूँ कि आपने जो छोटे और सीमांत किसानों की बात कही है, ई-नेम प्लेटफार्म पर अब तक देश में लगभग 11 करोड़ किसान परिवार हैं, ऐसा माना जाता है। इनमें से लगभग 1 करोड़ 14 लाख किसानों ने अपना पंजीकरण कराया है। आपने जिन व्यापारियों और आढ़तियों की बात कही है, देश के लगभग 1 लाख 14 हजार व्यापारी जो कृषि क्षेत्र में ट्रेडिंग करते हैं, उन्होंने भी ई-नेम प्लेटफार्म पर अपना रजिस्ट्रेशन कराया है और लगभग 46 आढ़तियों को भी हमने रजिस्ट्रेशन की सुविधा प्रदान की है। इसलिए माननीय सदस्य की जो यह चिंता है कि आढ़ती और व्यापारी इससे बेरोजगार हो जाएंगे, मुझे लगता है कि यह निराधार है और तथ्य पर आधारित नहीं है।

इसके अलावा माननीय सदस्य ने एक सूचना और चाही है कि हरियाणा में अब तक कुल कितनी ट्रेडिंग हुई है। हरियाणा की जो टोटल 54 मंडियां रजिस्टर्ड हैं, उन मंडियों में 31 जुलाई, 2018 तक 10.58 लाख मीट्रिक टन वोल्यूम का ट्रेड हुआ है, जिसकी वैल्यू लगभग 22,559 करोड़ रुपये है। जहां तक किसानों की संख्या में इन्होंने जो फर्क बताया है, एक बार विभाग के सारे आंकड़ों को देखकर मैं माननीय सदस्य को सूचित करूंगा।

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह): महोदया, माननीय सदस्य हरियाणा से आते हैं और कृषि और किसान के विषय में अधिक चिंता रखते हैं। पंजाब से लुधियाना के माननीय सदस्य भी उस समय कुछ बोलना चाह रहे थे। मैं सभी माननीय सदस्यों को आपके माध्यम से बताना चाहता हूँ कि माननीय राजनाथ सिंह जी जब देश के कृषि मंत्री थे, उस समय 2003 में उनके समय कृषि विपणन क्षेत्र में एक सांकेतिक सुधार मॉडल अधिनियम बनाया गया था। इसमें ई-नेम, ई-व्यापार के साथ ही संविदा खेती और एकीकृत एकल व्यापार लाइसेंस की बात हुई। यह वर्ष 2003 की बात है। वर्ष 2014 तक क्या हुआ, इसके विस्तार में मैं नहीं जाना चाहता हूँ, अन्यथा आप मेरी बात सुन नहीं पाएंगे और हंगामा करना शुरू करेंगे।

वर्ष 2014 में जब हम सरकार में आए तो इसमें सुधार के लिए हमने राज्यों से बात की। राज्य इसको करने के लिए तैयार थे। वर्ष 2015 में सभी राज्य सरकारों के मंत्रियों और मार्केटिंग सैक्रेटरी को लेकर हम कर्नाटक में गए। तब कर्नाटक में माननीय येदियुरप्पा जी मुख्य मंत्री थे तो उन्होंने ई-नैम शुरू किया था। फिर कर्नाटक में उसके बाद कांग्रेस की सरकार आई, उसने भी उसको चालू किया, कर्नाटक के अंदर अच्छा काम किया। जब सभी राज्यों के मंत्रियों और सचिवों ने देखा तो अपने राज्यों में परिवर्तन शुरू किया। परिवर्तन शुरू हुआ तो हम लोगों ने अप्रैल के महीने में ई-नैम, इलैक्ट्रॉनिक राष्ट्रीय कृषि बाजार को लांच किया। राज्यों से प्रस्ताव आने शुरू हुए, 585 मार्केट जोड़ दिए गए, इस वर्ष दो सौ मार्केट जोड़े जाएंगे और अगले वित्तीय वर्ष में 215 और जोड़े जाएंगे। लेकिन मैं एक बात और बताना चाहता हूँ कि किसानों की आमदनी की जो चिंता हरियाणा के हमारे माननीय सदस्य कर रहे थे, इसके लिए जो कई प्रकार के सुधार थे, जैसे लैण्ड

लीज़िंग, वह भी हमने सन् 2016 में राज्यों को जारी किया। इसके बाद 2017 में हमने एक नया मॉडल कानून राज्यों को जारी किया, जोकि कई राज्यों ने उसको जारी किया है। फिर सन् 2018 में भी जारी किया है तो मेरी बात पर आपको भरोसा नहीं होगा, मैं आपको बताना चाहता हूँ कि स्वामीनाथन जी की जो चर्चा आप बार-बार करते हैं, उन्होंने कल एक लेख लिखा है, उसको मैं पढ़ कर बताऊंगा, उन्होंने पहले तो लिखा है कि एनसीएफ की रिपोर्ट सन् 2006 में प्रस्तुत की गई थी... (व्यवधान) आप इसको पढ़िए। ... (व्यवधान) अब इलैक्ट्रॉनिक मार्केट पर हम आ रहे हैं। मैं उसी पर आ रहा हूँ। ... (व्यवधान)

माननीय अध्यक्ष: मंत्री जी, आप चेयर को एड्रेस कीजिए।

... (व्यवधान)

श्री राधा मोहन सिंह: महोदया, इलैक्ट्रॉनिक राष्ट्रीय कृषि मंडी को प्रोत्साहन देने के लिए विभिन्न कृषि मंडियों को एकजुट करने में मदद मिल रही है। ... (व्यवधान) यह स्वामीनाथन जी ने कल टाइम्स ऑफ इंडिया में लिखा है। इसी प्रकार ग्रामीण कृषि मंडियों का सृजन, खुदरा और फुटकर दोनों उपभोक्ताओं को सीधी बिक्री करने का अवसर मिलेगा। इस संबंध में यह उल्लेखनीय है कि कृषि क्षेत्र के लिए अधिक संस्थागत ऋण के लिए इलैक्ट्रॉनिक कार्यक्रम वेयरहाउस रसीद प्रणाली द्वारा समर्पित कृषि उपज एवं पशुधन विपणन अधिनियम, 2017 और कृषि उपज एवं पशुधन संविदा, कृषि सेवा अधिनियम, 2018 को लागू किया गया है। यह स्वामीनाथन जी ने कल लिखा है। इतना ही नहीं, वह पैराग्राफ में पढ़ता हूँ कि जिसमें उन्होंने लिखा है। ... (व्यवधान) यह अंतिम है, तीन लाइन के ही शब्द हैं, मेरे शब्द नहीं हैं, स्वामीनाथन जी के शब्द हैं। ... (व्यवधान) उन्होंने लिखा है कि एनसीएफ की रिपोर्ट, सन् 2006 में प्रस्तुत की गई थी, परंतु जब तक नरेंद्र मोदी जी के नेतृत्व में सरकार नहीं बनी थी, तब तक इस पर बहुत काम हुआ था, सौभाग्यवश पिछले चार वर्षों के दौरान किसानों की स्थिति और आय सुधार करने के लिए कई महत्वपूर्ण उपाय किए गए हैं। यह स्वामीनाथन जी ने कल कहा है। ... (व्यवधान) तीन साल से जो हम प्रयत्न कर रहे हैं, उनके परिणाम आ रहे हैं। यह सन् 2003 से किया गया था, यह भी विचार कीजिए।

श्रीमती ज्योति धुर्वे: माननीय अध्यक्ष महोदया, आपने मुझे कृषि संबंधी पूरक प्रश्न पूछने का अवसर प्रदान किया है, इसके लिए मैं आपको दिल की गहराइयों से बहुत-बहुत धन्यवाद देती हूँ। मेरा संसदीय क्षेत्र चारों तरफ से पहाड़ी क्षेत्रों से घिरा हुआ है। मैं इस देश के यशस्वी प्रधान मंत्री जी को धन्यवाद दूंगी कि उन्होंने किसानों की आय को सन् 2022 तक दुगुना करने का जो लक्ष्य रखा है, उसमें हम बहुत आगे निकल चुके हैं। ... (व्यवधान) महोदया, किसानों की आय निश्चित ही आने वाले समय में, सन् 2022 में दुगुनी होगी। ... (व्यवधान) अभी पिछले रविवार को काजू से संबंधित भारत सरकार की एक कमेटी मेरे संसदीय क्षेत्र बैतूल आयी हुई है, जो तीन दिनों से वहां पर है। कमेटी द्वारा वहां के किसानों को काजू की खेती से आय को दुगुना करने के लिए वहां कार्यक्रम किए जा रहे हैं। मैं उसके लिए आपको, हमारे कृषि मंत्री जी को और देश के प्रधान मंत्री जी को धन्यवाद देती हूँ। ... (व्यवधान)

मैडम, चूंकि पहाड़ी क्षेत्र होने के कारण वहां आने वाले जो किसान हैं, उनकी जो मंडी है, उस मंडी तक पहुंचने के लिए, उनका जो समय है, उस पर जो आर्थिक बोझ आता है, क्या ऐसी स्थिति में हमारा कृषि मंत्रालय उस पहाड़ी क्षेत्र के किसानों की ई-मंडी की व्यवस्था करने पर विचार कर रहा है और उस ई-मंडी की व्यवस्था में क्या उन्होंने ऐसी कोई डीपीआर भारत सरकार के द्वारा और कृषि मंत्रालय के द्वारा इसे मॉडेल के तहत बनाया है, तय किया है? मैं आपके माध्यम से कृषि मंत्री जी से यह पूछना चाहती हूँ। ... (व्यवधान)

श्री गजेन्द्र सिंह शेखावत : महोदया, कृषि, कृषि विपणन और उस क्षेत्र में इंफ्रास्ट्रक्चर का डेवलपमेंट मूलतः राज्य का विषय है। मैं आपके माध्यम से माननीय सदस्य महोदया और सदन की जानकारी के लिए बताना चाहता हूँ कि किसान को विपणन की सुविधा फार्म गेट पर मिले, अपने नजदीकतम केन्द्र पर मिले, इसे ध्यान में रखते हुए माननीय प्रधान मंत्री जी के मार्गदर्शन में हमने इस बात की व्यवस्था करना प्रारम्भ किया है, इस दिशा में काम करना प्रारम्भ किया है। हम देश के 22 हजार ग्रामीण हाटों को विकसित करके उनको इस ई-नैम प्लेटफॉर्म के साथ इंटीग्रेट कर सकें ताकि किसान को नजदीकतम दूरी पर उसके द्वारा उत्पादित उत्पाद का विपणन करने की सुविधा

मिल सके। हम शीघ्र ही आने वाले दो-तीन वर्षों में आप सबके क्षेत्र में इस तरह की व्यवस्था करने का प्रयास करेंगे।

SHRI ADHIR RANJAN CHOWDHURY : Madam, the objective of e-NAM is seamless and flawless integrated agricultural marketing. जहाँ तक बंगाल का सवाल है, आपने जो ब्योरा दिया है, इसमें सिर्फ 17 मंडी और इन 17 मंडियों के साथ सिर्फ 3,224 किसान रजिस्टर्ड हुए हैं। इसका मतलब यह है कि हिन्दुस्तान में जितने भी बड़े राज्य हैं, सबसे लोअस्ट आंकड़ा बंगाल का है। यहाँ एक-एक मंडी में लगभग 190 किसान रजिस्टर्ड हो चुके हैं। मैं मंत्री जी से एक बात निवेदन के तौर पर कहना चाहता हूँ कि जिस तरीके का आप ढिंढोरा पीट रहे हैं, जमीनी हकीकत उससे अलग है, क्योंकि ई-नैम, डिजिटल इकोनॉमी आदि सारी चीजें रहते हुए भी हर दिन हिन्दुस्तान में 35 किसान आत्महत्या कर रहे हैं। मैं आपसे पूछना चाहता हूँ कि आपने अपने ब्योरे में दिया है कि आपने 585 मंडियाँ बनाई हैं। These 585 mandis brought only 90.5 lakh farmers to this platform which is less than seven per cent of the 14 crore Indian farmers. You said that they were 12 crore; the figure is not 14 crore but it is 12 crore Indian farmers.

Close to 17 million metric tonnes of quantity worth Rs. 42,265 crore cumulative since this platform's inception is reported to have been traded on this platform. But this value is only about two per cent of India's total value of agricultural output. Besides, this value is also artificially inflated by adding the value of MSP procurement operations by States like Haryana by including such transactions made at fixed prices by a fixed buyer or procurement agency to the e-NAM platform. The true spirit of e-NAM of free and competitive marketing has failed. What is your reaction?

श्री राधा मोहन सिंह : महोदया, हम माननीय सदस्य के इस विचार से सहमत हैं।

माननीय अध्यक्ष :आप इनका विचार ही सुन लीजिए। इनका कोई प्रश्न नहीं है।

श्री राधा मोहन सिंह : जब वर्ष 2005-06 में यह कानून बना, यदि यह लागू हो गया होता तो आज किसानों की ऐसी दशा नहीं होती। इनके जो ये विचार हैं कि किसानों की हालत बहुत खराब है, हम इनके विचारों से सहमत हैं। किसान की स्थिति बहुत खराब है। यदि यह कानून वर्ष 2005-06 के बीच लागू हो गया होता तो आज यह स्थिति नहीं होती। जहाँ तक बंगाल का सवाल है, 14 मार्च 2018 तक 17 मंडियों को ई-नैम से जोड़ा गया है। ई-नैम से जोड़ने के बाद भौतिक रूप से ई-व्यापार में जो ट्रांसफर करना होता है, इसकी गति बंगाल में धीमी है। निश्चित रूप से यह चिंता का विषय है। हम राज्य सरकार के सम्पर्क में हैं और हमारी कोशिश है कि ई-मार्केटिंग की गति बढ़े।

(Q.283)

MOHAMMED FAIZAL: Thank you very much, Madam, Speaker. After a long time, an exclusive Question on Lakshadweep has been admitted and I thank you for that.

The issue which I am going to raise here is related to the requirement of Fire Services in Lakshadweep. You are aware, Madam, that Fire Service in Lakshadweep was started during 1990-93. It was started with 48 constables or the firemen, which included driver, operator, sub-officer and station-officer. There were three posts of the rank of officers; Chief Fire Officer, Divisional Officer and Assistant Divisional Officer, which remain unfilled even after 25 to 26 years. In 2015, again 50 posts were notified and interview was conducted. From the 36 group of islands that are there, ten islands are inhabited. If you equally distribute them from the 80 constables/firemen presently available in Lakshadweep, one island will get around eight firemen who are supposed to control any emergency situation. This is the present scenario of Lakshadweep.

The saddest part is, these eight persons deputed in one island, have also been rostered in the normal policing duty. They have been deputed in the police station *gadi*. They have been deputed for piloting and escorting the VIPs. They have also been placed for maintaining the law and order situation for which they are not trained at all. They are not trained for arms and ammunition or *lathi*. That is why we call it as the Fire Service. It is not the Fire Force.

The other part is that the police department is showing a step-mother attitude towards these Fire constables. The Grade Pay, which is given to these constables, is as that of the peons, that is Class-IV officers. Their counterparts in Andaman and other UTs get a much higher Grade pay than what is being given to the Firemen in Lakshadweep.

This being the situation, will the Government come up with a concrete proposal to establish a full-fledged Fire Service Station in Lakshadweep?

श्री हंसराज गंगाराम अहीर : महोदया, माननीय सदस्य ने लक्षद्वीप के बारे में मुझे मंत्रालय में पत्र लिखा था और उस पत्र का जवाब भी भेजा गया है। लक्षद्वीप 36 द्वीपों का समूह है और उनमें से 10 द्वीपों पर ही आबादी रहती है। कुल मिलाकर यह एक लाख से भी कम आबादी वाला द्वीप है। यहाँ पर वर्ष 1990 में एक अग्नि सुरक्षा नियंत्रण विभाग की स्थापना की गई थी। वहीं के प्रशासकों द्वारा वर्ष 1992 में इसे पुलिस विभाग के नियंत्रण में दे दिया गया और सुपरिन्टेन्डेंट ऑफ पुलिस ही उसकी निगरानी और नियंत्रण करते हैं। इस तरीके से आबादी वाले 10 द्वीपों पर जो जरूरत है, वहाँ सभी जगहों पर फायर टेंडर वीहिकल्स दिये गए हैं और सभी जगह पर यह काम चलता है। माननीय सदस्य ने कहा है कि यहाँ पर फायर कर्मियों और अधिकारियों का पुलिस में उपयोग किया जाता है। मैं बताना चाहता हूँ कि ऐसा नहीं है कि उनकी हर दिन ड्यूटी लगाई जाती है। कभी-कभी इमरजेंसी श्रेट के मौके पर ही उनकी ड्यूटी लगाई जाती है। एक जगह ऐसा हुआ था। वर्ष 1996 में एमिनि द्वीप पर आगजनी की कुछ घटना हुई थी। वहाँ पर वर्ष 1996 से लेकर आज तक कुल तीन बार आगजनी हुई है। वहाँ पर सभी लोगों ने मिलकर, वहाँ की पुलिस, वहाँ के अग्निशमन दल के कर्मचारियों और होमगार्ड्स ने मिलकर उसे कुशलतापूर्वक बुझा भी दिया था और उस पर काबू पाया था। आज तक की रिपोर्ट में वहाँ पर, कहीं पर भी कोई मनुष्य हानि होने की खबर नहीं है। इसके बावजूद भी माननीय सदस्य ने हमसे पूछा था कि यहाँ पर उसके लिए स्पेशल विभाग किया जाए, अलग से उसका विभाग किया जाए। हमने वहाँ के प्रशासन को पत्र लिखकर इसकी जानकारी

माँगी थी। वहाँ से उन्होंने लिखकर भेजा है कि इसकी जरूरत नहीं है। वहाँ 10 जगहों पर फायर टेंडर वीहिकल होने के बावजूद भी और नये 10 वीहिकल परचेज किए गए हैं। मिनी फायर वीहिकल खरीद लिए गए हैं। सभी जगहों पर उनको पहुँचाने की व्यवस्था की जा रही है। इन्होंने कर्मचारियों की समस्याओं, वेज आदि के बारे में कुछ कहा है, मैं इनके इस प्रश्न के बारे में लक्षद्वीप प्रशासन से जानकारी लूँगा और उनके साथ अन्याय न हो, हम इसका ख्याल रखेंगे।

MOHAMMED FAIZAL: Madam, my request to the hon. Minister is this. It is a point of privilege also. I have a written RTI statement with me in my hand where the police department gives a reply to the RTI saying that these firemen are rostered every day. वे पुलिस स्टेशनों में खड़े हैं, बंदूक लेकर खड़े हैं, लाठी लेकर खड़े हैं। इन्हें ट्रेनिंग नहीं दी गयी है। आप वहाँ गाड़ी भेजने की बात कर रहे हैं, पर वहाँ गाड़ी कौन चलाएगा? आपके पास फायर के कांस्टेबल्स नहीं हैं, जिन्हें आपने ट्रेन किया है कि फायर सर्विसेज को यूज कैसे करना है, अगर आपके पास उसे चलाने के लिए लोग नहीं हैं तो फिर वहाँ पर गाड़ी भेजने का क्या फायदा है? वहाँ फायर स्टेशंस पर आज भी गाड़ियां पड़ी हुई हैं। लक्षद्वीप में केवल दो फायर स्टेशंस हैं। आप वहाँ '100' नम्बर डायल करके देखिए। वहाँ पर फायर स्टेशन के लिए फोन नम्बर भी नहीं है। हर आइलैंड में बड़े-बड़े केवीए के पावर हाउसेज चल रहे हैं। आप बोल रहे हैं कि खुदा-न-ख्वास्ता कुछ हुआ नहीं है, लेकिन अगर कुछ हो गया तो हम क्या करेंगे? इसका एक प्रिविलेज भी मेरी तरफ से है क्योंकि मैं एक मेम्बर-ऑफ-पार्लियामेंट हूँ और मैं इसे एक इंसटैंस के तौर पर बताना चाहूँगा।

मैडम, मुझे थोड़ा टाइम दे दीजिए। मैंने माननीय होम मिनिस्टर राजनाथ साहब को लक्षद्वीप की इंटर-रिजर्व बटालियन के बारे में एक पत्र दिया था कि वहाँ पर एक एडिशनल कम्पनी क्रिएट की जाए क्योंकि फिलहाल हमारी 16 शिप्स ऑपरेट कर रही हैं, जिनमें से एक में भी पुलिस की सिक्योरिटी नहीं है। हमारे यहां 36 ग्रुप्स-ऑफ-आइलैंड्स हैं और इनहैबिटेड आइलैंड्स पर कोई सिक्योरिटी नहीं है। जहाँ पर हमने कस्टम पोर्ट क्लियर किया हुआ है, वहाँ पर कोई सिक्योरिटी

नहीं है। वहां पर पर्सोनेल्स की कमी है। इसलिए वहां के जो एडमिनिस्ट्रेटर हैं फारुख खान साहब, उनसे बात करके मैंने वहां के लिए एक एडिशनल कम्पनी क्रिएट करने के लिए माननीय मंत्री जी को एक प्रोपोजल दिया था।

माननीय अध्यक्ष : आप अपना प्रश्न पूछें।

मोहम्मद फैज़ल: उस प्रोपोजल को बिना एडमिनिस्ट्रेटर के एप्रूवल से, वहां की जो सेक्रेटरी (होम) हैं, वे देख रही हैं। इनके एडमिनिस्ट्रेटर एक तरफ बैठे हैं और दूसरी तरफ आई.ए.एस. अफसर काम चला रहे हैं। जो मैंने मांग की, उसके विपरीत मुझे आपने जो पत्र लिखा है, वह फैक्चुअल नहीं है। मैं होम मिनिस्ट्री को गलत नहीं कह रहा हूं। मैं यह पूछ रहा हूं कि वर्ष 2016 के बाद ऐसा क्यों हो रहा है?

मैडम, मैंने इस हाउस में एक सवाल उठाया था। That was about the need of the Legislative Assembly there because the people's elected representatives have no role there. The entire House should stand with me. About 48-50 persons signed the proposal. I have given the proposal to Madam. Madam, has sent it to the Ministry of Home Affairs for consideration. उसको मद्देनज़र रखते हुए माननीय मंत्री जी ने हमारे लक्षद्वीप में पहली बार पॉलिटीकल नॉमिनी को एडमिनिस्ट्रेटर भेजा, इसके लिए मैं सरकार का शुक्रगुजार हूं। कोई भी सरकार आ जाए, पर वहां के आई.ए.एस. अफसर हम पर रूल न करें। यह हम नहीं चाहते हैं। फारुख खान साहब के वहां आने के बाद वहां के नीचे के जो आई.ए.एस. अफसर हैं, एडवाइजर-टू-एडमिनिस्ट्रेटर हैं, जब उनके पास किसी काम के लिए पत्र भेजते हैं तो वे अपने आप उसकी रिप्लाय भेजते हैं। मिसाल के तौर पर मैं बता रहा हूं कि आई.आर.बी.एन. के बारे में जो स्टेटमेंट सेक्रेटरी (होम) ने दिया था, उसे बदलकर एडमिनिस्ट्रेटर को दोबारा आपको चिट्ठी लिखनी पड़ी, that is a privilege. Kindly have a clean look at these officers and send such officers with clear directions.

Madam, now, I am concluding. This is a fact.

HON. SPEAKER: I am sorry. There is no question like that.

MOHAMMED FAIZAL : There, the fire service is incapable to meet the emergency. Will the Government take it up?

माननीय अध्यक्ष : इनका जो टोटल दर्द है, वह इसमें आया है।

गृह मंत्री (श्री राजनाथ सिंह): हां, मैं समझ गया।

माननीय अध्यक्ष महोदया, जैसा कि हमारे सहयोगी हंसराज अहीर जी ने बताया कि वहां पर दस आइलैंड्स ऐसे हैं, जो कि इनहेबिटेड हैं। मुझे जो जानकारी दी गयी है, जहां तक मैं जानता हूं कि इन दस के दसों आइलैंड्स पर इस समय फायर टेन्डर्स की एक समुचित व्यवस्था है। लेकिन, मैं यह भी मानता हूं कि वह पर्याप्त नहीं है। इसलिए दस दूसरे वेहिकल्स खरीदे जा चुके हैं और उन्हें एक प्रकार से एक मिनी फायर टेन्डर के रूप में फैब्रिकेट करने की इस समय कोशिश चल रही है। मुझे यह भी जानकारी दी गई है कि इनका फैब्रिकेशन जल्दी-से-जल्दी हो जाएगा और सारे आइलैंड्स पर ये डिप्लॉए कर दिए जाएंगे।

जहां तक माननीय सदस्य ने जो जानकारी दी है, कुछ शिकायतें, जो इनके संज्ञान में आई हैं, मैं स्वयं उसकी जानकारी हासिल कर लूंगा और उसका निस्तारण करने की मैं कोशिश करूंगा। लेकिन, इसके साथ ही साथ इन्होंने कहा कि फायर सर्विसेज के जो पर्सोनेल्स हैं, वे पुलिस स्टेशंस पर भी कभी-कभी 'लॉ-एण्ड-ऑर्डर' की जिम्मेदारी भी निभाते हैं। उनका यह कहना सच है। एक मांग, इनकी तरफ से उठी थी कि इस प्रकार से दोहरी ड्यूटी यानी दो जिम्मेदारियों का निर्वाह करने वाले जो पर्सोनेल्स हैं, उन्हें कुछ एलाउंसेज भी दिए जाने चाहिए, तो इस सम्बन्ध में लक्षद्वीप एडमिनिस्ट्रेशन से हम लोगों ने प्रोपोजल मांगा है। उनका प्रोपोजल आने पर हम उस पर बहुत ही गम्भीरतापूर्वक विचार करेंगे।

माननीय अध्यक्ष: प्रश्न सं. 284, श्री भैरो प्रसाद मिश्रा। अभी केवल आपका प्रश्न हो जाएगा। आप शॉर्ट प्रश्न पूछिएगा तो होगा, नहीं तो उतना नहीं हो पाएगा।

(Q.284)

12 00hrs

श्री भैरों प्रसाद मिश्र : अध्यक्ष महोदया, जैसा यहाँ सभी के संज्ञान में है कि देश में भंडारण की पर्याप्त व्यवस्था नहीं है। हमारे यहां जो गेहूं खरीदा जाता है, वह खुले शेडों में मंडी समितियों में रखा रहता है और उसकी कोई व्यवस्था नहीं रहती है। फल तथा सब्जियों के लिए तो कोई व्यवस्था ही नहीं है। जब टमाटर, प्याज तथा आलू के दाम कम होते हैं तो उसे सड़कों पर फेंकना पड़ता है, लेकिन कभी-कभी उसका दाम 50 रुपये से 80 रुपये तक हो जाता है।

महोदया, मैं सरकार का आभार व्यक्त करना चाहता हूँ, क्योंकि उन्होंने 'प्रधान मंत्री किसान संपदा योजना' के अंतर्गत पर्याप्त व्यवस्था करने की कोशिश की है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि जैसा उन्होंने सामान्य क्षेत्रों में 35 परसेंट छूट देने का काम किया है, वहां शीतागार की स्थापना के लिए भी व्यवस्था की गई है, वैसे ही पूर्वोत्तर तथा हिमालयी राज्यों के लिए 50 से 75 परसेंट किया है। मैं बुंदेलखंड क्षेत्र से आता हूँ, जहां की स्थितियां बहुत ही खराब हैं। मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या बुंदेलखंड क्षेत्र को भी हिमालयी तथा पूर्वोत्तर क्षेत्रों की भांति 50 से 75 परसेंट की छूट देकर वहां शीतागार निर्माण करने का काम करेंगे।

साध्वी निरंजन ज्योति: माननीय अध्यक्ष महोदया, मैं माननीय प्रधान मंत्री जी का बहुत आभार व्यक्त करना चाहती हूँ, फूड प्रोसेसिंग के क्षेत्र में पहले जितनी तेज गति से काम होना चाहिए था, उतना नहीं हुआ था, लेकिन वर्ष 2014 के बाद माननीय प्रधान मंत्री जी ने इस विषय पर चिंता की। किसानों की फसल की बर्बादी को रोका जा सके और वर्ष 2022 तक उनकी आय दोगुनी की जा सके, इसी उद्देश्य से 'प्रधान मंत्री किसान संपदा स्कीम' के तहत बहुत सारी योजनाएं लाई गई हैं। हमारे माननीय सदस्य बुंदेलखंड क्षेत्र से आते हैं। मैंने उनके क्षेत्र में सेमिनार भी किया है। यदि वहां से कोई आवेदन करने के लिए आता है तो हमको स्वीकृति देने में कोई संकोच नहीं होगा। हम उसे स्वीकृति देंगे। हमारे मंत्रालय ने वर्ष 2014 के बाद इस क्षेत्र में बहुत प्रगति किया है।

माननीय अध्यक्ष: सदस्यगण, विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं, लेकिन इनको अन्य अवसरों पर भी उठाया जा सकता है, इसलिए मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

12 03hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): On behalf of Shri Rajnath Singh, I beg to lay on the Table a copy of the Border Security Force, Air Wing Officers (Group 'A' Combatised posts) Recruitment (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.609(E) in Gazette of India dated 5th July, 2018 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

(Placed in Library, See No. LT-9620/16/18)

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the NBCC Services Limited and NBCC (India) Limited for the year 2018-2019.

(Placed in Library, See No. LT-9621/16/18)

(2) A copy each of the following notifications (Hindi and English versions) issued under Section 58 of the Delhi Development Act, 1957:-

- (i) The Delhi Development Authority (Junior Engineer) Recruitment Rules, 2018 published in Notification No. G.S.R.417(E) in Gazette of India dated 2nd May, 2018.

- (ii) The Delhi Development Authority (Chief Estimator) Recruitment Rules, 2018 published in Notification No. G.S.R.418(E) in Gazette of India dated 2nd May, 2018.
- (iii) The Delhi Development Authority (Photographic Officer) Recruitment Rules, 2018 published in Notification No. G.S.R.419(E) in Gazette of India dated 2nd May, 2018.
- (iv) The Delhi Development Authority Assistant Director (Official Language) Recruitment Rules, 2018 published in Notification No. G.S.R.420(E) in Gazette of India dated 2nd May, 2018.
- (v) The Delhi Development Authority Engineering Cadre Posts Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.421(E) in Gazette of India dated 2nd May, 2018.
- (vi) The Delhi Development Authority (Survey Cadre) Recruitment Rules, 2018 published in Notification No. G.S.R.189 in weekly Gazette of India dated 23rd June, 2018.
- (vii) S.O.3172(E) published in Gazette of India dated 29th June, 2018, making certain amendments in the Notification No. S.O.2955(E) dated 23rd December, 2008.
- (viii) S.O.3173(E) published in Gazette of India dated 29th June, 2018, making certain amendments in the Notification Nos. S.O.1015(E) dated 22nd June, 2017 and S.O.4117(E) dated 29th December, 2017.

(ix) S.O.3233(E) published in Gazette of India dated 3rd July, 2018, making regulations for fixation of charges for allowing permitted non-industrial activities, such as ‘ ResidentialUse (Group Housing)’ etc in existing industrial areas.

(x) The Regulations for Enabling The Planned Development Of Privately Owned Lands published in Notification No. S.O.3249(E) in Gazette of India dated 4th July, 2018, regarding.

(Placed in Library, See No. LT-9622/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy of the Medium-term Expenditure Framework Statement, August, 2018 (Hindi and English versions) under section 3 of the Fiscal Responsibility and Budget Management Act, 2003.

(Placed in Library, See No. LT-9623/16/18)

(2) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 14 of 2018)-Air Force for the year ended March, 2017.

(Placed in Library, See No. LT-9624/16/18)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 12 of 2018)-Performance Audit of Scheme of Post Matric Scholarships to the Students belonging to Scheduled Castes for studies in India (in Karnataka, Maharashtra, Punjab, Tamil Nadu and Uttar Pradesh), Ministry of Social Justice and Empowerment.

(Placed in Library, See No. LT-9625/16/18)

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 17 of 2018)-Augmentation of Station Line Capacity on selected stations in Indian Railways for the year ended March, 2017.

(Placed in Library, See No. LT-9626/16/18)

- (iv) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 13 of 2018)-Army for the year ended March, 2017.

(Placed in Library, See No. LT-9627/16/18)

- (v) Report of the Comptroller and Auditor General of India-Union Government (No. 7 of 2018)-Defence Public Sector Undertakings, Ministry of Defence, for the year ended March, 2017.

(Placed in Library, See No. LT-9628/16/18)

- (vi) Report of the Comptroller and Auditor General of India-Union Government (Civil)(No. 10 of 2018)-Performance Audit of Pradhan Mantri Swasthaya Suraksha Yojana, Ministry of Health and Family Welfare.

(Placed in Library, See No. LT-9629/16/18)

- (vii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 8 of 2018)-Ordnance Factories, for the year ended March, 2017.

(Placed in Library, See No. LT-9630/16/18)

- (viii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 9 of 2018)-Navy and Coast Guard for the year ended March, 2017.

(Placed in Library, See No. LT-9631/16/18)

- (ix) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 15 of 2018)-Performance Audit of National Rural Drinking Water Programme, Ministry of Drinking Water and Sanitation for the year ended March, 2017.

(Placed in Library, See No. LT-9632/16/18)

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा पंचायती राज मंत्रालय में राज्य मंत्री (श्री परषोतम रूपाला): माननीय अध्यक्ष महोदया, मैं नाशक कीट और नाशक जीवमार अधिनियम, 1914 की धारा 4(घ) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

(एक) पादप संगरोध (भारत में आयात का विनियमन) (चौथा संशोधन) आदेश, 2018, जो 30 जून, 2018 के भारत के राजपत्र में अधिसूचना संख्या का०आ० 3194 (अ) में प्रकाशित हुआ था।

(दो) पादप संगरोध (भारत में आयात का विनियमन) (पांचवां संशोधन) आदेश, 2018, जो 11 जुलाई, 2018 के भारत के राजपत्र में अधिसूचना संख्या का०आ० 3392(अ) में प्रकाशित हुआ था।

(Placed in Library, See No. LT-9633/16/18)

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री कृष्णपाल गूर्जर): माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) (एक) स्वीकार अकेडमी आफ रिहैबलिटेशन साइंसेज, सिकंदराबाद, तेलंगाना के वर्ष 2012-2013, 2014-2015 और 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) स्वीकार अकेडमी आफ रिहैबलिटेशन साइंसेज, सिकंदराबाद, तेलंगाना के वर्ष 2012-2013, 2014-2015 और 2015-2016 के कार्यकरण की सरकार द्वारा की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-9634/16/18)

(3) (एक) साधना (सोसायटी फार द मॅटली हैंडीकैप्पड), हैदराबाद के वर्ष 2010-2011, 2011-2012 और 2014-2015 के वार्षिक प्रतिवेदनों की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) साधना (सोसायटी फार द मॅटली हैंडीकैप्पड), हैदराबाद के वर्ष 2010-2011, 2011-2012 और 2014-2015 के कार्यकरण की सरकार द्वारा की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-9635/16/18)

(5) (एक) चाइल्ड गाइडेंस सेंटर, हैदराबाद के वर्ष 2010-2011, 2012-2013 और 2014-2015 के वार्षिक प्रतिवेदनों की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) चाइल्ड गाइडेंस सेंटर, हैदराबाद के वर्ष 2010-2011, 2012-2013 और 2014-2015 के कार्यक्रम की सरकार द्वारा की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-9636/16/18)

(7) (एक) एलईबीईएनएसएचआईएलएफई, विशाखापट्टनम के वर्ष 2011-2012, 2013-2014 और 2014-2015 के वार्षिक प्रतिवेदनों की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एलईबीईएनएसएचआईएलएफई, विशाखापट्टनम के वर्ष 2011-2012, 2013-2014 और 2014-2015 के कार्यक्रम की सरकार द्वारा की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-9637/16/18)

(9) राष्ट्रीय स्वपरायणता, प्रमस्तिष्कघात, मानसिक मंदता और बहुनःशक्तताग्रस्त व्यक्ति कल्याण न्यास अधिनियम, 1999 की धारा 36 के अंतर्गत न्यास बोर्ड (संशोधन) विनियम, 2018 जो 20 जुलाई, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ सं. 184/एनटी रूल्स/रेगुलेशन्स/2015-16 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-9638/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI KIREN RIJJU) : I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster Management, New Delhi, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-9639/16/18)

- (3) A copy of the National Fire Service College, Nagpur (Senior Instructor) Recruitment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.206 in Gazette of India dated 2nd July, 2018 under article 309 of the Constitution.

(Placed in Library, See No. LT-9640/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN TH EMINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(SHRI ARJUN RAM MEGHWAL): On behalf of Shri Babul Supriyo, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Braithwaite Burn and Jessop Construction Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2018-2019.
- (Placed in Library, See No. LT-9641/16/18)
- (ii) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2018-2019.
- (Placed in Library, See No. LT-9642/16/18)
- (iii) Memorandum of Understanding (Hindi and English versions) between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2018-2019.
- (Placed in Library, See No. LT-9643/16/18)
- (iv) Memorandum of Understanding between the Bharat Heavy Electricals Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2018-2019.
- (Placed in Library, See No. LT-9644/16/18)

- (v) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2018-2019.

(Placed in Library, See No. LT-9645/16/18)

- (vi) Memorandum of Understanding between the Sambhar Salts Limited and the Hindustan Salts Limited for the year 2018-2019.

(Placed in Library, See No. LT-9646/16/18)

- (vii) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2018-2019.

(Placed in Library, See No. LT-9647/16/18)

- (viii) Memorandum of Understanding between the Bridge and Roof Company (I) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2018-2019.

(Placed in Library, See No. LT-9648/16/18)

- (ix) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2018-2019.

(Placed in Library, See No. LT-9649/16/18)

- (x) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2018-2019.

(Placed in Library, See No. LT-9650/16/18)

- (xi) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2018-2019.

(Placed in Library, See No. LT-9651/16/18)

- (xii) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2018-2019.

(Placed in Library, See No. LT-9652/16/18)

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section

- (a) (i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2016-2017.
- (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-9653/16/18)

- (b) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2016-2017.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT-9654/16/18)

- (4) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 18 of 2018)(Compliance Audit)-General purpose Financial Reports of Central Public Sector Enterprises for the year ended March, 2017.

(Placed in Library, See No. LT-9655/16/18)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 11 of 2018)(Compliance Audit Observations) for the year ended March, 2017.

(Placed in Library, See No. LT-9656/16/18)

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला):माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) (एक) बाबू जगजीवन राम राष्ट्रीय फाउंडेशन, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे

(दो)) बाबू जगजीवन राम राष्ट्रीय फाउंडेशन, नई दिल्ली के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-9657/16/18)

(3) संविधान के अनुच्छेद 338क के खण्ड (6) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) राष्ट्रीय अनुसूचित जाति आयोग, नई दिल्ली के वर्ष 2016-2017 (अप्रैल से सितम्बर, 2016) के वार्षिक प्रतिवेदन की एक प्रति।

(दो) एनसीएससी प्रतिवेदन: छात्रवृत्तियां प्राप्त करने में अनुसूचित जाति विद्यार्थियों द्वारा सामना की जा रही समस्याएं - 2016।

(तीन) राष्ट्रीय अनुसूचित जाति आयोग, नई दिल्ली के वर्ष 2016-2017 (अप्रैल से सितम्बर, 2016) के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर व्याख्यात्मक ज्ञापन तथा छात्रवृत्तियां प्राप्त करने में अनुसूचित जाति विद्यार्थियों द्वारा सामना की जा रही समस्याओं - 2016 पर अनुशंसाएं।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-9658/16/18)

(5) (एक) डॉ. अम्बेडकर फाउंडेशन, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) डॉ. अम्बेडकर फाउंडेशन, नई दिल्ली के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-9659/16/18)

(7) राष्ट्रीय अनुसूचित जातियां वित्त और विकास निगम तथा सामाजिक न्याय और अधिकारिता मंत्रालय के बीच वर्ष 2018-2019 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-9660/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table a copy each of the following statements(Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth and Sixteenth Lok Sabhas:-

FIFTEENTH LOK SABHA		
1.	Statement No. 34	Second Session, 2009 (Placed in Library, See No. LT-9661/16/18)
2.	Statement No. 28	Fifth Session, 2010 (Placed in Library, See No. LT-9662/16/18)
3.	Statement No. 27	Sixth Session, 2010 (Placed in Library, See No. LT-9663/16/18)
4.	Statement No. 26	Eighth Session, 2011 (Placed in Library, See No. LT-9664/16/18)
5.	Statement No. 25	Ninth Session, 2011 (Placed in Library, See No. LT-9665/16/18)
6.	Statement No. 24	Tenth Session, 2012 (Placed in Library, See No. LT-9666/16/18)
7.	Statement No. 22	Eleventh Session, 2012 (Placed in Library, See No. LT-9667/16/18)
8.	Statement No. 21	Twelfth Session, 2012 (Placed in Library, See No. LT-9668/16/18)

9.	Statement No. 20	Thirteenth Session, 2013 (Placed in Library, See No. LT-9669/16/18)
10.	Statement No. 17	Fourteenth Session, 2013 (Placed in Library, See No. LT-9670/16/18)
11.	Statement No. 16	Fifteenth Session, 2013-14 (Placed in Library, See No. LT-9671/16/18)
SIXTEENTH LOK SABHA		
12.	Statement No. 15	Second Session, 2014 (Placed in Library, See No. LT-9672/16/18)
13.	Statement No. 14	Third Session, 2014 (Placed in Library, See No. LT-9673/16/18)
14.	Statement No. 13	Fourth Session, 2015 (Placed in Library, See No. LT-9674/16/18)
15.	Statement No. 11	Fifth Session, 2015 (Placed in Library, See No. LT-9675/16/18)
16.	Statement No. 10	Sixth Session, 2015 (Placed in Library, See No. LT-9676/16/18)
17.	Statement No. 8	Seventh Session, 2016 (Placed in Library, See No. LT-9677/16/18)
18.	Statement No. 8	Eighth Session, 2016 (Placed in Library, See No. LT-9678/16/18)
19.	Statement No. 7	Ninth Session, 2016 (Placed in Library, See No. LT-9679/16/18)
20.	Statement No. 5	Tenth Session, 2016 (Placed in Library, See No. LT-9680/16/18)
21.	Statement No. 5	Eleventh Session, 2017 (Placed in Library, See No. LT-9681/16/18)

22.	Statement No. 3	Twelfth Session, 2017
		(Placed in Library, See No. LT-9682/16/18)
23.	Statement No. 2	Thirteenth Session, 2017-18
		(Placed in Library, See No. LT-9683/16/18)
24.	Statement No. 1	Fourteenth Session, 2018
		(Placed in Library, See No. LT-9684/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): On behalf of Shri Piyush Goyal, I beg to lay on the Table a copy of Notification No.58/2018-Customs (Hindi and English versions) published in Gazette of India dated 7th August, 2018, together with an explanatory memorandum seeking to increase the Customs duty on 328 tariff lines of textile products from the existing rate of 10 per cent to 20 per cent by amending Notification No. 82/2017-Customs dated 27.10.2017 under Section 159 of the Customs Act, 1962.

(Placed in Library, See No. LT-9684A/16/18)

12 05 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha: -

- (1) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 9th March, 2018 adopted the following Motion in regard to the Committee on Public Accounts: -

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts for the term beginning on the 1st May, 2018 and ending on the 30th April, 2019, and do proceed to elect, in such manner as the Chairman may direct, seven members from amongst the members of the House to serve on the said Committee.”

2. I am further to inform the Lok Sabha that as a result of the election process initiated pursuant to the above Motion, five members of Rajya Sabha were duly elected to the said Committee and their names were communicated to the Lok Sabha through a Message dated 22nd March, 2018 from the Rajya Sabha. As intimated therein, the election process to fill up the remaining two vacancies having been completed during the current Session, the following two Members of the Rajya Sabha have been duly elected to the said Committee:

1. Shri C. M. Ramesh
2. Shri Bhupender Yadav

12 05 ½ hrs

COMMITTEE ON SUBORDINATE LEGISLATION

31st to 33rd Reports

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर) :महोदया, मैं अधीनस्थ विधान संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

- (1) दिल्ली पुलिस के कार्यकरण को शसित करने वाले नियमों/विनियमों संबंधी 31वां प्रतिवेदन।
- (2) एम्स अधिनियम, 1956 के अंतर्गत बनाए गए नियमों/विनियमों के बारे में अधीनस्थ विधान संबंधी समिति (16वीं लोक सभा) के 26वें प्रतिवेदन में अंतर्विष्ट टिप्पणियाँ /सिफारिशों पर की-गई-कार्रवाई संबंधी 32वां प्रतिवेदन।
- (3) राष्ट्रीय राजमार्ग शुल्क (दरों का अवधारण और संग्रहण), दूसरा संशोधन नियम, 2014 के बारे में अधीनस्थ विधान संबंधी समिति (16वीं लोक सभा) के 24वें प्रतिवेदन में अंतर्विष्ट टिप्पणियाँ /सिफारिशों पर की-गई-कार्रवाई संबंधी 33वां प्रतिवेदन।

12 06 hrs

JOINT COMMITTEE ON OFFICES OF PROFIT

27th Report

श्री कलराज मिश्र (देवरिया) :महोदया, मैं लाभ के पदों संबंधी संयुक्त समिति का 27वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12 06 ½ hrs

STANDING COMMITTEE ON INFORMATION TECHNOLOGY

(i)50th to 52nd Reports

डॉ. सुनील बलीराम गायकवाड़ (लातूर): महोदया, मैं सूचना प्रौद्योगिकी संबंधी स्थायी समिति (2017-18) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) संचार मंत्रालय (दूरसंचार विभाग) से संबंधित 'भारतनेट के कार्यान्वयन की प्रगति' के बारे में 50वां प्रतिवेदन।
- (2) सूचना और प्रसारण मंत्रालय की 'अनुदानों की मांगों' (2018-19) के बारे में 45वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियाँ /सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 51वां प्रतिवेदन।
- (3) संचार मंत्रालय (डाक विभाग) की 'अनुदानों की मांगों' (2018-19) के बारे में समिति के 48वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियाँ /सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 52वां प्रतिवेदन।

(ii) Statements

डॉ. सुनील बलीराम गायकवाड़ :महोदया, मैं सूचना प्रौद्योगिकी संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदनों पर सरकार द्वारा आगे की-गई-कार्रवाई दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) संचार मंत्रालय (दूरसंचार विभाग) की अनुदानों की मांगों (2015-16) के बारे में समिति के 7वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की-गई-कार्रवाई संबंधी 21वां प्रतिवेदन (16वीं लोक सभा)।
 - (2) इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय की अनुदानों की मांगों (2017-18) के बारे में समिति के 36वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की-गई-कार्रवाई संबंधी 42वां प्रतिवेदन (16वीं लोक सभा)।
 - (3) संचार मंत्रालय (दूरसंचार विभाग) के 'सेवाओं की गुणवत्ता और कथित कॉल ड्रॉप्स से संबंधित मुद्दों' के बारे में समिति के 38वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की-गई-कार्रवाई संबंधी 43वां प्रतिवेदन (16वीं लोक सभा)।
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12 07½ hrs

STANDING COMMITTEE ON ENERGY

(i) 40th and 41st Reports

DR. KAMBHAMPATI HARIBABU (VISAKHAPATNAM): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Energy (2017-18):-

(1) Fortieth Report on 'Impact of RBI's Revised Framework for Resolution of Stressed Assets on NPAs in Electricity Sector' pertaining to the Ministry of Power.

(2) Forty-first Report on Action Taken on the recommendations contained in the Thirty-eighth Report (16th Lok Sabha) of the Standing Committee on Energy on Demand for Grants (2018-19) of the Ministry of Power.

(ii) Statements

DR. KAMBHAMPATI HARIBABU: Madam, I beg to lay on the Table the following statements (Hindi and English versions) of the Standing Committee on Energy (2017-18):-

- (1) Thirty-first Report (16th Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Fourteenth Report (16th Lok Sabha) of the Committee on Evaluation of Role, Performance and Functioning of the Power Exchanges pertaining to the Ministry of Power.
 - (2) Thirty-third Report (16th Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on 6 the Recommendations contained in the Seventeenth Report (16th Lok Sabha) of the Committee on Hydro Power- A Sustainable, Clean and Green Alternative, pertaining to the Ministry of Power.
 - (3) Thirty-fourth Report (16th Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Thirtieth Report (16th Lok Sabha) of the Committee on Evaluation of National Electricity Policy – A Review, pertaining to the Ministry of Power.
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12 08½ hrs

STANDING COMMITTEE ON RAILWAYS

(i) 20th and 21st Reports

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Railways: -

(1) Twentieth Report on Action Taken by the Government on the Recommendations/Observations contained in their 16th Report on 'Outstanding Dues for Indian Railways'.

(2) Twenty-first Report on 'New Railway Catering Policy 2017'.

(ii) Statement

SHRI SUDIP BANDYOPADHYAY : I beg to lay on the Table the Statement (Hindi and English versions) on further Action Taken by Government on the recommendations contained in Chapter – I of the 17th Report 7 (16th Lok Sabha) of the Committee on action taken by Government on the recommendations contained in their 13th Report on 'Demands for Grants (2017-18) of the Ministry of Railways'.

12 09 hrs

**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,
ENVIRONMENT AND FORESTS**

316th Report

श्री विक्रम उसेंडी (कांकेर): महोदया, मैं 'दिल्ली और राष्ट्रीय राजधानी क्षेत्र में वायु प्रदूषण' के बारे में विज्ञान और प्रौद्योगिकी, पर्यावरण और वन संबंधी स्थायी समिति का 316वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

श्री मोहम्मद सलीम (रायगंज) :मैडम, एक उत्तर को संशोधित करने में 9 महीने लग गए। 9 महीने बाद संशोधित कर रहे हैं।

माननीय अध्यक्ष: यह कमेटी का है।

12 09½ hrs

**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 510
DATED 19.12.2017 REGARDING CONVICTION RATE ALONGWITH
REASONS FOR DELAY**

गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): महोदया, मैं (i) 'दोषसिद्धि की दर' के बारे में श्रीमती पूनम महाजन, संसद सदस्य के अतारांकित प्रश्न संख्या 510 के संबंध में 19 दिसम्बर, 2017 को दिए गए उत्तर में शुद्धि करने और (ii) उत्तर में शुद्धि करने में विलम्ब के कारणों के बारे में वक्तव्य (हिन्दी तथा अंग्रेजी संस्करण) देता हूँ।

माननीय अध्यक्ष: विलम्ब के कारण भी हैं, देख लीजिएगा।

STATEMENT MADE BY THE MINISTER OF STATE, MINISTRY OF HOME AFFAIRS FOR CORRECTING THE REPLY TO PART (A) TO (D) OF LOK SABHA UNSTARRED QUESTION NO.510 DATED 19.12.2017 ASKED BY SHRIMATI POONAM MAHAJAN ON "CONVICTION RATE".

I beg to correct the reply of Part (a) to (d) to the Lok Sabha Unstarred Question No.510 answered on 19.12.2017 regarding "Conviction Rate" as follows :

Reference	For	Read
(a) to (d)	<p>The crime rate (number of crime per one lakh of population) for the Indian Penal Code (IPC) crimes increased in 2015 (234.2) compared to the crime rate in 2006 (167.7)but during 2016, it decreased (233.6). The conviction rate for the IPC Crimes in the country has shown a mixed trend with the conviction rate of 42.4, 42.9, 42.3, 42.6, 41.7, 40.7, 41.1, 38.5, 40.2, 45.1, 46.9 and 46.8 during 2005 to 2016 respectively. The reasons for low conviction rate include hostile witnesses, long duration of trails, faulty investigation etc. State/UT- wise Cases Registered, Crime Rate, Cases Charge Sheeted, Cases Convicted and Convication Rate under total cognizable IPC crimes during 2005 to 2016 is given at Annexure.</p>	<p>The crime rate (number of crime per one lakh of population) for the Indian Penal Code (IPC) crimes increased in 2015 (234.2) compared to the crime rate in 2006 (167.7)but during 2016, it decreased (233.6). The conviction rate for the IPC Crimes in the country has shown a mixed trend with the conviction rate of 42.4, 42.9, 42.3, 42.6, 41.7, 40.7, 41.1, 38.5, 40.2, 45.1, 46.9 and 46.8 during 2005 to 2016 respectively. The reasons for low conviction rate include hostile witnesses, long duration of trails, faulty investigation etc. State/UT - wise Cases Registered, Crime Rate, Cases Charge Sheeted, Cases Convicted and Convication Rate under total</p>

cognizable IPC crimes during 2005 to 2016 is given at Annexure*.

*** Revised**

Annexure																					
State/UT wise Cases Registered (CR), Crime Rate, Cases Chargesheeted (CCS), Cases Convicted (COM) and Conviction Rate (CVR) under Total Cognizable Crimes under IPC during 2005 to 2016																					
S.N o.	State	2005					2006					2007					2008				
		CR	Crime Rate	CCS	CON	CVR	CR	Crime Rate	CCS	CON	CVR	CR	Crime Rate	CCS	CON	CVR	CR	Crime Rate	CCS	CON	CVR
1	Andhra Pradesh	157123	196.9	125092	30614	37.7	173909	215.4	124089	27712	36.9	175087	214.6	148066	35380	38.0	179275	217.4	148032	31732	38.2
2	Arunachal Pradesh	2304	198.8	1463	402	56.9	2294	195.4	1281	384	56.9	2286	192.1	1362	260	59.2	2374	197.2	1367	285	61.4
3	Assam	42006	146.4	22710	3690	18.4	43673	149.8	23460	4751	21.1	45282	152.9	23335	5042	22.6	53333	177.3	23170	2266	16.2
4	Bihar	97850	108.9	68729	7258	15.2	100665	110.2	67494		16.0	109420	117.9	81292	8966	16.7	122669	130.1	85495	9981	19.7
5	Chhattisgarh	43633	193.2	33170	11085	54.7	45177	196.5	36508	13276	64.0	45845	196.0	35652	14682	56.0	51442	216.4	40235	11945	51.6
6	Goa	2119	140.6	1097	267	27.8	2204	142.1	1238	268	29.4	2479	155.3	1153	285	30.6	2742	166.8	1558	260	26.4
7	Gujarat	113414	209.0	86877	16678	30.9	120972	219.6	92019	19883	35.9	123195	220.5	100655	25634	42.3	123808	218.5	98998	25895	38.4
8	Haryana	42664	187.2	28980	10758	38.5	50509	218.1	34313	9582	37.7	51597	219.3	35510	8938	35.6	55344	231.7	37168	14252	42.3
9	Himachal Pradesh	12345	193.5	10140	1793	22.1	13093	203.1	10146	1916	29.1	14222	218.5	10696	1475	25.4	13976	212.7	11066	1875	29.3
10	Jammu and Kashmir	20115	176.9	14375	4071	42.1	20787	177.3	15803	4882	43.5	21443	177.2	16792	4346	47.2	20604	164.8	12678	3777	50.9
11	Jharkhand	35175	121.8	21107	4061	24.7	36364	124.0	22192	5434	25.5	38489	129.4	24568	8102	24.6	38686	128.3	26156	5898	23.4
12	Karnataka	117580	211.1	80432	22511	30.0	117710	208.9	82890	23548	30.6	120606	211.7	94831	24533	34.8	127540	221.4	113686	28062	36.1
13	Kerala	104350	313.0	91625	42525	51.2	105255	312.5	89790	35795	43.9	108530	319.1	92771	34728	44.5	110620	322.1	94920	37530	55.6
14	Madhya Pradesh	189172	286.8	159646	53764	50.5	194711	289.7	164435	61046	56.7	202386	295.6	170774	52579	52.0	206556	296.4	172397	59254	51.6
15	Maharashtra	187027	181.3	126514	7816	11.7	191788	183.4	126941	7615	11.6	195707	184.7	131761	7497	11.1	206243	192.1	140467	7552	9.4
16	Manipur	2913	114.7	128	57	58.2	2884	112.1	155	171	86.4	3259	125.1	80	23	50.0	3349	127.0	101	64	61.5
17	Meghalaya	1880	76.7	662	209	45.3	1935	77.9	905	203	33.7	2079	82.7	651	246	49.5	2318	91.0	680	251	48.0
18	Mizoram	2156	227.7	2044	335	76.5	2073	216.2	2025	3137	97.9	2083	214.3	1814	1666	81.4	1989	202.1	1613	1606	82.1

19	Nagaland	1049	49.6	1049	1195	55.3	1103	51.5	545	574	95.7	1180	54.4	604	554	92.3	1202	54.7	581	503	92.8
20	Odisha	51685	133.4	40644	3998	14.9	52792	134.7	41243	4672	17.4	54872	138.5	41951	3736	16.0	56755	141.8	44148	4478	15.8

31																						
21	Chandigarh	3133	313.9	1625	573	64.0	1126	306.2	1817	866	60.0	3643	348.3	1224	832	52.2	3931	367.0	1666	1027	54.3	
32	Punjab	27136	105.3	19237	4338	34.7	32068	123.0	20931	5377	37.0	35793	135.6	23648	5615	37.6	35314	132.3	24510	7226	36.7	
22	Rajasthan	140917	228.5	91615	177.9	37195	293	58.0	641992	3.6	226.1	435	91826	174.0	46096	310	59.3	20	148870	2375	01654	239
23	Sikkim	552	96.0	278	90	47.6	13	703	18.3	121.0	288	384	160.0	76	108	52.1	12	667	113.2	319	95	
24	Tamil Nadu	162360	250.3	145181	89979	62.2	148972	227.6	131443	83004	61.7	172754	261.7	141942	74233	61.2	176833	265.6	144527	77993	63.2	
25	Telangana	56065	356.1	42229	17508	62.1	57963	357.2	37276	19624	65.0	56065	335.1	32027	20129	64.7	49350	286.1	34226	12189	65.3	
26	Tripura	3356	99.0	2505	418	17.4	3940	114.7	2817	393	21.5	4273	122.8	3361	481	17.1	5336	151.4	4303	253	15.6	
27	Uttar Pradesh	122108	67.3	86431	49025	58.6	127001	68.6	91655	48034	56.9	150258	79.7	96312	43749	54.0	168996	88.0	109554	53565	55.5	
28	Uttarakhand	8033	88.4	4934	1937	55.6	59.6	2173	84.12	87.8	90.8	687	5493	147.7	2352	3191	60.9	602	9589	1024	6222	5903
Total (Uts)		65174	349.6	49337	20331	63.7	67255	350.5	43249	23249	65.7	66310	335.6	39319	24365	66.1	59896	294.5	41445	17797	68.0	
Total (All India)		1822602	165.3	1367268	430091	42.4	1878293	167.7	1374282	447516	42.9	1989673	175.1	1475711	433929	42.3	2093379	181.5	1547188	448475	42.6	

Annexure																					
State/UT wise Cases Registered (CR), Crime Rate, Cases Chargesheeted (CCS), Cases Convicted (COM) and Conviction Rate (CVR) under Total Cognizable Crimes under IPC during 2005 to 2016																					
SNO	State	2009					2010					2011					2012				
		CR	Crime Rate	CCS	CON	CVR	CR	Crime Rate	CCS	CON	CVR	CR	Crime Rate	CCS	CON	CVR	CR	Crime Rate	CCS	CON	CVR
1	Andhra Pradesh	180441	216.6	137385	29988	33.3	181438	215.7	144707	37816	34.3	189780	224.2	144007	36911	33.4	192522	224.5	145056	34043	29.7
2	Arunachal Pradesh	2362	193.6	1379	331	58.2	2439	197.5	1319	480	59.0	2286	165.3	1249	227	44.4	2420	192.1	1283	213	40.5
3	Assam	55313	181.2	25857	3139	21.1	61668	199.1	26311	2556	17.0	66714	214.0	27920	4744	19.9	77682	250.0	31237	2154	10.6
4	Bihar	122931	128.4	77420	8500	18.0	127453	131.1	81371	8562	16.2	135896	130.9	114979	8792	15.5	146614	147.4	132576	9116	15.9
5	Chhattisgarh	51370	212.6	41092	11431	48.4	54958	224.0	42509	14050	41.3	57218	224.0	47451	13364	44.6	54598	221.1	45663	17437	46.0

26	Tripura	5486	153.8	4440	267	12.7	5805	160.8	4416	274	11.1	5803	158.1	5163	401	14.6	6264	170.6	4972	923	14.9
27	Uttar Pradesh	172884	88.4	108193	54374	54.0	174179	87.5	106355	69448	58.4	195135	97.8	121688	72480	59.6	198093	96.4	125695	43531	52.6
28	Uttarakhand	8802	90.9	6596	2808	69.3	9240	94.1	6246	3175	67.3	8774	86.7	5641	1983	65.5	8882	87.7	6047	5260	76.3
29	West Bengal	113036	126.7	72399	3003	12.6	129616	143.7	95324	3189	13.5	143197	156.8	103139	3298	13.4	161427	178.2	130327	4160	10.5
	Total (States)	2061155	179.5	1472738	412892	41.2	2164628	185.9	1569848	449957	40.4	2262885	190.1	1655029	483594	40.9	2323714	195.3	1742616	463989	38.1

30	A & N Islands	941	222.5	677	56	37.6	980	226.9	668	82	49.7	793	208.7	672	55	71.4	683	133.4	494	206	54.2
31	Chandigarh	3555	324.1	931	684	48.2	3373	299.8	1601	751	40.3	3542	335.7	2151	664	49.3	3606	235.4	2504	819	50.5
32	D&N Haveli	442	160.7	239	36	24.7	378	133.6	229	30	22.9	372	108.5	266	12	12.9	318	84.6	276	23	10.0
33	Daman & Diu	276	142.3	149	21	12.7	203	101.5	143	18	14.0	224	92.2	133	30	21.7	239	83.9	159	13	13.8
34	Delhi UT	50251	282.6	26777	11830	58.1	51292	279.8	22109	10112	51.5	53353	318.5	28492	12177	48.1	54287	283.3	24906	15565	52.4
35	Lakshadweep	134	188.7	91	0	0.0	42	58.3	24	0	0.0	44	68.8	63	37	72.5	60	77.9	32	24	36.9
36	Puducherry	4591	418.5	4349	2136	90.2	3935	352.3	3650	3178	62.4	4362	350.6	3075	1427	84.3	4281	291.0	3163	1621	79.9
	Total (Uts)	60190	287.5	33213	14763	59.8	60203	279.2	28424	14171	52.4	62690	312.2	34852	14402	50.2	63474	271.1	31534	18271	53.5
	Total (All India)	2121345	181.4	1505951	427655	41.7	2224831	187.6	1598272	464128	40.7	2325575	192.2	1689881	497996	41.1	2387188	196.7	1774150	482260	38.5

Annexure																					
State/UT wise Cases Registered (CR), Crime Rate, Cases Chargesheeted (CCS), Cases Convicted (COM) and Conviction Rate (CVR) under Total Cognizable Crimes under IPC during 2005 to 2016																					
SNO	State	2013					2014					2015					2016				
		CR	Crime Rate	CCS	CON	CVR	CR	Crime Rate	CCS	CON	CVR	CR	Crime Rate	CCS	CON	CVR	CR	Crime Rate	CCS	CON	CVR
1	Andhra Pradesh	218015	252.1	159540	34211	32.8	114604	225.1	89858	17860	28.9	110693	215.6	91857	21847	31.5	106774	206.4	86306	17430	26.1
2	Arunachal Pradesh	2776	217.9	1417	160	48.2	2843	220.6	1584	76	58.5	2968	227.8	1973	49	31.0	2534	192.3	1657	128	25.7
3	Assam	87186	277.3	40229	2512	8.6	94337	296.5	43322	2845	13.1	103616	321.8	48612	3483	11.8	102250	313.9	45586	2888	11.7
4	Bihar	167455	166.3	123530	9433	13.4	177595	174.2	111020	4859	10.0	176973	171.6	109158	5354	12.8	164163	157.4	130005	5799	13.9
5	Chhattisgarh	56870	227.3	46356	15510	38.8	58200	229.7	48509	20718	46.5	56692	220.9	44477	21326	54.4	55029	211.7	46148	20532	44.1
6	Goa	4312	228.8	1949	361	24.1	4466	231.3	2509	289	21.1	3074	156.4	2619	288	19.0	2692	135.6	1582	290	22.4
7	Gujarat	157435	258.8	135346	32020	40.8	131385	213.3	112932	31354	43.2	126935	203.6	105833	23367	36.6	147122	233.2	128836	23091	35.1
8	Haryana	72098	273.0	45500	13678	31.3	79947	298.2	44398	11820	29.0	84466	310.4	44175	11508	30.3	88527	320.6	45766	10971	26.9
9	Himachal Pradesh	13750	198.2	11063	1348	21.1	14160	202.3	11017	1811	30.1	14007	198.5	11275	1934	27.5	13386	188.1	10537	1955	29.4
10	Jammu & Kashmir	25390	210.5	18622	6002	30.5	23848	195.5	17314	5082	39.4	23583	191.2	18973	5288	38.4	24501	196.6	16515	4523	41.6
11	Jharkhand	48208	148.4	29861	6709	25.1	45335	137.8	34794	5781	26.9	45050	135.1	27175	4647	18.9	40710	120.4	24560	3716	22.3
12	Karnataka	136689	224.7	100415	31700	32.5	137338	223.6	102889	32241	38.5	138847	224.0	97631	28306	38.6	148402	237.2	105572	41994	51.1
13	Kerala	176334	502.2	164468	67749	68.5	206789	585.3	192688	108011	77.8	257074	723.2	244145	157102	82.3	260097	727.6	247657	157283	84.6
14	Madhya Pradesh	227453	303.8	188777	58040	49.7	272423	358.5	226091	76016	53.5	268614	348.3	223867	74088	48.3	264418	337.9	221817	70486	51.9
15	Maharashtra	234385	201.7	152883	14487	13.3	249834	212.3	162992	20284	19.3	275414	231.2	174492	36450	33.0	261714	217.1	187788	34277	34.3
16	Manipur	3178	126.3	143	30	43.5	3641	143.1	294	29	29.9	3847	149.5	460	33	44.0	3170	121.9	899	65	48.1

17	Meghalaya	3259	121.1	1517	118	40.7	3679	135.1	1944	197	65.9	4079	148.2	1892	354	37.4	3366	120.9	1834	826	61.9
18	Mizoram	1709	165.6	1538	1046	83.5	2140	205.2	2095	2007	92.9	2228	211.2	2056	1821	93.8	2425	227.3	2144	1589	94.5
19	Nagaland	1216	52.6	649	715	82.1	1157	49.5	766	602	84.7	1302	55.1	762	530	69.6	1376	57.6	848	433	58.5
20	Odisha	71718	172.5	57488	2983	10.3	74569	177.9	57721	6874	16.4	83360	197.3	69197	3692	9.5	81460	191.3	67578	3907	10.4
21	Punjab	36667	129.2	24455	8909	36.4	37162	129.6	22313	8874	35.5	37983	131.2	23457	8543	33.6	40007	137.0	21752	7285	31.6
22	Rajasthan	196224	279.2	97293	43872	62.2	210418	295.1	107406	48208	56.8	198080	273.9	99640	46398	57.2	180398	246.2	94245	33576	49.9
23	Sikkim	851	135.3	666	567	43.8	1065	167.5	763	311	49.6	766	119.3	397	93	40.4	809	124.7	586	98	30.6
24	Tamil Nadu	203579	297.6	172029	98376	58.8	193200	280.9	168666	117651	65.9	187558	271.2	159284	74988	63.6	179896	258.8	139971	73818	58.6
25	Telangana	-	-	-	-	-	106830	294.5	81744	21445	38.6	106282	290.7	87171	19237	37.6	108991	295.7	83319	18384	35.6
26	Tripura	6210	167.2	4982	637	15.9	5499	146.4	4229	468	20.1	4692	123.5	3289	544	30.2	3933	102.4	2965	568	25.6
27	Uttar Pradesh	226445	108.4	138462	44017	53.1	240475	113.2	146818	38754	53.2	241920	112.1	147631	48958	58.4	282171	128.7	173382	42410	59.0
28	Uttarakhand	9546	92.9	6157	4174	70.2	9156	88.0	5504	2614	53.0	10248	97.2	5411	3937	58.1	10867	101.8	5682	1723	48.6
29	West Bengal	169535	185.5	138425	4512	14.4	185672	201.4	152001	4331	11.1	179501	193.0	160214	4918	14.6	176569	188.2	146641	3763	10.1
	Total (States)	2558493	212.4	1863760	503876	39.9	2687767	220.5	1954181	591412	45.1	2749852	222.9	2007123	609083	46.8	2757757	221.0	2042178	583808	46.7

30	A & N Islands	612	116.6	762	233	51.3	746	138.9	582	608	46.9	862	157.9	566	125	31.6	802	144.8	582	208	39.7
31	Chandigarh	4077	254.0	2179	1175	50.9	3221	192.2	1841	894	40.0	3248	186.5	1997	1369	43.6	2996	166.4	1697	837	44.3
32	D&N Haveli	314	80.1	253	11	6.0	277	68.1	209	12	11.0	269	64.4	174	11	7.8	244	57.4	233	21	10.7
33	Daman & Diu	246	82.8	140	0	0.0	233	75.4	132	41	10.2	302	94.1	165	8	5.4	271	81.1	236	8	6.2
34	Delhi UT	80184	406.7	29014	11214	48.9	155654	767.4	37541	11366	43.7	191377	916.8	44079	9828	49.2	209519	974.9	46680	10179	51.6
35	Lakshadweep	40	51.3	41	4	16.0	81	102.5	24	41	68.3	50	62.5	36	30	71.4	36	43.9	31	25	61.0
36	Puducherry	3756	244.9	3427	1613	82.9	3584	225.0	3030	770	70.1	3440	209.1	2576	866	86.0	4086	242.8	3359	992	92.5
	Total (Uts)	89229	369.6	35816	14250	51.0	163796	658.2	43359	13732	44.0	199548	778.7	49593	12237	49.3	217954	826.5	52818	12270	52.1
	Total (All India)	2647722	215.5	1899576	518126	40.2	2851563	229.2	1997540	605144	45.1	2949400	234.2	2056716	621320	46.9	2975711	233.6	2094996	596078	46.8

The reason for delay:

The mistake came to notice of Ministry at a later stage that the Conviction Rate had been calculated not based on correct formula for calculation of Conviction Rate. Processing for preparation of correcting statement also took sometime.

(Placed in Library, See No. LT 9685/16/18)

12 10 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 57th Report of the Standing Committee on Finance on Demands for Grants (2018-19), pertaining to the Department of Economic Affairs, Expenditure, Financial Services and DIPAM, Ministry of Finance.*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): On behalf of Shri Piyush Goyal, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 57th Report of the Standing Committee on Finance on Demands for Grants (2018-19), pertaining to the Department of Economic Affairs, Expenditure, financial Services, DIPAM, Ministry of Finance.

* Laid on the Table and also placed in Library, See No. LT9686/16/18.

12 10½ hrs

(ii) Status of implementation of the recommendations contained in the 48th Report of the Standing Committee on Agriculture on Demands for Grants (2018-19), pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers' Welfare. *

कृषि और किसान कल्याण मंत्री(श्री राधा मोहन सिंह): अध्यक्ष महोदया, मैं कृषि अनुसंधान और शिक्षा विभाग, कृषि और किसान कल्याण मंत्रालय से संबंधित अनुदानों की मांगों (2018-19) के बारे में कृषि संबंधी स्थायी समिति के 48वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर प्रस्तुत करता हूँ।

* Laid on the Table and also placed in Library, See No. LT 9687/16/18 .

12 11hrs

(iii)(a) Status of implementation of the Action Taken on the recommendations contained in the 283rd and 287th Reports of the Standing Committee on Industry on Demands for Grants (2017-18) and (2018-19) respectively, pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises.*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Babul Supriyo, I beg to lay the following statements regarding the status of implementation of the Action Taken on the recommendations contained in the 283rd and 287th Reports of the Standing Committee on Industry on Demands for Grants (2017-18) and (2018-19) respectively, pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises.

* Laid on the Table and also placed in Library, See No. LT 9688/16/18.

(b)Status of implementation of the Action Taken on the recommendations contained in the 285th and 286th Reports of the Standing Committee on Industry on Demands for Grants (2017-18) and (2018-19) respectively, pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Babul Supriyo, I beg to lay the following statements regarding the status of implementation of the Action Taken on the recommendations contained in the 285th and 286th Reports of the Standing Committee on Industry on Demands for Grants (2017-18) and (2018-19) respectively, pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

* Laid on the Table and also placed in Library, See No. LT 9689/16/18.

12 11½ hrs

(iv) Status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2018-19), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.*

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C.R. CHAUDHARY): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2018-19), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

* Laid on the Table and also placed in Library, See No. LT 9690/16/18.

12 12 hrs

MOTION RE : REPORT OF JOINT COMMITTEE ON THE RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (AMENDMENT) SECOND BILL, 2015 -EXTENSION OF TIME*

श्री गणेश सिंह (सतना) : मैं प्रस्ताव करता हूँ :

“ कि यह सभा भूमि अर्जन, अपुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार (संशोधन) दूसरा विधेयक, 2015 संबंधी संयुक्त समिति द्वारा प्रतिवेदन प्रस्तुत करने का समय बजट सत्र, 2019 के अंतिम दिवस तक बढ़ाती है। ”

HON. SPEAKER: The question is:

“That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 upto the last day of the Budget Session, 2019.”

The motion was adopted.

* Memorandum giving reasons for extension of time circulated separately.

12 12½ hrs

MOTION RE: 56th REPORT OF BUSINESS ADVISORY COMMITTEE

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्त कुमार) : मैं प्रस्ताव करता हूँ :

“कि यह सभा 6 अगस्त, 2018 को सभा में प्रस्तुत कार्य मंत्रणा समिति के 56वें प्रतिवेदन से सहमत है।”

HON. SPEAKER: The question is:

“That this house do agree with the Fifty-sixth Report of the Business Advisory Committee presented to the House on the 6th August, 2018.”

The motion was adopted.

12 13hrs**FINANCIAL RESOLUTION AND DEPOSIT INSURANCE BILL, 2017***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): On behalf of Shri Piyush Goyal, I beg to move for leave to withdraw a Bill to provide for the resolution of certain categories of financial service providers in distress; the deposit insurance to consumers of certain categories of financial services; designation of systemically important financial institutions; and establishment of a Resolution Corporation for protection of consumers of specified services providers and of public funds for ensuring the stability and resilience of the financial system and for matters connected therewith or incidental thereto, as reported by Joint Committee.

HON. SPEAKER: The question is:

“That leave be granted to withdraw a Bill to provide for the resolution of certain categories of financial service providers in distress; the deposit insurance to consumers of certain categories of financial services; designation of systemically important financial institutions;

* The Bill was introduced on 10 August, 2017 and referred to the Joint Committee of the Houses for examination and report. The Report of the Joint Committee was presented to Lok Sabha on 1 August, 2018. A Statement containing reasons for which the Bill is being withdrawn has been circulated to members on 3 August, 2018 (Morning).

and establishment of a Resolution Corporation for protection of consumers of specified services providers and of public funds for ensuring the stability and resilience of the financial system and for matters connected therewith or incidental thereto, as reported by Joint Committee.”

The motion was adopted.

SHRI PON RADHAKRISHNAN: I withdraw the Bill.

12 14 hrs

SUBMISSION BY MEMBERS

**Re : Reported sexual abuse of minor girls in shelter home in
Uttar Pradesh**

माननीय अध्यक्ष :आप महिलाओं के साथ हुए गलत बातों को उठा रहे हैं तो गलत व्यवहार से मत उठाओ, ऐसा कुछ भी मत करो ।

...(व्यवधान)

श्री धर्मेन्द्र यादव (बदायूँ): अध्यक्ष महोदया, मैं आज आपके माध्यम से ...(व्यवधान) पूरे देश इस तरह की घटनाओं से, ...(व्यवधान) यही इनका महिलाओं और बच्चियों के प्रति सम्मान है। मुजफ्फरपुर में 34 बच्चियों के साथ जो घटना हुई, उससे पूरा देश आहत था। उत्तर प्रदेश के देवरिया में एक ऐसी घटना हुई जो मुजफ्फरपुर पार्ट-II के रूप में सामने आई है। 44 बच्चियों में से 18 बच्चियां गायब हो गईं। 26 बच्चियों में एक बच्ची भागकर महिला थाने पहुंची, वहां पहुंचकर उस बच्ची ने अपना दर्द ब्यान किया ।

माननीय अध्यक्ष जी, आप महिला हैं, आप सुनेंगी तो आपका भी दिल और रूह कांप उठेगी। उस बच्ची ने कहा कि बाल गृह में जब अंधेरा हो जाता था, लोग आते थे। उस अंधेरे में बच्चियों की रूह कांपती थी। कभी लाल, कभी काली और कभी सफेद लगजरी कारों से लोग आते थे और उन बच्चियों को देवरिया के मंडल मुख्यालय गोरखपुर में ले जाते थे। ...(व्यवधान) जिन बच्चियों का अभी खिलौनों से खेलने का वक्त था, उम्र थी, गोरखपुर में ले जाने के बाद उन बच्चियों के साथ खिलौनों की तरह न केवल खेला जा रहा था बल्कि उनके साथ शोषण, अत्याचार और अन्याय भी हो रहा था। मैं समझता हूं कि हिंदुस्तान का कोई भी इंसान, चाहे वह महिला हो या पुरुष, जिसके अंदर ज़रा भी संवेदना होगी, उसकी रूह कांप जाएगी।...(व्यवधान)

माननीय अध्यक्ष जी, मैं इस बात को सच्चाई से कहता हूँ, जब से मैंने यह घटना सुनी है, उसके बाद मेरी रातों की नींद उड़ गई है कि जिन बच्चियों को गोद में खिलाने की उम्र है, उनके साथ ऐसा व्यवहार, ऐसा आचरण कैसे हो सकता है? उस बच्ची ने जो कहा ...(व्यवधान) आप मेरी बात सुनिए।...(व्यवधान)

माननीय अध्यक्ष: यह क्या हो रहा है? आप बैठिए।

...(व्यवधान)

श्री धर्मेन्द्र यादव : क्या आपकी बच्चियों के लिए यही संवेदना है? ...(व्यवधान) मैं राजनीति नहीं कर रहा हूँ, मेरा किसी पर आरोप नहीं है।...(व्यवधान) एक कहावत है और यह सिद्ध हो जाएगी, जिनकी दाढ़ी में तिनका है, वे सामने खड़े हो गए हैं।...(व्यवधान) तिनका लेकर खड़े हो गए हैं।...(व्यवधान) मुझे कोई राजनीति नहीं करनी है, यह मुझ इतना संवेदनशील है।...(व्यवधान)

उस बच्ची ने जो बयान दिया है, उस बयान के बाद प्रशासन ने स्वीकार किया है, लेकिन स्वीकारोक्ति के बाद भी उत्तर प्रदेश सरकार गूंगी और बहरी हो गई है।...(व्यवधान) मोदी जी भी नहीं बोल रहे हैं,।...(व्यवधान) नितीश कुमार जी भी नहीं बोल रहे हैं।...(व्यवधान) योगी जी भी नहीं बोल रहे हैं।...(व्यवधान) मेरी आपसे मांग है कि जो लोग दोषी हैं, उनके खिलाफ कठोर से कठोर कार्रवाई हो।...(व्यवधान)

यह देश के सामने आना चाहिए कि उन बच्चियों को आखिर रात को गोरखपुर में किन सफेदपोशों, अधिकारियों, ठेकेदारों और व्यापारियों के सामने पेश किया जाता था? ...(व्यवधान)

माननीय अध्यक्ष: आपको क्या कहना है? आप बैठिए।

...(व्यवधान)

श्री धर्मेन्द्र यादव : माननीय अध्यक्ष जी, इसी सदन में महिलाओं के सम्मान का मामला आया, जब बेटियों के सम्मान का मामला आया। ...(व्यवधान) जब दिल्ली में निर्भया कांड हुआ था, तब इसी

सदन ने एकमत होकर बहुत कठोर कानून बनाया था...(व्यवधान) अब मुजफ्फरपुर में 34 और देवरिया में 44 निर्भया हैं...(व्यवधान)

मैं आपसे मांग करता हूँ कि पूरे देश में जितने भी इस तरह के बाल गृह हैं, सबकी जांच होनी चाहिए...(व्यवधान) उत्तर प्रदेश के मामले में मेरी मांग है। सत्ता पक्ष के लोग कह रहे हैं कि हमने डीएम का ट्रांसफर कर दिया। देवरिया के डीएम को ऐटा का डीएम बनाकर आप कार्रवाई की बात करते हैं। क्या यही कार्रवाई है? अगर यही आपकी कार्रवाई है, तो इस सदन में विपक्ष, समाजवादी लोग आपकी इस कार्रवाई को स्वीकार नहीं करते हैं। ...(व्यवधान)

माननीय अध्यक्ष: आपको क्या कहना है? आप सहयोगी बनें।

...(व्यवधान)

श्री धर्मेन्द्र यादव : योगी जी हमारे साथ सांसद थे। इसी सदन में कई बार उन्होंने रेप की बात उठाई। एक-एक रेप की बात पर वे सदन में खड़े हो जाते थे। आज 44 रेप उनके कार्यकाल में हो रहे हैं।
...(व्यवधान)

माननीय अध्यक्ष: लंबा भाषण देने की जरूरत नहीं है। आप बैठिए।

जय प्रकाश नारायण जी ।

...(व्यवधान)

श्री धर्मेन्द्र यादव : देवरिया की बच्चियां सुरक्षित नहीं हैं। ...(व्यवधान)

माननीय अध्यक्ष: श्री जितेन्द्र चौधरी, श्री पी.के. बिजु, डॉ. ए. सम्पत, श्रीमती पी.के. श्रीमथि टीचर, श्री शंकर प्रसाद दत्ता, श्रीमती रंजीत रंजन, श्रीमती सुप्रिया सुले, श्री रवीन्द्र कुमार जेना, श्री मुल्लापल्ली रामचन्द्रन, श्रीमती प्रत्यूषा राजेश्वरी सिंह और श्री एम.बी. राजेश को श्री धर्मेन्द्र यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

जय प्रकाश जी, आप एक वाक्य में अपनी बात कहकर सहयोगी बनें।

...(व्यवधान)

श्री जय प्रकाश नारायण यादव (बाँका): माननीय अध्यक्ष जी, यह बहुत संवेदनशील मामला है, मेरा निवेदन है कि मुझे दो मिनट बोलने का समय दिया जाए।...(व्यवधान)

माननीय अध्यक्ष: ठीक है।

...(व्यवधान)

श्री जय प्रकाश नारायण यादव : माननीय अध्यक्ष जी, आपने मुझे ऐसे दुष्कर्म के मामले में, जिस पर माननीय धर्मेन्द्र यादव जी ने सवाल उठाया है, उस पर बोलने का मौका दिया है, इसके लिए मैं आपका धन्यवाद करता हूँ।...(व्यवधान) मुजफ्फरपुर दुष्कर्म की घटना की ज्वाला विस्फोटक रूप में आई है।
...(व्यवधान)

माननीय अध्यक्ष: आप बैठिए। अभी राजनाथ जी बोलेंगे।

...(व्यवधान)

श्री जय प्रकाश नारायण यादव : देश और दुनिया में बिहार और उत्तर प्रदेश की मुजफ्फरपुर और देवरिया की घटना शर्मसार करने वाली है। ...(व्यवधान) सत्ता के संरक्षण में यह पलता रहा है, बढ़ता रहा है। ...(व्यवधान) आज साक्ष्य मिटाए जा रहे हैं।...(व्यवधान)

माननीय अध्यक्ष: आपकी बात पूरी हो गई। कलराज जी कुछ बोलेंगे।

...(व्यवधान)

श्री जय प्रकाश नारायण यादव : न्यायालय से इसकी जांच कराई जाए, हम मांग करते हैं।...(व्यवधान)

माननीय अध्यक्ष: अब कुछ रिकॉर्ड में नहीं जाएगा।

...(व्यवधान)*

माननीय अध्यक्ष: श्री पी.के. बिजु और श्रीमती सुप्रिया सुले को श्री जय प्रकाश नारायण यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

कलराज जी आप क्या बोलेंगे?

श्री कलराज मिश्र (देवरिया): अध्यक्ष महोदया, मैं देवरिया के बारे में...(व्यवधान)

माननीय अध्यक्ष: सबको नहीं बोलना है।

...(व्यवधान)

श्री कलराज मिश्र: अध्यक्ष महोदया, माननीय सदस्य ने जो देवरिया के बारे में बात रखी है, यह बात सही है कि वहां स्वैच्छिक संगठन काम कर रहा था, बाल सुरक्षा गृह को जो चला रहा था, साल भर पहले ही उसका लाइसेंस निरस्त हो गया था। प्रशासन ने वहां से लड़कियों एवं लड़कों, दोनों को हटाने की प्रक्रिया प्रारंभ की थी, लेकिन स्वैच्छिक संगठनों द्वारा, कोर्ट में जाकर कहा गया कि अभी मेरा पैसा अभी बकाया है, आदि कई प्रकार की बातें करके वे जबरदस्ती वहां रुकते थे। बाद में, उनके खिलाफ एफ.आई.आर. दर्ज किया गया। एफ.आई.आर. दर्ज करने के पश्चात छापा भी डाला गया। लेकिन, इस बीच में जो घटनाएं हुईं, उनके बारे में जानकारी प्राप्त नहीं हो पाई थी कि वहां किसी प्रकार का सेक्सुअल शोषण हो रहा है। ...(व्यवधान)

माननीय अध्यक्ष: आप बैठ जाइए। यह आपका मुद्दा नहीं है।

...(व्यवधान)

श्री कलराज मिश्र: अध्यक्ष महोदया, लेकिन, एक लड़की ने इसके बारे में चर्चा की कि हमारे द्वारा झाड़ू-पोछा कराया जा रहा है। अन्य बातों के बारे में उसने जरूर कहा कि कोई गाड़ी आती थी, ले

* Not recorded.

जाती थी आदि-आदि। इसके बाद उत्तर प्रदेश सरकार ने तत्काल उसकी जांच की एवं वहां के जिला मजिस्ट्रेट को स्थानांतरित कर दिया है। मैं समझता हूं कि तत्काल प्रभावी कार्रवाई की गई है। लेकिन ये जिस प्रकार से इसका वर्णन कर रहे हैं, वह बहुत बढ़ा-चढ़ाकर कर रहे हैं...(व्यवधान)

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र को श्री कलराज मिश्र द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

ठीक है, कोई बात नहीं, होने दीजिए।

...(व्यवधान)

माननीय अध्यक्ष: देखिए ये बातें चर्चा करने की नहीं हैं। आप सभी मेरी बात सुनें। यह जो दो-तीन जगहों से बात आई है, वास्तव में वह अच्छी बात नहीं है। मुझे लगता है कि हम सभी लोगों को जागरूक होना पड़ेगा। हर डिस्ट्रिक्ट में इस प्रकार के रिमांड होम हैं, लड़कियों के रहने के लिए स्थान हैं। मैं सभी पार्लियामेंट मेम्बर्स से कहूंगी कि जिस-जिस क्षेत्र से आप आते हैं, एक बार आप अपने क्षेत्र में भी देखें। ये बातें ऐसी हैं कि जब उजागर होती हैं, तभी एकदम से सामने आती हैं और वास्तव में यह कोई अच्छी बात नहीं है। हम सभी को इस बारे में चिंता है। मैंने यह भावना सबकी तरफ से प्रकट किया है। कृपया आप लोग इसमें पॉलिटिक्स मत कीजिए।

... (व्यवधान)

माननीय अध्यक्ष: कांग्रेस भी इसके साथ है, सभी इसके साथ हैं।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा): अध्यक्ष महोदया, अगर हमें पॉलिटिक्स करनी होती तो कल भी कर सकते थे। ... (व्यवधान)

माननीय अध्यक्ष: मैं आपको नहीं बोल रही हूं। आप अलग से क्यों बोल रहे हैं? अगर आपको बोलना है, तो आप बोलें।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: अध्यक्ष महोदया, इसमें पॉलिटिक्स करने की आवश्यकता नहीं है। अगर करना होता, तो कल ही कर देते। ...(व्यवधान)

माननीय अध्यक्ष: अब आप क्यों बोल रहे हैं? आप बैठ जाइए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: मेरा निवेदन यह है कि यह मुद्दा लगातार तीन दिन से इस सदन में उठ रहा हूँ। इस मुद्दे को श्री राजेश रंजन जी ने उठाया, उसके बाद रंजीत रंजन जी ने उठाया, आज धर्मेन्द्र जी ने उठाया और जय प्रकाश जी ने भी उठाया है। यह इतना संजीदा मामला है, इतना गंभीर मामला है कि मैं कहना चाहता हूँ कि आप इसके लिए एक 'सदन समिति' बनाइए। जैसा कि अभी आपने कहा, चंद स्टेट्स में, जहां ऐसी समस्याएं हो रही हैं, ये क्यों हो रही हैं, इसकी वजह क्या है, क्या राज्य सरकार में गवर्नेंस की कमी है? ...(व्यवधान) मैं सभी राज्यों के बारे में बोल रहा हूँ। मैं किसी एक राज्य के बारे में नहीं बोल रहा हूँ। ...(व्यवधान) यू.पी, बिहार एवं अन्य सभी राज्यों के लिए एक 'सदन समिति' बनाइए ताकि हर जगह जाकर इसकी इनक्वायरी की जा सके। खासकर यू.पी और बिहार में जो घटनाएं हो रही हैं, उनके लिए भी उनसे विशेष अप्रोच करके इनक्वायरी करनी चाहिए। निर्भया इश्यू के लिए एक सरकार चली गयी।

गृह मंत्री (श्री राजनाथ सिंह): अध्यक्ष महोदया, सदन के माननीय सदस्य धर्मेन्द्र जी और खड़गे जी ने जो प्रश्न उठाया है, उसके संबंध में मैं जानकारी देना चाहता हूँ कि इस प्रकार की घटना, अगर देश में कहीं भी होती है तो वह निश्चित रूप से बहुत ही दुःखद, दुर्भाग्यपूर्ण और शर्मनाक है। यह घटना घटित हुई है, जिसका यहां उल्लेख किया गया है, इसमें कोई दो राय नहीं है। जिस प्रकार से दस साल की एक बच्ची ने पुलिस स्टेशन जाकर अपना बयान दर्ज कराया था, उसके बाद एफआईआर दर्ज हुई थी।

मैं उत्तर प्रदेश सरकार के मुख्यमंत्री योगी आदित्यनाथ जी एवं उनकी सरकार को बधाई देना चाहता हूँ कि उन्होंने तुरंत...(व्यवधान)

माननीय अध्यक्ष : उनकी बात सुनिए। क्या आप पूरा वाक्य भी नहीं सुनोगे?

...(व्यवधान)

श्री राजनाथ सिंह: मेरी पूरी बात सुन लीजिए, उसके बाद आप बोलिए, मैं बैठ जाऊंगा। ...(व्यवधान) उन्होंने तुरंत अधिकारियों की बैठक बुलाई और जो क्विक एक्शन हो सकता था, वह वहां की सरकार ने लेने का काम किया है। वहां का डिस्ट्रिक्ट प्लानिंग ऑफिसर, जो सीधे इसके लिए जिम्मेदार होता है, उसे तुरंत सस्पेंड कर दिया गया। साथ ही, बाल सुधार गृह की संचालिका को गिरफ्तार किया गया और उसके हस्बैंड को भी गिरफ्तार करके जेल भेजने का काम किया है। इस मामले की पूरी जांच कराने के लिए, जिससे इसकी तह तक पहुंचा जा सके, इसलिए किसी सामान्य अधिकारी से नहीं, जिलास्तर के अधिकारी से नहीं, बल्कि एडिशनल चीफ सेक्रेटरी और एडिशनल डीजी, इस लेवल के दो अधिकारियों को जांच के लिए नियुक्त किया गया है, ताकि जो भी तथ्य हैं, वे सामने आएँ।

अध्यक्ष महोदया, मैं यकीन दिलाना चाहता हूँ कि जो भी अपराधी होगा, उसे बख्शा नहीं जाएगा। उन्होंने तुरंत...(व्यवधान)

माननीय अध्यक्ष : आप लोग बैठिए। इस तरह से चिल्लाना नहीं चाहिए।

...(व्यवधान)

माननीय अध्यक्ष : कुछ भी रिकॉर्ड में नहीं जाएगा। केवल होम मिनिस्टर की बात रिकॉर्ड में जाएगी।

Only the Home Minister's statement will go on record.

...(Interruptions)... *

* Not recorded.

श्री राजनाथ सिंह:अध्यक्ष महोदया, मैं सदन को यह भी जानकारी देना चाहता हूँ कि इस प्रकार की जो घटनाएं बिहार और उत्तर प्रदेश में सामने आई हैं, उनको देखते हुए संबंधित मंत्रालय से मैं कहूंगा, मंत्री जी से भी कहूंगा कि इस संबंध में आवश्यक एडवाइजरी सभी राज्यों को भेजी जाए ताकि इस प्रकार के जो भी बाल सुधार गृह चल रहे हैं, उनकी पूरी जांच हो, जिससे प्रकार की दुर्भाग्यपूर्ण, दुःखद और शर्मनाक घटनाओं की पुनरावृत्ति न हो सके।

SHRI BIJOY CHANDRA BARMAN (JALPAIGURI): Madam Speaker, I would like to invite the attention of the hon. Railway Minister to an issue which pertains to his Ministry and very important for my constituency.

The stoppage of Train No. 12377 and 12378 Padatik Express in Jalpaiguri Road Station has been withdrawn by the Railways in November last year, which is causing immense inconvenience to thousands of patients, tea and other businessmen and general commuters.. ... (*Interruptions*)

HON. SPEAKER: Only what Shri Bijoy Chandra Barman says will go on record.

...(Interruptions)... *

माननीय अध्यक्ष : आप बैठ जाइए, आपका सुझाव मैंने सुन लिया था।

...(व्यवधान)

SHRI BIJOY CHANDRA BARMAN : Madam, Jalpaiguri Road is a district town and thousands of travellers use the train to reach Kolkata, the State Capital and return. But the facility has been withdrawn. So, I request the hon. Railway Minister to issue necessary order at the earliest to the concerned authority so that the Padatik Express stops at Jalpaiguri Road Station again.

HON. SPEAKER: Shri Bhairon Prasad Mishra and Dr. Kulmani Samal are permitted to associate with the issue raised by Shri Bijoy Chandra Barman.

12 29 hrs

At this stage, Shri Jai Prakash Narayan Yadav, Shri Kalyan Banerjee, Shrimati Ranjeet Ranjan and some other hon. Members left the House.

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): Thank you, Madam, I would like to draw the attention of the Government on an important matter....

(Interruptions)

Madam, the House is not in order. ... *(Interruptions)*

HON. SPEAKER: They are walking out.

... *(Interruptions)*

SHRIMATI P.K. SHREEMATHI TEACHER : Yes, Madam, I would like to draw the attention of the Government on an important matter, that is, the National Family Benefit Scheme.... *(Interruptions)*

श्री धर्मेन्द्र यादव (बदायूँ): अध्यक्ष जी, माननीय गृह मंत्री जी के जवाब से समाजवादी पार्टी पूरी तरह से संतुष्ट नहीं है। बेटी को बधाई देनी चाहिए थी, लेकिन मुख्यमंत्री जी को बधाई दे रहे हैं। एक नहीं बल्कि बेटियों की जो 44 निर्भया का कांड के लिए योगी जी को बधाई दे रहे हैं। ...*(व्यवधान)* *

HON. SPEAKER: Nothing will go on record. Only Shreemathi Teacher's statement will go on record. That is all.

... *(Interruptions)*

12 30 hrs

At this stage, Shri Dharmendra Yadav and some other hon. Members left the House.

... *(Interruptions)*

SHRIMATI P.K. SHREEMATHI TEACHER : This is an important matter, Madam. ... *(Interruptions)* This scheme is only for those people who live below the poverty

* Not recorded.

line. If the family bread earner dies due to any reason then, the Government will provide financial assistance to such families.... (*Interruptions*)

12 31 hrs

At this stage, Shri Ram Mohan Naidu Kinjarapu and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

HON. SPEAKER: What is this? You have to go back to your seats. Do not do anything like this. If you request, I will see to it. It is not like that.

... (*Interruptions*)

HON. SPEAKER: First, you have to send request. I will see to it. 'Zero Hour' is not over. What is this happening?

... (*Interruptions*)

12 32 hrs

At this stage, Shri Ram Mohan Naidu Kinjarapu and some other hon. Members went back to their seats.

SHRIMATI P.K. SHREEMATHI TEACHER : Madam, the Scheme is only for the family. It is only for those who are from BPL families. If there is any death of a bread earner due to accident, the Government will provide financial assistance to such families for getting them back on track. It is just to provide them stability. As per the details from the Ministry of Statistics and Programme Implementation, about 38 lakh families have received benefit from this Scheme during the period from 2002 to 2014. But, it is very sad to say, Madam, that there is no fund

allocated to the State of Kerala under this Scheme after the NDA Government came into force. There are thousands of beneficiaries in the State, who are waiting for the assistance since 2014.

माननीय अध्यक्ष: राजेश जी, आप बैठ जाइए, जब कोई बोलते हैं तो बीच में मत टोकिए।

...(व्यवधान)

SHRIMATI P.K. SHREEMATHI TEACHER : Madam, the Government says 'Sabka Saath, Sabka Vikas' but, practically, what is happening is that the Government stands only for rich – *rich ke saath, rich ka vikas*. The Government should not break its promise. It is because in Malayalam, we are always saying '*adhara vyayamam*', which means, it is only a lip service.

Therefore, I request the Government to allocate the money. Lakhs and lakhs of poor women are waiting for this assistance.

HON. SPEAKER: Dr. P.K. Biju, Shri M.B. Rajesh, Shri Innocent, Dr. A. Sampath, Dr. Kulamani Samal and Shri Rabindra Kumar Jena are permitted to associate with the issue raised by Shrimati P.K. Shreemathi Teacher.

Shri Bodh Singh Bhagat - not present.

Shri Vincent H. Pala.

SHRI VINCENT H. PALA (SHILLONG): Madam, in the last few decades, there has been a tremendous growth in the demand for domestic workers. The absence of any proper legal protection has led to a severe exploitation of women and children which include depriving of domestic workers from a decent wage and

excessively long working hours. For the live-in domestic workers, there is absence of proper food; absence of proper living and sleeping space; lack of freedom of mobility; isolation and exposed to harassment; and sexual exploitation by agents during transit and work.

Therefore, I urge upon the Government to pay special attention to the issues of surroundings, the condition of domestic workers and regulate their working conditions, hours of work and wages.

HON. SPEAKER: Shri Sankar Prasad Datta, Shri Bhairon Prasad Mishra, Shri Sanjay Jaiswal, Dr. P.K. Biju, Shri M.B. Rajesh, Shri Innocent, Dr. A. Sampath, Shrimati P.K. Shreemathi Teacher and Shri Rabindra Kumar Jena are permitted to associate with the issue raised by Shri Vincent H. Pala.

श्री हरीश मीना (दौसा): अध्यक्ष महोदया, मोदी सरकार की एक फ्लैगशिप योजना है – 'बेटी बचाओ, बेटी पढ़ाओ'। इसका उद्देश्य है कि अगर हमारी बच्ची पढ़ी-लिखी है तो वह घर की शोभा है, घर की लक्ष्मी है। अगर वह बच्ची अनपढ़ रह गई तो घर पर बोझ बनती है। मैं अपने निर्वाचन क्षेत्र दौसा की बात बताना चाहता हूँ, जहाँ माध्यमिक कन्या विद्यालय है, लेकिन वहाँ किसी भी स्कूल में पर्याप्त कमरे नहीं हैं। अगर वहाँ कमरे हैं तो अध्यापक नहीं हैं और अगर अध्यापक हैं तो विषय नहीं है।

मेरा केन्द्रीय शिक्षा मंत्री जी से अनुरोध है कि राष्ट्रीय माध्यमिक योजना (रमसा), सर्व शिक्षा अभियान के तहत, हमारे क्षेत्र में जो महिला विद्यालय हैं, उनमें पर्याप्त मात्रा में कमरे, कक्षा कक्ष और टीचर्स हों ताकि 'बेटी बचाओ, बेटी पढ़ाओ' योजना सफल हो सके। धन्यवाद।

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल और डॉ. कुलमणि सामल को श्री हरीश मीना द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

*ADV. SHARADKUMAR MARUTI BANSODE (SOLAPUR) : Hon. Speaker Madam I would like to raise an issue which is very close to your heart also. In my constituency Solapur, there is a pilgrimage centre called Pandharpur and there is a saying that even when there was no life on our earth, Pandharpur was there. This place is like Kashi of Southern India and Hon. Prime Minister mentioned about Pandharpur in his 'Mann ki Baat'. During his Radio speech, he appealed 125 crore people of India to visit this place at least once in a lifetime. After his appeal, people Googled it on internet and they got my telephone number and after that I was literally flooded with calls and emails from everywhere. Everybody enquired about the importance of this place. I told them that this deity is worshipped by common man.

The poor and common people undertake 'Waari' to reach Pandharpur every year and most of the time with empty stomach and without a penny. Just to take 'Darshan of Vithoba', they walk hundreds of kilometers. What they have with them is only unity and belongingness to 'Vithu Raya'.

When people asked me how to get there, I felt ashamed. Because there are only three trains in a week on Friday, Saturday and Sunday. I wonder whether it is a Holiday Package to visit Pandharpur? Our Prime Minister is appealing 125 crore people to visit Pandharpur but how can they reach there? Hence, I would like to request you to kindly start daily trains to Pandharpur.

* English translation of the Speech originally delivered in Marathi.

Madam Speaker, I know that you also worship 'Pandurang' and if you take initiative and instruct to start daily trains for Pandharpur, I am sure, He will definitely shower His blessings on you. Jai Jai Pandurang Hari. Thank you. Madam.

माननीय अध्यक्ष: श्री भैरो प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को एडवोकेट शरदकुमार मारुति बनसोडे द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

श्री भरत सिंह (बलिया): माननीय अध्यक्ष जी, मैं यहाँ से अपनी बात कहने की अनुमति चाहता हूँ।

माननीय अध्यक्ष: ठीक है, बोलिए।

श्री भरत सिंह : माननीय अध्यक्ष जी, आपने मुझे जीरो आवर में बोलने का मौका दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

देश की आजादी की लड़ाई में बलिया का बहुत बड़ा योगदान रहा है। बलिया, गाजीपुर और पूर्वांचल के क्षेत्र में आदरणीय प्रधानमंत्री श्री नरेन्द्र मोदी जी ने 1 मई, 2016 को 'उज्ज्वला योजना' लांच की। यह हम लोगों के लिए सौभाग्य की बात है। उस समय आदरणीय मंत्री श्री धर्मेन्द्र प्रधान जी भी थे। उन्होंने घोषणा की थी कि बलिया में बॉटलिंग प्लांट लगायी जाएगी। इससे बलिया के लोगों में एक आशा जगी थी कि इस प्लांट के लगने से हजारों लोगों को रोजगार मिलेंगे। लेकिन, अभी तक वह बॉटलिंग प्लांट नहीं लगा है।

मैं आपके माध्यम से माननीय धर्मेन्द्र प्रधान जी और अपनी सरकार का ध्यान आकर्षित करना चाहता हूँ कि 'उज्ज्वला योजना' के लिए वहाँ बॉटलिंग प्लांट शुरू किया जाए ताकि हजारों बेरोजगार नौजवानों को रोजगार मिले।

यह देश का सौभाग्य है कि सात करोड़ माताओं-बहनों को फ्री में गैस सिलेंडर बांटा गया। इस कार्य को भी आगे बढ़ाना है।

मैं आपके माध्यम से प्रधानमंत्री श्री मोदी जी को बधाई देना चाहूँगा। उन्होंने पूर्वांचल के 20 करोड़ गरीब भाइयों को बीएचयू में फ्री में इलाज के लिए सुविधा दी है। बीएचयू को ऐम्स के बराबर का दर्जा दिया गया है। यह केवल पूर्वांचल ही नहीं, बल्कि बिहार के लोगों के लिए भी एक सौभाग्य की बात है। इससे बिहार के लोग भी लाभान्वित होंगे।

माननीय अध्यक्ष: सर्वश्री भैंरो प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल, शरद त्रिपाठी और डॉ. कुलमणि सामल को श्री भरत सिंह द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

* SHRI GURJEET SINGH AUJLA (AMRITSAR): I thank you, Hon. Madam Speaker, for giving me the opportunity to speak on an important issue.

Madam, I would like to draw the attention of the Government towards the miserable condition of farmers and labourers who work in the fields adjacent to the barbed-wire fence on the Indo-Pak border. Six districts of Punjab fall in the border-belt. The border extends to approx. 465 kms and about 17,000 acres of land of India lies beyond the barbed wire fence installed at the border.

Madam, in Amritsar Parliamentary Constituency, three assembly segments of Rajasansi, Attari and Ajnala are there. Four small towns of Attari, Lopoke-Chowgawan, Ajnala and Ramdas fall in this belt. Much of their cultivable land falls beyond the barbed-wire fence at the Indo-Pak border. By mistake, the barbed-wire fence has also taken in its fold the extra one km area of village Kakkad and its 2000 acres of cultivable land. Punjab Government's Agriculture Seed Farm has also come within its fold. This entire 2000 acres of land has fallen beyond the barbed-wire fence. This area falls within the pillar number 95 (5-S) and pillar number 95 (7-G). 5 gates of BSF are over there – 89,90,91,91-A, 92. The BSF strictly monitors the entire area as per security requirements. Smuggling and drug-peddling has to be taken care of.

Madam, the farmers are facing a lot of hardships at the border in this area. Due to the wrongly put barbed-wire fence in this area, 2000 acres of cultivable

* English translation of the Speech originally delivered in Punjabi.

village land has fallen beyond the barbed-wire fence. This anomaly needs to be rectified so that this 2000 acres of land can be reclaimed by the bonafide farmers.

Madam, a non-metalled road runs along the barbed-wire fence and is patrolled by the BSF. In Rajasthan, the entire road along the barbed-wire fence has been metalled. However, in Punjab, the case is opposite. River Ravi runs along the Indo-Pak border. There is no strong bridge in the area to cross this river. Land of Indian farmers also falls on the other side of Ravi. Some small bridges belong to the army, but they are in a dilapidated condition. The army does not allow these small bridges to be repaired.

Hon. Madam Speaker, I urge upon the Government to get repaired these small bridges. The road running along the barbed-wire fence should be made metalled. Also, the 2000 acres of cultivable land of Indian farmers that has fallen beyond the barbed-wire fence, should be brought to this side of barbed-wire fence. The position of the barbed wire fence must be rectified for this purpose. Thank you.

HON. SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Gurjeet Singh Aujla.

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Madam, I am speaking against the use of plastic. Plastic is something which is concerning all of us, especially in the urban scenario. Plastic is a waste, and waste management is a very, very big issue in our areas. Since it is a light weight material and a material which uses a

lot of oil and natural gas, if we recycle it, it will reduce pollution. Even a child studying in fourth standard knows about recycle, reuse and reduce. But if we go back to the issue of reduction, there seems to be no reduction.

I was reading a report which has come from the Harvard University about the pollution status in India. The pollution status in India is that in the 60s' you know there was completely no pollution in the country because most of the people were using *datuns* and not toothpaste. What happens to toothpaste and even to the plastic toothbrush that we use is that they go into the landfill. So, since it is a packaging material, a lot of plastic waste in the form of bags is going into the landfill. The water bottles, the so-called Bisleri water bottles, I think, are one of the biggest pollutants and likewise the Coke and the Cola bottles.

When we were young, Cola and Coke used to be served in glass bottles. Those crates used to come home and every week, the crates would go and that recycling process used to continue. Glass is not a pollutant the way plastic is because plastic is blocking the drains. It is causing pollution.

HON. SPEAKER: What do you want to say?

SHRIMATI MEENAKASHI LEKHI : What I want to say is that the Ministry of Commerce and the Ministry of Environment need to sit together and strategize a policy and that policy has to be a buy back policy in terms of, say, if we buy the milk, the plastic bag of the milk needs to be bought back by the same company. If somebody is buying a plastic can of, say, oil or something, that should go back to

the same company. There should be a recycling and repurchase module. So, some monetisation of the product will reduce the plastic from going into the landfill and also going into the drains, which is causing a lot of pollution in the urban areas. All the drinking water, Coke, aerated drinks, etc., should be packed only in metal cans as happens abroad or in glass bottles and not in plastic bottles. Thank you very much.

HON. SPEAKER: Shrimati Jyoti Dhurve, Shrimati Jayshreeben Patel, Shri Paresh Raval, Dr. Shrikant Eknath Shinde, Shri Shrirang Appa Barne, Shri Bhairon Prasad Mishra, Dr. Kulmani Samal, Shri Sharad Tripathi, Kunwar Pushpendra Singh Chandel, Shri Ramesh Bidhuri, Shri Rabindra Kumar Jena, Shrimati V. Sathyabama, Dr. A. Sampath and Dr. Manoj Rajoria are permitted to associate with the issue raised by Shrimati Meenakashi Lekhi.

प्रो. रविन्द्र विश्वनाथ गायकवाड़ (उस्मानाबाद): अध्यक्ष महोदया, मैं आपके माध्यम से सरकार को बताना चाहता हूँ कि मराठवाड़ा, महाराष्ट्र और देश में किसानों की बड़े पैमाने पर आत्महत्याएँ हो रही हैं। इन आत्महत्याओं के अलग-अलग कारण हैं, लेकिन आज एक नयी प्रॉब्लम आई है कि किसानों को किसान क्रेडिट कार्ड से बैंकों से जो ऋण मिलता है उसमें भी एक-एक गांव और एक-एक बैंक को जोड़ा जाता है। कुछ बैंक बन्द हो गयी हैं, तो उन गांवों के किसानों को ऋण कौन देगा? यह एक बड़ी प्रॉब्लम है। किसानों को ऋण देते समय एकाध फसल बर्बाद हो गयी हो, पचास हजार तक का ऋण रह गया हो तो बैंक उसको एनपीए में लेता है। इसकी वजह से उसको आगे लोन नहीं मिल पाता है। किसान की अगर दो एकड़ भी जमीन है तो उसकी कीमत आज बीस लाख है। उसका पचास हजार का लोन रुक गया, अगर उसको दूसरा पचास हजार रुपये का लोन दिया जाये तो वह एक साल और खेती कर

सकता है। व्यापारियों और उद्योगपतियों के प्रॉपर्टी के ऊपर अगर ऐसे प्रावधान होते हैं तो किसान को भी प्रॉपर्टी के ऊपर लोन दिया जाये। राष्ट्रीयकृत बैंकों में ऐसा करने की आवश्यकता है। पहले यह कोऑपरेटिव में होता था। अभी महाराष्ट्र बैंक इण्डियन बैंक में मर्ज में हुआ है, लेकिन इण्डियन बैंक वहां लोन नहीं दे रहा है। यह प्रॉब्लम हमारे यहां हो रही है। मेरी वित्त मंत्री जी से यह विनती है कि राष्ट्रीयकृत बैंकों को आप बोलें कि जो बैंक आपने एडाप्ट किया है वह किसानों को ऋण दे।

माननीय अध्यक्ष: कुँवर पुष्पेन्द्र सिंह चन्देल, श्री भैरों प्रसाद मिश्र और श्री रवीन्द्र कुमार जेना को प्रो. रविन्द्र विश्वनाथ गायकवाड़द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Thank you, hon. Speaker, for giving me an opportunity to raise a very urgent matter of public importance. I would like to bring this issue to the kind attention of the hon. Minister of State in the Ministry of Water Resources, Shri Arjun Ram Meghwal and would like him to respond on the issue after my submission.

Madam, as you know, Kuttanad in my State of Kerala has been badly affected due to heavy rains and flood for last 25 days. Still there is water logged in people's home. Though the normal life is gradually coming back, people are facing a lot of difficulties because of water logging. Schools are still closed. Farmers have suffered from an unimaginable loss to their paddy crops. *Padashekaram* outer bunds are destroyed due to the heavy flood.

Madam, the Government of India has to play a vital role in reconstruction of Kuttanad. Today, a team from the Central Government headed by a Joint Secretary from Ministry of Home Affairs is going to Kerala to assess the situation.

The role of Ministry of Agriculture and the Ministry of Water Resources is very important in this team. The team consists of a Director, representative of the Ministry of Agriculture from Hyderabad and a Superintendent, representative of the Ministry of Water Resources from Kochi. It seems that the team set up by the Government of India, which includes officials of the two Ministries, is not serious. What is the relevance of including a Regional Director and a Superintendent from these Ministries in the team, which is visiting Kerala to assess the situation?

HON. SPEAKER: Let them give their report.

SHRI KODIKUNNIL SURESH : But, Madam, how can this team submit an appropriate report? ...*(interruptions)*.

Madam, Kuttanad needs a special assistance package for flood relief measures. The farmers as well as the people of Kuttanad are demanding that second phase of Kuttanad Package should be implemented under the RKVY and FMB, which come under the Ministry of Agriculture and the Ministry of Water Resources respectively.

Madam, the issue of bank loan is also very important. Almost all the farmers have taken loan from banks. As the situation improves, the banks would start recovering their loans. But these farmers are not able to repay their loans because the entire crop has been washed out. Therefore, I would like the hon. Minister, through you, Madam Speaker, to write off all the agriculture loan which was taken by the farmers in Kuttanad. ...*(interruptions)*.

I request the hon. Minister, Shri Arjun Meghwal to respond.
...(interruptions). He is a Minister of State in the Ministry of Water Resources.
...(interruptions).

HON. SPEAKER: It does not happen like that.

...(interruptions).

HON. SPEAKER: Hon. Minister, do you want to say anything?

...(interruptions).

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM
MEGHWAL): Madam, I have taken a note of the points. ...(interruptions).

HON. SPEAKER: No, it cannot go on like this.

... (Interruptions)

SHRI KODIKUNNIL SURESH : I would like to request the Government, through you, to send the Minister of Agriculture and Minister of Water Resources to Kuttanad immediately. ... (Interruptions). These two Ministries are related to Kuttanad issue. So, they should be sent immediately.

PROF. SUGATA BOSE (JADAVPUR): Madam Speaker, thank you for allowing me to raise an important issue on which, I think, the whole House will agree with me.

Last year we observed the 75th anniversary of the Quit India movement and I had the good fortune to speak on that occasion. This House should take note of the 75th anniversary of the Azad Hind movement. Seventy-five years ago, on the 4th and 5th of July 1943, Netaji Subhash Chandra Bose accepted the leadership of Indian Independence movement and the supreme command of the Azad Hind Fauj in Singapore.

At the beginning of the year, he was in Europe trying to find a way to travel to Asia. He did so by a perilous 90-day submarine voyage between February and May of 1943. On 4th July, he accepted the leadership of the Indian Independence League. He made a famous speech in Hindustani in the Cathay Theatre of Singapore where he said, हम ज़िंदा रहें या मरें, कोई बात नहीं है। सही बात यह है, अहम बात यह है, हिन्दुस्तान आज़ाद होगा।

The next day, on 5th July, he said it was the proudest day of his life because he was able to announce to the whole world that India's army of liberation had come into being and he gave the stirring call 'Chalo Dilli'. In August he was in Malaya, Thailand, Burma electrifying Indians with his speeches. On 21st October, 1943 he proclaimed the Azad Hind Government in Singapore. By the end of the year, in December 1943, he was standing on Indian soil on the Andaman Island which he wanted to rename as Shaheed Island. He visited the cellular jail where you know our Indian revolutionaries had suffered for decades.

So, I think, that the younger generation must learn about how Netaji united all the religious communities and all the linguistic groups in his Azad Hind movement. I hope the Government will observe this 75th anniversary. I would like, through you, to ask the Ministry of External Affairs to give instructions to our Missions in East and South-East Asia, particularly Singapore, Japan, Malaysia, Thailand and Myanmar to observe this 75th anniversary in a befitting manner.

Finally, I want to make a very special request to you, Madam Speaker, day after tomorrow, on the 9th August you will be referring the Quit India movement. This year, because it is the 75th anniversary, I would make a plea to you to also remind the House that this is the 75th anniversary of the Azad Hind movement. Our House was not in session on the 5th of July. It is not going to be in session on 21st of October. So, I think it will be very appropriate if all of us can together pay our homage to the martyrs of the Quit India rebellion and also the martyrs of the Azad Hind Fauj who gloriously kept the flag of Indian Independence alive between 1943 and 1945. *Jai Hind. ... (Interruptions)*

HON. SPEAKER: Yes, you can all support it.

श्री सुनील कुमार जाखड़ (गुरदासपुर): अध्यक्ष जी, मैं आज आपके सामने एक बहुत ही अहम मुद्दे की तरफ सदन और सरकार का ध्यान दिलाना चाहता हूँ।

महोदया, पिछले कुछ समय से हमारे देश की सभी पेट्रोलियम कम्पनीज़ इंडियन ऑयल लिमिटेड, हिन्दुस्तान पेट्रोलियम लिमिटेड और भारत पेट्रोलियम लिमिटेड अपने डीलर्स के माध्यम से पेट्रोल पम्प्स पर काम करने वाले सभी कर्मचारियों चाहे पेट्रोल डालने वाले हों, चाहे सफाई करने वाले

हों, चाहे लॉरी ऑपरेटर्स हों या लॉरी में क्लीनर्स हों, इन सबका डेटा एकत्रित करने के आदेश दिए गए हैं। जो डेटा एकत्रित किया जा रहा है, उसमें उनकी जाति, उनका धर्म और उनका कौन सा निर्वाचन क्षेत्र है, इसको भी इंगित करने के उन्हें आदेश दिए गए हैं।

मैं आपके माध्यम से सदन और सरकार का ध्यान दिलाना चाहता हूँ कि जो आदेश दिए गए हैं, उसके संबंध में जब कुछ पेट्रोल पम्प के मालिकों ने ये सब जानकारी देने से इंकार किया तो उनकी सप्लायी बंद कर दी गयी।

अभी कुछ दिन पहले टी.एम.सी की एक बहुत ही आदरणीय मॅबर अपर्णा घोष जी ने आर्वेलियन सोसायटी की बात की थी। Big Brother is watching यह उससे भी एक कदम आगे उठाया जा रहा है, जिसके तहत सरकार हमारे लोकतंत्र को प्रभावित करने की कोशिश कर रही है। ये सारे आंकड़े हाइड्रो कार्बन सैक्टर स्किल काउंसिल के बैनर के तहत इकट्ठे किए जा रहे हैं। उनको सर्टिफिकेट दिया जाएगा, उस सर्टिफिकेट के साथ पांच सौ रुपये भी दिए जाएंगे और वह रुपये तब दिए जाएंगे जब इलेक्शन सर के ऊपर होगा। मेरा मानना है कि this is a cash-for-vote scam. इसको बिल्कुल अलाउ नहीं किया जाना चाहिए और पूरे सदन को इस बात का कड़ा विरोध करना चाहिए। मैं आपके माध्यम से यह बात पूरे देश को बताना चाहता हूँ(व्यवधान)

माननीय अध्यक्ष: श्री रवीन्द्र कुमार जेना को श्री सुनील कुमार जाखड़ द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री शरद त्रिपाठी (संत कबीर नगर) : अध्यक्ष महोदया, आपका धन्यवाद, मैं यहां से बोलने की अनुमति चाहूंगा। महोदया, मैं आपके माध्यम से यह बताना चाहता हूँ कि गंगा सफाई जैसा भगीरथ अभियान माननीय प्रधानमंत्री जी ने शुरू किया है, मैं उस पर उन्हें धन्यवाद दूंगा, लेकिन इतने बड़े अभियान को आज अच्छे तरीके से गति नहीं मिल पा रही है। उसके पीछे जो कारण है, वह यह है कि चाहे वह नगर पंचायत हो, चाहे नगर पालिका हो या महापालिका हो, उनसे संबंधित जो भी शहरों का

जल और मल है, वह बिना किसी सीवर ट्रीटमेंट प्लांट के और निर्वाध गति से नदियों में प्रवाहित किया जा रहा है। जिस कारण इस अभियान पर हजारों करोड़ रुपये खर्च करने के बावजूद भी गंगी नदी को हम साफ नहीं कर पा रहे हैं। आमी, राप्ती और घाघरा जैसी छोटी-छोटी नदियां भी कहीं न कहीं जाकर गंगा में मिल रही हैं, जिससे गंगा नदी साफ नहीं हो पा रही है और जिस तेज गति से इस कार्य को हमारे प्रधानमंत्री जी और मंत्री जी ने शुरू किया है। मैं आपके माध्यम से सरकार का ध्यान इस ओर आकृष्ट करना चाहूंगा कि जो भी नगर पंचायत है, नगर पालिका है या महापालिकाएं हैं उनसे संबंधित जो नदियां गुजर रही हैं, उन नदियों में जो भी कूड़ा-कचरा, जल और मल प्रवाहित किया जा रहा है। उसके लिए एक सीवरेज ट्रीटमेंट बनाया जाए और जल को शोधित करने के उपरांत ही उन नदियों में प्रवाहित किया जाए।

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल और डॉ. मनोज राजोरिया को श्री शरद त्रिपाठी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती जयश्रीबेन पटेल (मेहसाणा): अध्यक्ष महोदया, आपने मुझे इस महत्वपूर्ण विषय पर बोलने का मौका दिया इसके लिए मैं आपका धन्यवाद करती हूँ। गुजरात देश में गुड गवर्नेंस का एक आदर्श मॉडल है। आज हमारे प्रधान मंत्री जी जो गुजरात के पूर्व मुख्यमंत्री थे, उनके नेतृत्व में बहुआयामी विकास हमारे गुजरात में हुआ है। उन्होंने गुजरात को इंड्रस्ट्री स्टेट नेतृत्व की पहचान दी है, क्योंकि इंड्रस्ट्री स्टेट में सबसे ऊंची जी.डी.पी गुजरात राज्य की है।

गुजरात देश में एक अग्रणी औद्योगिक राज्य है, जिसकी सकल घरेलू उत्पाद की वृद्धि सबसे ज्यादा है। इसके साथ विभिन्न वाइब्रेंट गुजरात ग्लोबल इनवेस्टर शिखर सम्मेलन की जबरदस्त सफलता भी हमें मिली है। इसमें लाखों करोड़ रुपयों का निवेश हो रहा है। बंदरगाहों और उद्योगों से बड़े हिनटरलैंड तक माल की आवाजाही होती है, जिसके कारण रेलवे लाइनों के दोहरीकरण करने की आवश्यकता है।

महोदया, मेहसाना-पालनपुर 75 किलोमीटर, राजकोट-वेरावल और राजकोट-ओखा, इन लाइनों के दोहरीकरण करने के लिए गुजरात के माननीय मंत्री जी और आर. एंड डी डिपार्टमेंट ने भारत सरकार के साथ वर्ष 2009 से वर्ष 2017 तक कई बार पत्राचार भी किए हैं। अतः मेरी सरकार से विनती है कि गुजरात की इस मांग को देखते हुए इन लाइनों का जल्द से जल्द दोहरीकरण करवाया जाए।

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल और डॉ. कुलमणि सामल को श्रीमती जयश्रीबेन पटेलद्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. रघु शर्मा (अजमेर) : आदरणीय अध्यक्ष महोदया, मैं आपके माध्यम से राजस्थान में जो हमारे गरीब टैक्स पेयर हैं, उनकी गाढ़ी कमाई को पार्टी हित में खर्च करने की जो नई परंपरा शुरू की गई है, उसकी ओर आपका ध्यान आकर्षित करना चाहता हूँ। मुझे इस बात का एतराज नहीं है कि भाजपा प्रदेश में कोई यात्रा निकाले, माननीया, नवंबर में चुनाव हैं और अक्टूबर में आचार संहिता लग जाएगी। इस चार तारीख से हमारे राजस्थान की मुख्यमंत्री जी ने राजस्थान गौरव यात्रा निकालने का निश्चय किया है, उक्त यात्रा में सरकारी खर्च पर भारतीय जनता पार्टी का प्रचार होगा, इसे कोई भी बर्दाश्त नहीं करेगा। महोदया, यह आदेश देखिए कि सरकार की सारी मशीनरी का भगवाकरण करके, उनकी मीटिंग ऑर्गेनाइज करने के लिए और कमल रथ में सवार होकर पार्टी का झंडा लगाकर, अगर सरकार के पैसे का दुरुपयोग किया जाएगा तो कोई यह अच्छी परंपरा नहीं है। जिस प्रदेश के अंदर 150 किसानों ने आत्महत्या की है।

13 00 hrs

अभी मुख्य मंत्री के जिले में जहां सात दिन पहले सात साल की मासूम बच्ची के साथ बलात्कार के बाद उसकी हत्या हुई हो। जहां 15 लाख लोगों को रोजगार देने का वायदा किया गया हो

और बेरोजगारों के साथ धोखा हुआ हो। वहां किस गौरव की बात भाजपा कर रही है यह समझ से परे है।

SHRI P. SRINIVASA REDDY (KHAMMAM): Thank you very much, Speaker, Madam. ... (*Interruptions*)

The Employees of Navodaya Vidyalaya Samithi (NVS) have been appealing to the Government time and again for extending CGHS medical facility. The staff of Navodaya Vidyalayas -- around 17000 and their family members around 70,000 -- are facing serious medical issues and are not having much Departmental succour. Owing to this, NVS need to take up necessary procedure to issue CGHS cashless medical cards to their present and retired employees and their respective families on par with the State Government employees / retired employees.

Hence, the employees of NVS are requesting the Government to implement the CGHS cashless medical scheme to the present and retired employees. I, therefore, urge upon the Government, through this august House, to implement the CGHS medical facility to the employees of the Navodaya Vidyalaya Samitis. Thank you very much.

HON. SPEAKER: Dr. Kulmani Samal, Dr. A. Sampath and Dr. P.K. Biju are permitted to associate with the issue raised by Shri P. Srinivasa Reddy.

श्री श्यामा चरण गुप्त (इलाहाबाद): अध्यक्ष महोदया, इलाहाबाद और उज्जैन हिन्दू धार्मिक मान्यता के अनुसार अत्यंत पवित्र स्थल हैं। किंतु यह निराशाजनक है कि जनभावनाओं की अवहेलना करते हुए

इस मार्ग पर सीधी कोई गाड़ी नहीं चलाई गई है। इन दोनों शहरों के बीच सुगम परिवहन का साधन होने से न केवल यह हिन्दू जनमानस, सामान्य जनता बल्कि विदेशी पर्यटकों के लिए भी अत्यंत लाभकारी होगा। अतः उज्जैन से इलाहाबाद के मार्ग पर एक सीधी गाड़ी चलाने के संबंध में आवश्यक कार्यवाही करने की कृपा करें।

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र तथा कुंवर पुष्पेन्द्र सिंह चन्देल को श्री श्यामा चरण गुप्त द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती तबरस्सुम बेगम - उपस्थित नहीं।

...(व्यवधान)

HON. SPEAKER: I will try and accommodate everyone, but only for one minute each.

... (Interruptions)

SHRI KALYAN BANERJEE (SREERAMPUR): Madam, through you, I would like to bring to the kind notice of the Central Government an issue regarding the shortage of Anti-Rabies Vaccine (ARV) in West Bengal, which is a matter of serious concern.

There are two reasons for it. One of the suppliers, namely, the Indian Immunological Limited, which is a Central Public Sector Undertaking under the Ministry of Fertilizer, is failing to supply even a single unit of ARV over the last three months. There is inordinate delay in clearing manufactured consignment of ARV in the Central Drug Laboratory under the Ministry of Health, Government of India at Kasauli, Himachal Pradesh.

Our hon. Chief Minister, Madam Mamata Banerjee, by her letter dated 3 August 2018 has already informed about this shortage to the Union Minister of Health and Family Welfare. Through you, Madam, I would request the hon. Minister to intervene in the matter and sort out the problem immediately as it is extremely urgent now.

HON. SPEAKER: Dr. Kulmani Samal is permitted to associate with the issue raised by Shri Kalyan Banerjee.

श्री रमेश बिधुड़ी (दक्षिण दिल्ली): अध्यक्ष महोदया, आपने मुझे गरीबों की चिंता से संबंधित एक विषय उठाने का मौका दिया, इसके लिए मैं आपको धन्यवाद करता हूँ। दिल्ली और एन.सी.आर. में लाखों मजदूर रहते हैं। दिल्ली के मुख्य मंत्री ने इन गरीबों को एक बार फिर से ठगा है, उन्होंने उनका न्यूनतम वेतन बढ़ाने का आदेश दे दिया और न्यूनतम वेतन बढ़ाने का आदेश देने के बाद उनको कहा गया कि तुम्हारी सैलरी साढ़े पंद्रह, सोलह हजार रुपये कर दी गई है। केवल वाहवाही लूटने के लिए आनन-फानन में यह आदेश दे दिया गया, जिसकी वजह से मजदूर ठगे गए हैं। माननीय उच्च न्यायालय ने यह टिप्पणी कर आदेश को रद्द कर दिया कि दिल्ली सरकार में बैठी वेजिज एडवाइजरी कमेटी ने बिना दिमाग इस्तेमाल किए यह फैसला किया है। कोर्ट की टिप्पणी से स्पष्ट हो गया कि दिल्ली के मुख्य मंत्री कैसे चतुराई से गरीब लोगों को मूर्ख बनाने का काम कर रहे हैं।

मैं आपके माध्यम से मुख्य मंत्री का ध्यान दिलाना चाहता हूँ कि अपने निजी मुकदमों में वह ...* को वकील करके करोड़ रुपये खर्च करते हैं।

माननीय अध्यक्ष: नाम मत लीजिए।

* Not recorded.

श्री रमेश बिधूड़ी : मेरा आपसे निवेदन है कि एक तरफ उन पर मुकदमे हैं और दूसरी एडवरटाइजमेंट पर करोड़ों रुपये बर्बाद किये हैं। जब उनके बीस विधायकों के खिलाफ मामला आया तो उन्होंने बड़े-बड़े वकील खड़े किए। मुझे लगता है कि दिल्ली हाई कोर्ट में उन्होंने उद्योगपतियों को यह कह दिया कि तुम कोर्ट चले जाओ और चूंकि वहां सरकार ने उसको ध्यान से नहीं देखा और उस आदेश को रद्द कर दिया। उन गरीबों ने अपने बजट भी उसी हिसाब से बना लिए, वे गरीब मजदूर लोग लोग किराये के मकानों में रहते हैं।

मैं आपके माध्यम से कहना चाहता हूं कि केन्द्र सरकार वेजिज एडवाइजरी कमेटी दिल्ली को आदेश दे और जो इस प्रकार के औद्योगिक लोग हैं, उनको बैठाकर इस मामले को निपटाए, जिससे उन गरीब लोगों को न्यूनतम मजदूरी मिल सके। धन्यवाद।

माननीय अध्यक्ष: श्रीमती मीनाक्षी लेखी, कुंवर पुष्पेन्द्र सिंह चन्देल तथा श्री भैरों प्रसाद मिश्र को श्री रमेश बिधूड़ी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI): Madam Speaker, I thank you for allowing me to raise the issue of creating a new Railway Zone with headquarters at Visakhapatnam. In the last four years, I don't know how many times I had raised this issue but from the Government side, the response so far is zero.

I would like to bring to the kind notice of the Government that Waltair Division of East Coast Railway contributes the highest revenue to the Indian Railways. The Division has been discriminated in getting its dues in terms of train services, passenger amenities, development of railway stations, etc. when you take into consideration the contribution it is making to the total revenue accruals

of the East Coast Railway Zone. As a result, there has been a growing demand from public, public representatives, intellectuals and other sections of the society for creation of a separate Railway Zone and its Headquarters at Visakhapatnam.

It is to be noted that Visakhapatnam has all the infrastructural facilities like land, buildings, etc. for the creation of a separate Railway Zone. Visakhapatnam is a major industrial, educational and financial hub of Andhra Pradesh. It is the longcherished dream, desire and demand of the people of Uttarandhra to have a separate Railway Zone for the last three decades.

While bifurcating the State of Andhra Pradesh, the then Government had promised in the Andhra Pradesh Reorganisation Act that a separate Railway Zone would be created in Andhra Pradesh, apart from other promises. Last week, in the other House, while replying to the Short Duration Discussion, initiated by our leader, Shri Sujana Chowdhury, Shri Rajnath Singh, hon. Home Minister, promised that the Railway Zone would be created in Andhra Pradesh. But the Government filed an affidavit in the Supreme Court that it was not possible to create a separate Railway Zone for Andhra Pradesh.

I would like to request the Government, through you, not to play with the emotions of the people of Andhra Pradesh. This is a long pending demand for the last three decades.

HON. SPEAKER: Please don't show it when your Party Member is speaking.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) : I am unable to understand the dual statements being made by the representatives of the Government. Which one is correct?

Under the circumstances, I would request the Government of India to announce the creation of new railway zone immediately. It is an election promise. Hon. Prime Minister, Shri Narendra Modi, when he visited Visakhapatnam, himself promised creation of a new Railway Zone with headquarters at Visakhapatnam. The MP from BJP, Shri Hari Babu, is representing Visakhapatnam. We have waited for four long years, with great patience. People of Andhra Pradesh is feeling unrest. Without any further delay, I would request the Union Government, through you, Madam, to immediately or before the end of this Session, announce creation of a new Railway Zone with headquarters at Visakhapatnam....(*Interruptions*)

*SHRI INNOCENT (CHALAKUDY) : Madam Speaker, I would like to speak in this House, about two important tourism projects of Kerala. They are the Athirapally-Kodanad tourist circuit and the Kalady – Malayattoor Pilgrimage circuit.

Madam, National Geographic Traveler magazine has included Kerala among its lists of ten heavens on earth. By saying this, I do not mean that the other states in India, are not blessed with natural beauty.

I have been to several tourist destinations across the world. They have artificial lakes, forest lands developed by man, and artificially formed waterfalls. Kerala is unique, as all our tourist destinations are nature's own gift to us. Our waterfalls, wild life reserves, tea gardens, coffee plantations and rubber estates, cover up one side of the state and on the other side we have the beautiful Arabian Cost.

But somehow, we could not nit together all these tourists destination and make a circuit. Two years ago, the Government of Kerala had included the plan for the two tourism circuits in the Swadesh Darshan Project of the Central Government, and submitted it for approval.

If these projects become a reality we can attract foreign tourists and bring in foreign currency to our tourism industry. Therefore considering the importance of Athirapally – Kodanad tourist circuit and the Kalady –

* English translation of the speech originally delivered in Malayalam.

Malayattoor Pilgrim circuit; kindly take steps to make the two projects a reality.

Thank you Madam.

HON. SPEAKER: Dr. P.K. Biju, Dr. A. Sampath, Shrimati P.K. Sreemathi Teacher, Shri P. Karunakaran are allowed to be associated with the issue raised by Shri Innocent.

श्री नागेंद्र प्रताप सिंह पटेल (फूलपुर): महोदया, आपने मुझे शून्यकाल में बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

मेरे फूलपुर लोक सभा क्षेत्र में ही गंगा, यमुना और सरस्वती मिलती हैं, जिसको पूरे विश्व में संगम के नाम से जाना जाता है। इसे सभी तीर्थों का राजा प्रयागराज भी कहा जाता है। यह प्रथम प्रधान मंत्री पंडित जवाहरलाल नेहरू, डॉ. राम मनोहर लोहिया, पंडित जनेश्वर मिश्रा और राम पूजन पटेल जी की भी कर्म भूमि रही है। बड़े दुख के साथ कहना पड़ रहा है कि माँ गंगा-यमुना की गोद में गरीब जनता को रहने का अधिकार नहीं है। कुम्भ मेला और सड़क चौड़ीकरण के नाम पर झुग्गी-झोपड़ी वाले छोटे दुकानदारों, व्यापारियों को, जो वहाँ पचासों साल से रह रहे थे, ऐसे हजारों लोगों को बिजली का बिल, हाउस टैक्स, पानी का बिल एवं लोकतंत्र को बचाने के लिए वोट देने का भी अधिकार था। आज उनके मकानों एवं दुकानों को तोड़कर उन्हें बेरोजगार कर दिया गया है। वे लोग आज खुले आसमान के नीचे सोने और खाने के लिए मजबूर हैं।

महोदया, मैं आपके माध्यम से सरकार से अनुरोध करता हूँ कि बेघर और बेरोजगार हुए लोगों के लिए खाने और रहने की व्यवस्था की जाए।

महोदया, मुझे केवल 20 सेकेंड का समय और दे दीजिए। मेरा यह विषय कुम्भ मेले से सम्बन्धित है।

माननीय अध्यक्ष: एक बार में दो विषय नहीं उठाए जाते हैं।

श्री नागेंद्र प्रताप सिंह पटेल : महोदया, इलाहाबाद रेलवे स्टेशन पर प्लेटफार्म नम्बर 11 का कार्य एवं सरकुलेटिंग एरिया और फाफामऊ इलाहाबाद दोहरीकरण का कार्य कई वर्षों से चल रहा है। यह कार्य अभी तक पूरा नहीं हुआ है।

माननीय अध्यक्ष: यह कार्य कुम्भ मेले के पहले हो जाएगा।

श्री नागेंद्र प्रताप सिंह पटेल : रेलवे द्वारा टेन्डर कर दिया जाता है, लेकिन कार्य को शुरू नहीं करवाया जाता है। यह मेरा विषय कुम्भ मेले से सम्बन्धित है।

माननीय अध्यक्ष: मैंने बोल दिया है कि यह कार्य कुम्भ मेला से पहले हो जाए। आप जल्दी अपनी बात पूरी कीजिए।

श्री नागेंद्र प्रताप सिंह पटेल : महोदया, वर्ष 2019 में बहुत बड़ा कुम्भ मेला होने वाला है। ये सभी कार्य वर्ष 2019 कुम्भ के पहले पूर्ण हो जाने चाहिए।

महोदया, मैं आपके माध्यम से रेल मंत्री जी से माँग करता हूँ कि जितने भी कार्य कुम्भ मेला के नाम पर आबंटित किए गए हैं, उन्हें शीघ्र पूर्ण कराया जाए।

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): India's diverse languages are the cornerstone of the ancient history and culture. Kannada was one of the fourteen languages that were initially included in the Eighth Schedule of the Indian Constitution.

The oldest inscription of Halmidi in Kannada language dates back to 450 A.D. With its roots spread across the ancient period, it was rewarded with the status of Classical Language in 2008 by the Indian Government. The World Economic Forum also acknowledged Kannada's formidable presence in its World Power Language Index, 2016. It was ranked 82nd with almost 38.1 billion native

speakers. The UNESCO has not recognised Kannada language as a classical language in its Books of Record. Pursuant to such vastness and depth of Kannada language nationally and globally, the Minister of Human Resource Development is requested to recommend inclusion of Kannada as a Classical Language in the Books of Record of UNESCO.

HON. SPEAKER: Dr. P. K. Biju and Shri R. Dhruvanarayana are permitted to associate with the issue raised by Shri M. Veerappa Moily.

श्री अधीर रंजन चौधरी (बहरामपुर) : महोदया, मैं एक नई बात करने के लिए खड़ा हुआ हूँ। हमारे बंगाल के कोलकाता में आम लोगों को लूटने के लिए एक नया तरीका अपनाया जा रहा है। एटीएम मशीन में डेबिट कार्ड को नकली करके, स्कीमिंग मशीन लगाकर, आपको जानकारी न होते हुए भी एटीएम से आपका पैसा निकाला जा रहा है। ये एक तरह से अनमैन्ड एटीएम काउन्टर हो गए हैं। जैसे अनमैन्ड लेवल क्रासिंग में एक के बाद एक हादसे होते हैं, इस तरह अनमैन्ड एटीएम काउन्टर से आपको अंधेरे में रखते हुए लाखों की तादाद में रुपया लूटा जा रहा है। जब बैंक हर चीज में हमसे सर्विस चार्ज लेता है तो बैंक का यह दायित्व बनता है कि वह एटीएम काउन्टर्स को चुस्त-दुरुस्त बनाए और उनका रख-रखाव करे। इस तरीके के जो हालात पैदा हुए हैं, उसकी वजह से कोलकाता में आम लोग अपने एटीएम कार्ड को ब्लॉक कर रहे हैं। रोमानिया के लोगों के साथ मिलकर एटीएम से पैसा चोरी करने की बात वहाँ उजागर हो रही है। यह बहुत ही चिंता का विषय है। जब हम डिजिटल इंडिया, डिजिटल इकोनॉमी की बात करते हैं, तो अगर हम एटीएम काउन्टर का रख-रखाव न कर सकें, उनको चुस्त-दुरुस्त न कर सकें और वहाँ आसानी से इस तरह की चोरी हो जाए और एटीएम खाली होते जाएं तो यह बहुत गलत बात है। सरकार को इस तरफ ध्यान देना चाहिए।

माननीय अध्यक्ष: डॉ. कुलमणि सामल को श्री अधीर रंजन चौधरी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, there is need to curb the menace of ATM fraud. Banks are being looted and the Government of India should come up with reasons. What happened is that ATMs were fitted with skimmers to steal the money in a very systematic manner, in a very scientific way. All banks are facing this problem. These things are happening not only in Bengal, these incidents are happening in Delhi, Mumbai, Jaipur, Hyderabad, Bengaluru. Actually, Romanians and Nigerians are playing a leading role in all this.

Madam, we dreamt about plastic money in the country but now we find that the money kept in the banks is also not safe. I, therefore, would urge upon the Government of India to look into the matter on priority and direct all banks to take necessary measures so that the money of the poor people kept in the banks with trust and confidence is not looted and the people feel that their money is safe and secure in the banks.

श्री सुभाष चन्द्र बहेड़िया (भीलवाड़ा): मैडम, राजस्थान के मेवाड़ एवं मारवाड़ क्षेत्र में बहने वाली बरसाती नदियां, जिनका उद्गम-स्थल अरावली पर्वत क्षेत्र का पूर्वी एवं पश्चिमी भाग है। यथा बनास, कोठारी, खारी, लूनी, बाण्डी जैसी नदियां बरसात के मौसम के अलावा नहीं बहती हैं।

मेरा आपके माध्यम से सरकार से आग्रह है कि एक मारवाड़-मेवाड़ कैनाल का निर्माण करके इन नदियों के उद्गम-स्थल पर पानी छोड़ा जाए। इससे ये नदियां साल भर बहेगीं एवं मेवाड़ तथा मारवाड़ क्षेत्र में पीने के लिए एवं सिंचाई के लिए पानी किसानों को उपलब्ध होगा।

माननीय अध्यक्ष: डॉ. मनोज राजोरिया एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्री सुभाष चन्द्र बहेड़िया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

*SHRI NANDI YELLAIAH (NAGAR KURNOOL): Hon. Speaker, Madam, railway line from Gadwel-Macherla via Vanaparathi, Nagar Kurnool, Kalvakurthi, Achampet area was sanctioned in 2016-17 Rail Budget. Under joint venture, the cost was to be shared between Central Government and Telangana State Government in the ratio of 50:50. An MoU was also signed in this regard. This 184 km line's estimated cost was Rs.920 crore.

HON. SPEAKER: There is no interpretation. You might not have given prior notice. You will have to give prior notice.

श्री नन्दी एल्लैया : मैडम, यह थोड़ा-सा है।

Madam, this rail project falls under Nagar Kurnool Constituency. Nagar Kurnool District is the most backward area in Telangana State. Many people from this area migrate to other areas for employment. There are no industries here and rainfall is also very low. If a railway line is laid soon, it will give employment opportunities to many and this will help in development of this area also.

HON. SPEAKER: Yellaiahji, translate and give it.

श्री श्रीरंग आप्पा बारणे (मावल): माननीय अध्यक्ष जी, कैलाश मानसरोवर की यात्रा कर रहे तीर्थयात्रियों की समस्या पर मैं सदन का ध्यान आकर्षण करना चाहता हूँ।

*English translation of the speech originally delivered in Telugu

माननीय अध्यक्ष जी, भारत के कई सारे तीर्थयात्री कैलाश मानसरोवर की यात्रा करते हैं। कैलाश मानसरोवर की यात्रा पर जाने के लिए नेपाल और तिब्बत से मार्ग है। यहां पर यात्रियों को कई सारी दिक्कतें होती हैं। एक तो चीन सरकार राजनीति से जुड़े लोगों और पत्रकारों को वीजा नहीं देती है। वह जान-बूझकर तकलीफें देती है। दूसरी बात, तिब्बत-चीन सीमा पर चीन का इम्मीग्रेशन सेन्टर है। यहां पर तीर्थयात्रियों को पाँच से छः घंटे इंतजार करना पड़ता है।

उनको जितनी ज्यादा तकलीफ हो, इसकी कोशिश जान-बुझकर चाइना सरकार के ऑफिसर करते हैं। मैंने खुद भी 20 जुलाई को मानसरोवर की यात्रा किया है और इसको अनुभव किया है। मैं आपके माध्यम से केंद्र से विनती करता हूँ कि कैलाश मानसरोवर की यात्रा करने वाले तीर्थ यात्रियों की समस्या पर ध्यान दिया जाए, ताकि भारत से जाने वाले तीर्थ-यात्रियों को ज्यादा तकलीफ न हो।
धन्यवाद।

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल, डॉ. मनोज राजोरिया, श्री अरविंद सावंत तथा डॉ. श्रीकांत एकनाथ शिंदे को श्री श्रीरंग आप्पा बारणे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. करण सिंह यादव (अलवर):अध्यक्ष महोदया, अलवर जिले में कुओं में निरंतर गिरते जल स्तर से पीने के पानी तथा सिंचाई के पानी की भारी कमी है। अधिकांश जिला डार्क जोन में घोषित हो गया है। जिले की एकमात्र आशा चम्बल का पानी है। पूर्ववर्ती कांग्रेस सरकार द्वारा संपूर्ण अलवर जिले में, भरतपुर तथा धौलपुर जिले के आंशिक क्षेत्र में चम्बल का पानी लाने के लिए परियोजना बनी थी, जिसकी लागत करीब पांच हजार करोड़ रुपये थी। लेकिन वर्तमान सरकार ने इस परियोजना को ठंडे बस्ते में डाल दिया है।

मेरी एक और प्रार्थना है कि मेरे जिले अलवर में वर्ष 1910 से घाट-कैनाल व नहर की परियोजना बनी हुई है, लेकिन आज यह नहर जर्जर व पूरी तरह से मिट्टी से भर गई है। इस नहर के

द्वारा वर्षा ऋतु में अलवर जिले के मौजपुर, लक्ष्मणगढ़, कफनवाड़ा, लीली तथा जावली सहित दर्जनों बांधों में घाट कैनाल द्वारा रूपारेल का पानी आता था, जिससे जलस्तर बढ़ता था और उसका पानी सिंचाई के काम आता था, लेकिन आज यह नहर जर्जर व भूमिगत होने से क्षेत्र का लगातार जलस्तर घटता जा रहा है। इसकी मरम्मत शीघ्र कारवाई जाये ताकि अलवर के मौजपुर, लक्ष्मणगढ़, कफनवाड़ा, लीली तथा जावली क्षेत्र पानी से भर जाए।

मैडम, मेरा एक आखिरी निवेदन है, मैं सिर्फ कुछ सेकेंड में अपनी बात समाप्त करूंगा। वर्तमान में इस्टर्न राजस्थान कैनाल का प्रोजेक्ट है।

माननीय अध्यक्ष: केवल एक बात उठाई जाती है, दो-दो या तीन-तीन बात नहीं उठाई जाती हैं।

*SHRIMATI. V. SATHYABAMA (TIRUPPUR): Madam Speaker, Vanakkam. The South Zone Agriculture RIG owners Association have already requested the Hon'ble Union Finance Minister to provide GST exemption for RIG services for agriculture and Agro based works. There are hundreds of RIG / bore well operators in my Tirupur Parliamentary Constituency who thrive solely on RIG services. This is very essential for the Agriculture and Agro based industries. Nearly 70% of agriculture depends on ground water and RIG operators play a very crucial role in getting farmers the adequate supply of ground water. RIGs are highly indispensable in most of the places where there is no source of water for irrigation either rivers or any water bodies. In the GST regime the RIG operations falls under 18% GST category. This is too much for RIG operators who are already burdened by the high Diesel/Petrol prices and wages. The fuel costs and

* English translation of the Speech originally delivered in Tamil.

wages constitute more than 75% of total expenses incurred for Bore well drilling. Since both fuel cost and wages are not covered by GST the RIG owners are not getting any input tax credit. There are already lots of bottlenecks and restrictions for the use of RIGs and bore well drilling services. In order to save the life of RIG operators as well as the farmers I humbly request the Hon'ble Finance Minister to provide GST exemption for RIG services which is very essential for Agriculture and Agro based works. Thanking You.

श्री प्रसून बनर्जी (हावड़ा): मैडम, मैं थोड़ा इधर से बोल रहा है; पीछे की तरफ से बोल रहा हूँ।

माननीय अध्यक्ष: आप स्पोर्ट्स की बात बोलने वाले हैं, इसलिए मैं आपको समय दे रही हूँ।

श्री प्रसून बनर्जी :थैंक्यू मैडम, मैं खुश हूँ कि आपने मुझे इस विषय पर बोलने का अवसर दिया। कल का दिन हमारे देश के लिए सबसे अच्छा दिन था, क्योंकि हमारे बच्चे लोग स्पेन में फुटबॉल खेलने के लिए गए थे और उन्होंने अंडर-21 में अर्जेंटीना को 2-1 गोल से हराकर जीत हासिल की है, इसलिए हमें उनको बधाई देना चाहिए। हमारे बच्चे लोग बहुत अच्छी तरह से खेले हैं, इसलिए मैं आपको तथा सभी सदस्यों को बधाई देना चाहता हूँ। आज भारत में फुटबॉल का खेल ऊपर की तरफ जा रहा है। नमस्कार, जय-हिंद, धन्यवाद।

माननीय अध्यक्ष: इसीलिए मैंने आपको समय दिया था। आपने बहुत अच्छी बात की है।

कुँवर पुष्पेन्द्र सिंह चन्देल को श्री प्रसून बनर्जीद्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री सौमित्र खान (बिशनपुर): मैडम, इस अधिवेशन में मुझे पहली बार बोलने के लिए समय मिला है, इसलिए मैं आपको बहुत-बहुत धन्यवाद करता हूँ। मैडम, मेरे जिले में बहुत बाढ़ आई हुई है। वहां जो समस्या है, उसके लिए मेरा एक ही डिमांड है, बाकुंडा से मोशाग्राम तक जो रेल लाइन है, वह ब्रॉडगेज

में परिवर्तित हो गया है और वहां के लिए ट्रेन भी मिला है, लेकिन अभी उस लाइन को इलेक्ट्रिफाई करना बाकी है। इसके साथ ही मेरे क्षेत्र के तीन-चार लाख लोगों का डिमांड है कि उन्हें बेलियाटोर टू दुर्गापुर नई रेल लाइन दिया जाए। यदि उनको नई रेल लाइन मिल जाएगी तो बहुत लोगों को इससे सुविधा मिलेगी।

मैडम, मैं आपको तथा अपने ममता दीदी को धन्यवाद देना चाहता हूं, क्योंकि उन्होंने ही बांकुड़ा से मोशाग्राम तक रेल लाइन दी थी। आज वह रेल लाइन अच्छी तरह से चल रही है। उस लाइन के लिए ट्रेन भी मिला है, इसलिए मैं आपको बहुत-बहुत धन्यवाद करता हूं।

श्री सुनील कुमार सिंह (चतरा): माननीय अध्यक्ष महोदया, मैं आपका ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूं। हम सब यह जानते हैं कि देश के चुने हुए लोकतांत्रिक प्रतिनिधियों का संरक्षण आपके माध्यम से ही होता है। देश का एक राज्य पश्चिम बंगाल है, जहां के पंचायती चुनावों में चुने हुए जो प्रतिनिधि हैं, उनकी जानमाल को आज खतरा बना हुआ है। मैं आपके ध्यान में लाना चाहता हूं कि पश्चिम बंगाल में जब से पंचायत चुनाव सम्पन्न हुआ है, तो वहां की ... (व्यवधान)

SHRI SUDIP BANDYOPADHYAY : Madam, this is a State subject. ...

(Interruptions)

माननीय अध्यक्ष: स्टेट का मैटर है।

श्री सुनील कुमार सिंह: सत्तारूढ़ पार्टी के द्वारा और असामाजिक तत्वों के द्वारा बहुत बड़े पैमाने पर हिंसा हुई है। भाजपा समर्थित उन चुनावों में जीतकर जो सैकड़ों लोग आए हैं, उनको ... * ने आतंकित कर रखा है। ... (व्यवधान)

SHRI SUDIP BANDYOPADHYAY : The names should be removed. ...

(Interruptions)

* Not recorded.

HON. SPEAKER: Yes, names will not go on record.

...(Interruptions)... *

श्री सुनील कुमार सिंह : हजारों की संख्या में झारखंड, बिहार, ओडिशा में उन लोगों ने संरक्षण ले रखा है। मेरे पास अखबारों की प्रतियां हैं, मैं प्रमाणित कर सकता हूँ।

HON. SPEAKER: No allegations will go on record.

...(Interruptions)... *

श्री सुनील कुमार सिंह : मैं आपके माध्यम से सरकार से सिर्फ आग्रह करूंगा कि सरकार इसकी जांच करा ले।...(व्यवधान) यह स्पष्ट करे कि पश्चिम बंगाल की सरकार चुने हुए जनप्रतिनिधियों को किस तरह से आतंकित कर रही है।

माननीय अध्यक्ष: ... * का नाम नहीं जाएगा।

...(व्यवधान)

माननीय अध्यक्ष: पार्टी का नाम नहीं जाएगा।

...(व्यवधान)

श्री सुनील कुमार सिंह : मैडम, कितने ही लोगों की हत्या हो गई और हजारों की संख्या में लोगों ने रांची, जमशेदपुर, धनबाद, साहेबगंज और पांकुड़ में शरण ले रखी है। मैं सरकार से आपके माध्यम से मांग करूंगा कि सरकार इसमें हस्तक्षेप करे। ... * की अलोकतांत्रिक सरकार है, जो चुने हुए जनप्रतिनिधियों की हत्या और साजिश कर रहे हैं, उनको अविलम्ब बर्खास्त करने की कार्रवाई की जाए।...(व्यवधान) मैं आपके माध्यम से भारत सरकार से मांग करता हूँ कि वह इसमें हस्तक्षेप करे।

...(व्यवधान)

* Not recorded.

माननीय अध्यक्ष: श्री मोहम्मद बदरुद्दोजा खान, श्री भैरों प्रसाद मिश्र, श्री अजय मिश्रा टेनी, श्री रवीन्द्र कुमार राय, डॉ मनोज राजोरिया और श्री शंकर प्रसाद दत्ता को श्री सुनील कुमार सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

श्रीमती किरण खेर (चंडीगढ़): मैडम, मेरी किस्मत में लिखा है कि जब शोर मच रहा हो, तभी मुझे मौका मिलता है। ...(व्यवधान)

माननीय अध्यक्ष: आपकी आवाज बुलंद है न इसलिए।

...(व्यवधान)

SHRIMATI KIRRON KHER : Thank you, Madam.

Lal dora is an extension of the village habitation which can be used by the villagers for non-agricultural purposes like keeping livestock, etc. Any construction on the agricultural land beyond this boundary is considered illegal. It is unfortunate that in the earlier years in Chandigarh the then authorities in spite of being aware of this had allowed residential houses to come up, complete with electricity and water connections. The same houses are now being demolished bringing great misery to the people who have lived there for years. मोस्टली मिडल क्लास, लोअर मिडल क्लास के लोग किराये पर रहते हैं और वही बसते हैं, वहीं उनके बच्चे स्कूल जाते हैं।

As of March, 2018, unauthorised construction beyond *lal dora* was to the tune of 254 acres in my constituency. There were around 10,000 people residing

in about 3,000 illegal structures in the Chandigarh villages. Many of the demolitions took place without even serving a notice. This amounts to a clear case of exploitation of the people who have made their homes there and are not in a position to move to the city. I therefore urge the Government to bring an immediate halt to the demolitions and consider providing a one-time relaxation of the rules by regularising these houses. This would serve to be a major relief to the inhabitants of those houses.

Thank you, Madam.

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्रीमती किरण खेर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

The House stands adjourned to meet again at 2.30 p.m.

13 29 hrs

*The Lok Sabha then adjourned till Thirty Minutes past
Fourteen of the Clock.*

14 32 hrs

The Lok Sabha re-assembled at Thirty-Two Minutes past Fourteen of the Clock.

(Hon. Deputy-Speaker in the Chair)

MATTERS UNDER RULE 377*

HON. DEPUTY SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. The Members who have been permitted to raise matters under Rule 377 today, and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table.

(i) Regarding gauge conversion between Panchore - Jamner rail line

SHRIMATI RAKSHATAI KHADSE (RAVER): Survey for gauge conversion between Pachora-Jamner (NC Line) situated in CR, Bhusawal Division and extension up to Bodwad (Malkapur) was sanctioned in 2017-18 and recently its Survey Estimate & Report had been submitted to the Railway Board. The proposed length of gauge conversion of Pachora-Jamner and extension up to Bodwad is 84 Kms, as compared to the length of Pachora - bhusawal-Bodwad, which is approx. 102 Kms. The distance between Pachora&Bodwad has been reduced by approximately 18 Kms. with this new proposal. The biggest advantage being that the busy and congested yards of Jalgaon & Bhusawal will be completely by-passed thereby cutting short the detention time of goods/passenger trains. In view of the above, I request the Hon'ble Minister to review the RoR for this project in the light of already available land(less capital investment) and easy by-passing of goods traffic (more revenue generation). The Socio-economic development advancement of this underdeveloped region will add to tourism development if the branch connection is extended to Ajantha Caves from Pahur.

(ii) Need to expedite gauge conversion of Udaipur city-Ahmedabad railway line via Dungarpur-Himmatnagar

श्री अर्जुन लाल मीणा (उदयपुर): मैं केन्द्र सरकार का ध्यान अपने लोकसभा क्षेत्र उदयपुर में रेल आमान-परिवर्तन की तरफ दिलाना चाहता हूँ। उदयपुर सिटी को अहमदाबाद वाया डूंगरपुर-हिम्मतनगर (गुजरात) से जोड़ने के लिए सरकार ने बड़ी रेल लाइन आमान-परिवर्तन का कार्य शुरू किया था, मगर पिछले कई वर्षों से रेल आमान-परिवर्तन का कार्य काफी धीमी गति से चल रहा है। इस धीमी गति से कार्य चलने की वजह से उदयपुर का व्यवसायी, आम नागरिक, उदयपुर आने वाले पर्यटकों को काफी परेशानियों का सामना करना पड़ रहा है।

मैं सरकार से मांग करता हूँ कि उदयपुर वाया डूंगरपुर-हिम्मतनगर रेल लाइन आमान-परिवर्तन का काम जल्दी पूरा करायें साथ ही ओवरब्रिज/अण्डरब्रिज, सुरंग, रेलवे स्टेशन के कार्य की प्रगति रिपोर्ट की जानकारी के लिए विशेष निगरानी समिति बनाकर इनके बकाया कार्यों की पूर्ति के लिए योजना बनाकर जल्द से जल्द यह मार्ग चालू करवाये ताकि उदयपुर की आम जनता, व्यवसायी और पर्यटकों को राहत मिल सके।

(iii) Need to run a new train from Rewa to Mumbai

श्री जनार्दन मिश्र (रीवा): मध्य प्रदेश का रीवा जिला संभागीय मुख्यालय है। परन्तु वहाँ से मुंबई हेतु कोई यात्री गाड़ी नहीं चलती है। हजारों नागरिक प्रतिदिन मजदूरी, चिकित्सा और व्यावसायिक कार्यों हेतु सतना से मुंबई आते-जाते हैं। रीवा से कोई सवारी गाड़ी न होने के कारण लोगों को काफी परेशानी होती है। अनुरोध है कि रीवा से मुंबई हेतु नई यात्री गाड़ी प्रारम्भ किए जाने का निर्देश देने की कृपा करें।

(iv) Need to provide benefits of Pradhan Mantri Ujjwala Yojana to all the eligible people of New Delhi Parliamentary Constituency, Delhi

श्रीमती मीनाक्षी लेखी (नई दिल्ली): आज मैं "प्रधानमंत्री उज्ज्वला योजना" के क्रियान्वयन के बारे में कुछ महत्वपूर्ण मुद्दे उठाना चाहती हूँ। जैसा कि हम सभी अवगत है, प्रधानमंत्री उज्ज्वला योजना महिलाओं को सशक्त बनाने, उनके बुनियादी स्वास्थ्य स्थिति में सुधार करने, कठिनाइयों को कम करने और खाना पकाने में व्यय समय की भी बचत करने वाली विश्व की एक अनोखी योजना है। यह महिलाओं के आर्थिक एवं सामाजिक विकास की ओर उठाया गया मोदी सरकार का एक क्रांतिकारी कदम है, जिसके तहत देश भर में गरीबी रेखा से नीचे जीवन-यापन करने वाली तकरीबन 3.80 करोड़ से अधिक महिलाओं को गैस सिलेंडर वितरित किए गए हैं।

परंतु मुझे खेद के साथ बताना पड़ रहा है कि इसके कार्यान्वयन में कुछ गंभीर खामियाँ प्रकाश में आयी हैं। मेरे संसदीय क्षेत्र नई दिल्ली में शिकायतें मिली हैं कि इस योजना के तहत कई जगह सिर्फ अनुसूचित जाति अथवा अनुसूचित जनजाति के तहत आने वाली गरीब महिलाओं को ही गैस कनेक्शन वितरित किए जा रहे हैं, तथा गरीबी रेखा के नीचे आने वाली सामान्य वर्ग की महिलाओं अथवा परिवारों को कनेक्शन नहीं दिया जा रहा है। इस प्रकार के कई उदाहरण मेरे संज्ञान में आए हैं, जहाँ कि सामान्य वर्ग की गरीब महिलाओं से उज्ज्वला का फॉर्म तो भरवा लिया गया परंतु यह बता कर उन्हें कनेक्शन देने से मना कर दिया गया कि यह योजना सिर्फ अनुसूचित जातियों एवं जनजातियों के गरीब परिवारों के लिए ही है। यह एक गलत निष्कर्ष है, तथा मुझे प्रतीत होता है कि कुछ निहित स्वार्थों के द्वारा जान-बूझ कर इस तरह की भ्रामक स्थिति पैदा की जा रही है। इस प्रकार की भ्रामक स्थितियाँ नई दिल्ली के अतिरिक्त और कई शहरों में भी आ रही होंगी, जहाँ इस योजना के हकदार महिलाओं को लाभ देने से वंचित किया जा रहा होगा।

अतः मैं पेट्रोलियम एवं नेचुरल गैस मंत्रालय से एवं विशेष कर पेट्रोलियम मंत्री महोदय से आग्रह करूँगी कि इस महत्वाकांक्षी योजना के क्रियान्वयन में उत्पन्न भ्रम की स्थिति का समुचित निवारण करें तथा संबंधित विभागों एवं एजेंसीज को अपेक्षित दिशा-निर्देश दें, जिससे कि योजना के लाभ से कोई भी लाभार्थी वंचित न रह जाए ।

(v) Need to ensure construction of roads under Pradhan Mantri Gram Sadak Yojana as per specified norms in Aurangabad Parliamentary Constituency, Bihar

श्री सुशील कुमार सिंह (औरंगाबाद): मेरे संसदीय क्षेत्र के अधिकांश भागों विशेषकर गया जिला के कोच, टिकारी और परैया प्रखंड में प्रधानमंत्री सड़क योजना के अंतर्गत निर्मित सड़क की गुणवत्ता काफी खराब है, जिसके कारण सड़क उपयोगकर्ता और इस क्षेत्र के संबंधित ग्रामीणों को काफी कठिनाइयों का सामना करना पड़ रहा है। एक तरफ सड़क बन रही है और दूसरी तरफ सड़क उखड़ रही है। सड़क निर्माण में घटिया सामग्री का उपयोग होने के कारण सड़क निर्माण के पश्चात भी सड़क जर्जर स्थिति में है। परिणामस्वरूप वाहनों को ऐसी सड़क पर गति नहीं मिल पाती है और सड़कों पर गड्ढे हो जाने की स्थिति में सड़क दुर्घटना होती रहती है। सड़क निर्माण के कुछ ही दिनों बाद सड़कों में दरार और गड्ढे दिखाई देने लगते हैं और संवेदकों द्वारा ऐसी सड़कों का अनुरक्षण और मरम्मत भी नहीं की जाती है। प्रधानमंत्री ग्रामीण सड़क योजना के अंतर्गत निर्मित सड़कों में शिलान्यास एवं उद्घाटन पर शिलापट्ट अधिष्ठापित करने का प्रावधान है परन्तु संबंधित अधिकारियों के द्वारा शिलापट्ट का अधिष्ठापन नहीं किया जा रहा है।

मेरा आग्रह है कि उपर्युक्त वर्णित सड़कों की गुणवत्ता की जांच राष्ट्रीय गुणवत्ता नियंत्रक अनुविधक (एन.क्यू.एम.) अथवा शीर्ष संबंधित जाँच एजेंसी द्वारा सुनिश्चित कर दोषी अधिकारियों और संवेदकों के विरुद्ध दंडात्मक कार्रवाई की जाए और सड़कों के उद्घाटन एवं शिलान्यास होने पर शिलापट्ट अधिष्ठापित कर आवश्यक विवरण अंकित करने हेतु संबंधित अधिकारियों को तत्काल निर्देश जारी किए जाए।

**(vi) Need to establish a bench of Allahabad High Court in
Western Uttar Pradesh**

श्री राघव लखनपाल (सहारनपुर): मैं सरकार का ध्यान पश्चिमी उत्तर प्रदेश में अपने संसदीय क्षेत्र जनपद-सहारनपुर या जनपद मेरठ में माननीय इलाहाबाद उच्च न्यायालय की खण्डपीठ की स्थापना के संबंध में आकृष्ट कराना चाहता हूँ।

उत्तर प्रदेश का माननीय उच्च न्यायालय, इलाहाबाद में स्थापित है। जिसमें वर्ष 2015 तक 911908 मुकदमे लम्बित थे। जिनकी संख्या काफी बढ़ गई होगी। उक्त उच्च न्यायालय सहारनपुर मण्डल एवं पश्चिम उत्तर प्रदेश के अन्य जनपदों से लगभग 700 से 800 कि.मी. की दूरी पर स्थित है। जिस कारण निर्धन एवं मध्यम वर्गीय व्यक्ति अपने वाद की पैरवी उचित तरीके से नहीं कर पाते हैं और वे न्याय से वंचित भी रह जाते हैं। पश्चिम उत्तर प्रदेश की जनता पिछले लम्बे समय से इस ज्वलंत समस्या के निदान हेतु पश्चिमी उत्तर प्रदेश में उच्च न्यायालय की खण्डपीठ की माँग करती आ रही है।

मेरे द्वारा 3 वर्ष पूर्व इसी सदन में नियम 377 के तहत यह मामला उठाया गया था। उस समय तत्कालीन कानून मंत्री द्वारा पत्र के माध्यम से मुझको अवगत कराया गया था कि अभी तो सहारनपुर/मेरठ में इलाहाबाद उच्च न्यायालय की खण्डपीठ की स्थापना का कोई भी प्रस्ताव प्राप्त नहीं हुआ है एवं राज्य सरकार तथा उच्च न्यायालय के मुख्य न्यायाधीश के विचार प्रतीक्षित हैं।

अतः मेरा भारत सरकार से अनुरोध है कि पश्चिमी उत्तर प्रदेश में माननीय इलाहाबाद उच्च न्यायालय की खण्डपीठ की स्थापना करने की कृपा करें, ताकि पीड़ित लोगों को सस्ता एवं सुलभ न्याय मिल सके।

(vii) Regarding Plastic ban in Delhi

SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI): Plastic of less than 50 microns was banned in Delhi under the new Plastic Waste Management Rules. Also National Green Tribunal has imposed a heavy fine of 5000 on the usage of plastic bags. However, plastic continues to be used in Delhi openly. About 30,000 kg of plastic bags were seized within months of the ban. Delhi produces highest amount (690 tonnes) of plastic waste in the country according to Central Pollution Control Board. About 90% of this waste is not recyclable and as a result, plastic waste is the main contributor for choking of drains in Delhi. Plastic not only contaminates soil, rivers or oceans but also pollutes the air that we breathe. Therefore, I urge the government to immediately direct the responsible authorities in Delhi to implement plastic ban in a full-fledged manner.

(viii) Regarding import of pepper

KUMARI SHOBHA KARANDLAJE (UDUPI CHIKMAGALUR): A sharp fall in the price of Black Pepper, coupled with low Production Owing to climate vagaries has put farmers in Karnataka, Kerala, Tamil Nadu in distress. The cheaper Pepper from Vietnam continues to flood the market, aided by a low duty structure under the ASEAN, SAFTA and ISFTA Pacts.

Government had fixed the MINIMUM IMPORT PRICE for pepper at Rs. 500 a Kg, following which prices improved in local markets. When import continued with the aid of loopholes in the Order, the Government further amended the restrictions for import. But that too has failed to generate any positive results.

IPSTPC had urged the Government to remove black pepper from SAFTA and ISFTA import list. Government may kindly consider imposing a duty of 55% on import of Pepper. I urge the Government to curb malpractices connected with Pepper imports, which will help farmers in realising better prices for the spice.

(ix) Need to expedite renovation of Footover bridge at Gaya Railway Station, Bihar

श्री हरि मांझी (गया): मेरे संसदीय क्षेत्र गया (बिहार) पर्यटन की दृष्टि से विश्व का धार्मिक, सांस्कृतिक तथा ऐतिहासिक रूप से एक महत्वपूर्ण शहर है जहाँ पर देश-विदेश से लाखों की संख्या में पर्यटक बोधगया एवं विष्णुपद दर्शन करने के लिए आते-जाते रहते हैं। साथ ही साथ वीवीआईपी लोगों का भी आना-जाना लगा रहता है। जिसके कारण शहर में आये दिन रेलवे स्टेशन पर जाम की समस्या लगी रहती है। विदित है कि गया रेलवे स्टेशन पर रेलवे फुटओवर ब्रिज का जीर्णोद्धार का कार्य लगभग 4 महीने से चल रहा है। धीमी गति से कार्य चलने के कारण पितृपक्ष मेले में लगने वाली भीड़ के कारण यात्रियों को भारी दिक्कतों का सामना करना पड़ेगा।

अतः मैं माननीय मंत्री जी से मांग करता हूँ कि गया स्टेशन पर फुटओवर ब्रिज जीर्णोद्धार के कार्य को जल्द करवाने की कृपा की जाये।

(x) Need to establish a National Sports University in Chhapra in Maharajganj Parliamentary Constituency, Bihar

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज): मेरा संसदीय क्षेत्र महाराजगंज बिहार राज्य के सारण प्रमंडल के सिवान और सारण जिले के छः विधानसभा क्षेत्रों को जोड़कर बना है। इसका उत्तर-पश्चिम का कुछ हिस्सा उत्तर प्रदेश के बलिया जिले के साथ जुड़ा है। देश की आजादी के आंदोलनों के कई केन्द्र मेरे संसदीय क्षेत्र में भी थे, जहाँ से हमारे प्रथम राष्ट्रपति डॉ. राजेन्द्र प्रसाद, लोक नायक जय प्रकाश नारायण, मौलाना मजहरुल हक जैसे प्रसिद्ध व्यक्तियों सहित बहुत से स्वतंत्रता सेनानियों ने देश की आजादी के लिए कार्य किए। इसलिए मेरा संसदीय क्षेत्र बिहार राज्य का एक अत्यंत ही ऐतिहासिक और प्रसिद्ध क्षेत्र है। मेरे संसदीय क्षेत्र का प्रमंडल मुख्यालय छपरा में स्थित है।

आज का भारत विश्व की सबसे बड़ी युवा आबादी वाला देश है। इसलिए देश के युवाओं को स्वस्थ व शारीरिक रूप से पुष्ट बनाने तथा नई खेल प्रौद्योगिकी और खेल-कूद विज्ञान को बढ़ावा देकर इनके लिए रोजगार पैदा करने के लिए उच्च स्तरीय अध्ययन संस्थान की आवश्यकता होगी। इस हेतु राष्ट्रीय खेल-कूद विश्वविद्यालय की स्थापना देश के युवाओं के लिए बड़ा कदम होगा।

अतः सरकार से मेरा आग्रह है कि बिहार राज्य में सबसे पहला राष्ट्रीय खेल-कूद विश्वविद्यालय छपरा में स्थापित किया जाए। यहाँ पर राष्ट्रीय खेल-कूद विश्वविद्यालय स्थापित किए जाने से बिहार सहित पूर्वी उत्तर प्रदेश के कई जिलों के युवाओं को भी इसका लाभ मिल सकेगा।

अतएव, अंत में पुनः सरकार से मेरा आग्रह है कि मेरे संसदीय क्षेत्र के प्रमंडलीय मुख्यालय छपरा में एक राष्ट्रीय खेल-कूद विश्वविद्यालय स्थापित किया जाए। इसकी स्थापना से "खेलेगा युवा, खुशहला बनेगा हमारा भारत" की सोच सफल सिद्ध हो सकेगी।

(xi) Need to establish a Regional Centre of Cancer in AIIMS, Rishikesh, Uttarakhand

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): जैसा कि विदित है कि उत्तराखंड हर दृष्टि से पूरे देश के लिए अत्यंत महत्वपूर्ण प्रदेश है। देश की जनसंख्या का एक प्रतिशत होते हुए भी यह प्रदेश देश की सशस्त्र सेवाओं, सुरक्षा और अर्ध-सैनिक बलों में महत्वपूर्ण योगदान देता है। आज यह क्षेत्र एक गंभीर समस्या से गुजर रहा है। कैंसर रोग आज पूरे उत्तराखंड में अपने पांव पसार चुका है। बड़े पैमाने पर बढ़ते जल एवं वायु प्रदूषण के कारण तथा तनावयुक्त जीवन के कारण कैंसर एक बड़ी महामारी के रूप में उभर रहा है। सर्वेक्षणों के अनुसार उत्तराखंड जैसे छोटे राज्य में प्रतिवर्ष सात हजार से अधिक कैंसर के मामले अस्पतालों में आते हैं। पर्वतीय एवं दुर्गम क्षेत्रों में स्क्रीनिंग एवं इलाज की न के बराबर सुविधा होने के कारण इनमें से अधिकतर का इलाज नहीं हो पाता है। अधिकतर रोगी अंतिम स्टेज में अस्पताल पहुंचते हैं और तब तक रोग असाध्य हो जाता है, जिसके कारण मृत्यु दर चिंताजनक स्तर तक पहुंच चुकी है। प्रदेश के किसी भी संस्थान में कैंसर के इलाज की पूरी सुविधायें उपलब्ध नहीं हैं।

मैं सरकार से अनुरोध करता हूँ कि ऋषिकेश स्थित अखिल भारतीय आयुर्विज्ञान संस्थान में कैंसर का रीजनल केन्द्र यथाशीघ्र स्वीकृत किया जाये। इससे न केवल स्थानीय जनता को राहत मिलेगी अपितु उत्तराखंड की सीमा से जुड़े उत्तर प्रदेश, हरियाणा और हिमाचल प्रदेश के लोग भी लाभान्वित होंगे।

**(xii) Need to construct Road Over Bridge on level crossings in Chatra
Parliamentary Constituency, Jharkhand**

श्री सुनील कुमार सिंह (चतरा): मेरे चतरा संसदीय क्षेत्र के अंतर्गत झारखण्ड प्रदेश के चतरा, लातेहार और पलामू जिले का एक विधान सभा क्षेत्र पॉकी आता है। यह पूरा क्षेत्र विकास की दृष्टि से अत्यन्त पिछड़ा तथा वामपंथी उग्रवाद प्रभावित क्षेत्र है। मेरे संसदीय क्षेत्र में रेलवे फाटकों पर पुल निर्माण की आवश्यकता है। इस विषय को मेरे द्वारा रेल मंत्रालय के साथ कई बार उठाया गया है। रेलवे ने जानकारी प्रदान की है कि दिनांक 10.11.2014 को रेल मंत्रालय और सड़क परिवहन एवं राजमार्ग मंत्रालय के बीच समझौता ज्ञापन हस्ताक्षरित हुआ है। इसके अनुसार वर्ष 2019 तक सभी रेल फाटकों को रोड ओवर/रोड अंडर ब्रिज से बदलने का कार्य सड़क परिवहन एवं राजमार्ग मंत्रालय / भारतीय राष्ट्रीय राजमार्ग प्राधिकरण करेगा।

पुलों के निर्माण की मांग बहुत पुरानी है। जनता उग्र हो रही है तथा कई स्थानों पर आंदोलन शुरू हो गया है। पुलों का निर्माण करवाया जाना अति आवश्यक है।

अतः माननीय सड़क परिवहन एवं राजमार्ग मंत्री जी से आग्रह है कि मेरे संसदीय क्षेत्र के निम्नलिखित पुलों का निर्माण करवाया जाये:-

1. रेल ओवर ब्रिज का निर्माण
2. टोरी स्टेशन के निकट-चँदवा-डोभी पथ पर रेलवे ओवर ब्रिज का निर्माण किया जाये।
3. लातेहार स्टेशन के निकट लातेहार-सरयू पथ पर रेल ओवर ब्रिज का निर्माण किया जाये।
4. बरवाडीह जंक्शन के पास रेल ओवर ब्रिज का निर्माण किया जाये।

(xiii) Need to establish a Kendriya Vidyalaya in Danguwapasi in Singhbhum Parliamentary Constituency, Jharkhand

श्री लक्ष्मण गिलुवा (सिंहभूम): मेरे संसदीय क्षेत्र सिंहभूम में डाँगुवा पोसी पर एक केन्द्रीय विद्यालय स्थापित करने हेतु केन्द्रीय विद्यालय संगठन में प्रस्ताव अभी तक लम्बित है। कई वर्षों से कई संगठनों द्वारा डाँगुवा पोसी में केन्द्रीय विद्यालय स्थापित करने हेतु मांग की जा रही है। इस प्रस्तावित केन्द्रीय विद्यालय के लिए रेलवे द्वारा 4 एकड़ जमीन रेलवे भूमि भी दी जा रही है। डाँगुवा पोसी एक खनिज बाहुल्य क्षेत्र है, जहां पर खनिज उत्पादन सम्बन्धी खनन कार्य किये जा रहे हैं। यहाँ खनिज से सम्बन्धित टिस्को सरकारी उपक्रम में केन्द्रीय सरकार के कर्मचारी कार्यरत हैं। रेलवे कर्मी भी यहां काफी संख्या में हैं। यहां पर कार्यरत सरकारी केन्द्रीय कर्मचारियों के बच्चों के लिए केन्द्रीय विद्यालय शीघ्र चलाना जाना अति आवश्यक है।

मेरा सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र सिंहभूम में डाँगुवा पोसी पर प्रस्तावित केन्द्रीय विद्यालय को शीघ्र मंजूरी प्रदान की जाए।

(xiv) Need to start work on Dholpur-Saramthura-Karauli-Gangapur city railway line project

डॉ. मनोज राजोरिया (करौली-धौलपुर): मैं सरकार का ध्यान अपने संसदीय क्षेत्र करौली-धौलपुर की अत्यंत महत्वपूर्ण रेल परियोजना "धौलपुर-सरमथुरा-करौली-गंगापुर सिटी रेल परियोजना" की ओर आकर्षित करना चाहता हूँ।

मेरे संसदीय क्षेत्र का करौली जिला मुख्यालय आजादी के इतने समय बाद भी रेल सुविधा से वंचित है। इस रेल परियोजना के आरंभ होने से न सिर्फ स्थानीय क्षेत्र एवं जनता को विकास के अवसर मिलेंगे, वरन् रेलवे को भी दिल्ली-मुम्बई रेल मार्ग को दिल्ली-आगरा-ग्वालियर-झाँसी रेल मार्ग से जोड़ने वाला एक मार्ग और उपलब्ध हो सकेगा जो कि रेलवे हेतु भी व्यापारिक दृष्टि से लाभदायक होगा।

इस मार्ग में धौलपुर से सरमथुरा तक की नैरोगेज लाईन को हैरीटेज घोषित करने हेतु राज्य सरकार एवं रेलवे के मध्य सैद्धांतिक सहमति बन चुकी है। धौलपुर-करौली-गंगापुर तक नई ब्रॉडगेज लाईन बिछाने हेतु आर.ई.सी.टी. सर्वे भी हो चुका है जिसकी रिपोर्ट दिसम्बर 2017 में रेलवे बोर्ड में प्रस्तुत की जा चुकी है। परन्तु मात्र बजट (लगभग 1200 करोड़ रु.) के अभाव में इस रेल परियोजना का कार्य आरंभ नहीं हो पाया है। मेरे संसदीय क्षेत्र के दोनों जिलों करौली व धौलपुर को भारत सरकार द्वारा घोषित 115 आकांक्षी जिलों में सम्मिलित किया गया है। परन्तु इस रेल परियोजना के अभाव में आकांक्षी जिलों के अनुरूप विकास हो पाना संभव प्रतीत नहीं होता है।

अतः, मैं भारत सरकार एवं माननीय प्रधानमंत्री जी से अनुरोध करना चाहता हूँ कि मेरे संसदीय क्षेत्र हेतु अत्यंत महत्व की इस "धौलपुर-सरमथुरा-करौली-गंगापुर सिटी रेल परियोजना" हेतु आवश्यक बजट आवंटित करते हुए इसके कार्य को अतिशीघ्र आरंभ करवाने की कृपा करें जिससे आजादी के इतने वर्ष बाद भी रेल सुविधा से वंचित इस क्षेत्र के लोगों को इसका लाभ मिल सके तथा इस क्षेत्र के विकास को गति मिल सके।

(xv) Regarding safety and security of Hindus residing in Muslim majority countries

श्रीमती दर्शना विक्रम जरदोश (सूरत): आज दुनिया में हिन्दू समाज के लिये भारत एक मात्र राष्ट्र है जहाँ पर उन्हें अपनापन, अपनी संस्कृति एवं अपना देश, अपनी जमीन होने की भावना होती है। दुनिया में विशेषकर मुस्लिम बहुल राष्ट्र जहाँ तालिबानी मानसिकता के लोगों का वर्चस्व है, वहां पर अल्पसंख्यक होने के नाते हिन्दुओं को प्रताड़ित किया जाता है एवं उनके जान-माल की सुरक्षा खतरे में पड़ जाती है। उनकी बहु, बेटियों का शील सुरक्षित नहीं रहता है।

अफगानिस्तान, बांग्लादेश, पाकिस्तान ये ऐसे उदाहरण हैं, जहां से ऐसी खबरें बार-बार आती हैं। इन देशों में से प्रताड़ित हिन्दू परिवारों को सब कुछ छोड़ कर पहने हुए कपड़ों में ही भाग के आना पड़ता है।

मेरी सरकार से मांग है कि ऐसी स्थिति वाले देशों में विशेष तौर पर निगरानी रख कर उनकी सुरक्षा को निश्चित करने की दिशा में कदम उठाया जाये।

(xvi) Regarding Tribal Autonomous Council in Tirap, Changland and Longding districts of Arunachal Pradesh

SHRI NINONG ERING (ARUNACHAL EAST): I would like to draw the attention of Hon'ble Minister of Home Affairs towards the issue of Tribal Autonomous Council in the districts of Arunachal Pradesh namely Tirap, Changlang and Longding on the line of Sixth schedule. This will result in better administration of the state and bring the required autonomy and decentralisation of decision making processes. It will also take into consideration the needs of tribal people from these three districts and enable socio-economic changes.

As the content of Naga Accord framework signed on August 3 2015 remains unknown, I also request the Government to respect the territorial integrity of state of Arunachal Pradesh, and any decision on the issue must be made with the consent of the state.

Also, the inclusion of tribes is a critical issue and tribes namely Yobin, Nocte, Tutsa, Tangsa and Wanchoo must be included in the list of Scheduled Tribes (ST) of Arunachal Pradesh.

(xvii) Regarding Indira Gandhi National Tribal University regional campus in Manipur

SHRI THANGSO BAITE (OUTER MANIPUR): A regional campus centre has been opened in 2009 under the Indira Gandhi National Tribal University of Madhya Pradesh at Makhan, Senapati District, Manipur due to the persistent demand by the Manipur Tribal Students for a full-fledged separate Central University.

There is shortage of teaching staff with no regular Director posted and no tangible developments in terms of infrastructure as well as administrative and academic activities till date.

The campus is located 30 Kms from Imphal but no proper mode of transportation as well as hostel facilities have been provided by the campus authorities. There are only five Departments namely MSW, Political Science, Human Rights, Sociology, Anthropology.

There is a great demand for opening more Departments as the lone Central Manipur University cannot accommodate the ever increasing number of students. Hon'ble HRD Minister is requested to kindly look into it and take corrective measures in this regard.

(xviii) Regarding new policy towards SC/ST students

DR. K. GOPAL (NAGAPATTINAM) : SC & ST were notified in Clause 1 of Article 341 of the Constitution.

Deep concern of the framers of the Constitution for the upliftment of the SC and ST got reflected in the elaborate constitutional mechanism.

Former Prime Minister, Indira Gandhi in the Sixth Five-Year in 1980-85 ensured their due share of plan benefits for the purpose of empowering educationally and economically backward class.

Central Sector Scholarship for Education for SC &ST Students was framed in pursuance of the Union Budget 2005-06. This Scheme was subsequently revised in January, 2012.

Various scholarships are provided by the Central Government to the students belonging to the SC & ST to ensure the incidence of drop out in different stages is minimized.

Pre- matric Scholarship is Rs. 150/- per month for Day Scholars and Rs. 350/- per month for Hostellers and given for 10 months in a year. Post matric Scholarship is a Centrally sponsored scheme. 100% Central assistance is released to State Governments for expenditure incurred by them as their

committed liability. Student beneficiaries get a scholarship between Rs. 230 and Rs. 1200/- per month which is very less in terms of present market price.

The Union Budget 2018-2019 has once again fallen short of the expectations of SC/ST communities, much like last year. Mere Rs 66,619 crore has been allocated which is 2.32 per cent of the budget outlay for SC, as opposed to the Rs. 4,05,407 crore (16.6 per cent) that should have been allocated, according to SCSP guidelines. Similarly, Rs. 39,135 crore, 1.6 per cent of the budget outlay was announced for ST, as opposed to Rs. 2,10,030 crore (8.6 per cent) that should have been allocated under the Tribal Sub Plan.

This comes at a time when Tamil Nadu is yet to receive a pending sum of around Rs. 1,600 crores from the Centre for the post-matriculation scholarship for Dalit and tribal students.

In this connection, it is worth-mentioning that former Tamil Nadu Chief Minister expressed her concern over Centre's policy and wrote several letters to Prime Minister Shri Narendra Modi.

Central Government's latest policy was announced in April which stated that the committed liability of scholarships towards SC/ST now vests with the State Government. The Central Government has asked the State Governments to keep their budgetary provision from their end to continue this programme.

In case of post-matric scholarships for SC &ST students, it allows Private Educational Institution to charge tuition fee from students at the time of admission but as per earlier central policy SC/ST students were not supposed to pay fee to the Institution.

The new policy of Union Ministry of Social Justice & empowerment will be an hindrance for the education and economic upliftment of SCs/STs.

**(xix) Regarding construction of dam in Thuraiyur Taluk of
Tiruchirapalli district of Tamil Nadu**

SHRI R.P. MARUTHARAJAA (PERAMBALUR): Perambalur district is a backward district in Tamil Nadu comprising predominantly of farmers. They toil hard throughout the year for their livelihood. Farmers of Perambalur district depend largely on the water available during monsoon season. In Thuraiyur Taluk of Trichirapalli District, though we receive good rainfall during rainy seasons, water is not utilized fully due to the lack of dam. Hence, there is an urgent need for a dam in this area to prevent this valuable water from being wasted or drained into sea. The water from the monsoon rains can be utilized optimally and judiciously for the benefit of farmers, if the water is stored properly by constructing a dam in the Lake area of Thuraiyur Taluk in Trichirapalli District. Thousands of acres of land will be benefitted, if the dam is constructed. It will empower the economic growth of our farmers. This could also recharge ground water.

I urge the Government to conduct a feasibility study for construction of a dam as it is of great importance to this region and meets the water needs of the people and farmers throughout the year in Cauvery belt region. A darn would enrich and benefit all water bodies including the ponds, wells, and lakes in and around the vicinity.

Therefore, I urge the Government to take immediate steps to construct a Dam in Thuraiyur Taluk of Tiruchirapalli district to cater the water needs of the people and farmers of my Perambalur Constituency.

(xx) Regarding use of ballot paper in the Election

PROF. SAUGATA ROY (DUM DUM): Seventeen opposition parties including Trinamool Congress would meet Election Commission, demanding ballot papers be used to conduct the 2019 Lok Sabha Election. This is a matter on which all opposition parties agreed. The initiative to solicit the support of all opposition parties on the matter was taken by Trinamool Congress chief Mamata Banerjee. Questioning the neutrality of electronic voting machines, West Bengal Chief Minister raised the issue of tampering of EVM and demanded that the 2019 election be held on ballots. The TMC had staged protests outside Parliament and urged all opposition parties to unite. Shiv Sena Udhav Thackeray also demanded that the 2019 election be conducted using ballot papers instead of EVMs. Political parties including national and regional parties demanded the ballot paper in place of EVM to avoid large scale tampering both in the state assembly and Parliament elections in the country. I urge upon the Government to take a stand in favour of ballot paper in the coming elections to be held in the country.

(xxi) Regarding allocation of funds for agriculture and rural sector in the country

श्री दशरथ तिकी (अलीपुरद्वारस): मैं सरकार का ध्यान आकर्षित करना चाहूँगा कि वर्तमान वित्त वर्ष के लिए कृषि विभाग तथा ग्रामीण विकास की मद में जिस राशि का प्रावधान बजट में किया गया है वह राशि पर्याप्त नहीं है। साथ ही सरकार की योजना अंतर्गत परम्परागत कृषि विकास के लिए स्वयंसेवी संस्थाओं की भागीदारी भी आवश्यक है। पिछले पैंतीस वर्षों से कृषि एवं ग्रामीण विकास के क्षेत्र में कार्यरत "तपशील जाति आदिवासी प्रॉक्टन सैनिक कृषि विकास शिल्प केन्द्र" जैसी स्वयंसेवी संस्थाओं के कुशल व अनुभवी कार्यकर्ताओं की सेवाओं का लाभ लेने की जरूरत है।

अतः इस विषय में ग्रामीण विकास मंत्रालय, कृषि मंत्रालय एवं वित्त मंत्रालय की ओर आवश्यक कार्यवाही की जाये।

(xxii) Need to provide funds from Clean Environment Cess to Odisha for setting up pump storage hydro power plants

SHRI BHARTRUHARI MAHTAB (CUTTACK): The Union Government has been collecting a Central Cess viz. 'Clean Environment Cess' on coal towards National Clean Energy Fund meant for research and development activities in the field of Clean Energy Technology. The Union Government had revised this cess from Rs. 200 per MT to Rs. 400 per MT in the Union Budget 2016-17. Consequently, the contribution of the State of Odisha to the said Fund has come to Rs. 6400 crore during the Financial Year 2016-17. The said Fund is getting enriched from the major coal producing States but such States are not getting adequate assistance from it. Rather, its benefits have largely gone to other States so far. Accordingly to the prevalent policy, this fund can be used for Hydro Power Plants upto 25 MW capacity only. Odisha being a major contributor to this Fund, the Government of Odisha may be allowed to avail assistance from this Fund for establishing its three pump storage hydro power plants with total capacity of 1320 MW at Upper Indravati, Balimela and Upper Kolab. I, therefore, urge upon the Government to consider pump storage hydro power as renewable energy and provide a sum of Rs. 3950 Crore from the said Fund to the Government of Odisha for establishing its pump storage hydro power plants at the earliest.

(xxiii) Need to provide adequate compensation to farmers who suffered loss of their crops caused by bond ali (Pink Ballworm) in Maharashtra

श्री कृपाल बालाजी तुमाने (रामटेक): बोंड अली के कारण महाराष्ट्र के किसानों की फसल चौपट हो गई है तथा किसान आर्थिक संकट में आ गया है। महाराष्ट्र राज्य सरकार ने 22 दिसंबर 2017 को बोंड अली से पीड़ित किसानों को मदद देने की घोषणा की थी। लेकिन अभी तक किसान सरकारी मदद से वंचित हैं। राज्य सरकार ने बोंडअली ग्रस्त किसानों को एन.डी.आर.एफ., फसल बीमा एवं बीज कंपनी की नुकसान भरपाई के तौर पर 30 हजार 800 एवं बागायती खेती को 31 हजार 500 रुपए मदद घोषित की थी, लेकिन जिन किसानों का नुकसान हुआ उन्हें अभी तक मदद नहीं मिल पाई है, विशेषकर नागपुर के काटोल, नरखेड जिलों के किसानों को यह मदद एन.डी.आर.एफ. से एक भी रुपए की मदद नहीं मिली है।

मेरा केन्द्र सरकार से अनुरोध है कि महाराष्ट्र के किसानों को बोंड अली से हुए नुकसान की भरपाई के लिए केन्द्र से मदद की जाए।

(xxiv) Regarding Agriculture University at Guntur, Andhra Pradesh

SHRI JAYADEV GALLA (GUNTUR): The Andhra Pradesh Reorganization has given mandate to Government of India to set up Agriculture University in my Constituency of Guntur in Andhra Pradesh. For this purpose, Government of Andhra Pradesh allocated 110 acres of land worth Rs. 550 crores, including construction of boundary wall, and the foundation-stone for this university was laid in November. 2015.

The estimated cost of the project is Rs. 1,504 crore. But, the Ministry, in the last four years, released just Rs. 135 crore and this year an amount of Rs. 65 crore was budgeted. It means, in five years, Government has sanctioned Rs. 200 crore. It further means, on an average, Government of India has been releasing Rs. 40 crore per year. Total estimated cost is Rs. 1,504 crore. And, if you calculate release of funds at this pace, it takes years to complete this university. Is this the mandate that the Act given to Government of India?

Now that Government has abolished Planning Commission and 12th Five Year Plan is the last plan that we have as of now and there is no 13th Five Year Plan, it clearly means that Government has to complete it by the end of 12th Plan and 12th Plan was over in 2017 itself So, the project is already delayed for one year. If it delays further, there will be cost and time overrun.

In view of the above, I request the hon. Agriculture Minister and HRD Minister to put pressure on Finance Ministry and get sufficient funds so that this university is completed in coming 1-2 years.

(xxv) Regarding prevailing practice of Female Genital Mutilation (FGM)

DR. BOORA NARSAIAH GOUD (BHONGIR): The Hon. Supreme Court, recently, slammed the practice of Female Genital Mutilation (FGM), undertaken by certain communities in India. The Government, in response to Unstarred Question No.466 answered on 20th July stated that the IPC and POCSO are sufficient tools to prosecute offenders.

In view of this response, I then wonder, if such provisions existed well before, then how did the practise of FGM persist in the country? Therefore, for a traditional practice that has persisted over hundreds of years, sustained policy of advocacy and public sensitization is required. The concerned government agencies need to take the community into confidence, since mere punishment under these sections does not address the social implications of FGM.

I believe that specific provision to explicitly outlaw and punish FGM would give it more teeth. Therefore, I am of the opinion that the government should spell out detailed policy and specify measures to systematically eradicate this practice and I request the Government to do so.

(xxvi) Regarding Railway projects in Kerala

DR. A. SAMPATH (ATTINGAL): The development of Railway projects and works in Kerala has to be given due priority and importance. The declaration of a Railway Coaching Yard at Nemom in the Attingal Lok Sabha Constituency is yet to be fulfilled. A two minute stoppage for Parasuram Express may be provided at Chirayinkeezhu. The proposals for Water bottling Plant or a Railway Medical Collage at Kadakaavur are to be approved as there is sufficient land in the Kadakkavur railway Station premises.

The 114 years old Kadakkavur station should be declared as a Heritage Station. VarkalaSivagiri Mutt houses Samadhi place of Shri Narayana Guru, and is an international tourist centre. Hence, stoppages of more trains may be allowed at VarkalaSivagiri Station. A Railway Zone should be established with its Headquarters at Thiruvananthapuram.

(xxvii) Regarding implementation of Saakshar Bharat Yojana in Bihar

श्री शैलेश कुमार (भागलपुर) : केंद्र सरकार द्वारा संपोषित "साक्षर भारत योजना" 15 वर्ष से 35 वर्ष के लोगों को साक्षर बनाने के लिए प्रारंभ की गई थी लेकिन योजना का उद्देश्य पूर्ण होने से पहले ही सरकार द्वारा इस महत्वपूर्ण योजना को बंद कर दिया गया है। पूरे देश में बिहार राज्य आज भी साक्षरता क्रम में राष्ट्रीय औसत से काफी नीचे है जिसे विकसित, उन्नत करने हेतु अभी निरंतर प्रयास जारी रखे जाने की आवश्यकता है। इस दिशा में केंद्र प्रायोजित साक्षर भारत मिशन तथा राज्य प्रायोजित उत्थान केंद्र उन्नयन केंद्र एवं अक्षर आँचल योजनाओं के सम्मिलित तौर पर सकारात्मक प्रयास शामिल है, जिसमें प्रेरकों तथा समन्वयकों की भूमिका सर्वोपरि रही है। किन्तु खेद का विषय है कि केंद्र सरकार द्वारा साक्षर भारत योजना का बिहार में विस्तारीकरण नहीं किया गया है जिससे लगभग 19000 प्रेरकों तथा समन्वयकों का भविष्य बेरोजगारी के गर्त में समा गया है। इस पड़ाव पर इन्हें शिक्षण कार्य के अलावा अन्य कोई रोजगार मिल पाना संभव नहीं है तथा इन सभी प्रेरकों तथा समन्वयकों के परिवार के समक्ष गंभीर संकट पैदा हो गया है।

अतः राज्यहित एवं जनहित में भारत सरकार से मेरा अनुरोध है कि साक्षर भारत योजना के तहत कार्य कर रहे तथा बेरोजगार हो चुके 19000 प्रेरकों तथा समन्वयकों के प्रति सहानुभूतिपूर्वक विचार करते हुए पुनः साक्षर भारत योजना को लागू करने का कार्य करें।

(xxviii) Regarding review of progress of various tribal development schemes

श्री विजय कुमार हांसदाक (राजमहल): मेरे गृह राज्य झारखंड में 27 प्रतिशत आदिवासी लोग निवास करते हैं जिनकी आर्थिक और सामाजिक स्थिति अत्यंत दयनीय है। केंद्र सरकार द्वारा प्रयास करने के बाद उनमें सुधार उम्मीद से बहुत कम हुआ है। उनके विकास के लिए केन्द्र स्तर पर कई योजनाएँ और कार्यक्रम चल रहे हैं। खेद के साथ सूचित कर रहा हूँ कि यह कार्यक्रम और योजनाएँ उन तक नहीं पहुँच रही हैं। कुछ स्वार्थी लोगों द्वारा आदिवासी लोगों के धर्म और जाति के संबंध में भ्रम फैलाया जा रहा है जिससे आदिवासी लोगों से संबंधित आंकड़ों को कम किया जा सके। जनसंख्या गणना में उनको हिन्दू दिखाया जाता है जबकि उनका कोई धर्म और जाति नहीं है। यह आदिवासी प्रकृति, पेड़ एवं पहाड़ों की पूजा करते हैं। कोई भी मूर्तिपूजक नहीं है। पूरे देश के आदिवासियों द्वारा सरना धर्म कोड दिये जाने की मांग की जा रही है। बड़े दुख के साथ सूचित करना पड़ रहा है कि केंद्र सरकार द्वारा आदिवासी के कल्याण संबंधी योजनाओं को नियमों के अनुसार और समुचित ढंग से लागू नहीं किया जा रहा है जिसके कारण 70 साल की आजादी के बाद भी देश के मूल रूप से जंगलों में बसे आदिवासी लोगों का सामाजिक और आर्थिक विकास नहीं हो पाया है।

मेरा केंद्र सरकार से अनुरोध है कि देश के आदिवासी विशेषकर जंगलों में बसने वाले अनुसूचित जनजाति के संबंध में कार्यों की समीक्षा किसी एजेंसी से करवाई जाये और सरना धर्म कोड की मांग को तत्काल स्वीकार किया जाये।

(xxix) Regarding recognition of Tribals in Sikkim

SHRI PREM DAS RAI (SIKKIM): In 1975 through the Act of Parliament and insertion of 371 F in the Constitution of India, the erstwhile Chogyal ruled country of Sikkim became the 22nd State of the Indian Union.

The referendum conducted with overwhelmingly 98 percent of Sikkimese voted to join. There was equality and equity within all the communities of Sikkim in so far as social status was concerned. Under the historic May 8th Agreement of 1973, there was a clause which said that this equality would continue.

After 1975, the various laws of India which were extended, started impacting the society of Sikkim at large adversely. The State Council elected prior to merger was deemed to have been elected in accordance with the Election of India norms as the new State Assembly. So KaziLhendupDorji became the first elected Chief Minister of Sikkim.

In 1978, the Bhutias and Lepchas were granted tribal status and also reservation provided in the Sikkim State Assembly— 12 seats for However, the same status was not granted to other tribals. This caused the first historical injustice to all the other communities by not taking the historical status of equity and equality that existed prior to 1975.

In 2003, the Limbus and Tamangs were recognised as Scheduled Tribes under Article 342 of the Constitution of India. They have not been given reservation even though the Supreme Court has directed Government of India to do so in 2016 January itself. All other communities are as Tribal as the Limbus and Tamangs.

Under Article 371 F, we demand that all the other communities, namely, Mangars, Rais, Bhujels, Gurungs, Sunuwars, Khas (Chettri and Bahuns), Jogi, Sanyasi, Newars, Dewan and Majhi, be recognised by Government of India as Tribals and make Sikkim a Tribal State. This will ensure that the injustice done to the Sikkimese people in 1978 will be undone and peace will prevail along with full political reservation and social and political security ensured for all Sikkimese.

14 33 hrs

**DEMANDS FOR SUPPLEMENTARY GRANTS - (GENERAL), 2018-19
AND
DEMANDS FOR EXCESS GRANTS - (GENERAL), 2015-16**

HON. DEPUTY SPEAKER: The House shall now take up Item Nos. 31 and 32 together.

Motion moved:

“That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2019, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 7, 9, 11 to 13, 15 to 19, 23 to 29, 31, 32, 34 to 36, 41, 42, 44, 46 to 49, 52, 56 to 59, 64, 65, 68, 70, 72 to 74, 76, 77, 80 to 82, 84, 85, 87, 89 and 91 to 99. ”

DEMANDS

HON. DEPUTY SPEAKER : Now, next item.

Motion moved:

“That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated fund of India, to make good the excess on the respective grants during the year ended on the 31st day of March, 2016, in respect of the heads of Demands entered in the second column thereof against Demand No. 15 relating to Civil Ministry and Demand No. 2 relating to Ministry of Railways. ”

DEMANDS

SHRI K.C. VENUGOPAL (ALAPPUZHA): Thank you, Deputy Speaker, Sir, for giving me an opportunity to initiate the discussion on the Demands for Supplementary Grants and Demands for Excess Grants.

Approval of the Parliament is sought to authorise gross additional expenditure of Rs. 11,697.92 crore. I would say that a huge amount has been asked for by the Government from the Parliament. The major share of the Supplementary Demands is of the Defence and for other activities.

During the discussion on the No Confidence Motion, many Members from the Opposition benches, including the Congress President Shri Rahul Gandhi, raised serious issues relating to unemployment and NPAs. All those issues related to the Finance Department. We thought that the hon. Prime Minister in his reply would answer all those questions but we are still waiting for a solid reply from the hon. Prime Minister.

But, what he has done is that he has indulged in playing the blame game only, that is, only blaming the Congress Party and the previous governments, which took the major share of his speech.

Hon. Deputy Speaker, Sir, we are sitting here after a major decision of this Government. They have called the demonetisation as a 'surgical strike'. In this august House, we deliberated it several times. The hon. Minister told us that it will curb the fake currency, black money and will also stop terrorism in the border

areas. Now, after one and a half years, we are sitting here. What is the real position?

The hon. Prime Minister himself told in Goa and I quote: "If you find anything wrong with my intentions and actions, hang me in public." That statement was made by the hon. Prime Minister in Goa at that time. What is happening now-a-days? The hon. Minister has the duty to say in the House as to what is the impact of demonetisation. How much money came back? Whenever we ask the Reserve Bank of India, the same answer is coming that they are still counting the money. When is this going to come to an end? What will be the result? What are you giving to this country? You know that hundreds of people lost their livelihood due to the demonetisation process. I would like to know from the young hon. Minister as to what is the actual outcome of the result.

Now, I would like to say something about the General Economic Statistics. Let us take a comprehensive picture of economy in terms of the economic growth. The year 2017-18 was the worst year of the Modi Government because the Government has given up all reforms and gone back to the days of bad economy. This is not our statement. The bank's gross bad loans may rise to over 12 per cent in February, 2019. This what the RBI's Financial Stability Report says. According, to the RBI's Financial Stability Report, we are facing a very bad economy.

Hon. Deputy Speaker, Sir, there is no sign of recovery yet. The Gross Fixed Capital Formation, that is, the investment ratio, has steeply declined from 31.3 per cent of GDP in 2013-14 and has remained stagnant in the last four years at about 28.5 per cent; that means from 31.3 per cent to 28.5 per cent. The index of industrial production was as low as 2.6 per cent between December 2016 and October, 2017. I am agreeing that there were some signs of revival between November, 2017 and February, 2018. However, in March, April and May, the growth rate faltered again, varying between 4.6 per cent and 4.8 per cent. Now, it is 3.2 per cent. Actually, the industrial growth has come down drastically.

We have been discussing about NPAs. As we know that the economic growth depends upon credit. However, the growth in bank credit to industry has been about one per cent in most of the months. Sometimes it is even going into negative territory. The banks are denying credits to small scale industries.

Hon. Deputy Speaker, Sir, you know what the Industries Minister in Tamil Nadu had told in the Assembly. He told that one of the fundamental reasons for the delay is that banks are not in a good shape. The RBI's Financial Stability Report states that in March, 2018, the gross Non-Performing Assets ratio of banks have climbed to 11.6 per cent of the advances from 10.2 per cent in September, 2017. I am saying this with proof.

Let us take the case of NPAs in the country now. The gross Non-Performing Assets (NPAs) of all the banks in the country amounted to

Rs.8,40,958 crore in the last December. As on 31st March, it has increased to Rs.10.25 lakh crore. It is believed that it will further increase up to Rs. 12 lakh crore in the year 2018. Every time, they say that it is a baby of UPA and that they are not responsible. For the last four and a half years, they have been ruling the country, but they are not responsible for this. There are such a huge number of NPAs. How can the Government justify this thing? ... (*Interruptions*)

Let us take the individual cases. The bad loan has been increased from Rs.1.19 lakh crore to Rs. 8.97 lakh crore in 21 public-sector banks in March 2018 quarter, compared to December, 2017 figures. The bad loan in the case of 18 private banks has increased from Rs.19,446 crore or 79.9 per cent to Rs.1.28 lakh crore in 2018 quarter, from Rs. 1.09 lakh crore in December, 2017 quarter.

I can take the individual banks now. In the case of State Bank of India, there is an increase of Rs.24286 crore; Punjab National Bank – Rs.29100 crore; ICICI Bank – Rs.8024 crore or 17 per cent in March and now it has become Rs.54063 crore. Can you imagine it has gone up from Rs.8000 crore to Rs. 54063? How did the banks owe this much loan?

The Prime Minister and the Ministers in his Cabinet even after four years are accusing the UPA Government only. This is ridiculous. During the election campaign and after demonetization, the Prime Minister had told, “It is our duty to find out the Indian money that was looted in India and has left Indian shores.”

What is its current status? Every financial fraudster is leaving the country with the help of the Government. First of them was Vijaya Mallya, then Lalit Modi, then Nirav Modi, and then Mehul Chowksi. The Chowkidar closed his eyes when these looters were leaving the country. The looters got clearance for passport verification from the Chowkidars. The authorities in Antigua have revealed that Mehul Chowksi was given citizenship after a positive report from the Indian Government. He got a clearance within 15 days. Who helped him in getting the clearance? Let the Government answer. Why was there such a hurry in providing clearance? Instead of getting back the financial fraudsters, our Chowkidar was sending these fraudsters abroad. This is what is happening and someone got citizenship in that country also.

I talked about demonetization. Who got the benefit of demonetization? As per reports, large individual deposits in Ahmedabad District Cooperative Bank remained unexplained. Who is its Director? I am not going to reveal that. I am not taking any names. This is a newspaper report.

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): Sir, let him authenticate this document. Sir, you please ask him to authenticate it.

SHRI K.C. VENUGOPAL: I am quoting from newspaper reports. I am ready to place it on record. But your Defence Minister did not lay the reports. I am challenging you on that. I am ready to place it on record. We all know who had

benefited from demonetization. It must be noted that all the District Cooperative Banks were banned from accepting the deposits of the banned currency notes from the public after November 14, 2017. All cooperative banks were banned from accepting deposits. Then how did this bank get Rs.700 crore something. Let the Government clarify it.

Now I come to unemployment. Every time we are discussing unemployment... (*interruptions*). Is it not an issue? You are giving money to the Ministry of Youth Affairs. Who will talk about youngsters? We have to talk about youngsters. You promised them two crore jobs every year. What happened to that? Hon. Gadkari Ji himself told, "How can we give jobs and without jobs, how can we give reservation? He was saying that they are not in a position to create jobs. Then how can you give reservation? This has not come from the Opposition benches. This question was raised by the hon. Union Minister, Shri Nitin Gadkari Ji. That statement of the Minister itself is telling about the poor performance of this Government in the field of employment generation.

Let us take, for example, the skill development programme, the *Pradhanmatri Kaushal Vikas Yojana*. According to a reply given by the hon. Minister of Skill Development, Shri Dharmendra Pradhan in the Rajya Sabha on 28th March this year, the Government has trained 41.3 lakhs persons under this scheme and out of that only 6.6 lakhs persons have got employment and those employed are also getting a very meagre salary. How much money is being spent

for skill development? What are the exact statistics? The Government is talking about skill development, Digital India, Skill India, but what is the reality?

What is the position of investment? In 2017-18, new investment projects declined by 38.4 per cent and completion of new projects declined by 26.8 per cent compared to the previous year. FDI was also down by 15 per cent. What is the position with regard to agriculture distress? What has the Government done to remove agricultural distress? They have done nothing. According to the Economic Survey, authored by Dr. Arvind Subramaniam, the Chief Economic Advisor, the real agricultural income is stagnant since 2014. The farmers' organisations as well as noted scientists and economists have said that the recent announcement of MSP was a *Joomla* and in the absence of coverage beyond paddy, wheat and cotton and in the absence of procurement in many States things would not benefit the farmers. That is what the eminent scientists and farmers are saying.

Sir, what is happening in the banks? The credibility of the nationalised banking system has been severely affected. The banking system has been badly affected by demonetisation. Now, the banks are openly looting the public. As per reports, banks have collected penalties close to Rs. 5,000 crore in 2017-18 from depositors for not maintaining minimum average balance in their accounts. This is the effect of the *Jandhan Yojana*. A sum of Rs. 5,000 crore from poor people has been looted by this Government. Amongst the Public Sector Banks, the State Bank of India emerged as the highest earner with Rs. 2,433 crore. The SBI's

minimum average balance requirement for its customers in the Metro cities is Rs. 3,000 and if the average balance falls between Rs. 2,999 and Rs. 1,500, then the banks charge Rs. 30/- as penalty. Who are the people who are depositing Rs. 3,000/- and Rs. 5,000/-? They are ordinary workers and labourers. The Government is looting from them. So, the entire financial situation is very bad.

Hon. Deputy-Speaker, Sir, the No-Confidence motion against this Government was a big issue because we are allocating maximum funds to the Defence sector today. We are allocating huge amounts to this sector. We need a specific answer with regard to the Defence sector. This Government has come to power with a lot of promises against corruption. They said they are against corruption. Every where the hon. Prime Minister, Modi ji, in his address at various rallies said that they are against corruption and that they will take action. But after four and a half years the Lokpal has not yet been appointed. The Government's stand is that they are fighting against corruption but they do not require any Lokpal.

Sir, I would like to ask some pertinent questions to the hon. Minister. The Parliament approves and allocates a lot of funds for the Defence sector. I think, it is still a less amount that we are allocating to the Defence sector and more funds have to be allocated to it. But that should be given in a transparent manner. An Agreement between the Republic of India and the Government of the French Republic concerning the protection of classified information and material in the

field of Defence was signed between the two countries on January 25, 2018. The hon. Defence Minister Shrimati Nirmala Seetharaman told this House that as per a security clause in that agreement, the price of the Rafal equipment could not be revealed. Here, I have a reply to a an Unstarred Question No. 533 on Fighter Aircraft of IAF raised by Shri Sukhbir Singh Jaunpuria on 18.11.2016.

The answer is:

“Inter-Governmental agreement with the French Republic has been signed on 23.9.2016 for purchase of 36 Rafael aircraft along with the requisite equipment, services and weapons. The cost of each Rafael aircraft is approximately Rs. 670 crores and all the aircraft will be delivered by April, 2022.”

This answer has been given to this House by the Minister. Now the Defence Minister is saying that they are not in a position to tell the House about the money part because of the secret pact.

Actually, what has happened? Hon. Defence Minister has answered in this House, as per this agreement. Therefore, I am challenging the Minister: Why did she not place it before the House? Actually, it is a privilege matter. We will move a privilege motion. The Minister told us that she was going to place it but she has never placed it before the House. She did not place it. I am challenging her. Is there a secret code on this price? I am challenging the hon. Minister to place it before the House. Why are you hiding these things? The country would like to know about that.

During the Congress rule, the UPA did not mention that 'Commercial Cost' of procurement of Defence deals cannot be revealed. We never said that. On 31st January, 2012, Dassault Aviation's Rafale won the bid to supply the Indian Air Force with 126 medium multi-role combat aircraft. It was also agreed that the Hindustan Aeronautics Limited, Bengaluru, would get the licence to build 108 of the 126 Rafale aircraft in Bengaluru. As per that agreement, out of these 126 aircraft, 108 aircraft were to be built by HAL, Bengaluru. Only 18 aircraft were to be built in France. That means, lakhs of youngsters in Bengaluru would get employment from that contract.

There is one more clause, namely, technology transfer. Secondly, 108 aircraft were to be manufactured in HAL, Bengaluru. Thirdly, 50 per cent of the money from the deal will be spent in India.

When our hon. Prime Minister went there, all these conditions had vanished and we withdrew all these conditions. Naturally, what will happen then? Money will decrease and the value of the aircraft will decrease as these conditions are in favour of only India. We were withdrawing these conditions. That means the purchase price will come down drastically. But what happened? The scope of the agreement during UPA only extends to tactical and technical details of weaponry relating to the capability of the platform in question and its performance and tactics in combat. It does not include commercial data. ... (*Interruptions*) It is clear that the Prime Minister and the Defence Minister misled the nation. ...

(Interruptions) The Defence Minister was quoting the agreement made during the UPA in the Parliament. The UPA revealed the cost of the previous Defence deal in the Parliament itself. In addition to this, the public entity, HAL was bypassed for getting more than Rs. 30,000 crore in offset contract... *(Interruptions)*

श्री निशिकान्त दुबे (गोड्डा): उपाध्यक्ष महोदय, अभी वेणुगोपाल साहब ने जितनी बातें कही हैं, वे सभी कॉन्फिडेंशियल हैं। जो फ्रांस के साथ एग्रीमेंट है, उन्होंने वे सारी चीजें डिक्लेयर की हैं।
...(व्यवधान) हमारे यूपीए के समय क्या हुआ था और उसके हिसाब से जो 369 नियम है कि

“A paper or document to be laid on the Table shall be duly authenticated by the Member presenting it.”

आपने जो कुछ भी बातें कही है, उसको ऑथेंटिकेट करके इस टेबल पर रख दीजिए।...(व्यवधान) आपने सारी कॉन्फिडेंशियल बातें की हैं।...(व्यवधान) आपने यह कहा कि यूपीए के समय यह नहीं था। हमने एचएएल के साथ।...(व्यवधान) अठारह साइन किया।...(व्यवधान) आप उसको ऑथेंटिकेट करके इस टेबल पर रख दीजिए। क्योंकि आप जो बातें कर रहे हैं, वह कॉन्फिडेंशियल पेपर है।...(व्यवधान) यह दो देशों के बीच में एग्रीमेंट है। यह कॉन्फिडेंशियल पेपर है।...(व्यवधान) उनको ऑथेंटिकेट करने के लिए कह दीजिए। ऐसे आप किसी पर इल्जाम कैसे लगा सकते हैं? ...(व्यवधान) आप ऐसा नहीं बोल सकते हैं।...(व्यवधान) जो कुछ भी कह रहे हैं, हम उससे एग्री कर रहे हैं, आप उसको ऑथेंटिकेट कर दीजिए।...(व्यवधान)

SHRI K.C. VENUGOPAL: Even we demanded that it should table the agreement in the Parliament, which talks about the secrecy of price, but she was not ready. In spite of cutting down the number of aircraft, the prices of the aircraft were increasing. How is it happening?... (*Interruptions*) Sir, it must be noted that Dassault Aviation sold the same 48 Rafale Aircraft to two other countries – Egypt and Qatar (24 aircraft to Egypt and 24 aircraft to Qatar) in the year 2015 for a mere 7.9 Billion Euros, that is Rs. 1319.80 crore per aircraft.... (*Interruptions*) I am telling this in the Parliament. You can enquire. Thence, there is a scam. We

demand a JPC inquiry.... (*Interruptions*) You created so much noise when Bofors happened. This is a major scam. Therefore, we demand a JPC inquiry. Hon. Deputy Speaker, Sir, the Government is trying to hide things. They are worried about discussing the Rafale deal. Therefore, we need a JPC inquiry and need a specific answer. In the name of secrecy, they are trying to loot the country. We, in the Opposition cannot allow it. With these words, I conclude. Thank you.

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): माननीय उपाध्यक्ष महोदय, मैं केन्द्रीय सरकार के व्यय के लिए वर्ष 2018-19 के लिए अनुदानों की अनुपूरक माँगों के समर्थन में बोलने के लिए खड़ा हुआ हूँ।

श्रीमन्, वर्ष 2018-19 के लिए अनुदानों की अनुपूरक माँगों पर पहले बहस के लिए 65 अनुदान माँगें तथा दो विनियोग विधेयक हैं।

मैं माननीय प्रधानमंत्री जी और यशस्वी वित्तमंत्री जी को बधाई देना चाहता हूँ। प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में सुशासन, गरीबी उन्मूलन, सामाजिक-आर्थिक परिवर्तन, रोजगार के सृजन का जो नया अध्याय इस बजट में खोला गया है, वह पूरे देश के सामने है। चाहे पर्यटन का क्षेत्र हो, सामाजिक पहल हो, मानव संसाधन का विकास हो, ऊर्जा या पर्यावरण का क्षेत्र हो, प्रबंधन की बात हो या संसाधन जुटाने का विषय हो, हर क्षेत्र में प्रबंधन प्रणालियों की गुणवत्ता में सुधार की बात हो, वित्तमंत्री जी ने बहुत ही दूरदर्शिता से नियोजन की क्षमता, नेतृत्व और अद्भुत प्रखरता का परिचय दिया है। इसके लिए मैं उनको बधाई देना चाहता हूँ।

मेरा मानना है कि किसी भी महत्वाकांक्षी योजना की सफलता के लिए विज्ञान और मिशन होना चाहिए। योजनाओं की सफलता इस बात पर निर्भर करती है कि दोनों का समावेश किस तरीके से, कब और कैसे हुआ है। यदि विज्ञान के साथ मिशन नहीं जुड़ता, तो वह विज्ञान कोरा रह जाता है। यदि मिशन में विज्ञान नहीं होता, तो वह भी बेकार हो जाता है।

मैं सरकार को बधाई देना चाहता हूँ क्योंकि उसके पास अपना विज्ञान है और उसे क्रियान्वित करने का माद्दा है तथा मिशन भी है।

आज जब कि सारा विश्व अनिश्चितता और निराशा के वातावरण में जीने को मजबूर है, ऐसी स्थिति में भारत विश्व-परिदृश्य में एक नयी उम्मीद, एक नयी आशा, नया उमंग और नये उत्साह का संचार करके पूरी दुनिया के सामने केन्द्र के रूप में खड़ा है।

एक ओर, विश्व में सबसे तेजी से बढ़ते हुए, हमारा सकल घरेलू उत्पाद 7.2 प्रतिशत हो गयी है। इससे हम गर्व करते हैं कि श्री नरेन्द्र मोदी जी की अगुवाई में हम आज दुनिया में शिखर को चूम रहे हैं।

मुद्रास्फीति की दर को 4.96 प्रतिशत पर रोककर महँगाई को पूरी ताकत से नियंत्रित किया गया है। देश में एक नये कीर्तिमान के रूप में 405 मिलियन डॉलर विदेशी मुद्रा का कोष है।

15 00hrs

यह हमारी आर्थिक नीति का ही परिणाम है। दिनांक 4 मई, 2018 के इकोनॉमिक टाइम्स ने जो रिपोर्ट दी थी, उसके अनुसार हार्वर्ड विश्वविद्यालय ने अपने अंतर्राष्ट्रीय विकास केंद्र की रिपोर्ट में कहा है कि आने वाले दशक में भारतीय अर्थव्यवस्था तेजी से बढ़ती अर्थव्यवस्थाओं के शीर्ष पर रहेगी। यह हमारे लिए बहुत सुखद विषय है। इस रिपोर्ट में कहा गया है कि भारत की उत्पादन क्षमता में उम्मीद से कई गुना ज्यादा असर दिखाई दिया है।

श्रीमन्, यदि आप देखें तो पहले इस देश पर दुनिया का कोई देश भरोसा नहीं करता था। हम एफ.डी.आई. के क्षेत्र में सब से पीछे जाकर खड़े हो गए थे, लेकिन इन चार वर्षों में श्री नरेन्द्र मोदी जी की अगुवाई में पूरी दुनिया ने हम पर भरोसा किया है। जहां एफ.डी.आई. के क्षेत्र में हमने अमेरिका को पीछे छोड़ा था, वहीं अब हम चीन को भी पीछे छोड़कर पूरी दुनिया में एफ.डी.आई. के क्षेत्र में नंबर एक हो गए हैं, पूरी दुनिया में निवेश का सब से बड़ा केंद्र हो गए हैं।

श्रीमन्, मैं कहना चाहता हूँ कि जहां अमेरिका 48 बिलियन डॉलर के निवेश के रूप में केंद्रित है, वहीं चीन 50 बिलियन डॉलर के रूप में स्थापित है, जबकि हम 62.3 बिलियन डॉलर पर पहुंचकर सारे विश्व में नंबर एक स्थान पर आ गए हैं। यह हमारी आर्थिक संरचना का ही परिणाम है। मैं समझता हूँ कि हिन्दुस्तान के विभिन्न क्षेत्रों में पूरी दुनिया के लोग आने का साहस ही नहीं कर रहे हैं, बल्कि उनमें इसका उत्साह भी है।

श्रीमन्, आप व्यापार की सुगमता का सूचकांक देखिए। हमने उसमें बहुत लंबी छलांग मारी है। व्यापार सुगमता सूचकांक में हमने 30 पायदान की छलांग मारी है। हम 130वें स्थान से 100वें स्थान पर आ गए हैं। दुनिया के इतिहास में एक साथ इतनी लंबी छलांग मारना, यह इसका पहला उदाहरण है। यह उदाहरण हिन्दुस्तान पर लागू होता है। विश्व के इतिहास में संभवतः ऐसा पहली बार हुआ है, जब आर्थिक सुधारों के चलते सारी दुनिया हम पर भरोसा कर रही है। हमारे प्रधान मंत्री जी ने शुरू में 'सबका साथ, सबका विकास' की बात कही थी। हर व्यक्ति, हर समाज, हर पंथ, हर जाति और हर क्षेत्र को साथ लेकर हम विकास करना चाहते हैं।

नोटबंदी और जी.एस.टी. पर मेरे मित्र वेणुगोपाल जी चर्चा कर रहे थे। मैं आपके माध्यम से उनसे कहना चाहता हूँ कि यदि सकल तरीके से देखें तो जी.एस.टी. और नोटबंदी को लागू करने के बाद जो अभूतपूर्व परिवर्तन पूरे राष्ट्र के अंदर आया है, वह किसी से छिपा नहीं है, यह आंकड़े बताते हैं, पूरी दुनिया के आंकड़े बताते हैं, विश्व बैंक के आंकड़े बताते हैं। ये सारे आंकड़े यह बताते हैं कि हमने इन दोनों योजनाओं को लागू कर के पूरी दुनिया को एक नई दिशा दी है।

श्रीमन्, मैं यह कहना चाहता हूँ कि हमारी सरकार आर्थिक नीतियों पर पंडित दीनदयाल उपाध्याय के एकात्म मानववाद पर आधारित है। हम सभी राज्यों को सक्षम और सुदृढ़ करना चाहते हैं। हमारे प्रधान मंत्री जी और हमारी सरकार को लगता है कि जब सभी राज्यों का समुचित विकास होगा, तब ही राष्ट्र समृद्ध और सशक्त हो सकता है। पंडित दीनदयाल उपाध्याय कहा करते थे कि भारत में रहने वाला और इसके प्रति ममत्व का भाव रखने वाला मानव समूह एक जन है। उसकी जीवन प्रणाली, कला, साहित्य और दर्शन, सब भारतीय संस्कृति है। इसलिए भारतीय राष्ट्रवाद का आधार यह संस्कृति है। इस संस्कृति में हमारी निष्ठा रहे, तब ही भारत एकात्म है।

श्रीमन्, भारत जब एकात्म होगा, तब ही इस राष्ट्र की रक्षा हो सकती है, प्रगति हो सकती है। उनके मूल्यों और संस्कारों को पुख्ता करने के लिए किसी जाति, धर्म, वर्ग, भेद, सामाजिक पहलू का पक्षपात न कर के 'सबका साथ, सबका विकास' के मूल मंत्र को लेकर हम आगे गए हैं।

श्रीमन्, आपने देखा होगा कि एक प्रधान मंत्री लाल किले की प्राचीर से अंतिम छोर पर बैठे हुए गरीब के शौचालय की चिंता करता है, यदि आजादी के 70 वर्ष बाद भी मेरी मां और बहन खुले आसमान के नीचे शौच के लिए जाती हैं, तो अभी तक हमको आजादी नहीं मिली है। अंतिम छोर पर बैठे व्यक्ति के शौचालय से शुरू हुई यह यात्रा शिखर पर जाकर पहुंचती है, जहां विकास दर में हम चीन को पीछे छोड़कर नंबर एक हुए हैं, एफ.डी.आई. के क्षेत्र में हम अमेरिका को छोड़कर नंबर एक हुए हैं।

श्रीमन्, उस गांव के अंतिम छोर के व्यक्ति से शिखर तक की यह जो यात्रा है, मैं कम से कम 100-150 घंटे, दो दिन या तीन दिन तक भी इन योजनाओं के बारे में बताऊं, तो वह कम है। इस पड़ाव में, इस यात्रा में बहुत सारी ऐसी योजनायें हैं, जिन्होंने राष्ट्र का गौरव बढ़ाया है, जिसने आम आदमी को जीने का अधिकार दिया है, जिनसे पहली बार महसूस किया गया है कि हम स्वाधीन देश के अन्दर स्वतंत्र होकर राष्ट्र की प्रगति में मुख्य धारा में खड़े होकर आगे बढ़ रहे हैं।

श्रीमन्, फिर चाहे शौचालय के बारे में हो, चाहे कुकिंग गैस के बारे में हो, चाहे बिजली कनेक्शन के बारे में हो, ये जन-धन योजना के बारे में कह रहे थे। जन-धन योजना के बारे में विश्व बैंक और सारी दुनिया के आर्थिक तंत्र के लोगों ने इस बात को कहा है कि यह अद्भुत योजना है। वर्ष 2014 से वर्ष 2017 तक की विश्व बैंक की रिपोर्ट कहती है कि पूरी दुनिया में बैंकों में जितने खाते खुले हैं उनमें से 55 परसेंट अकेले हिन्दुस्तान की धरती पर खुले हैं। इतना ही नहीं जन-धन योजना में, जिसकी जेब में एक पैसा भी नहीं था, ...(व्यवधान) अभी मेरे मित्र चर्चा कर रहे थे, उन लोगों ने बैंकों को लूट लिया, गिरवी रख दिया, चन्द लोगों ने किया, लेकिन हमारे प्रधान मंत्री और हमारी सरकार ने कहा कि इन बैंकों पर गरीबों का हक है। जिसकी जेब में एक पैसा भी नहीं है, उसका भी इन बैंकों पर

हक है। श्रीमन्, यह दुनिया का अद्भुत चमत्कार था कि जिस गरीब की जेब में एक पैसा भी न हो और बैंकों की अट्टालिकाओं को देख कर उसको ऐसा लगता हो कि काश मेरी जेब में भी पैसा होता, इन सीढ़ियों पर मैं भी चढ़ता, कभी मैं भी कुछ करता और जब तक वह सपने भी नहीं देखता, उसको धक्का दे कर एक तरफ किया जाता है, उसके सपनों का भी कत्ल होता है। ... (व्यवधान) गौरव जी, मैं आपको बताना चाहता हूँ कि यदि आप देखेंगे तो इस सरकार को बधाई और धन्यवाद देंगे। लगभग 32.25 करोड़ लोगों के खाते खोल दिए गये हैं। दुनिया के आधे से अधिक देश 32 करोड़ भी नहीं हैं।

श्रीमन्, आज तक उनको कोई हक नहीं था, इस देश की मुख्यधारा में आने का कोई हक नहीं था। पहली बार उस गरीब को लगा कि केवल खाते ही नहीं खोले हैं, उनको सीधा बेनिफिट भी मिला है। आज यह भी दुनिया के इतिहास में नंबर एक हो गया है। बिचौलिये थे, जो बीच में गरीब का खून-पसीने का पैसा लूटते थे, उस लूट को भी बंद किया है। 80 हजार 674 करोड़ रुपये जहां जमा हुए हैं, वहीं उनके खातों में डायरेक्ट बेनिफिट का सीधा लाभ पहुंचा है। तीन करोड़ 65 हजार 996 करोड़ रुपये सीधे-सीधे उनके खातों में गया है। इसमें 80 हजार करोड़ रुपये की सीधी-सीधी बचत हुई है। इसका मतलब है कि यह 80 हजार करोड़ रुपये, जिसको बिचौलिये खाते थे, उनकी दुकानें भी बन्द हुई हैं।

श्रीमन्, मैं समझता हूँ कि जन-धन योजना में सीधे उसके खाते से जुड़ा होने के कारण उसको स्वास्थ्य बीमा का भी लाभ मिलता है। यदि उसका खाता रेग्युलर है तो उसके लिए ओवर ड्राफ्टिंग की भी सुविधा है। पहली बार इस देश के गरीब ने महसूस किया है कि उसकी भी सरकार है, उसको भी देखने वाला कोई है।

श्रीमन्, यदि गरीब की बात करें तो इतने वर्षों में नारा दिया कि गरीबी मिटाओ, लेकिन गरीबी नहीं मिटी, गरीबों को ही मिटा दिया। पहली बार श्रीमन् मेरी मां और बहनें, धुएँ से जिनकी आंखे फूट जाती थीं, जिनके फेफड़े खराब हो जाते थे, क्या कभी किसी ने भी इस बात की चिन्ता की थी? उनको

आज फ्री गैस कनेक्शन दिया गया है। तीन करोड़ से भी अधिक मां और बहनों को जाकर पूछिए, रिजल्ट तो उन्होंने दे दिया, बाकी रिजल्ट वर्ष 2019 में दे देंगी। आज उनकी आंखों में खुशी के आंसू होते हैं कि हमको हमारा फ्री गैस कनेक्शन मिला है, हमको हमारा शौचालय मिला है। वर्ष 2022 तक उनके सिर पर छत भी होगी। उस गरीब की चिन्ता करने वाली यदि कोई सरकार है, तो वह यही सरकार है। देश के 715 जिलों में 5 करोड़ 65 लाख अभी तक बन चुके हैं, जबकि लक्ष्य यह रखा है कि इसको 8 करोड़ तक आगे बढ़ाया जायेगा।

श्रीमन्, देश की आजादी के 70 वर्षों में हजारों गांव अंधेरे में रहते हैं। लगभग 18 हजार गांव देश की आजादी के बाद भी अंधेरे में थे। पहली बार उनको उजाला मिला। इतना ही नहीं, उन 18 हजार गांवों का विद्युतीकरण किया गया। सौभाग्य योजना के तहत जिस गरीब के घर में बिजली का कनेक्शन नहीं है, उसको फ्री में बिजली का कनेक्शन दिया जा रहा है।

चार करोड़ से भी अधिक लोगों को फ्री बिजली कनेक्शन दिया गया है। केवल बिजली का कनेक्शन ही नहीं दिया है, अपितु उजाला योजना के तहत उसको रोशनी भी दी है। उजाला योजना के तहत करोड़ों लोगों को रोशनी दी है। ढाई सौ रुपये के एलईडी बल्ब को 40 रुपये में दिया। उस पर चार साल की गारण्टी भी दी।

श्रीमन्, बेरोजगारी की बात यहां हो रही थी। मैं आदरणीय खड़गे जी के प्रदेश के मुद्रा योजना के आंकड़े भी दूंगा। मुद्रा योजना के तहत 12 करोड़ से अधिक लोगों को 6 लाख करोड़ रुपये लोन के रूप में कम दर पर आसान किश्तों में देने का काम इस सरकार ने किया है। यह पूरी दुनिया में पहला उदाहरण है। 12 करोड़ लोगों में से 70 प्रतिशत महिलाएं हैं। क्या यह रोजगार नहीं है? यह तो प्रत्यक्ष प्रमाण है। आपने बड़े-बड़े उद्योगपतियों को पैसा दिया, जिसका परिणाम आज देश भुगत रहा है। लेकिन हमारे प्रधानमंत्री गरीबों को लोन दे रहे हैं।

श्रीमन्, आवास योजना के तहत वर्ष 2022 तक सभी को आवास देने का हमारा प्रयास है। मेक इन इंडिया, डिजिटल इंडिया, स्किल इंडिया, स्टार्ट अप इंडिया, स्टैण्ड अप इंडिया और प्रधानमंत्री मुद्रा योजना को मेरे मित्रों को देखकर सरकार की पीठ थपथपानी चाहिए। 25 सितम्बर, 2014 को मेक इन इंडिया योजना का शुभारम्भ हुआ। चाहे अंतरिक्ष हो, रक्षा हो, मीडिया हो, चाहे विमानन हो, हर क्षेत्र में मेक इन इंडिया हो रहा है। अब मेक इन चाइना और जापान नहीं चलेगा, कुछ ही वर्षों में मेक इन इंडिया होगा। पूरी दुनिया में मेक इन इंडिया होगा। हम बहुत तेजी से प्रगति कर रहे हैं। स्किल इंडिया के तहत हर हाथ के कौशल का विकास हमारी सरकार ने किया है। 3500 पिछड़े ब्लॉक्स में जाकर कौशल विकास का कार्यक्रम चलाया जा रहा है। यह है काम, यह है आर्थिक नियोजना कौशल विकास मंत्रालय को 2356 करोड़ रुपये से बढ़ाकर 3400 करोड़ रुपये का आबंटन किया गया है। इसके लिए मैं वित्त मंत्री जी को बधाई देना चाहता हूँ।

जहां तक वित्तीय सुधार की बात आती है तो युगदृष्टा और स्वतंत्र भारत के महान विचारक पंडित दीनदयाल उपाध्याय ने कहा था कि राष्ट्र लोगों का एक समूह होता है, जो एक लक्ष्य, एक आदर्श, एक मिशन के साथ जीता है और एक विशेष भू-भाग पर अपनी मातृभूमि के रूप में उसे देखता है। उस आदर्श या मातृभूमि में से किसी एक का लोप होता है तो राष्ट्र की अवधारणा खत्म हो जाती है। इसलिए उस राष्ट्र की अवधारणा को लेकर हम आगे बढ़ रहे हैं। मूडीज़ की रिपोर्ट को मेरे मित्रों को देखनी चाहिए। हमारी आर्थिक प्रगति पर पूरी दुनिया मुहर लगा रही है। मूडीज़ ने भारत की क्रेडिट रेटिंग बीए-1 से बीएए-3 कर दी है। यह वह रिपोर्ट है जिसको मैं आपके सामने रखना चाह रहा हूँ...(व्यवधान) मैं आपको यह दिखा दूंगा।

श्रीमन्, जीएसटी हो या नोटबंदी हो, हर क्षेत्र में सरकार ने वित्तीय रूप से प्रगति की है। यदि टैक्स संग्रहण की दिशा में देखा जाए तो 18 प्रतिशत की वृद्धि हुई है। जीएसटी और नोटबंदी के बाद यह हुआ है। वर्ष 2018 में यह राशि 10.3 लाख करोड़ रुपये हो गयी। अगर हम आयकरदाताओं की

संख्या देखें तो वर्ष 2013-14 से 2017-18 तक इसमें 80 प्रतिशत की वृद्धि हुई है। वर्ष 2013-14 में 3.79 करोड़ थी, जबकि वर्ष 2017-18 में 6.84 करोड़ हो गए हैं। ये पहले कहां थे?

नोटबंदी और जी.एस.टी के बारे में विरोध कर रहे हैं। मैं यह कहना चाहता हूं कि जी.एस.टी. के लागू होने के बाद भी जहां प्रति माह 90 हजार करोड़ रुपये के राजस्व का आकलन था, वहां अब एक लाख करोड़ रुपये से भी अधिक का राजस्व अर्जित हो रहा है। यह इस दिशा में हमारी सरकार की बहुत बड़ी उपलब्धि है। मैं यह कहना चाहता हूं कि किसानों के कल्याण के लिए विभिन्न योजनाओं के माध्यम से काम किया गया, चाहे उसकी आय को दोगुना करने का विषय हो या वर्तमान में उसके उत्पादन पर डेढ़ गुना देना हो, मैं यह समझता हूं कि यह सरकार युवाओं के लिए, महिलाओं के लिए आम क्षेत्र में तथा अन्य क्षेत्रों में भी एक के बाद एक योजनाएं लेकर आई है। मैं यह कहना चाहता हूं कि जिस तरीके से गन्ना किसानों और आम किसानों को इस सरकार ने अपना संरक्षण दिया है और बांस मिशन को 1,290 करोड़ रुपये के निवेश के माध्यम से किया है, राष्ट्रीय आजीविका मिशन को 5,750 करोड़ रुपये की राशि आवंटित की है। किसानों के लिए जो 11,00,000 करोड़ रुपये का संस्थागत ऋण निर्धारित किया गया है, जबकि पिछले वर्ष यह धनराशि केवल 10,00,000 करोड़ रुपये थी। हम लगातार और लगातार प्रगति करते जा रहे हैं।

महोदय, मैं उधर के लिए बोलना ही नहीं चाहता हूं, क्योंकि मेरे मित्र नाराज हो जाएंगे। रेलवे के क्षेत्र में आज हम किस शिखर पर पहुंच गए हैं। ... (व्यवधान) आप घंटी बजा रहे हैं, लेकिन मैंने अभी शुरू भी नहीं किया है। मैंने कहा है कि मुझे पांच दिन लगेंगे, लेकिन 50 मिनट तो कम से कम दे दीजिए, क्योंकि मेरी सरकार इतना काम कर रही है।

HON. DEPUTY SPEAKER: You take five minutes. There are many other Members to speak.

डॉ. रमेश पोखरियाल निशंक : महोदय, मैं तो आंकड़े दे रहा हूँ। एक जगह पर खड़े होकर, जी.एस.टी. पर खड़े होकर या नोटबंदी पर खड़े होकर, मैं कह रहा हूँ कि हमारी जो आर्थिक विकास दर और आर्थिक प्रगति है, हमारी नीति है, उस पर हर जगह मुहर लग रही है। इस देश के अंदर हम तेजी से बढ़ रहे हैं। इसलिए वर्ष 2018-19 में रेलवे सैक्टर के लिए 1,48,528 करोड़ रुपये का प्रावधान किया है। यह मैं नहीं पढ़ना चाहता हूँ, लेकिन रेलवे का इतिहास है कि रेलवे देश की आजादी के बाद किस तरीके से और केवल इन चार वर्षों को अगर आप देखेंगे तो आपको लगेगा कि इन चार वर्षों में हम उस शिखर पर पहुंचे हैं, जहां पर 60 और 70 वर्षों में भी नहीं पहुंच पाए हैं।

महोदय, मैं यह सोचता हूँ कि वर्ष 2013-14 में 32,483 करोड़ रुपये का जो व्यय हुआ था, उसे वर्ष 2017-18 में तीन गुना, यानी 1,16,324 करोड़ रुपये आबंटित किए गए हैं। आप यह समझ सकते हैं कि कितनी तेजी से ये काम हुए हैं। जहां प्रतिदिन 69 किलोमीटर की स्पीड थी, वहां आज हम 134 किलोमीटर प्रतिदिन की स्पीड को भी पार कर गए हैं। 30 वर्षों में केवल पांच राष्ट्रीय जलमार्ग विकसित किए गए, जबकि इस सरकार ने इन चार वर्षों में 106 अतिरिक्त जलमार्ग विकसित किए हैं। बीते वर्ष की तुलना में प्रमुख बंदरगाहों का जो परिचालन है, उसमें 11 प्रतिशत की अभूतपूर्व वृद्धि हुई है। हमारे प्रधानमंत्री जी ने कहा कि हवाई चप्पल पहनने वाला भी हवाई जहाज की यात्रा करेगा, तब लोग इस बात पर हंसते थे कि क्या कभी ऐसा हो सकता है? दादा आपको यह जानकर खुशी होगी कि हवाई चप्पल पहनने वाला भी आज हवाई जहाज की यात्रा कर रहा है। 2,000 और 2,500 में यात्रा कर रहा है। जितने अभी तक एयरपोर्ट्स थे, उनमें से केवल 75 हवाई अड्डे इतने समय तक संचालित हो रहे थे। लेकिन इन चार वर्षों में 25 और हवाई अड्डों का संचालन करके हमारी सरकार ने जो नीति बनाई है, यह आर्थिक नियोजन और कुशल वित्तीय प्रबंधन का एक सबूत है। गांव का जब विकास होगा तभी भारत श्रेष्ठ बन सकता है। इसलिए चाहे गांव की ग्राम पंचायत हों, उनको 42 प्रतिशत एक साथ दे दिया था। चाहे सहायता समूह वाले हो, चाहे प्रधानमंत्री सड़क योजना हो, जिसके तहत हर गांव को

जोड़ा जाना है, चाहे पेय जल का हो, यदि आप हर क्षेत्र में पीछे से आज की तुलना करेंगे तो जमीन और आसमान का अंतर आता है।

महोदय, स्वास्थ्य की दिशा में किसी व्यक्ति का, क्योंकि मैं तो उत्तराखंड से आता हूं, हिमालय से आता हूं, जो आयुषोवेद - आयुर्वेद की बात करता है। सबका स्वास्थ्य अच्छा हो। वह योग का भी जन्मदाता है। ताकि योग और आयुर्वेद सबका मन और तन ठीक रख सके। मैं इस सरकार को बधाई देना चाहता हूं कि आज योग की दिशा में पूरी दुनिया को लाकर अपने पीछे खड़ा कर दिया है।

स्वास्थ्य की दिशा में आयुष्मान भारत की योजना बनाकर साढ़े दस करोड़ परिवारों में से प्रत्येक परिवार के लिए पांच लाख रुपये तक का सीधा बीमा देना एक बहुत बड़ी उपलब्धि है, साढ़े पचास करोड़ लोगों को इसका लाभ मिलेगा। कोई इस बारे में सोच भी नहीं सकता है। इसलिए मैं अपनी सरकार को इसके लिए बधाई देना चाहता हूं। देश के तीन संसदीय क्षेत्रों के मध्य एक मेडिकल कालेज बनाने के लिए 24 नए आयुर्विज्ञान संस्थान बनाने की दिशा में उठाया गया कदम कोई छोटी पहल नहीं है, यह बहुत बड़ी पहल है।

महोदय, मैं समझता हूं कि जो श्रेष्ठ भारत है, समृद्ध भारत है, सशक्त भारत है, जो बदलता और करवट लेता भारत है, आज सारा विश्व भी उस भारत को पूरी उत्सुकता के साथ देख रहा है। इसके अलावा जो राजकोषीय घाटा है, उसके लिए मैं माननीय वित्त मंत्री जी को बधाई देना चाहता हूं कि वर्ष 2013-14 में हमारा राजकोषीय घाटा 4.5 प्रतिशत था और आज वर्ष 2018-19 में 3.5 प्रतिशत पर आ गया। इसके लिए मैं आपको विशेष बधाई देना चाहता हूं। वर्ष 2018-19 में कर राजस्व 16.8 प्रतिशत बढ़ा और पिछले वर्ष अप्रैल से अक्टूबर की तुलना यदि गत वर्ष से करें तो इसमें 19.5 प्रतिशत की बढ़ोतरी दर्ज हुई है। मैं अपने मित्र को कहना चाहता हूं कि यह बढ़ोतरी कहां से दर्ज हो रही है। आपने कहा था कि सब बर्बाद हो गया। आपने कहा कि कोई खड़ा ही नहीं हो रहा है। यह हर क्षेत्र में सरकार का प्रमाण है। इसलिए मैं समझता हूं कि वित्तीय समावेशन की जो सुनिश्चितता हुई है, इसके

लिए 'सर्वे सन्तु निरामयाः, सर्वे भद्राणि पश्यन्तु' वाला जो विषय है, यह हमारी सरकार ने सुनिश्चित किया है। मैं वित्त मंत्री जी तथा माननीय प्रधान मंत्री जी को बधाई देना चाहता हूँ कि चाहे पूर्वोत्तर राज्य हों, चाहे हिमालय के राज्य हों, चाहे हमारा उत्तराखंड हो, चार धाम की सशक्त यात्रा के लिए उन्होंने साढ़े बारह हजार करोड़ का प्रावधान किया है। उन्होंने पूरे हिमालय को भी एक नजर से देखा है। इसके लिए मैं वित्त मंत्री जी को बधाई देना चाहता हूँ कि जो सशक्त भारत है, समृद्ध भारत है, स्वच्छ भारत है, वही श्रेष्ठ भारत है।

अंत में मैं सिर्फ इतना कहना चाहता हूँ, क्योंकि मोदी जी के बारे में आज पूरी दुनिया कह रही है और मोदी जी से ही मैं अपनी बात को समाप्त भी कर रहा हूँ। क्योंकि मोदी जी ने ही कहा था – “न खाऊंगा न खाने दूंगा, भ्रष्टाचार के काले बादल नहीं देश पर छाने दूंगा, न बैठूंगा, न बैठने दूंगा, अंत छोर तक पहुंचा विकास को चैन श्वास की तब ही लूंगा, न सोऊंगा न सोने दूंगा, मर मिट जाऊंगा पर देश के सम्मान को कभी नहीं खोने दूंगा, मैं हर क्षण देश के लिए जीया हूँ, हर श्वास देश के लिए लूंगा, हर श्वास देश हित की लूंगा।”

इसलिए मैं एक बार फिर अपने प्रधान मंत्री जी, वित्त मंत्री जी और अपनी सरकार को बधाई देते हुए अपने मित्रों से कहना चाहता हूँ कि अब तो कुछ सुधार हुआ है, अब आपको कुछ सोचना चाहिए और सरकार के कदमों की सराहना करनी चाहिए। धन्यवाद।

* SHRI P.R.SUNDARAM (NAMAKKAL) : Hon. Deputy Speaker Sir, Vanakkam. I thank you for allowing me to speak on the Supplementary Demands for Grants for the year 2018-19. In the first batch of Supplementary Demands, for 65 grants, the approval is sought for an amount of Rs. 11697.92 Crore. Generally in the Supplementary Demands for Grants, approval of the House is sought for additional demands made in respect of the Budget. Tamil Nadu occupies second place in the list of high revenue earning States of the country. It is a matter of concern that during the last several years, the Union Government has been showing some kind of lethargy in allocation of funds to Tamil Nadu.

Hon. Deputy Speaker Sir, Tamil Nadu witnesses different climatic conditions. On one side, it is affected by drought and on the other side natural disasters like floods and cyclones play havoc. In any case, farmers are affected very much. During December 2015, Tamil Nadu faced unprecedented rains and floods, which was followed by hard hitting Cyclones like Vardah and Ockhi. The State of Tamil Nadu was completely devastated by these natural calamities. The State Government of Tamil Nadu sought a relief from the Union Government after these disasters had struck the State in a severe manner. The Union Government had not only delayed the release of funds but only a meager amount was released to the State of Tamil Nadu as flood relief. The farmers of Tamil Nadu faced untold miseries and remained very much affected. Due to severe drought

* English translation of the Speech originally delivered in Tamil.

conditions that prevailed during the last two years in Tamil Nadu, all the 32 districts had been declared as drought affected. Out of the 16,682 revenue villages, 13,305 villages have been declared as drought-affected in the State. The State Government of Tamil Nadu had sought Rs39,565 Crore from the Union Government as drought relief. But as on date, not even a single rupee has been released as drought relief to the State. I therefore urge upon the Union Government to immediately release the drought relief to Tamil Nadu on war-footing basis.

Hon. Deputy Speaker Sir, an amount of Rs.11,421 Crore is required for Cauvery canal restoration in the Cauvery Delta districts which are the lifeline of Tamil Nadu. An amount of Rs5166 Crore is needed for Cauvery-Vaigai-Gundar link scheme. An amount of Rs.1862 Crore is required for the Athikkadavu-Avinasi flood canal scheme which is necessary for the Kongu region of Tamil Nadu. I request that Union Government should allocate sufficient funds for implementation of these schemes on priority basis.

Hon. Deputy Speaker Sir, during regime of UPA, the then Finance Minister Shri P. Chidambaram of announced in the Budget that Rs.1000 Crore will be allocated for setting up of a desalination plant in Tamil Nadu. That remained as a mere announcement. The then Finance Minister had not allocated any money because of his political vendetta against Hon. Amma as he was unable to digest the fact of Hon. Puratchithalaivi Amma becoming the Hon. Chief Minister of Tamil

Nadu. In order to fulfill the drinking water needs of the people of Chennai, Hon Puratchithalaivi Amma inaugurated two desalination plants, one each in Minjur and Nemili, with a generation capacity of One Crore litres of water, every day. I urge upon the existing Union Government to allocate funds for such essential schemes.

Hon. Deputy Speaker Sir, this Government immediately after coming to power announced that every MP should adopt three villages in five years and should make them self-sufficient under the Adarsh Gram Yojana. Adequate funds were not allocated to this Scheme for its successful implementation. All the Members of Parliament including those of the ruling Party were not able to adopt 3 villages during their term. This Scheme was a failure in its first year of implementation itself. To make this Scheme a successful one, Union Government should allocate sufficient funds. At the beginning of this current Lok Sabha, as many as 350 MPs including those from ruling Party signed a Memorandum and submitted to Hon Prime Minister requesting to increase the MPLADs fund from the present Rs 5 Crore to Rs 25 Crore per year. Hon. Deputy Speaker Sir, you are the person who is duly responsible for submission of this Memorandum to Hon. Prime Minister. On behalf of 543 members of this august House I wish to say that it is a matter of concern that Union Government has not paid attention to this demand. Knowing the importance of this MPLAD funds, I once again urge

upon the Union Government that the yearly allocation should be increased from the present Rs 1 Crore to Rs 25 Crore.

Hon. Deputy Speaker Sir, under the 100 day- Employment Guarantee Scheme, the man days should be increased to 150 days and necessary funds should be released without any hindrance to the States. In Tamil Nadu, many Town Panchayats are located near Village Panchayats. People living there are in poor condition. I urge upon the Union Government that this Employment Guarantee Scheme should be extended to Town Panchayats.

Hon. Deputy Speaker Sir, under the vision document of Hon, Puratchithalaivi Amma, 'Vision Tamil Nadu-2023', Chennai Rivers Restoration Scheme and a Scheme to restore Water Bodies in the areas adjacent to Chennai are to be implemented.

An amount of Rs 150 Crore is required for the restoration of Adyar Eco Park, Rs. 42 Crore for the restoration of Chetpet lake, and Rs 3833.62 Crore for Cooum river restoration work. These are some of the important works that are to be implemented through the Chennai Rivers Restoration Trust in the next five years. Union Government should allocate adequate funds. The landfill sites in Kodungaiyur and Pallikaranai are to be restored for managing solid waste in Chennai and its sub-urban areas. An amount of Rs25000 Crore is needed for setting up drainage systems. Union Government should allocate adequate funds for the next five years.

Hon. Deputy Speaker Sir, as a result of the keen interest shown by Hon. Puratchithalaivi Amma to improve the transport infrastructure demands of Chennai, which is fast growing as a world class city, Chennai Metro Rail is witnessing rapid progress. For the expansion of Chennai Metro II, the assistance of JICA is sought. Tamil Nadu Government has approved the project proposal with an estimate of Rs44,000 Crore. I urge that Union Government should also grant approval to this Project by allocating sufficient funds. Additional funds are to be released for carrying out developmental work in the remaining 10 Municipal Corporations of Tamil Nadu other than Chennai.

Hon. Deputy Speaker Sir, the Union Government should implement a special scheme for expansion of Fishing Industry in Tamil Nadu with an allocation of Rs.1,520 Crore. There is long pending arrears from the Union Government as regards the Scholarships meant for SC and ST students of Tamil Nadu. I urge that this arrear amount should be immediately released. Further, as much as Rs. 9,000 Crore is pending as arrears from the Union Government for implementing various centrally sponsored schemes in the State by Government of Tamil Nadu. This amount should be immediately released.

Hon. Deputy Speaker Sir, hon. Puratchithalaivi Amma, after a long legal battle, created history and ensured setting up of Cauvery Management Board and a Supervisory Committee. But the Union Government delayed the setting up of Cauvery Management Board. On the instructions from Hon. Chief Minister of

Tamil Nadu Shri Edappadi K. Palaniswamy and Hon Deputy Chief Minister of Tamil Nadu Shri O. Panneerselvam, all the AIADMK MPs staged protest for 22 days during the last Budget Session. As a result, the Cauvery Management Board was set up by the Union Government. After five years, the capacity of Mettur dam has reached 120 feet. There is a proposal with the State Government that excess water that flows down into the sea should be channelized through canals to the rivers like Cauvery, Ponniyaar and Thirumanimuthaar and the farmers particularly of Namakkal district will be much benefitted. I request that adequate funds should be allocated for implementation of this Scheme. The farmers of Tamil Nadu have been appreciating the efforts of the present Government which follows the footsteps of Hon. Puratchithalaivi Amma. The farmers are also happy for the reason that there is ample flow of water to the last reaches of the river Cauvery. I urge that as per the report of the Committee led by Agricultural Scientist Dr. M.S. Swaminathan, the Minimum Support price of paddy and other food grains grown by Tamil Nadu farmers should be increased. On behalf of farmers of Tamil Nadu I request that the MSP for paddy should be increased as Rs.2,500 per quintal. I earnestly appeal and hope that all my demands are fulfilled by the Union Government with due importance. Thank you.

SHRI M. UDHAYAKUMAR (DINDIGUL): Hon'ble Deputy Speaker Sir, I am also associated with this speech made by Hon'ble Member P.R. Sundaram during Excess Demands for Grants on 7th August, 2018.

Thank you Sir.

PROF. SAUGATA ROY (DUM DUM): Sir, I rise to speak on the Supplementary Demands for Grants and Demands for Excess Grants moved by Shri Piyush Goyal, who is currently holding charges of Finance, Corporate Affairs, Railways and Coal. He is the most burdened Minister in the history of Independent India and is very active also.

15 34 hrs

(Shri K.H. Muniyappa *in the Chair*)

Sir, the Supplementary Demands are to the extent of Rs.11,697 crore. But, of this, the Budget outgo is only about Rs.5951 crore. The rest is made by savings of the Department to the tune of Rs.5745 crore.

Before going into the main subject, some points need to be mentioned. Shri Venugopal spoke about the Rafale deal. The Rafale deal is one of the biggest scandals of Independent India. The country is losing Rs. 2,500 crore due to this deal. The Reliance Aero is going to make Rs. 25,000 crore which is already in debt. Mr. Junior Ambani's Company is set to gain Rs. 25,000 crore. I think a full-fledged inquiry should be made by the Government into the Rafale deal.

Shri Nishank, while speaking, spoke on certain aspects of the economy. I want to remind Shri Goyal that last month the GST collection was less by Rs. 40,000 crore. This is not a good state of the economy. I also want to mention about Nirav Modi and Mehul Choksi. Mehul Choksi has taken shelter in Antigua and Nirav Modi God knows where! I do not know where Lalit Modi is. I had

spoken about Modi syndicate earlier. I hope the Government clears the air on the Modi syndicate as a whole.

All is not well in the State of Denmark. Shri Nishank was trying to say that the economy is in a very sound position. Let me first remind the Government that inflation has touched 5.8 per cent, the highest in many years. I may also mention that NPAs of banks have risen to 11.6 per cent of their advances. Many banks have stopped giving advances which speaks very badly of the economy.

The actual number of employment fell, from 2016-17 to 2018 to 406 million. The Government which had promised to provide 20 million employment per year actually is faced with falling employment. The Current Account Deficit is now going to cross two per cent in 2018-19. The investment ratio has steeply declined from 31.3 per cent of the GDP in 2013-14 and has remained stagnant at about 28.5 per cent. All is not well in the State of Modi, not of Denmark. There is much that is rotten. So, the Government tries to cover it up with polarising stands as they have done in Assam with the NRC and they may attempt to do in Ayodhya. I shall not deal with that.

The other thing that I want to mention is that Shri Nishank was talking about how India has progressed. May I mention one thing? What is India's share in the world's exports? Currently, it is 1.8 per cent of the world's exports. They say India is the fifth largest economy. मोदी जी की सब लोग खातिर करते हैं। But exports remain at

1.8 per cent. Also bank credit growth hit a 20-year low at the present moment. So, the situation is not very conducive.

Sir, I also want to mention that the Government's announcement of MSP falls far short of the Swaminathan Committee's report and desire. How will you give the farmer his due? How shall we prevent farmer's suicide? It is not very clear in this. With this state of the economy, Mr. Goel has come forward with the Demands for Supplementary Grants.

I may mention that the biggest grant in the Supplementary Budget is being given to Air India to the tune of Rs.980 crore. What is the present position of the Air India? Air India is a national carrier. The Government announced that it would disinvest the Air India. They could not find a global buyer or a partner in their effort. The pilots are not getting their salaries regularly. When we travel by aircrafts, Air Hostesses complain that they are not being paid their incentives. Now, if a pilot has mental unrest, how do we expect him to fly a modern Dreamliner? This is putting the lives of the people at risk. These pilots are the best pilots in the world. This is what the Government has done in regard to the disinvestment of Air India for two years.

Sir, I may also mention other things about the Air India in this regard. Air India had a financial restructuring plan. This was approved by the previous UPA regime. But that financial restructuring plan has not come through. The Turn Around Plan (TAP) includes Rs33,231 crore spread over ten years upto 2020-21

and also equity support from payment of principal interest of the non-convertible debentures. The National Carrier has a debt of Rs.48,000 crore. I would like to know one thing from the Hon'ble Minister since he has proposed Rs.980 crores to Air India. What is the Turned Around Plan(TAP) for Air India and how are you going to write off the debt or deal with the debt?

Sir, the rest of the Supplementary Demands are not very controversial and are of small amounts. So, I am not dealing with them at length. They have given a supplementary demand of Rs.1057 crores for Defence. Sir, today, the Defence is at peril because of the Rafale jets. Sir, I can mention that the Defence which has a budget of more than rupees two lakh crore is in jeopardy. Token supplementary demands of rupees one lakh have been given to various heads.

So, at this stage, the Hon'ble Minister has come with this first batch of supplementary demands. There will be more supplementary demands for the current year. I want to ask him a question. Why does he not enlighten the House about the present state of the economy?

He has spoken much about Ujjwala Yojana, Pradhan Mantri Jan Dhan Yojana, Mudra Yojana etc. I want to know the cumulative effect of all these. Mr. Goel has held several meetings with bankers but he has not been able to show a way-out of the present morass in the banks with total non-performing assets (NPAs) amounting to rupees nine lakh crore. Dena Bank has been asked to stop the lending transaction altogether. If the banks, which are the principal engines of

growth in any economy, are in such a horrible position, how will the economy develop and how will the capital formation take place?

Sir, I have noticed a very interesting thing. Rs.280 crore has been sanctioned for providing grants for the creation of capital assets for developing modern freight village at Varanasi.

Why is it being done only in Varanasi? We have so many places in Bengal on the banks of the Ganges. ... *(Interruptions)*

SHRI NISHIKANT DUBEY : It is in Varanasi and Sahibganj both. ... *(Interruptions)*

PROF. SAUGATA ROY : Yes, Sahibganj is in your State Jharkhand. ... *(Interruptions)* But why is no freight terminal provided in any place in West Bengal? This is a matter that I would like to know. ... *(Interruptions)*

The other point is that the Ministry of Textiles have been given Rs. 1,500 crore. I want to know as to what is the condition of the textile weavers today? The Government gives subsidies, but grants are not reaching them. So, all in all, we are living in a difficult situation. After demonetization, the GDP growth has fallen to 6.1 per cent. The Ministry says that green shoots are showing and GDP growth may increase this year. But the way in which the farmers are committing suicide tells another tale.

Hence, we have to support the Supplementary Grants because we have to let the Government run. But I say -- thank you, Mr. Muniyappa, as Chairman --

that all is not well in the State of Mr. Modi. The Modis are all escaping from the country -- Nirav and Lalit and their friend Mehul Choksi, and even we do not know which Modi will escape from the country next. Thank you, Sir.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Thank you, Chairman Sir. I stand here to participate in the deliberation in the First Supplementary Demands for Grants, 2018-2019.

As has been said by my previous speaker, major investment or allocation has been with the Department of Agriculture, which goes up to Rs. 1,791 crore. The Department of Posts has around Rs. 600 crore; the Ministry of Defence has about Rs. 1,057 crore; the Police Department has Rs. 516 crore; the Petroleum & Natural Gas has Rs. 1,708 crore; and the Ministry of Textiles has Rs. 1,500 crore.

Today, in the morning, the Minister has circulated a copy of the notification of Customs published in the Gazette dated 7 August with an Explanatory Memorandum, which has not reached us yet, seeking to increase the Customs Duty on 328 tariff lines of textile products from the existing rate of 10 per cent to 20 per cent.

This is a thinking Government, which thinks while standing on its toes. I need not elaborate whether it is a good sign or a bad sign. But it goes on reviewing its policy, and to a certain extent it is acceptable. It does not take longer time to take a decision. It takes decision instantly keeping the exigencies in view.

There are many things, as I mentioned, about certain Department / Ministries on which one can discuss at length. If we discuss about the Department of Posts or the Ministry of Defence or the other Ministries that I mentioned like the Ministry of Textiles, then it will take hours together. This House can always

deliberate on those subjects as to what was the necessity of bringing a Supplementary Demands for Grants on these Ministries. But as this is the first deliberation on the state of affairs of finance that we are discussing after the General Budget has been passed, it is necessary that we should discuss as to what has happened after the last Budget has been passed, as a result of which this First Supplementary Demands for Grants is before us.

There have been some adjustments. I need not go into all those facts. But I would only mention about the state of affairs relating to our banking institutions.

The first Supplementary Budget has come at a time when public sector banks are bleeding and the losses account for Rs.46,000 crore in the fourth quarter. So far Rs.62,000 crore is the combined loss up to March. Sir, 21 public sector lenders hold two-third of India's banking assets and account for the bulk of the record of Rs.9.5 lakh crore of sourced loan in the banking sector in 2017 and 2018. I would say that Indian banks are hit not just by alarming rise in NPA but also by serious governance issues. Large borrowers are at fault but I believe the NPA is an issue of governance linked to appointments, pressure from above, coupled with wild bureaucratic mismanagement and poor oversight.

Anecdotal stories abound on how loans are fixed. The biggest risk is that ordinary citizens are losing faith in the banking process itself. It is actually the trust on banks that actually is the driving force of our banking institution. But today, general public is losing faith in the banks. Meeting these challenges would require

more than the actions that the RBI cites like the prompt corrective action under which the RBI has placed 11 public sector banks.

Apart from restrictions on the expansion of branch network, the lenders need to maintain higher provisions. The natural fallout is that these banks are constrained; they can no longer play their role fully in credit delivery. This has its own negative fallouts on the economy underlying the vicious cycle that is at work.

The former Chairman of the SEBI, Shri M. Damodaran, has attributed the lack of freedom in public sector banks as one of the main reasons behind the rise in bad loans. Privatisation, of course, cannot be the solution for all the bad loan issues. Private sector banks like ICICI and Axis are steeped in controversies due to weak corporate governance. Excessive regulations are preventing public sector banks from growing out of the stressed assets crisis.

The NITI Aayog Vice Chairman has very recently said that Chinese banks had huge NPAs at one point of time. They were supported to go to the market, and the result is that five of them managed to find place among the top seven banks in that country. Is the Government going to adhere to the suggestion of the NITI Aayog?

Rupee had weakened. And we all know about it. It has not depreciated beyond the real effective exchange rate level. A common belief is that while rupee is weakened against the dollar, it would help our exports. It is shown as a positive step over various negatives arising out of falling rupee. I have actually heard of

this formula during the last 20 years from the respective Finance Ministers but I would like to hear the actual position of today. I have certain facts before me.

Under-valued or depreciated currency acts as a direct subsidy for exports, which acts as a punitive tax on imports. China used under-valuation of currency as an effective international trade for decades. However, in our situation, it is doubtful if we can have an effective control on the level of rupee anymore because our Central Bank's mandate is anchored in inflation control.

The first priority of the RBI is to control the inflation. Almost all our exports are invoiced in international currencies such as Dollar, Euro or Pounds. If the Rupee weakens, as it is happening now, this invoicing method would lead to windfall of profits for unhedged exposure during this period but it does nothing to change the underlying competitiveness. The invoicing of international trade in foreign currency is, therefore, a disadvantage for us and it does not let our competitiveness improve automatically and immediately upon the depreciation of the Rupee. Given the dependency of our exports on imported inputs, a falling Rupee is unlikely to help.

As the country's fiscal maths look strained, I would like to know from the Minister, what does it mean for the common man? Indian Rupee has hit all-time low of Rs. 69.09 against the U.S. Dollar last month. Students looking to study abroad need more money. Now, planning an overseas vacation will now be costlier. Electronic goods, gadgets and cars will become costlier as the input cost

for electronic goods will increase. The sole gainers from the Rupee's weakness are Non-Resident Indians. If an NRI transfers 1000 US Dollars to his family in India every month by earning abroad in foreign currencies, his family would receive Rs. 68,000 compared to Rs. 63,000 in January this year when the exchange rate was around Rs. 63 to 1 US Dollar.

Another very interesting case regarding zero GST on sanitary napkins has come to the notice of everyone. It has been very widely appreciated both in the media and outside also. But there is a catch here. I would like to draw the attention of the House through you, Sir, to one thing. Of course, it is the decision of the GST Council. We may be discussing GST tomorrow if the House functions normally. It is being tom-tomed that the decision to withdraw GST on sanitary napkins or exempting them from the tax will bring down prices. Is it so? The answer is: No. Rather some domestic producers may have to raise prices. The Government's move to remove sanitary napkins from the GST bracket will hurt the domestic, small scale and Self-Help Groups which manufacture sanitary napkins.

Against the 12 per cent GST levied, the manufacturer used to get an input tax credit for manufacturing of sanitary napkins. The taxes paid in the inputs will be passed on to the consumers. No credit would be applicable after the exemption which means that prices certainly would not come down. On the other

hand, nil GST on sanitary napkins is a win-win situation for foreign products imported to India, especially the Chinese products.

HON. CHAIRPERSON : Please conclude.

SHRI BHARTRUHARI MAHTAB : Sir, I have five more points. The importers have to pay a basic customs duty of ten per cent. Earlier, their product was charged ten per cent customs duty plus twelve per cent GST. Thus, the total incidence on their product was 22 per cent. In case of domestic manufacturers, especially women Self-Help Groups, no GST was levied for units which are below Rs. 20 lakh turnover. Their input costs were low and thus, their product was competitive.

16 00hrs

Sanitary napkins manufactured in the domestic market attracted 12 per cent GST but the cost of product and the sale price used to fall by a small percentage due to the input tax credit mechanism on the raw material. So, the actual tax rate on domestically produced sanitary napkins was around eight per cent against the 22 per cent on imported products. That is a 14 per cent gap. Now that is going to go.

Information that was shared through RTI states that 21 public sector banks have incurred losses totalling Rs.25,775 crore due to banking frauds alone in 2017-18. Only those cases of fraud involving a sum of over Rs.1 lakh were included in the list. This does not disclose the number of cases or the nature of fraud. What does this signify? It shows that governance is lacking. When RBI was

asked why it was not taking action against erring bank officials, the reply given was that the RBI does not have enough powers. At that time, the present Finance Minister came out with a statement that if the RBI does not have enough powers, they will give them powers.

RBI says the Banking Regulation Act does not apply to public sector banks in full; it cannot remove Chairmen and Managing Directors or appoint them; it cannot supersede the Board of Directors. If RBI is not empowered to do that, then the Government should take action. As far as I understand, RBI is supposed to inspect banks and their books of account. The system of audit that RBI is following now has led to this impasse. ... (*Interruptions*)

Sir, I would like to quote what the Government has said. "RBI does not need more powers. It has enough of them. Demand for more may not be justified", said the Finance Minister. But the same Finance Minister has said a little earlier, "If RBI needs more power, we will give it to them".

The case today is, neither the Government is being responsible nor the RBI for any fraud, losses or embezzlement in banks which deal in public money. The other extreme is that the same Government is arresting CMDs of banks through police and putting them in custody, which has created panic in banking sector. Take for instance the case of RBI expressing its unhappiness with public sector banks for poor implementation of the Lead Bank Scheme for financial inclusion. There is a huge discrepancy in the data supplied at the State-level Banks'

Committee. Sir, you are also chairing those Committees at the District level. That is available through Core Banking System and it does not match at all.

Here I would like to mention, Sir, that one third of public sector banks remain headless as the Prime Minister himself heads that panel which is yet to clear the CEO appointments. On July 31st, two more public sector bank CEOs - I need not name them, of Central Bank and Bank of India - have retired which has taken the total number of such vacancies to seven out of 21. Dena Bank, Punjab and Sind Bank, Andhra Bank do not have CEOs since January this year. Allahabad Bank MD has been divested of her responsibilities. ... (*Interruptions*)

We need an answer from the Government. This is the first time after the Budget that we are discussing on the banking system in the country. I do not think the Minister is reluctant to answer all these questions. If you do not have the Head of a bank, if you do not have the CEO of a bank, the decision-making process is halted.

The Minister himself had come out with a statement very frankly saying that on 3rd June, eight of the posts would be filled up in a month. Already a month has passed. The Banks Board Bureau which was a unique creation of this Government, had already given its recommendation to the Government. The only thing is that the Appointments Committee of the Cabinet headed by the Prime Minister has to approve and that has not been done yet.

Lastly, coming to resolving insolvency cases, may I ask the Minister how much it has cost the banks for delay? Is it true that the inordinate delay in the insolvency resolution process against the top 10 defaulting companies has led to a notional loss of Rs. 25,000 crore to the banking sector? Today, the Insolvency and Bankruptcy Code is washing off the past sins with less than 20 per cent recovery. In fact, the Insolvency and Bankruptcy Code has shown that public sector banks can write off billion of rupees without any one being made accountable for it. Those who looted the banks are not being pursued or made to pay. This is not but an extraordinary case of wilful blindness.

HON. CHAIRPERSON : You are a very senior Member. You must know that other Members have to speak.

SHRI BHARTRUHARI MAHTAB : Before I conclude Sir, I must say a little about LIC buying majority ownership of a bank.

HON. CHAIRPERSON : You have to understand that there is a time limit. There are other Members to speak.

SHRI BHARTRUHARI MAHTAB : To help families of millions of policyholders, LIC must profit from its investment. The moot question is: should an insurer be using policyholders' money to buy a controlling stake in a troubled bank? This is unacceptable.

SHRI ADHALRAO PATIL SHIVAJIRAO (SHIRUR): Hon. Chairperson, I rise here to support Supplementary Demands for Grants and Appropriation Bills No. 4 and 5. With Rs. 286 crore spent on 31st day of March 2016, the Government is seeking an approval for an additional gross expenditure of Rs. 11,697 crore. While supporting this Bill and the Demand, I would like to highlight some of the points here.

The Government is seeking the Parliament's nod for Rs. 980 crore equity infusion into Air India. Till date, Air India has received an equity infusion of Rs. 27,195 crore at the end of March 2017. The national carrier had a debt burden of more than Rs. 48,000 crore. While considering the Air India's demand or the issue of the Air India, I would also request the Government to make sure to safeguard the interest of the existing employees while Air India is being transferred or being taken over by somebody else. Being one of the oldest national carriers, Air India has a name and has a lot of employees who have been working for a long time. So, one of the important points is safeguarding the interest of the employees of Air India.

Another issue that I would like to mention here is that the Government is seeking Parliament's nod to spend Rs. 17.91 billion for the Ministry of Agriculture, Rs. 15 billion for the Ministry of Textile and Rs. 10.57 billion for the Ministry of Defence. While doing this, there are some of the challenges before the Ministry of Finance. For example, the Government has increased the allocation for Pradhan

Mantri Gram Sadak Yojana in the country. Unfortunately, I am very saddened to mention here that the Pradhan Mantri Gram Sadak Yojana is not applicable for the State of Maharashtra.

For the last four years, not a single rupee has been sent to Maharashtra but there are advertisements throughout Maharashtra in television channels on PMGSY. The reason for this is that according to the Ministry connectivity of the roads has been completed in Maharashtra but that is not the fact. We have sent the demand many times in the last three to four years to allocate funds for Maharashtra. Later on, the State Government of Maharashtra has started its own scheme under the name of Chief Minister Gram Sadak Yojana. So, I would like to make a request. The last time I had a talk with the Minister, the Minister was saying that maybe in the near future they would start this Scheme for the State of Maharashtra. This is very important.

While talking about the expenditure of the Ministry of Defence, I really do not understand why for each and every requirement or defence acquisition the Ministry of Defence relies on acquisition from foreign countries. I would like to mention here that DRDO is one of the reliable institutions in India. They have more than 60 laboratories throughout India, which do a lot of good research work and prototyping in defence weaponry. So, I would make this request to the hon. Minister. Instead of relying on defence procurements from abroad, we would like

to strengthen the DRDO establishment which does research work in various fields.

Another issue is that we normally rely on import sources particularly from Korea and China for semi-conductors and electronic components. This is a very important sector where India is not doing anything. Our Government had previously planned or announced many schemes to manufacture or promote electronic component and semi-conductor industry in India but unfortunately nothing has happened in the last five to ten years. So, I would like to request the hon. Finance Minister to come up with a concrete plan for promotion of electronic component production and semi-conductor industry in India; that would be a great boost to the Indian industry. For the computer industry or for any electronic instrument, not even a single component which is manufactured in India is used. For example, for mobile handsets, 99 per cent or even 100 per cent of the components are imported. The last time the hon. Minister said that assembly is being done in India. I agree but nothing is manufactured in India; each and every part is imported. So, to give a boost to electronic industry, this step should be taken.

The budget for expenditure on transport sector has been increased from Rs. 78,000 crore to Rs. 1,40,000 crore in 2018-19. I would like to mention here that the Government is announcing various schemes and programmes and also saying so many kilometres of road construction have been completed. In my

district of Pune at present there are Rs. 25,000 crore worth of roads that have been sanctioned but unfortunately not a single road work has been started. This is a very sad story. I am talking about national highways in Maharashtra. So, while announcing schemes and projects the Ministry and the Government should see that these projects are implemented at the Government level by the officers concerned properly; just announcing the schemes do not really help the people at the ground level. हमारे पंत प्रधान जी ने पिछले चार सालों में कई स्कीम्स एनाउंस की है। बहुत सारी स्कीम्स अच्छी हैं, लेकिन वे लोगों तक नहीं पहुंचती हैं। स्कीम्स को लोगों तक पहुंचाने के लिए नीचे स्तर के जो अधिकारी हैं, नीचे लेवल के जो लोग हैं, जिला प्रशासन लेवल तक जो लोग हैं, उनके द्वारा ज्यादा कार्रवाई नहीं होने के कारण बहुत सारी स्कीम्स लोगों तक नहीं पहुंच रही हैं। वे आदिवासियों के लिए हों या अन्य लोगों के लिए हों।

There is one important scheme called the Pradhan Mantri Kaushal Vikas Yojana. This Government had originally planned that more than one crore jobs will be offered to the Indian youth. Unfortunately, nothing much has happened in this direction. The Hon. Minister was saying that there is a shortage of more than 12 crore manpower in the manufacturing sector but the ground reality is that सभी ट्रेनिंग लिए हुए नौजवान बेकार घूम रहे हैं, उनको नौकरी नहीं मिल रही है। महाराष्ट्र के पुणे जिला में more than two lakh youths are looking for jobs in the industrial area. जो भी जॉब मिलते हैं, वे अप्रेंटिस लेवल पर या ट्रेनी लेवल पर मिलते हैं। सरकार यह बता रही है कि इसे जॉब मिलते हैं, उसे जॉब मिलते हैं, but I would say that most of the companies which offer jobs, give jobs only on a temporary or contract basis. यह जो चित्र है, वह पूरे देश में हो

रहा है। The Government should seriously look into it. It is a very-very important issue.

जैसा कि मैंने कहा, challenges are many. In the banking sector the NPA has increased to Rs.8.45 lakh crore which is really an alarming picture for the Indian economy. So, the Government should look into this particular problem.

There are many issues. Food Ministry also proposes to spend Rs.500 crore as subsidy under schemes for assistance to sugar mills, creation and maintenance of buffer stock of sugar, which is Rs.500 crore. This should be increased as that will help the cooperative sugar mills and particularly the farmers. My suggestion is that the Government should look into this.

The Government has increased allocation on Smart Cities and AMRUT scheme and ramped up the Budget by 191 per cent. This is a good step towards the development of Smart Cities. I would welcome the Government's move in most of these schemes.

Lastly, I would like to mention here that majority of the schemes announced by the Ministry of Road Transport and Highways and other Ministries do not work as their implementation work has not yet started. PMGSY Scheme should be started in Maharashtra immediately.

Thank you.

SHRI M. MURLI MOHAN (RAJAHMUNDRY): Thank you very much for giving me the opportunity to participate in the discussion on the Demands for Supplementary Grants for 2018-19.

At the very outset, on behalf of my Chief Minister Shri Nara Chandrababu Naidu *Garu* and the five-crore people of Andhra Pradesh, I express my total disappointment, disagreement and anguish over the statement made by the hon. Prime Minister during the reply on the Motion of No Confidence in the Council of Ministers, moved by our TDP Party, justifying his Government's refusal to accord Special Category Status to the State of Andhra Pradesh. We did not expect such irresponsible, irrational answer from him on the issue of Special Category Status. We are totally anguished and upset over his statement and denial of Special Category Status attributing it to the recommendations of the 14th Finance Commission. Not only this claim is a blatant lie, but also a true example of the dishonesty the Government is showing towards the State of Andhra Pradesh and its five-crore people.

In this context, I would like to once again draw the attention of this august House and this Government to the observation of Shri Y.V. Reddy *Garu*, the Chairman of the 14th Finance Commission on 8th January, 2018 that the Finance Commission has nothing to do with recommending or not recommending any Special Category Status to any State. Further, Shri M. Govinda Rao *Garu*, a Member of the 14th Finance Commission has also clarified this issue.

In view of the denial of the Special Category Status to Andhra Pradesh; misleading of this august House by the hon. Prime Minister by attributing recommendations of the 14th Finance Commission; and also, the non-implementation of major assurances made in the Andhra Pradesh Reorganisation Act 2014, I would, therefore, urge the Union Government to immediately constitute a Joint Parliamentary Committee with a mandate of two months to look into the recommendations of the 14th Finance Commission. I would also urge the Government to implement the assurances made by the then hon. Prime Minister in Rajya Sabha on 20th February, 2014, on the issue of conferring the Special Category Status to Andhra Pradesh.

I regret to mention here that four years down the line, this Government did not bother to implement any of the major assurances made in the Andhra Pradesh Reorganisation Act 2014. This is the last chance for the Union Government to allocate sufficient funds in this Supplementary Budget. We are at a loss to understand this. When the people of Andhra Pradesh, the hon. Chief Minister of Andhra Pradesh and several leaders -- cutting across political parties both at the States and the Centre -- have been demanding to fulfil the assurances made in the Andhra Pradesh Reorganisation Act, 2014, specifically on the issue of Special Category Status, then why is the NDA Government, headed by the hon. Prime Minister, Shri Narendra Modi Ji, showing total indifference to the State and its people?

The hon. Prime Minister always speaks about cooperative federalism. But, in reality, he does not seem to understand what it really means. Power comes and goes. But, the will of the people of the State and the country is of a paramount consideration. Do we need to remind this NDA Government that Andhra Pradesh is a part and parcel of this country? Further, most of the revenue to the Centre comes from the Southern States. We demand a complete answer from the Union Government, once again, as to why the request of the Government of Andhra Pradesh for the Special Category Status, has not been considered. I would also like to know the reasons for the denial of Special Category Status to Andhra Pradesh.

In this context, I would like to draw the attention of this august House towards the reply furnished by the Ministry of Finance in response to the Unstarred Question no.567 dated 20th July, 2018 which was raised by me. It clearly shows discrimination and bias towards the release of funds under the Andhra Pradesh Reorganisation Act, 2014, in respect of capital city, Polavaram irrigation project and other provisions of the Act and institutions covered under Schedule.

As per the reply given by the Ministry of Finance, the funds released by the Union Government for the last four years, that is, from 2014-15 to 2018-19 like this. It was Rs.3979.50 crore for the resource gap; it was Rs.1500 crore for providing assistance for capital city for development of essential infrastructure; it

was Rs.1000 crore for drainage scheme at Vijayawada and Guntur Cities; it was about Rs.1050 crore for backward districts of the State covering Rayalaseema and North Coastal Region; Rs. 6,764 crore was released for the construction of Polavaram Project. The total funds released is about Rs.14,294.20 crore only.

Similarly, the funds released during the last four years, which have been mentioned at Annexure-B are; it was Rs.233.88 crore for the establishment of AIIMS; it was Rs.98.20 crore for IIT; for IIIT, Rs.20.10 crore had been released; it was Rs. 60 crore for NIT; for IIM, it was Rs.49.96 crore; for IISER, about Rs.64 crore had been released as fund; it was Rs.135 crore for agricultural university; and it was Rs.33 crore for the Indian Institute of Petroleum and Energy. It means that the total funds released under Annexure-B is Rs.694.14 crore.

If we calculate Annexure-A and Annexure-B, the total funds released by the Union Government towards the Government of Andhra Pradesh for the last four years is around Rs. 14,988.34 crore.

It shows that the Government is not serious in honouring the assurances made in the Andhra Pradesh Reorganisation Act, 2014. The amount of Rs.14,988.34 crore, released so far, is not at all adequate for meeting the developmental schemes of the State. The Union Government should fully support us along with other backward States of our country by allocating sufficient funds in this supplementary Budget.

But to our utter dismay, this NDA Government is boasting themselves and saying from the rooftops that they had released more funds to the Government of Andhra Pradesh than any previous Government. How can you claim that you have released more funds as against the factual position and ground reality?

Why is such discrimination in releasing funds? Are we not part and parcel of this country? If you look at the answers given by the Ministry of Finance as also by the Ministry of Home Affairs and other Ministries on the issue of funds released, I am sure, it would take another 20-30 years time, to complete the works relating to all educational premier institutes, construction of new capital city, Raj Bhawan, high court, etc.,

The Prime Minister during his reply on the Motion of No Confidence has said that Andhra Pradesh was not bifurcated by the then UPA Government in a scientific manner. That was also one of the reasons as to why the people of Andhra Pradesh gave you the mandate. You are now sitting at the helm of the affairs. Instead of digging up the past, you should at least render justice to us and address the issue of the people of Andhra Pradesh and give Special Category Status to Andhra Pradesh and fulfill all promises contained in the AP Reorganization Act 2014 regarding establishment of a new railway zone at Vizag, new steel plant at Cuddapah district, new port at Durgarajapatnam, increasing the seats of Andhra Pradesh Legislative Assembly, Girijan University, Metro projects at Vijayawada and Visakhapatnam, and Vizag-Chennai Industrial Corridor.

As per the assurance of the then hon. Prime Minister on the floor of the Rajya Sabha on 20 February, 2014, the resource gap in the successor State of Andhra Pradesh from 1st year, especially during the period between appointed day, and the acceptance of the 14th Finance Commission recommendations by the Government of India, has to be compensated in the regular union budget for the year 2014-15. Revenue deficit for the year 2014-15 was arrived at Rs.16078.76 crores by Accountant General. But till day only Rs.3979.50 crores have been released. I, therefore, request the Union Government to release the entire balance amount in this Supplementary Demands for Grants.

Having said that, the Andhra Pradesh Government is reeling under severe revenue deficit. Section 94, clause 4 of the AP Reorganisation Act, 2014 stipulates for financial assistance for new capital, for building the Secretariat, the High Court, Raj Bhawan, etc. where the total cost of capital building is close to Rs.50000 crore. However, the Government of India has so far released Rs.2500 crores, including Rs.1000 crores for the development of underground drainage in Vijayawada and in the areas under Guntur Municipal Corporations.

Hence, I urge upon Government to allocate adequate funds to the tune of Rs.25000 crores in this supplementary budget for the construction of new capital city at Amaravathi, Secretariat, High Court and funds for Polavaram Irrigation Project.

Schedule-XIII of the APR Act 2014 talks about establishment of educational premier institutions. Out of 11 institutions mentioned in Schedule-XIII, 9 have been sanctioned so far. The Government of India is yet to establish Tribal University in Vizianagaram District. For the 9 sanctioned intuitions, the Government of Andhra Pradesh has provided nearly 2900 acres of valuable land at an estimated value of about Rs.11,600 crore. Further, the Andhra Pradesh Government has released an amount of Rs.130 crore for the construction of compound walls to protect the land that has been allotted to the said 9 institutions as against the estimated project cost of Rs.11,673 crore. There is a huge gap in providing funds to these institutions by the Government of India and unless and until larger budgetary allocations are made by the Central Government, there is no scope to complete the civil works and ensure the functioning of these institutions in their respective campuses.

I, therefore, urge upon the Government to. sanction funds, atleast, to the tune of Rs.8,000 crore in this supplementary budget. The Polavaram Project is a multi-purpose irrigation project which has been accorded National Project Status by the Central Government. ... (*Interruptions*).

HON. CHAIRPERSON : Now Shri Vinod Kumar to speak and nothing else would go on record.

...(*Interruptions*)... *

* Not recorded.

SHRI B. VINOD KUMAR (KARIMNAGAR) : Mr. Chairman, Sir, thank you for giving me this opportunity to participate in the discussion on the Supplementary Demands for Grants for the year 2018-19 and also on the Excess Demands for Grants for the year 2015-16 and also to pass the Appropriation Bills.

Sir, in the last week of February, during the Budget Session, our Party, the Telangana Rashtriya Samity, supported the Budget for this financial year with some observations. I would like to now request the Government to look into and accommodate the following issues concerning our State and also the nation.

I am happy to note that in this Supplementary Demands for Grants a good amount of money is being allocated for agriculture and irrigation. You are well aware that the State of Telangana was allocated an amount by the NITI Ayog for agriculture, irrigation, education, health and urban affairs.

HON. CHAIRPERSON: You only give valuable suggestions. Your time is limited to five minutes.

SHRI B. VINOD KUMAR: Sir, I will only give valuable suggestions. When the State of Telangana was carved out of the State of Andhra Pradesh under the Andhra Pradesh Re-organisation Act, the State of Andhra Pradesh was supported with a Budgetary allocation for the construction of the Polavaram project. But no such allocation was given to the State of Telangana. Now, our

State have undertaken construction of projects on the rivers Godavari and Krishna. In this regard our hon. Chief Minister, Shri K. Chandrasekhar Rao garu met the hon. Prime Minister and also the hon. Finance Minister many a times and requested for allocation of funds and accord national status to projects being constructed on rivers Godavari and Krishna. I would like to request the hon. Finance to at least allocate some funds for these projects in this Supplementary Demands for Grants.

Very recently we got an assurance from the Ministry of Agriculture that two *Krishi Vigyan Kendras* would be set up in the State of Telangana, one in the district of Mehboobnagar and the other in the district of Shivshila. When we met the hon. Minister of Agriculture he cited lack of funds as the reason for not being able to set up those KVKs. I would like to request the hon. Finance Minister to allocate some funds in the Supplementary Demands for Grants for this.

Sir, I would like to make another point on the setting up of the *Navodaya Vidyalayas*. The Government proposed to start a *Navodaya Vidyalaya* in each district of the country. But no new *Navodaya Vidyalayas* have been set up in the districts which have been formed after 2015. I would like to request the hon. Finance Minister to allocate some funds to the Ministry of Human Resource Development so that new *Navodaya Vidyalayas* can come up in the districts that have been formed after 2015.

Sir, with regard to the health services, I would like to state that an All India Institute of Medical Sciences (AIIMS) was promised to the State of Telangana. In the undivided State of Andhra Pradesh, a hospital, namely the Nizam Institute of Medical Sciences, near Hyderabad spread over an area of 200 acres was constructed. We offered this building to the Ministry of Health so that it could be converted into AIIMS. If some funds are allocated to the Ministry of Health in this Supplementary Demands for Grants, then it could be done very quickly, otherwise normally for construction of an AIIMS like hospital it takes four to five years.

If the hon. Finance Minister allocates some amount for this project, AIIMS can come up as early as possible in Hyderabad so that it would cater to the needs of not only Telangana but also nearby States of Karnataka, Maharashtra and Chhattisgarh.

Regarding the Ministry of Urban Development, Smart Cities is the flagship programme of the hon. Prime Minister. My district Headquarters, the one which I am representing, namely, Karimnagar, was also listed as one of the Smart Cities. Whenever proposals are coming to the Ministry of Urban Development, a stock reply like lack of funds is being given from the Ministry. So, I would request the hon. Minister to see that some amount is allocated to the Ministry of Urban Development. This is the election year. The promises made by the hon. Prime Minister should be fulfilled. I am requesting for allocation of funds for small

projects under the flagship programmes of only this Government like opening of new Krishi Vidyalayas, new Navodaya Vidyalayas and Smart Cities.

I would request the hon. Minister to also concentrate in allocating some amount for tourism. In the undivided State of Andhra Pradesh, Telangana was neglected in the tourism sector. So, we request the hon. Minister to allocate some amount for PRASAD Scheme. This Scheme is also launched by this Government. At least we request some *prasadam* from the Government for the tourism related projects.

HON. CHAIRPERSON : Those hon. Members who want to lay their written speeches on the Table of the House can do so. They will be treated as part of the proceedings.

SHRI M. B. RAJESH (PALAKKAD): Sir, we are discussing the Demands for Supplementary Grants and Demands for Excess Grants at a time when this Government has totally mismanaged our economy. Their wrong policies, specially the two heavy blows that they have inflicted upon our economy like demonetisation and GST, have caused devastation throughout our economy.

Sir, this is not an allegation. Let me place some plain facts before this august House. Under this Government, fuel prices have registered a historically high level. This Government has increased excise duties on petrol and diesel 16 times in their tenure and they have extracted an additional revenue from the petroleum taxes which amounts to Rs. 5,61, 387 crores in the last four years alone. They have in fact looted the common people of our country. This has happened at a time when international crude prices have seen a record decline.

When we come to NPAs or bad loans, under this Government, NPAs have registered a historical high level. NPAs amount to Rs. 9.5 lakh crore. The NPAs rose from 3.4 per cent in 2013 to 4.7 per cent in 2015 and then to 9.9 per cent in 2017. Sir, undeclared NPAs come to Rs. 3 lakh crore.

When we come to employment, under this Government, there has been an absolute decline in employment for the first time in the history of Independent India. There has been a loss of 53 lakh jobs in the first three years of Modi Government. Again, the data given by CMIE and BSE shows that the rate of unemployment was 5 per cent in January, 2018 which increased to 6.1 per cent in

February and 6.3 per cent in March, 2018. This Government came to power on the promise of giving two crores of employment every year. Now, when we are asking them about employment, their National President is asking us to go and sell *pakodas*. Their President is saying that it was only a *chunavi jumla*.

So, this is the fact regarding employment. Sir, coming to the depreciation of rupee, under this Government, rupee has recorded lowest ever value in the history. It was Rs. 59 when they came to power and now, it is Rs. 69 per Dollar. Sir, coming to exports, it was 314.4 billion in 2013-14 and now, it has come down to 302.8 billion in 2017-18. When we talk about the credit growth, from Banks to Industry, it has been lowest in the last 60 years. So, this Government has failed in all respects. When we talk about GDP growth, it was 8.2 per cent in 2015-16; it came down to 7.1 per cent in 2016-17 and again came down to 6.6 per cent in 2017-18. Sir, this is the overall picture of our Indian economy. The recent Reserve Bank of India's Consumer Confidence Survey says that 52 per cent of those who surveyed believe that there is not going to be any improvement in their economic condition in the next one year. So, this is the level of confidence in our economy. Sir, in 2014, this Government promised *Achhe Din*. उन्होंने कहा कि अच्छे दिन आएंगे, लेकिन चार साल के बाद भी अच्छे दिन नहीं आए। एक फिल्मी गीत को बदलकर उन्होंने कहा, वह फिल्मी गीत ऐसा था कि अच्छे दिन कब आएंगे, उन्होंने उसको बदल दिया। अभी फिल्मी गीत यह है कि अच्छे दिन आ गए हैं। Just like they manipulated the GDP figures, now, they are creating *Achhe Din* by manipulating filmy songs. Sir, recently, we saw a bold

statement by our Prime Minister. Prime Minister, Mr. Narendra Modi said that “I am not afraid to be seen with corporates.” What a bold statement, Sir. Yes, we know, Mr. Prime Minister, you are not afraid to be seen with corporates, because we saw you in a photograph with Mr. Nirav Modi at Davos, and that too after Nirav Modi fled the country, committing a fraud of Rs. 13,900 crores.

HON. CHAIRPERSON: Please conclude now.

SHRI M. B. RAJESH : Sir, I will conclude in just five minutes.

HON. CHAIRPERSON : No. Your time is over. Please conclude.

SHRI M. B. RAJESH: Sir, the Government had raised many slogans – ‘Make in India’, ‘Digital India’, ‘Skill India’, ‘Startup India’, ‘Stand-up India’, and now, they are saying – ‘Sit down India.’ ... *(Interruptions)* So, this is the situation, Sir. The fiction about ‘Make in India’; the fiction that FDI is not allowed in multi-brand retail is exposed by the take-over of Flipkart by Walmart.

Sir, I have two more points to speak.... *(Interruptions)* Sir, this Government is obsessed by the ease of doing business. But, according to their own affidavit before the Supreme Court, they have admitted that in the first three years of the Modi Government, 36,000 farmers have committed suicide. Sir, this Government has improved the conditions for ease of committing suicides by farmers. This is what they have done. Sir, this Government, in the last four years had never made budgetary allocations to SCs and STs in proportion to their population. But, I can proudly claim that Kerala is the only State in this country which has made

budgetary allocation for the development of SCs and STs as per the Planning Commission's guidelines and in proportion to the population, in fact, more than that.... (*Interruptions*)

Sir, this is my last point. In our country, the Oxfam Inequality Report found that in 2017, because of the wrong policies of this Government, one per cent of the billionaires in our country got 73 per cent of the additional wealth generated in 2017.

HON. CHAIRPERSON : Okay, please conclude.

SHRI M. B. RAJESH : Sir, this is my last point. Sixty-seven crore people increased their wealth by just one per cent. Sir, that Report says that – “For a wage earner, who is getting minimum wages, to get an annual salary equivalent to that of a corporate top executive, it will take 967 years, Sir.

So, they have created two Indias. They have divided India not only on religious and caste lines, but also they have created an India of the super-rich and a *Bharat* of thousands of millions of poor people. Therefore, we oppose these policies of this Government which have created two Indias. With these words, I conclude.

HON. CHAIRPERSON : I would like to add that this has been done not only in Kerala, but also in Karnataka which was the first State in the whole country where a Bill was specially passed in 2013-14 to make budget allocation as per the population of the Scheduled Castes and the Scheduled Tribes who constitute 24.1 per cent of the total population of the country. I am happy that Kerala has also done it on the same lines now.

***SHRI K. ASHOK KUMAR (KRISHNAGIRI)** : I thank you for giving me an opportunity to express my views on Supplementary Demands for Grants for the year 2018-19. The first batch of supplementary demand for grants for 2018-19 seeks for gross additional spend of Rs.11,697.92 crore. This includes 65 grants and 2 appropriations. The proposed equity support of Rs.980 crore for Air India will not involve any cash outgo, but would come out of the savings or receipts of the Civil Aviation Ministry under technical demand for grants. Of the cash spends of Rs.5,951.22 crore, as much as Rs.1,792 crore will go to the Agriculture Ministry; Rs.1,500 crore by the Textiles Ministry for meeting additional expenditure towards 'other charges' under Remission of State Levies scheme; For the Agriculture Ministry, the cash spend will mainly be for subsidies of Rs.1,200 crore under Market Intervention Scheme/price support scheme to meet interest financing liability. Under the 'Technical Supplementary Demand for Grants', Rs.1,058 crore is being allocated to Defence Ministry towards salary and allowances in respect of employees of Border Road Organisation.

The Petroleum Ministry has been allocated Rs.1,708 crore as grants for creation of capital assets under various schemes. The Centre also proposes to waive loan and interest in respect of Hindustan Vegetable Oil Corporation for Rs.463.31 crore. The Food Ministry also proposes to spend Rs.500 crore as subsidy under the schemes for Assistance to Sugar Mills.

* Speech was laid on the Table.

At this juncture it is pertinent to mention that the States are deeply stressed with their finances as the Union Government is not releasing timely the funds that are due to them for implementation of the Centrally sponsored schemes. States like Tamil Nadu face difficulties in managing the financial affairs due to this extra burden caused due to delay of release of central funds. As much as Rs.1546 crore towards disbursement of post-matric scholarship schemes for Scheduled Caste students, Rs.1312 crore towards implementation of the Sarva Shiksha Abhiyan intended for primary education and Rs.1588 crore towards Rashtriya Madhyamik Shiksha Abhiyan intended to promote secondary education are pending for Tamil Nadu.

Similarly, the reimbursement of Rs.239 crore under the Right of Children to Free and Compulsory Education Act has not been released by the Union Government. I appeal to the Government to immediately release Rs.16,959 crore due to be paid to Tamil Nadu enabling it to continue implementation of the Centrally sponsored ongoing schemes in the State. It is estimated that Tamil Nadu is eligible to get around Rs.4500 crore as a shortfall in the share of the Central taxes devolved by the Government of India. The unscientific formula adopted by the Commission, has penalised the State of Tamil Nadu for its achievement in better economic development and population control. The Government of Tamil Nadu has urged the Central Government to provide an annual special grant of Rs.2000 crore in each of the remaining years of the 14th

Finance Commission period to Tamil Nadu. However, no progress has been made in this regard by the Union Government. With regard to the grant-in-aid released to the State Governments by the Union Government, I would like to mention here that the grant-in-aid released to Tamil Nadu by the Union Government in 2017-18 compared to 2016-17 has witnessed 3 per cent negative growth.

I wish to state that by a rough estimate, our State will have receive over Rs.5604 crore of additional revenue if the unsettled IGST credit is apportioned to the State. A special assistance of Rs.25,914 crore was sought as disaster relief assistance from the Centre. During December 2016, a severe cyclonic storm 'Vardah' hit the northern district of Tamil Nadu leaving to destruction of infrastructure and property and the disaster assistance sought was Rs.22,573 crore. For the severe drought situation that prevailed in Tamil Nadu during 2016, an amount of Rs.39,565 crore was sought from the National Disaster Relief Fund. In all these occasions only a few hundred Crores were released. In the year 2017, when severe cyclonic storm 'Ockhi' caused an extensive damage, a sum of Rs.9302 crore as disaster relief was sought by the State Government. This time again only a meager amount was released by the Union Government.

I, therefore, urge that adequate funds are to be allocated to Tamil Nadu which has been in the forefront in successful execution of Centrally sponsored schemes in the country. Moreover, I request that the financial autonomy of the States should be restored.

* **DR. J. JAYAVARDHAN (CHENNAI SOUTH)** : I would like to bring it to the notice of the House several issues with regard to the State of Tamil Nadu in the discussion and voting on the Supplementary Demands for Grants for 2018-19.

With regard to the proposed move by the Central Government which will affect the fiscal health of the state I would like to mention here about the Central Government decision to dismantle the University Grants Commission which has both regulatory and fund sanctioning functions with Higher Education Commission of India which will have only the regulating function, which has direct consequence on the fiscal health of the state. At present the UGC gives 100% grant for proposals, but it has been our experience that when schemes of the UGC are subsumed under the scheme of Higher Education. Department of Ministry of Human Resource Development, Government of India funds for the schemes are shared between the centre and the state government in the ratio of 60 percent and 40% respectively. For example schemes of the UGC like University with potential of excellence and college with potential for Excellence have now been subsumed under RUSA. Further, funds are granted in the ratio of 60:40 which has caused additional financial burden on the state. In the interest of the state fiscal health UGC should not be replaced by the Higher Education Commission of India.

* Speech was laid on the Table.

With regard to the levy of surcharge of 2% on the super rich that has replaced the wealth-tax, I would like to mention here that this decision taken by the Union Government has shifted the fiscal resource from the state to the centre. It is a direct encroachment by the Union Government to reduce the fiscal capacity of the state, we have time and again asked the Central Government to include the surcharge on the superrich and other surcharge in the divisible pool of resources to the states.

I would like to mention here about the shortage in the disbursements of share in the central tax from 1996-97 to 2014-15. In the Comptroller and Auditor General report on compliance of Fiscal responsibility and budget management Act 2003, it has been indicated that during the certification of net proceeds by the CAG based on recommendations of the successive Finance Commission, it was noticed that during the period 1996-97 to 2014-15 an aggregated amount of rupees 81,647.70 crores was short devolved to the states. It is estimated that Tamil Nadu is eligible to get around Rs.4500 crores as a shortfall in share of Central taxes developed by the Government of India since the period the question arises here whether is it not obligatory on the part of the Union Government to devolve shortfalls in the share of Central taxes devolved to the state.

Now on the issue of 14th Finance Commission, I would like to mention here that the 14th Finance Commission had recommended an increase of 10% in the vertical devolution from 32 % to 42% to the states. However, this effect has been

neutralized by reduction in the horizontal devolutionary share of Central taxes to Tamil Nadu from 4.969% to 4.023%. This reduction in the inter-se share to Tamil Nadu is 19.04 % which is the highest erosion among all the states. Further, year after year, the actual release of share in the central tax to Tamil Nadu fell short of the estimates in the 14th Finance Commission recommendation period, this coupled along with the unscientific formula adopted by the commission has penalized the state of Tamil Nadu for this achievement in better economic development and population control. Our Tamil Nadu Government has urged the central government to provide an annual special grant of rupees 2,000 crore in each of the remaining years of the 14th Finance Commission period to Tamil Nadu either as a grant available through NITI Aayog or as a special allocation.

With regards to the 15th Finance Commission the term of reference contains certain clauses that are likely to have an adverse impact on the fiscal transfer to the state of Tamil Nadu. With regards to the grant in-aids released to the state governments by the Union Government, I would like to mention here that the grant in aid released to Tamil Nadu by the Union Government in 2017-18 compared to 2016-17 has witnessed a 3% negative growth, on the contrary the union Government has provided a substantial grant in aid to other state is 56% for Maharashtra, 119% for Uttar Pradesh.

There is significant shortfall in the settlement of amount due to Tamil Nadu in the new goods and service tax system. A large amount of IGST remains

unsettled even after the second provisional settlement of Rs. 50,000 crore made on 27 June 2018. I wish to state that by rough estimate our state will receive over rupees 5604 crores of additional revenue if the unsettled IGST credit is apportioned to the state. It has been urged that an on account payment may be made for the entire balance of unsettled IGST by using a formula such as the protected revenue of each state or the GST collection. Otherwise the amount of unsettled IGST will continue to increase and will undermine the whole structures of the GST.

With regards to the Central Government schemes, which were project initiated by the Central Government itself, funds were either drastically reduced or not released to the state and thereby an unfortunate situation for the state had arisen where it had severely affected the resources planning of the State Government which had to make additional state budgetary allocations to continue implementing the scheme. This move by the Central Government has also adversely affected the effective implementation of the schemes in several states. There are many glaring examples:- fund under post metric scholarship for schedule caste and schedule tribe students not being released for more than a year to the state, pending arrears under SSA and RMSA due to the state of Tamil Nadu. Funds under Pradhan Mantri Matru Vandana Yojana, skill development and livelihood mission and National Rural drinking water programme were

drastically reduced. This inordinate delay by the Central Government has severely affected the financial capacity of the states.

With regards to the disaster management by the Central Government it has always fall short in providing an helping hand to the states for instance the flood in Tamil Nadu during Nov-Dec 2015 special assistance of Rs. 25,914 crores was sought as disaster relief assistance from center. However the fund allocated was only a few hundred crores.

During Dec 2016 severe cyclonic storm Vardah hit the northern districts of Tamil Nadu leaving unprecedented damage to the infrastructure and properties and the disaster assistance sought was Rs. 22,573 crore. However, only few hundred crore was allocated by the centre. Severe draught situation that prevailed in Tamil Nadu during 2016 Rs.39565 crore was sought from NDRF funds whereas only few hundred crores was released by the Central Government.

In 2017, severe cyclonic storm Ockhi which caused extensive damages to Kanyakumari and adjoining districts. A sum of Rs. 9302 crore was sought by the state Government however only few hundred crores was released by the centre.

Regarding Railways, overcrowding of train remain to be a problem in our Chennai Suburban railway network and hence adequate funding should be allocated by the Central Government establishing new lines to discognsest the already congested net work it is to be mentioned here for that in union budget of 2018, Mumbai and Bangalore Suburban rail network has been provided Rs.

50,000 crores for revamp of infrastructure to decongest the overloaded network. However it is very unfortunate that Chennai Suburban rail network was left out. This is an act of negligence of the Central Government towards our Tamil Nadu in developing Suburban rail infrastructure.

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब): सभापति महोदय, किसी देश की तरक्की के लिए शिक्षा, चिकित्सा और रोजगार प्रमुखता की बातें हैं। गांव, गरीब को प्राथमिकता देने की बात इस सरकार ने की है और खास तौर पर जिन घरों में गैस नहीं थी, तीन-चार करोड़ लोगों को गैस कनेक्शन दें और मैं समझता हूँ कि जन-धन योजना और प्रधान मंत्री मुद्रा योजना जैसी ऐसी बहुत सी नीतियां हैं, जिसने देश के डीसेंट्रलाइजेशन ऑफ मनी और आम लोगों के लिए यह विकास हुआ, मगर मैं समझता हूँ कि दो सेक्टर जो बहुत महत्वपूर्ण होते हैं, एक सिक्योरिटी का और एक फूड का है। मुझे इस बात का गौरव है कि मेरा जो प्रदेश है, पंजाब, इस देश की सिक्योरिटी में यदि सबसे ज्यादा किसी का कंट्रिब्यूशन है तो वह पंजाब का है। आजादी के संग्राम के समय में भी, आजादी के बाद भी धराखैबर के रास्ते बंद कराने के लिए भी और पाक और चाइना के साथ जो जंग हुई, उसमें भी हमने सबसे ज्यादा नुकसान झेला है। सरहदी क्षेत्र होने के कारण हमें कोई विशेष पैकेज अभी तक नहीं दिया गया है। हमारे जो सरहदी क्षेत्र के लोग हैं, बहुत तकलीफ झेलते हैं। बस, स्कूल, अस्पताल और रोड्स का बहुत नुकसान होता है। सभापति महोदय, ऐसे ही जो दूसरा महत्वपूर्ण भाग फूड है, मैं समझता हूँ कि इस देश के लिए सबसे बड़ा काम जो पंजाब के लोगों ने यहां की भुखमरी को दूर करने के लिए 60 पर्सेंट गेहूं का हिस्सा, सेंट्रल पूल में 53 पर्सेंट चावल का हिस्सा डाला और अपना पानी भी, अपनी धरती की शक्ति भी हमने खत्म कर ली, इस देश के लोगों के लिए। मैं समझता हूँ कि जो मान-सम्मान हमें मिलना चाहिए था, वह मिल न पाया क्योंकि जब 71 हजार करोड़ रुपये यूपीए की सरकार ने माफ किया तो हमारा हिस्सा कम से कम 35 हजार करोड़ रुपये बनता था, तो हमें केवल डेढ़ सौ करोड़ रुपये ही दिया गया, जो हमारे साथ बहुत बड़ा अन्याय था। ऐसे ही पानी निकालने के लिए धरती से हमें बहुत खर्चा करना पड़ता है।

सभापति महोदय, हम 95 पर्सेंट अनाज देश के लिए पैदा करते हैं। केवल पांच पर्सेंट ही हम कंज्यूम करते हैं। मगर हमें इस बात का दुख है कि जब हमने वह एफसीआई से खरीद कर यह अनाज

देश के लिए दिया, हमारे लोगों की डेली वेजेस भी ज्यादा हैं, ट्रकों का किराया भी बहुत ज्यादा है। 31 हजार करोड़ रुपये हमारे ऊपर डैमेज डाल दिया। अभी भी उस 31 हजार करोड़ रुपये को पंजाब को ही भरना पड़ रहा है। हम चाहते हैं कि वह पैसा हमारे ऊपर न डाला जाए। वह बहुत बड़ा अन्याय पंजाब के साथ है। ऐसे ही मिलिटेंसी के समय अगर गुजराल साहब न होते तो मैं समझता हूँ कि पंजाब खत्म हो जाना था। वह कर्जा हमारे ऊपर डाल दिया, जबकि हमने लड़ाई सारे देश की लड़ी थी। ऐसे ही जो पहाड़ी क्षेत्र है, अच्छी बात है कि पहाड़ी क्षेत्र के प्रदेशों को इंसेंटिव दिए गए। मगर हमारे भी कुछ हिस्से पहाड़ी क्षेत्रों के साथ जुड़ते हैं, उनके लिए कोई इंसेंटिव नहीं दिया गया। हमारा जो पानी है, पहाड़ी क्षेत्र को इरिगेट करने के लिए हमने लिफ्ट इरिगेशन की स्कीम भेजी, वह रिजैक्ट कर दी। हमारा पानी नीचे से मैदानी क्षेत्रों में चला जाता है, वेस्ट हो जाता है, मगर लिफ्ट करने के लिए, पहाड़ी क्षेत्रों के लिए कोई स्पेशल पैसा नहीं दिया गया। ऐसे ही हम यहां मेक इन इंडिया की बात करते हैं।

16 49 hrs

(Hon. Deputy Speaker in the Chair)

उपाध्यक्ष महोदय, मेक इन इंडिया के लिए सबसे अच्छी मेरे क्षेत्र में नंगल में एएफएल का कारखाना है। वहाँ सात लाख मीट्रिक टन यूरिया पैदा हो सकता था। वह केवल पाँच हजार करोड़ रुपये का प्रोजेक्ट था। उस प्रोजेक्ट में सेन्ट्रल गवर्नमेंट को केवल 1,100 करोड़ ही शेयर करना था। उसने वह पैसा भी नहीं दिया और वह काम वैसे ही रुक गया। मैं आज माँग करता हूँ कि वह पैसा दिया जाए और जो यूरिया देश को इम्पोर्ट करना पड़ता है, उससे हम बच सकते हैं।

महोदय, हम सड़क मार्ग के द्वारा दूसरे देशों को माल भेजते हैं। हमारे यहाँ वाघा इंटीग्रेटेड चैक पोस्ट है, वहाँ ट्रकों की बहुत भीड़ हो जाती है। हम चाहते हैं कि हुसैनीवाला में भी एक इंटीग्रेटेड चैक पोस्ट बने। मोहाली में जो इंटरनेशनल एयरपोर्ट बना है, उसके लिए मैं माननीय मोदी साहब का आभारी हूँ कि उन्होंने हमें इंटरनेशनल एयरपोर्ट दिया है। वहाँ कार्गो व्यवस्था होनी चाहिए ताकि हमारे पंजाब, हरियाणा और हिमाचल प्रदेश के लोग अपनी सब्जियाँ और फल बाहर भेज सकें। वहाँ इस व्यवस्था को

कराने की बहुत जरूरत है। सबसे बड़ी बात यह है, यहाँ सदन में हर माननीय सदस्य ने कहा होगा कि जंगली जानवर किसानों की फसलें खराब कर देते हैं। मैंने कई बार सुझाव दिया है कि एक तिहाई सेन्ट्रल गवर्नमेंट, एक तिहाई स्टेट गवर्नमेंट और एक तिहाई किसान, ये तीनों मिलकर इसके लिए धन की व्यवस्था करें और जंगली जानवरों को रोकने के लिए जालीदार तार की व्यवस्था की जाए, तो किसान बच सकता है।

महोदय, पंजाब में आजादी के बाद रेल की व्यवस्था बहुत कम हुई है। मंत्री जी यहाँ बैठे हैं। प्रदेश सरकार के पास पैसा नहीं है। हमने मोहाली से राजपुरा और राहों से खन्ना दो रेलवे लाइन माँगी हैं। ये बहुत छोटे-छोटे पैच हैं। इसमें बहुत थोड़ा धन लगेगा। स्टेट गवर्नमेंट के पास पैसा नहीं है। हमारे यहाँ जो गरीब लोगों के बच्चे हैं, पोस्ट मैट्रिक स्कोलरशिप के 1,500 करोड़ रुपये सेन्ट्रल गवर्नमेंट ने उनके लिए भेजे, उसे पंजाब सरकार ने अपने लिए बरत लिया। इसकी वजह से गरीब लोगों के बच्चों को आगे परीक्षा देने के लिए रोल नम्बर नहीं मिल सके हैं। यह उन लोगों के साथ बहुत बड़ा अन्याय हुआ है। आप यह पैसा सीधे उनके खातों में क्यों नहीं भेजते हैं? यह उनके साथ अन्याय है। ऐसे ही प्रधान मंत्री सुरक्षा बीमा योजना है, तीन लाख रुपये सेन्ट्रल गवर्नमेंट को देना है, दो लाख रुपये स्टेट गवर्नमेंट को देना है, लेकिन स्टेट गवर्नमेंट नहीं दे रही है। इसका मतलब है कि न नौ मन तेल होगा, न राधा नाचेगी। हम कहना चाहते हैं कि सेन्ट्रल गवर्नमेंट अपने हिस्से के तीन लाख रुपये सीधे उनके खाते में दे दे। फेडरल सिस्टम की बात की जाती है। मैं एक मिनट में अपनी बात समाप्त करता हूँ। आप हमारे साथ इतना न्याय कीजिए।

HON. DEPUTY-SPEAKER: You have already spoken on farmers' issue many times in this House. Now, please conclude.

श्री प्रेम सिंह चन्दूमाजरा : मैं कृषि की बात करना चाहता हूँ। सरकार ने एमएसपी बढ़ाया, यह बहुत अच्छी बात है, लेकिन जो भावांतर भरपाई योजना का ऐलान किया गया था, उसे लागू नहीं किया जा

रहा है। आज मक्का 1,200 रुपये क्विंटल बिक रहा है, लेकिन उसका रेट 1,700 रुपये क्विंटल है। यह कहा जाता है कि पानी कम यूज करें और फसल की अवधि कम हो। हम कहना चाहते हैं कि बासमती को भी एमएसपी में लिया जाए। बासमती पर मध्य प्रदेश का टैग लगा हुआ है, उसे खत्म किया जाए, क्योंकि पंजाब और हरियाणा जैसे प्रदेशों में भी बासमती होती है।

महोदय, हम कर्जा मुक्ति की बात कहना चाहते हैं। इंसॉल्वेंसी एंड बैंकक्रप्सी कोड बनाकर बहुत अच्छा काम किया गया है। हम चाहते हैं कि किसानों की कर्जा मुक्ति के लिए भी कोई योजना बनाई जाए, जिससे किसान कर्जा मुक्त हो सकें। मैं इतना कहते हुए अनुदानों की अनुपूरक माँगों का समर्थन करता हूँ।

* **SHRI RABINDRA KUMAR JENA (BALASORE)** : "No bullet trains, no eight-lane highways, Focus on rural housing, rural roads, minor irrigation projects where results can be delivered quickly"

-Amartya Sen, Indian Economist

The health of Indian economy is deteriorating. The economy, once hailed as a global bright spot, is on a downward spiral. India is home to 1.34 billion people 18% of the world's population. It will have overtaken China as the world's most populous country by 2024. It has the world's largest youth population, but isn't yet fully capturing this potential demographic dividend over 30% of India's youth are NEETs (not in employment, education or training), according to the OECD.

Macroeconomic developments this year have been marked by swings. In the first half, India's economy temporarily "decoupled," decelerating as the rest of the world accelerated even as it remained the second-best performer amongst major countries, with strong macroeconomic fundamentals. The reason lay in the series of actions and developments that buffeted the economy: demonetization teething difficulties in the new GST, high and rising real interest rates, an intensifying overhang from the Twin Balance Sheet (TBS) challenge, and sharp falls in certain food prices that impacted agricultural incomes.

* Speech was laid on the Table.

Demonetization temporarily reduced demand and hampered production, especially in the informal sector, which transacts mainly in cash. This shock largely faded away by mid-2017, when the cash-GDP ratio stabilized. But at that point GST was introduced, affecting supply chains, especially those in which small traders (who found it difficult to comply with the paperwork demands) were suppliers of intermediates to larger manufacturing companies. As a result, beginning March-April 2017 until September 2017, export growth decelerated while import growth accelerated sharply.

Fiscal deficits, the current account, and inflation were all higher than expected reflecting in part higher international oil prices India's historic macroeconomic vulnerability. The fiscal deficit for the first eight months of 2017-18 reached 112 percent of the total for the year, far above the 89 percent norm (average of last 5 years), largely because of a shortfall in non-tax revenue, reflecting reduced dividends from Government agencies and enterprises.

The non-performing assets have increased, the financial situation of stressed firms and banks have steadily worsened. During the past three years, profits of the PSBs have plunged into negative territory as provisioning against the bad loans increased substantially. This, in turn, has impaired banks' ability to supply credit to industry. Bond yields have increased sharply since August 2017, reflecting a variety of factors, including concerns that the fiscal deficit might be greater than budgeted, expectations of higher inflation, a rebound in activity that

would narrow the output gap, and expectations of rate increases in the US. As a result, the yield curve has become unusually steep.

Real credit growth to industry is still in negative territory, and the growth in world trade remains less than half its level of a decade ago. Moreover, even though the cost of equity has fallen to low levels, corporates have not raised commensurate amounts of capital. In other words, the twin engines that propelled the economy's take-off in the mid 2000 exports and investment are continuing to run below take-off speed. India's unprecedented climb to historic high levels of investment and saving rates in the mid 2000 has been followed by a pronounced, albeit gradual, decline. This current episode of investment and saving slowdown is still ongoing . Until recently, India had not experienced either type of slowdown: not during the 'lost decade', not during the East Asian crisis, not even after India's own balance-of payments crisis in 1991. As a result, the current slowdown- in which both investment and saving have slumped is the first in India's history.

Questioning the Government's ambitious aim of doubling the farmer's income, I would now like to talk about the deteriorating state of agriculture in the country. While, the trend acceleration in rural wages (agriculture and non-agriculture), which had occurred through much of 2016 because of increased activity on the back of a strong monsoon, seems to have decelerated beginning just before the kharif season of 2017-18. Three crop-specific developments are evident. Sowing has been lower in both kharif and rabi, reducing the demand for

labour. The acreage for kharif and rabi for 2017-18 is estimated to have declined by 6.1 percent and 0.5 percent respectively. Pulses and oilseeds have seen an increase in sowing, but this has translated into unusually low farmgate prices (below their minimum support price, MSP), again affecting farm revenues. The so-called TOP perishables (tomatoes, onions, and potatoes) have meanwhile fluctuated between high and low prices, endangering income uncertainty for farmers.

The use of inputs like fertilisers, hybrid seeds and organic manure are critical in increasing productivity in agriculture. As reported in Input Survey, out of total operational holding only 9.4 percent used certified seeds while 27 percent used seeds of notified variety and only 9.8 percent used hybrid seeds. The all India percentage of net irrigated areas to total cropped area was 34.5 per cent, which makes a large segment of cultivation dependent on rainfall. The NSSO Report (July 2012-June 2013) had indicated that a very small share of agricultural households engaged in crop production activities was insuring their crops. In respect of wheat and paddy, the two most harvested cereals in the country, less than 5 percent of the cultivating agricultural households insured their crops.

In Odisha by 2014-15, 80 per cent of the cropped area has been under rice, around 10 per cent under other pulses and around 4 percent under other food crops. The issues related to monoculture as witnessed in Odisha are declining

productivity, lower fertilizer response ratio, degradation of soil health and declining profitability of cultivation.

Public investment in social infrastructure like education and health is critical in the development of an economy. However, the expenditure on social services by Centre and States as a proportion of GDP has remained in the range of 6 per cent during 2012-13 to 2014-15. Total health expenditure as percentage of GDP is around 4.7%.

In a developing country like India, incurring higher levels of Out of Pocket Expenditure (OoPE) on health adversely impacts the poorer sections and widens inequalities. With the lowest Government and public spend, as a proportion of gross domestic product (GDP), and the lowest per capita health spend, Indians met more than 62 percent of their health expenses from their personal savings, called "out-of-pocket expenses", compared with 13.4 percent in the US, 10 per cent in the UK and 54 per cent in China.

India is in a grey zone of uncertainty on the role of states and markets. Limitations on state capacity (centre and states) affect the delivery of essential services such as health and education. India ranks 154 among 194 countries on Healthcare Index in the medical journal. The Lancet by Global Burden of Disease Study (GBD). India lags behind its fellow BRICS countries Brazil, Russia, China and South Africa. India's rank is also worse than that of many Poorer countries in Sub-Saharan Africa such as Sudan (136), Equatorial Guinea (129), Botswana

(122) and Namibia (137). According to UNICEF, the lack of sanitation is responsible for the deaths of over 100,000 children in India annually and for stunting of 48 per cent children.

India ranked a disappointing 60th among the 79 developing economies assessed in the World Economic Forum's latest Inclusive Development Index. This is reflected in growing inequality: India's richest 1% own 53% of its wealth, up from 36.8% in 2000. For comparison, the richest 1% in the United States own 37.3% of its wealth. The rise in inequality is compromising the pace at which India is lifting people out of extreme poverty. About one-third of the world's population living on under US\$1.90 live in India- some 224 million people. India ranks 31st out of 37 lower middle income countries in providing equal educational opportunities for men and women, which translates into low levels of female participation in the labor force. The gender gap in labour force participation rate is more than 50 percent. The lower participation of women in economic activities adversely affects the growth potential of the economy. Women workers are the most disadvantaged in the labour market as they constitute a very high proportion among the low skilled informal worker category, and are engaged in low - productivity and low paying work. Owing to this, women earn very low wages, mostly piece rates in highly insecure jobs. India had the largest gender gap in medium earnings of full time employees in 2015 in comparison to countries like South Africa, Brazil, and Chile. It ranks merely 135th out of 144 on women's labour

force participation, just behind Yemen. India's economy would have much to gain from getting more women into the workforce.

In a country like ours with around 49 per cent of women in the population, the political participation of women has been low. As per the report 'Women in Politics 2017 (IPU & UN)' Lok Sabha had 64 (11.8 percent of 542 MPs) and Rajya Sabha had 27 (11 percent of 245 MPs) women Mps. As on October 2016, out of the total 4118 MLAs across the country, only 9 percent were women. There are developing countries like Rwanda which has more than 60 per cent women representatives in Parliament in 2017.

Access to finance remains limited for low income individuals, especially women. 400 million people remain unbanked in India and is connected from the financial system despite impressive gains in recent years. Most unbanked are poor and female: only 27% of individuals in bottom quintiles and 37% of women have access to a bank account. Finance can help poor households optimize severely constrained resources across their lifetime. Some countries effectively use redistribution to reduce inequality, but India is not among them. Its Gini coefficient (a measure of income distribution) is the second highest among lower middle-income countries and is barely changed by fiscal transfers. Tax revenues are extremely low and India's tax code is regressive, meaning that the poor bear a heavier burden than the rich, which is not offset by social spending.

With economic growth faltering, private investment drying up and a mountain of bad loans weighing down state owned banks, the Government needs to step up public spending. Only an aggressive fiscal push with a dedicated timeline can take the economy out of the current slowdown. In order for growth to be both high and sustainable, investment has to be strong. Thus, I urge the Government to improve domestic consumption demand, step up consumer and business confidence and increase employment and livelihood.

***SHRI SANKAR PRASAD DATTA (TRIPURA WEST):** I would like to participate on the Supplementary Demands for Grants-first batch for 2018-19.

I think this Modi Government is doing everything for the sake of a few persons in the country. This Government is by the Modis, for the Modis, and of the Modis. It is talking about one thing and doing others. Till today it could not keep a single promise which was given at the time of election. Prices of the essential commodities are hiking day by day.

In spite of low pricing of oil in the international arena, Government has been increasing the prices of the oil.

Thus this grant is unnecessary for this year's Budget.

* Speech was laid on the Table.

* **SHRI D.K. SURESH (BANGALORE RURAL):** Thank you for allowing me to take part in the discussion on Supplementary Demands for Grants-First Batch (General) for 2018-19.

At the outset, I would like to point out that it is in the news that the government proposes to do away with the parity given to the information commissions with the election commissions. I would like to state that India, the largest democracy in the world, became the 56th country to introduce the Right to Information Act (RTI Act) on October 12, 2005. This act is one of the most advanced right to information legislations in the world. It has been seen as the key to strengthening participatory democracy and ushering in people-centered governance. Thus, the RTI serves as the oxygen for democracy and development.

Therefore, I would like to urge upon the Union Government to not take any such steps to take away the democratic rights of the people to seek any information they wish for.

During the monsoon months many parts of the country including Bengaluru, Mysore, Mangalore, Belagavi and other cities were badly hit due to unexpected torrential rains causing mass devastation in the areas. The heavy rains in some cities continued night long and caused much havoc on the streets, including heavy inundation and tree falls. Many residential areas were inundated with

* Speech was laid on the Table.

almost knee-level water on the streets. The situation left most of the residents stranded in their homes. Hence I urge upon the Union Government to allocate more funds to the State Government and local bodies to take up the repair and maintenance of the drainage, canals and roads to avoid such problems in future.

As far as higher education is concerned I would like to point out the pathetic situation in universities and colleges due to lakhs of vacant posts. As per the available statistics the total number of teachers in higher educational institutions in India inclusive of all posts from Professor to temporary teacher stood at 12.84 lakh in 2017-18. The figure for 2016-17 stood at 13.65 lakh and that for 2015-16 stood at 15.18 lakh. So according to this figure, the total number of teachers in higher educational institutions in India has come down by about 2.34 lakh in the last three years.

I would like to point out that it is not only my concern, but there is a widespread concern over the continuing vacancies in universities in the country. The reason could be that professors who are retiring are not being replaced, and fresh vacancies at all levels are not being filled up. Hence I urge upon the Union Government to look into this very important and significant matter and take immediate necessary steps to fill up the vacancies at all the universities and colleges in the country including my State, Karnataka.

In Ramanagar district which is part of my Lok Sabha constituency, mango crop is grown in about 23,500 hectares. The district includes Kanakapura,

Channapattana, Ramanagara and Magadi taluks. Mango is largely grown in many parts of the state. Major concerns of mango growers is that price of the mango collapsed drastically. Growers were badly hit due to price crash. For example Badam, Mallika, Sendhoora and other varieties of mango were sold between Rs. 60 to Rs. 100 per kg. The prices have crashed to Rs. 10 to Rs. 15 per kg. With this price mango growers cannot recover the cost of labour nor it is not possible to meet the cost of transportation. The production this season is likely to hover between 7.5 lakh and 8 lakh tonnes. Mango crops has suffered a loss of 20% to 25% due to high speed storms.

Unripe mangoes in many orchards fell due to the high velocity winds. Unripe mango will not get a good price in the market. Heavy rain and the thunderstorm had hit the mango crop in various parts of the country particularly in Karnataka. It has caused huge loss to mango growers.

India has a very thin presence in the global mango market. India's total exports at 52,761 tonnes (worth \$66.94 million) for the financial year 2016-17 compared to 36,779 tonnes (\$50.04 million) in the various year. Experts forecast an increase of at least 15-20 per cent in mango exports this year. However there is a lot of potential to increase the exports of Mango as more and more farmers are showing interest in growing mango. Therefore, I request the Government to take immediate steps to increase the export of mango this year onwards. Apart from mango crop, sericulture, sugarcane, banana, grapes and other crops also

got damaged due natural calamities. Farmers were expecting good crop but have suffered huge losses as more than half of the crop was destroyed due to heavy rain and storm.

Sericulture is another important crop in the State of Karnataka. Our farmers are now days not getting even the cost of produce of sericulture due to low price of cocoon. The Union Government is not giving any support price to sericulture farmers. Sericulture is the main source of income for lakhs of farmers in the State of Karnataka. Sericulture farmers have been facing problems due to the crash in cocoon prices triggered by the Centre slashing import duty on raw silk. Large number of farmers committed suicide in recent months .

The Government had earned sufficient revenue by exporting silk goods particularly from Karnataka in recent years. The Cross breed (CB) cocoon, which was selling at Rs. 400 per kg till April, is finding no takers even at Rs. 210 per kg. The prices of bivoltine cocoon too has dipped from Rs. 600 to Rs. 320 per kg over a couple of months. It is the duty of the Government to help farmers in the times of distress. Therefore, I urge upon the Government to declare a sufficient MSP for Cocoon at the earliest to help the farmers.

There are a few crops which are not included into NDRF. That is the reason why mango, grapes, and sericulture farmers are not getting compensation as and when these crops suffer due to natural calamities. Therefore I would like to urge upon the Union Government to consider the inclusion of mango and sericulture

crops into the NDRF to benefit the farmers suffered by them due to natural calamities. The Union Government should also announce MSP to cocoon to protect the interest of the sericulture farmers in the country particularly in my State Karnataka.

As far import of solar equipment is concerned, India is the largest importer of Chinese solar equipment. There are concerns over "threat of serious injury" to the domestic industry. Hence the Union Government should consider to create an alternative for the same and also there is a need to impose safeguard duty on cells and modules, which are being imported from China and Malaysia.

With these words I conclude. Thank you.

***श्रीमती जयश्रीबेन पटेल (मेहसाणा) :** माननीय वित्त मंत्री जी ने 99 डिपार्टमेंटों की 2018-19 के लिए अनुदानों की पूरक मांगें तथा 2015-16 के लिए अतिरिक्त अनुदानों की मांगों का विनियोग विधेयक लेकर आए हैं। मैं उसका समर्थन करती हूँ।

मोदी सरकार ने 50 महीनों में देश के लोगों का सर्वांगीण विकास करने के लिए 111 योजनाओं का प्रारंभ किया है जिससे दलित, शोषित, पीड़ित, किसान, महिला, युवा, मजदूर, व्यापारी, उद्योग साहसिक सभी की तरक्की और बहुमुखी विकास हुआ है।

आज देश दुनिया ने मोदी सरकार ने हमारे देश का मान-सम्मान बढ़ाया है। इन्फ्रास्ट्रक्चर में नए कीर्तिमान हासिल किए हैं। देश के अर्थकारण की रीढ़ की हड्डी समान किसानों की आय दोगुनी करने के तहत कई सारी योजनाओं द्वारा परिणामलक्षी प्रयास किए हैं जिससे पूरा देश वाकिफ है।

मेरे निर्वाचन क्षेत्र मेहसाणा को पोस्ट पासपोर्ट आफिस का प्रारंभ करने और अगली 21 तारीख को पोस्ट पेमेंट बैंक का भी प्रारंभ होने वाला है। अगली 28 तारीख को दिव्यांगजनों को साधन सहाय वितरित करने के लिए कैम्प का आयोजन भी हुआ है। इसके तहत मैं केंद्र सरकार की आभारी हूँ।

मेरी मांग है कि गुजरात जो आज देश का विकास इंजन बन चुका है। इसके विकास को और बढ़ावा देने के लिए गुजरात में पर्यावरण वन मंत्रालय के तहत अहमदाबाद में एक नेशनल ग्रीन ट्रिब्यूनल का केन्द्र खोला जाए ; रानकीवाव, पाटन विश्व विरासत है, अहमदाबाद जो देश का प्रथम हेरीटेज सिटी घोषित किया गया है और नवरात्रि तथा बहुत सारे अन्य महोत्सवों का गुजरात में भव्य आयोजन होता है इसके तहत सांस्कृतिक मंत्रालय द्वारा अहमदाबाद में एक सांस्कृतिक केन्द्र खोला जाए ; गुजरात कॉटन का भारी उत्पादक है इसके तहत कॉटन एक्सीलेंट सेंटर की मांग की पूर्ति की जाए ; अभी हाल ही में मणिपुर में स्पोर्ट्स का निर्माण हुआ है इसका एक सब-सेंटर मेरे निर्वाचन क्षेत्र मेहसाणा में खोला जाए ; स्पोर्ट्स ऑथोरिटी, गांधीनगर के कार्यकलाप को बढ़ावा दिया जाए ; उड़ान कार्यक्रम

के तहत मेहसाणा और डीसा को जोड़ा जाए ; गेज कन्वर्जन और लाइनों के दोहरीकरण के तहत ज्यादा आवंटन किया जाए ; मेरे निर्वाचन क्षेत्र मेहसाणा में एफ.एम. रेडियो तथा टीवी सेंटर जो लो-पावर सिस्टम में है। इसको हाई पावर सिस्टम में बदला जाए।

रेलवे मंत्रालय की अनुपूरक मांगों के तहत मेरे प्रदेश गुजरात तथा मेरे निर्वाचन क्षेत्र मेहसाणा की कुछ मांगें रखती हूँ। कृपया इस पर गौर किया जाए।

मेरी मांग हैं कि उत्तर गुजरात की जनता के लिए पालनपुर/मेहसाणा सूरत तक सीधी इंटर सिटी रेल चलाई जाए ; गुजरात में सभी जगहों से लंबी दूरी की सूरत-मुंबई-पूना की ट्रेनें चलती हैं। सिर्फ उत्तर गुजरात में मेहसाणा, पाटन, बनासकांठा, साबरकांठा, आरावली जिले पड़ते हैं, वहाँ से सूरत, मुंबई, पूना और दक्षिण भारत में जाने के लिए कोई सीधी रेल सेवा नहीं है। सभी ट्रेनें अलग राज्यों से आती हैं। उत्तर गुजरात के लोगों का मुंबई, पूना, सूरत में कारोबार और सामाजिक तौर पर आना-जाना लगा रहता है। पाटन में तो रानकीवाव जो वर्ल्ड हैरिटेज में समाहित है। वहाँ विदेशी पर्यटकों का आना-जाना रहता है और मोढेरा में विश्व विख्यात सूर्य मंदिर है।

मेहसाणा जो ऑयल, मिल्क, इंडस्ट्रियल सिटी कहलाती है और ऊँझा जो एशिया की सबसे बड़ी मसाला मंडी है। वहाँ व्यवसायिकों का दुनिया भर से आना-जाना रहता है। मेहसाणा जो नॉर्थ गुजरात की राजधानी कहलाता है। ऊँझा भी एशिया की बड़ी मसाला मंडी है। वहाँ पर नीचे दी गई इस प्रकार की ट्रेनों का स्टॉपेज नहीं है- 19107/19108 अहमदाबाद-उधमपुर-अहमदाबाद ; 19269/19270 मुजरपुर-पोरबंदर-मुजरपुर (मोतिहारी) ; 12245/12246 जयपुर-बांद्रा-जयपुर (गरीब रथ)।

मेहसाणा जो ए दर्जे का रेलवे जंक्शन है, उसे देखते हुए उपरोक्त चारों गाड़ियों का स्टॉपेज मिलना बहुत जरूरी है तथा इस प्रकार की ट्रेनों को जो सप्ताह में एक दिन ही चलती है, उसे रोजाना किया जाए जो मेहसाणा से गुजरती हैं- 19565/19566 ओखा-देहरादून-जयपुर-ओखा,

19573/19574 जयपुर-ओखा-जयपुर, 19579/19580 दिल्ली-राजकोट-दिल्ली, वलसाड, अहमदाबाद (गुजरात क्वीन) उसको पाटन-मेहसाणा तक बढ़ाया जाए।

गाड़ी नं. 16501/16502 अहमदाबाद-बैंगलोर-अहमदाबाद (13 घंटे तक अहमदाबाद में रुकती है) वह हर मंगलवार को 03.45 को आती है और शाम को 18.00 बजे छूटती है, उस ट्रेन को पाटन-मेहसाणा तक बढ़ाया जाए। क्योंकि दक्षिण राज्यों की ओर जाने के लिए एवं साई बाबा (शिर्डी) तक आवागमन में सहूलियत रहे। धार्मिक श्रद्धालुओं को पर्यटन का लाभ मिल सके।

गाड़ी नं. 22452/22451 चंडीगढ़-बांद्रा-चंडीगढ़ जो सप्ताह में दो दिन के लिए अप-डाउन करती है, उसे चंडीगढ़ से पूना या अम्ब-ईन्दोरा तक बढ़ाया जाए तो हिमाचल प्रदेश में स्थित श्री गुरु गोविंद सिंह, आनंदपुर साहिब, माता नैना देवी, माता ज्वालाजी, चिंतपूर्णी माता जैसे धार्मिक स्थल पड़ते हैं, वहाँ आने-जाने की सहूलियत रहे। भारतीय सुरक्षा बल, अर्धलक्षकारी बल, ओ.एन.जी.सी. तथा निजी कंपनियों में काम करने वाले कर्मचारियों और अफसर गुजरात में जो बड़ी मात्रा में रहते हैं, उनको वतन में आने-जाने के लिए सहूलियत बढ़ेगी। अहमदाबाद स्थित चांदखेड़ा जो उत्तर गुजरात तथा सौराष्ट्र के पैसेंजरों को आने-जाने में बड़ी सहूलियत मिलेगी, इसके स्टेशन की सुविधा और दायरा बढ़ाया जाये।

रामदेवरा (राजस्थान) जो बड़ा धार्मिक स्थल है वहाँ गुजरात के लोगों को आने-जाने में सहूलियत मिले, इसके तहत अहमदाबाद से स्पेशल ट्रेन चलाई जाए।

मणिनगर तथा साबरमती जो अहमदाबाद के उत्तर-दक्षिण में पड़ते हैं, वहाँ अहमदाबाद के ट्रैफिक के कारण अहमदाबाद के पूर्व-पश्चिम में रहने वाली जनता को स्टॉपेज और स्टेशनों का दायरा बढ़ाने से सहूलियत मिलेगी और कालुपुर, अहमदाबाद में रेलवे स्टेशन पर बोझ हलका होगा।

भारत के सभी राज्यों की राजधानी को दिल्ली तक सीधी रेल सेवा से जोड़ा गया है सिवाय गुजरात की राजधानी गांधीनगर को छोड़कर जो एक महानगर निगम भी है। मेरी मांग है कि उनकी रेल

सुविधा बढ़ायी जाए और वहाँ राजधानी, आश्रम एक्सप्रेस जैसी गाड़ियों से अप एंड डाउन के लिए जोड़ा जाए।

उत्तर गुजरात की जनता के लिए पालनपुर/मेहसाणा सूरत तक सीधी इंटरसिटी रेल चलाई जाए।

मेहसाणा-तारंगा गेज परिवर्तन के लिए धनराशि रिलीज कर दी गई है इसके तहत विसनगर इकाई के बीच में से रेल पटरी पड़ती है और ए.पी.एम.सी. वाला समपार छोटा पड़ता है, इसको चौड़ा करने की अनुमति दी जाए और पूरी धनराशि केन्द्रीय सहायता से मिले।

अहमदाबाद-कटरा एक्सप्रेस (19415) और विवेक एक्सप्रेस (मुंबई-बांद्रा से जम्मू-तवी) को नियमित रूप से चलाए जाने की आवश्यकता है।

गुजरात सरकार द्वारा रेल मंत्रालय को कोल परिवहन के लिए माल भाड़े में सुयोजन का जो प्रस्ताव किया गया है, उसे स्वीकार किया जाए।

गुजरात राज्य में दिल्ली-मुंबई इंडस्ट्रियल कॉरिडोर के तहत नई रेलवे लाइन का निर्माण तथा द्वीमार्गीकरण की लंबित दरखास्तों पर ध्यान दिया जाए।

गुजरात से होकर जाने वाली नई ट्रेनों की लंबित डिमांड पर गौर किया जाए।

पायलट प्रोजेक्ट पर जो ट्रेनों की गति बढ़ाई गई है, इसका फायदा देश के सभी 16 जोन को पहुंचाने की कोशिश की जाए।

गुजरात के जनजातीय इलाके वाले खेडब्रह्मा, दांता, तारंगा हिल, अम्बाजी और राजस्थान के आबू रोड को जोड़ने वाली नई रेल परियोजना के तहत सर्वे करवाया जाए और उसे जल्द से जल्द इसकी मंजूरी के बाद आगे की प्रक्रिया शुरू की जाए जिससे इन जनजातीय इलाकों के विकास की पटरी पर लाया जा सकेगा।

मेहसाणा, चाणस्मा, हारिज, शंखेश्वर से होकर राधनपुर की नई रेल परियोजना के तहत जो सर्वे का बजट आवंटित किया गया है, इसका क्रियान्वयन जल्द से जल्द शुरू किया जाए क्योंकि इससे पालनपुर, कच्छ, भुज की रेलवे लाईन से मेहसाणा और पाटन जिला सीधा ही जुड़ जाएगा।

मेहसाणा जो ऑयल, इंडस्ट्रियल, मिल्क सिटी के नाम से जाना जाता है। वहाँ गरीब रथ जैसी चार गाड़ियों के ठहराव दिए जाएं।

धन्यवाद।

HON. DEPUTY-SPEAKER: Dr. Heena Gavit.

Nothing will go on record except the speech of Dr. Heena Gavit.

...(Interruptions)*

* Not recorded.

DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR): Hon. Deputy-Speaker, Sir, I rise to support the Supplementary Demands for Grants for 2018-19. Our Prime Minister Shri Narendra Modiji, on the very first day, during his speech in the Central Hall had said: 'My Government is committed for the poor, weaker sections and marginalised people.' Like he said on day one, during the four years of the Modi Government, they have been consistently committed towards the welfare of the OBCs, SCs and STs.

Being a tribal lady, I can definitely say that this entire Monsoon Session is dedicated to the people of the Backward Classes, the Scheduled Caste and the Scheduled Tribe categories.

We have, recently, passed a Bill for the establishment of Backward Classes Commission and also a Bill known as 'The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2018.'

Sir, the Modi Government has demonstrated its penchant for undertaking ambitious social welfare schemes and delivering them at a scale under tight timelines. The speed of implementation of the popular Pradhan Mantri Jan Dhan Yojana stands out to what a Government can do if it is committed. I feel very proud that I am a Member of Parliament in this Indian Parliament where all the other countries outside India are appreciating this Pradhan Mantri Jan Dhan Yojana and want to come and study that how a country with such a large population has made this Scheme a very successful Scheme.

Sir, along with this financial inclusion, other schemes, which are also included are the Pradhan Mantri Mudra Yojana, Pradhan Mantri Suraksha Bima Yojana and the Stand-Up India.

Under the Pradhan Mantri Mudra Yojana, the Government has disbursed loans of Rs. 5,46,122 crore over the last three financial years. These holistic measures of the Government in enhancing the financial inclusion has been recognized to be extremely effective. The CRISIL Inclusix Report, that measures the status of financial inclusion in India, shows a score of 50.1 at the end of 2012-13 and a jump to a score of 58 by the end of 2015-16.

The National Health Protection Scheme, which is a major initiative of the Government, is launched this year. This Scheme aims at offering healthcare cover upto Rs. 5 lakh per family to ten crore families which aims at 50 crore people in the country.

Sir, I am a doctor by profession. During my professional life as a doctor, when I was working in a hospital, I have seen that there are lakhs of people who cannot take medical healthcare because they are poor and the medical healthcare is expensive. That is one reason that people die of various diseases despite different treatments available for those diseases because those treatments are not affordable. This very step of the Government is something that will change the life of the poor people. Even poor people will be able to get the healthcare and get themselves treated with the best treatment possible.

Along with this, the Pradhan Mantri Ujjwala Yojana is the most popular Scheme in the country going on at the moment. The women who have been cooking on *chulhas* for ages together, now the Government aims to provide LPG connection to 8 crore such women in the country.

Sir, in my Constituency, Nandurbar, before this Scheme started, the number of people or the number of households which had LPG connection was only 27 per cent. With such low coverage, there were maximum women who were cooking on the *chulhas*. After the Pradhan Mantri Ujjwala Yojana started, in my constituency, we have crossed more than 75,000 beneficiaries, who have taken the facility under this Pradhan Mantri Ujjwala Yojana.

I, also, would like to mention here that during one of the Ujjwala Melas that happened in my constituency, I met one tribal lady there. She, specially, came up to me and said: "MP Madam, I would like to thank Modiji for having started this Scheme and giving us an LPG connection." When I enquired about that, she was very happy with this Scheme. When I asked her: "Why are you so happy?" There were tears in her eyes. She said: "Madam, three months, before Monsoon, we just spent in the forest collecting sticks and wood so that during the Monsoon, we can use that for cooking and burning the *chulhas*." It is because of this Scheme, those three months of all those ladies, when they go and collect such wood and sticks, that is saved. Not just that, Sir, the smoke, which comes out of that *chulha*, causes various diseases to the women. They get cataract in their eyes, they get

COPD, the lung disease and lots of other such diseases like asthma and so on and so forth. So, this is not just going to save the life and not just something that will protect the environment but this is something that will also give good health to the ladies.

Sir, as far as the Pradhan Mantri Gramin Awaas Yojana is concerned, the hon. Prime Minister launched this Yojana, particularly, aimed at the rural masses. Before this Scheme, there was a housing scheme known as Indira Awas Yojana, I would like to mention here – I come from a tribal area – as to how the Indira Awas Yojana was going on. A list of the beneficiaries, who would get the household, used to come to every village. Once that list comes, some people who are quite influential and politically motivated, used to see the list. They used to just keep the names of the people they wanted in the list and other names were struck down.

17 00 hrs

It is because of this, poor people, people from the weaker sections, SCs, STs and OBCs did not get the house which they wanted. Even today, even after 70 years of Independence, they have not got houses. But, the Pradhan Mantri Awas Yojana – Gramin ensures that each and every poor person, who does not have a house, will get a house now.

This is not just an announcement, but this scheme is going to be completed in a fixed time frame. The hon. Prime Minister has announced “Housing for All by

2022". So, by 2022, all the people who do not have shelter, who do not have a house, will be getting houses under this scheme.

Pradhan Mantri Sahaj Bijli Har Ghar Yojana "Saubhagya" aims at electrification of houses. In 2014, my constituency had 86 villages and 763 hamlets which did not have electricity. Today, I can very proudly say that, after the Government started the electrification programme, today, in our tribal areas, in tribal villages in those *padas*, we have completed electrification work in around 45 villages and in the rest of the villages, the work is still going on. Such good initiatives have been taken by the Government.

For the farmers also, a very important scheme, namely, Pradhan Mantri Fasal Bima Yojana, which is a revolutionary crop insurance scheme, has been launched by the Government. This is providing a broader and more reliable insurance coverage to farmers than what was existing earlier.

Earlier, on the issue of irrigation, we used to focus on just construction of dams. But, there is another aspect. When we construct a dam, the area around that dam, which needs to be irrigated, was never looked at. Many dams in the country are built but no irrigation facility has been provided. Command area development did not happen all these years. But, our Government has taken a step of developing those areas and providing irrigation facilities in those areas. The Pradhan Mantri Krishi Sinchayee Yojana, which is again a flagship scheme of the Government, has 99 ongoing major and medium irrigation projects with a

potential of irrigating 76.03 lakh hectares, which has been prioritized for completion by December, 2019.

The Aadhaar system and also the Direct Benefit Transfer, these two things existed even before 2014. But, a proper use and properly linking of both these things to different schemes has really helped the Government to reach these schemes to the person who needs it, to a person who lives in a small village. They can now avail these facilities. For example, around Rs.10,000 crore have been saved because of linking Aadhaar with the PDS. Also, there is a saving of Rs.14,000 crore from the PAHAL scheme in 2014-15 alone. Further, under the Mahatma Gandhi National Rural Employment Guarantee Scheme, a saving of Rs.3000 crore from Aadhaar linkage has been estimated in 2015-16.

Whatever commitments the Government made, they have fulfilled them in the past four years. I really congratulate the Government and I wholeheartedly support the Supplementary Demands for Grants. Thank you, Sir.

*** SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):** I would like to add something through my written speech on Supplementary Demands for Grants, 2018-19 which includes 65 grants and two appropriations. To that end gross additional expenditure of Rs, 11,697.92 Crore has been sought after.

Society cannot be the servant of economy in the same way economy may be the servant of the society.

In spite of all hype and hoopla, we are lagging behind in many fields which need to be rectified.

Per capita income is rising, agri-production has been increased, but malnutrition is pervading in the country. Only one out of 10 children actually get adequate diets (NFH5-4).

India is still home to a preventable starvation deaths, numerous hungry children and a large nutritionally insecure population.

Under-nutrition hovers nationally around 40 per cent rising over weight/obesity is escalating to more than 20 per cent in some States. 30 per cent low birth weight babies, maternal mortality rate per 1,00,000 live births is 130, one of the poorest among other developing countries.

Anomalies are striking root.

Farmers are in dire straits. In West Bengal, farmers are not getting the MSP due to institutional and infrastructural deficiencies and fallen prey to the

* Speech was laid on the Table.

middlemen who are just fleecing the farmers at will. Bengal is known for “BORO” cultivation. In a large number of districts, farmers cultivate “BORO”, but procurement of “BORO Paddy” does not occur. I would flag the attention of the concerned Ministry for procuring “BORO Paddy” in West Bengal.

Inside the Parliament all we plead for the welfare and upliftment of SC and ST population.

Education is considered most formidable instrument for the upliftment of backward sections of our society. But I beg to offer a little account of it.

Average allocation to Special Component Plan is between 20-14 to 18, 7.59% to 9% short of the 16.6% target set by the Government. Budget 2018 saw a drop from Rs.3,348 Crore to Rs.3,000 Crore for the post matriculation scholarship for SC.

The report of Standing Committee on Social Justice and Empowerment in its report on the demand for grants in 2017-18 shows that as against a requirement of Rs.10,355.71 Crore. The department of expenditure under the Ministry of Finance allocated only Rs.6,908 Crore for Financial Year 2017-18, Rs.8,000 Crore is the pending arrears for the scheme of post matric scholarship for SC, the same for ST students is at Rs.3,156 Crore, for Ayush Rs.30 Crore has been sought for. This section should be given more priority for agriculture and farmers welfare Rs.1,791 Crore. have been sought after. Private investment in

agriculture has not been promising, Capital formation has been left much to be desired.

Now the entire economy does not seem to bring about any radical and robust change. Experts opined that there is a threat of inflation from three fronts, food inflation, fuel inflation and core inflation. Monetary Policy Committee has hiked the policy repo rate by 25 basis points, taking it to 6.5 per cent. This is the 1st time we have a situation where the MPC has increased rates at two consecutive meetings. Further, there is a detrimental trend of growing imports. Cheap and accessible imports are ruining India's economy to the extent of killing local jobs and starving trade accounts.

There is a serious mismatch between import and export as it amply demonstrates as in 2017. India imported 444.16 US dollars in contrast to the export worth of 298.38 US dollars. The import of oil is simply unsustainable.

Skill India is far from any tangible success. India was crowned the world's 6th largest economy, but employment scenario is looking dismal. Severe lack of trained work force, a meagre 2.3% of the workforce has experienced formal skill training compared to a drastic 68 per cent in the U.K., 52 per cent in the USA and 80 per cent in Japan. This low skill is our biggest challenge.

The famed sunrise IT section has been facing severe challenges globally and in India with artificial intelligence taking over several jobs. The forecast is

ominous with an analyst forecasting 1.75 lac to 2 lac job cuts a year over the next three years.

For the 115 aspirational districts intensified so far. West Bengal shares 5 districts. Skill development should be made more intensive in those districts.

Universal basic income scheme which was suggested by the economic survey 2016-17 should be considered afresh given the rot in the implementation as the existing welfare schemes are riddled with misallocation, leakages and exclusion of the poor.

15th Finance Commission has started to discuss the importance of centrally-sponsored schemes and fund devolution to States based on population.

May Economists argue that devolution of funds based on population to the State would ensure efficiency in fund allocation. Many southern States had opposed the "TOR" of the Commission over its mandate to use 2011 Census data over the 1971 data for resource allocation. This is a delicate issue which needs to be resolved amicably.

Insofar, as tourism is concerned, India needs to exploit its inherent potentialities by injecting more funds for the infrastructure including cruising tourism as well. In addition to it, we can develop ourselves as a destination of sea farers. But what troubles me that few days ago hundreds of sea farers started an indefinite hunger strike for their long-standing demands. Merchant navy accounts

for about 95 per cent of foreign trade by volume and 68 per cent by value. Over 1.5 lac sea farers are employed in this strategic section.

I would also like to highlight the fact that tenant farms bear the brunt of agri – distress. The suicide rate of farm labour has been increasing precariously. In addition to it, the 70th round of the national sample survey on the situation of agriculture households shows that 48 per cent of the households do not get credit. The remaining 52 per cent borrow from banks, cooperatives, landlords, shopkeepers, relatives and friends. Institutional credit to the poor farm labour needs to be ensured as half of the households have no recourse to credit. Leasehold farmers need protection and land reform could be the remedy. Fake foreign currency notes has been coming into India again with renewed vigour. West Bengal plays a pivotal role and serves a conduit for influx of fake notes given the porosity of the Indo-Bangla border. A place named after Kaliachak in Malda district has earned the notoriety as the capitol of foreign currency much to the disgrace of us.

In West Bengal, a district from which I am hailing is named after “Murshidabad”, the land of flood and erosion. To stem the onslaught of flood, in the year 2009-10, Kandi Master Plan was sanctioned much to the comfort of the local people. But there is a serious allegation against the organisation who has been entrusted upon to execute the work. The quality of Kandi Master Plan is poor. Defalcation of fund has been reported due to dismal performance of state

irrigation. The completion of work has already been delayed. I propose thorough investigation and audit of the Kandi Master Plan. District Murshidabad is regarded as the highest jute producing district in the country, but jute farmers are in a distress as they cannot sell the jute at MSP rate. They are forced to sell the produce to the middlemen. More procurement centres under JCI should be set up along with remunerative price.

Geo-textile needs to be promoted to deal with erosion given the bio-degradable nature of the fibre. By taking advantage of the golden fibre as jute is called Government should help to diversify the jute products by involving all stakeholders as jute has a golden future.

Hope the Ministry of Finance would take note of my suggestions and do the needful.

Thanks.

श्री जय प्रकाश नारायण यादव (बाँका): उपाध्यक्ष महोदय, आपने मुझे इस विषय पर बोलने के लिए अनुमति दी, इसके लिए आपको बहुत-बहुत धन्यवाद।

अनुदानों की अनुपूरक मांगों पर हम अपनी पार्टी की ओर से राय रखने का काम करेंगे। इस मंत्रिमंडल पर सदन में अविश्वास प्रस्ताव लाया गया था और सारे सवाल उठाए गए थे कि क्यों यह सरकार सत्ता में रहने के लायक नहीं है। साढ़े चार साल में सत्ता का ढलान नीचे गया है। देश की आवाम को, देश के नौजवान को, देश के किसान को और सीमा पर जवान को छलने का काम किया गया है। अभी तक देश के लिए अच्छे दिन नहीं आए, बल्कि देश के बहुत ही बुरे दिन आए हैं। भाईचारा लगभग समाप्त हो गया और इससे देश में बड़ी बदनामी हुई है। देश और दुनिया में नहासी हुई है और माँ-बहनों की इज्जत भी मुज्जफरपुर से लेकर देवरिया तक सरेआम नीलाम की जा रही है। दुष्कर्म की घटनाओं से हमारा माथा दुनिया में शर्म से झुक रहा है।

महोदय, आपने हमें 5-7 मिनट का समय दिया है, इसमें पहले हम अपने क्षेत्र के संबंध में विनती करेंगे। बाँका में एक नई इंटर सिटी दी जाए। जनशताब्दी पटना से बाँका वाया भागलपुर, जसीडीह तक दी जाए। बाँका में वाशिंग पीट दी जाए और समपार पथ दिया जाए। बाँका स्टेशन में यात्रियों को सुविधा दी जाए। कटौरिया-पुनसिया स्टेशन को सुविधा दी जाए। जमालपुर रेल कारखाने को बेहतर बनाया जाए। सुल्तानगंज और अकबरनगर स्टेशन को बेहतर बनाया जाए। भागलपुर में डीआरएम कार्यालय बनाया जाए। सभी लम्बित रेल परियोजनाएं वरियारपुर से मननपुर वाया खड़गपुर-लक्ष्मीपुर-बरहट और सुल्तानपुर से कटौरिया वाया तारापुर-बेलहर को स्वीकृति प्रदान की जाए। इसी तरह से लक्ष्मीपुर झांझा जमुई खैरा सिकन्दरा को स्वीकृत किया जाए। जमुई स्टेशन को बेहतर बनाया जाए। जसीडीह से प्रतिदिन राजधानी चलाई जाए। बाँका में एक एम्स, एयरपोर्ट हो। ककवारा में जो 4 हजार मेगावॉट का प्रोजेक्ट है, 2400 एकड़ जमीन दी गई है, उसे पूरा किया जाए।

पर्यटन केन्द्र में मंदार और कांवड़ यात्रा जो राष्ट्रीय मेला है, सुल्तानगंज से देवघर वाया तारापुर-बेलहर-कटौरिया को राष्ट्रीय मेला घोषित किया जाए। मंदार मेला को भी राष्ट्रीय मेला घोषित किया जाए। सतीश चन्द्र झा, परशुराम सिंह और महेन्द्र गोप के नाम पर स्मारक बनाए जाएं। जमुई, मुंगेर, बांका में मेडिकल कॉलेज खोले जाएं। जमुई में जहां मेडिकल कॉलेज का निर्माण कराया जा रहा है, वहां पर पर्याप्त जमीन नहीं है। यह दबाव में किया जा रहा है।

चांदन, विलासी, बेलहर, खड़गपुर, अपर क्यूल की सिंचाई योजना को बेहतर बनाया जाए। शम्भूगंज के लोहागढ़ पुल का निर्माण कराया जाए। सभी गांवों का विद्युतीकरण हो और बुनकरों का ध्यान रखा जाए।

महोदय, इन्होंने कहा था कि हम दो करोड़ नौजवानों को नौकरी देंगे। आज नौजवान साढ़े चार साल से नौकरी खोज रहे हैं कि दो करोड़ नौकरी कहां गई? अब कहा जाता है कि नौकरी तो नहीं देंगे, लेकिन हम पकौड़े की दुकान देंगे। याद रखिए, पांच साल बीतने वाले हैं, आपको भी पकौड़े की दुकान देश की जनता खुलवा देगी। आपने कहा था कि अच्छे दिन आएंगे, लेकिन अच्छे दिन नहीं आए। क्या 15 लाख रुपये सबके खाते में गये? जो 15 पैसे उसकी जेब में थे, माननीय फाइनेंस मिनिस्टर साहब, वे भी चले गये। ... (व्यवधान) आपने नोट बंदी की बात कही। ... (व्यवधान) उद्योगपतियों को माफ किया और गरीबों को साफ किया। ... (व्यवधान) गंगा की सफाई करते-करते, जैसे दिवाली में कहते हैं – दरिद्र बाहर जाओ, लक्ष्मी भीतर आओ, गंगा तो साफ नहीं हुई, लेकिन नीरव मोदी हमारी लक्ष्मी लेकर कहीं बाहर चला गया। मेक इन इंडिया ... * है। मेक इन इंडिया बैंक इन इंडिया हुआ है। स्मार्ट सिटी नहीं, हमें स्मार्ट गांव चाहिए। आज आदर्श ग्राम की जगह दुर्दशा ग्राम हो गया है। जीएसटी की यही हालत है। स्विस् बैंक में पैसा कैसे बढ़ा ? माननीय वित्त मंत्री बतायेंगे कि अब 50 परसेंट उजला धन हो गया। यह कहते हैं कि स्विस् बैंक का स्विच ऑफ हो गया। याद रखिए, 2019 में* की भी जनता

* Not recorded.

स्विच ऑफ कर देगी। यह ऑन होने वाला नहीं है। ... (व्यवधान) पेट्रोल, डीजल के दाम, महंगाई बढ़ती जा रही है। ... (व्यवधान) महंगाई को डायन कहते थे। क्या महंगाई आपकी सखी और सहेली हो गई है? ... (व्यवधान) आपको इसे बताना पड़ेगा। ... (व्यवधान)

आज सीमा पर जवान मारे जा रहे हैं। शिकारी की तरह आपने देश को रखा है, जैसे कहा जाता है कि शिकारी आएगा, जाल बिछाएगा, दाना डालेगा, लेकिन अब कोई आपके लोभ में फंसने वाला नहीं है। नीरव मोदी कहां गया, माल्या कहां गया और ऐसे लोग कहां चले गए? 500 उद्योगपति आपकी सत्ता के संरक्षण में बाहर गए हैं। देश माफ नहीं करेगा। जातीय जनगणना कराओ, संविधान बचाओ। पिछड़ों, दलितों, आदिवासियों के साथ हो रहे अन्याय से उनको बचाओ। उन्हें उनका अधिकार दो।

राफेल घोटाले के लिए हम जेपीसी की मांग करते हैं। इसकी जांच होनी चाहिए। यह बहुत बड़ा घोटाला है। इन्होंने कहा कि 70 साल तक भारत ने कुछ नहीं किया।

15 अगस्त और 26 जनवरी को आप मिसाइल देखिए, जलसेना देखिए, थलसेना देखिए। बांग्लादेश को किसने आजाद कराया था?

क्या अभी आपने आजादी कराया था? नहीं, आप यह भी कहते कि 70 सालों के शासन में जहाज नहीं बना होता तो नीरव मोदी भारत से नहीं भागता। आज नया जमींदार पैदा किए हैं। बिहार की हालत बहुत खराब है, न शिक्षा है, न स्वास्थ्य है, न पढ़ाई है, न लिखाई है।

* डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : The Government is seeking this august house to authorize the gross additional expenditure of Rs. 11,697.92 cr, out of which only Rs. 5,951.22 cr is going to be the net cash outgo.

इसका मतलब है, विभिन्न मंत्रालयों के लिए केवल 5,951.22 करोड़ रुपये के अतिरिक्त प्रावधान इस सप्लिमेंटरी डिमांड के लिए द्वारा किये जाने हैं।

आज हमारी अर्थव्यवस्था की स्थिति नाजुक है। बैंकों के एन.पी.एज. बढ़ रहे हैं। 10 लाख करोड़ से ज्यादा यह एन.पी.एज. हो गये हैं।

बेरोजगारी बढ़ रही है। सरकार के पास तो इसका कोई डेटा है नहीं, लेकिन सेंटर फॉर मॉनिटरिंग इंडियन ईकॉनोमी के अनुसार इस साल में बेरोजगारी 7 प्रतिशत के ऊपर हो जाएगी।

ऐसे में अर्थव्यवस्था में सुधार लाने के लिए कदम उठाए जाने की उम्मीद हम कर रहे थे। लेकिन सप्लिमेंटरी डिमांडस को देखने के बाद यह उम्मीद पूरी होती हुई नहीं दिखती।

एग्रीकल्चर, टैक्सटाईल्स, कंस्ट्रक्शन्स जैसे लेबर इंटेन्सिव सेक्टर्स के लिए इन सप्लिमेंटरी डिमांडस के माध्यम से ज्यादा धनराशि का आवंटन किये जाने की उम्मीद थी। जिसके चलते पूरी ईकॉनोमी को स्टिमुलस मिल सकता था।

हाल ही में सरकार ने किसानों को लागत मूल्य से 50 प्रतिशत ज्यादा एम.एस.पी. देने का निर्णय लिया है। हालांकि इसको लेकर जो फॉर्मूला किसान मांग रहे हैं और जो फॉर्मूला सरकार ने तय किया है, उसमें बड़ा अंतर है। लेकिन इस एम.एस.पी. को लेकर कोई प्रावधान इस सप्लिमेंटरी में नहीं किया गया है।

हैल्थ सैक्टर को लेकर इस सप्लिमेंटरी में जो व्यवहार किया गया है, उसे देखकर मैं काफी निराश हुआ हूँ।

* Speech was laid on the Table.

Ministry of Health & Family Welfare gets Rs. 4316.43 cr through re-appropriation of savings of the ministry.

इसका मतलब, स्वास्थ्य जैसे महत्वपूर्ण विषय के लिए सरकार ने कोई भी अतिरिक्त प्रावधान करना जरूरी नहीं समझा। फरवरी में जो बजट माननीय वित्तमंत्री जी ने पेश किया, उस बजट में ही स्वास्थ्य मंत्रालय के लिए जो प्रावधान था, उसमें मंत्रालय ने जितनी मांग की थी, उससे करीब 14 हजार करोड़ रुपए सरकार ने कम दिये थे। स्वास्थ्य क्षेत्र को लेकर जब हम सरकार की घोषणाओं को पढ़ते हैं तो वह काफी सराहनीय हैं। सब-सेंटर्स और प्राइमरी हेल्थ सेंटर्स को अपग्रेड करके डेढ़ लाख हेल्थ एंड वेलनेस सेंटर्स की स्थापना, डिस्ट्रिक्ट अस्पतालों का अपग्रेडेशन और उनसे जुड़े हुए नए मेडिकल कॉलेजों की स्थापना, पोस्ट ग्रेजुएट सीट्स में हर साल 5 हजार सीट्स की बढ़ोत्तरी और सबसे बड़ी घोषणा जो नेशनल हेल्थ प्रोटेक्शन स्कीम की थी, जिसके तहत 10 करोड़ परिवार को हेल्थ बीमा सुरक्षा दी जाएगी। लेकिन इन सब योजनाओं को वास्तव में लाने के लिए जो पैसा चाहिए, वह देने में सरकार लगातार असफल रही हैं।

नेशनल हेल्थ मिशन हमारे स्वास्थ्य क्षेत्र का अहम हिस्सा है। मंत्रालय ने इसके लिए इस वर्ष 34 हजार 882.32 करोड़ रुपए की मांग रखी थी, लेकिन वित्त मंत्री ने बजट में केवल 30,129.61 करोड़ रुपए का प्रावधान रखा, जो पिछले साल के मुकाबले 655 करोड़ रुपए से कम था। यानि साल के शुरु में ही 4 हजार 752.71 करोड़ रुपए कम दिये गये। मिनिस्ट्री ने यह साफ शब्दों में कहा है कि इतने कम प्रावधान के चलते मिनिस्ट्री के जो महत्वपूर्ण कार्यक्रम हैं, उन पर बुरा असर पड़ेगा।

इन पूरक अनुदान मांगों में हेल्थ के लिए एक नया पैसा अतिरिक्त तौर पर नहीं दिया गया है। नेशनल हेल्थ पॉलिसी 2017 के तहत हमने सन 2025 तक स्वास्थ्य पर जी.डी.पी. के 2.5 प्रतिशत खर्चा करने का लक्ष्य रखा है। लेकिन हालात ऐसे ही रहे तो यह लक्ष्य केवल कागज पर रहेगा। मैं लगातार इस सदन में हेल्थ सेक्टर में सार्वजनिक निवेश बढ़ाने की मांग करता आया हूँ। डेढ़ लाख

हैल्थ एंड वेलनेस सेंटर के लिए इस आर्थिक वर्ष में 1200 करोड़ का प्रावधान किया गया है। इन 1200 करोड़ में केवल 10 हजार सेंटर्स का काम होगा, यानि 7 प्रतिशत से भी कम..... तो बाकी के 1 लाख 40 हजार सेंटर्स का क्या होगा?

पिछले बजट में भी सरकार ने ऐसी ही घोषणा की थी, लेकिन आज तक एक भी सेंटर शुरू नहीं हुआ है। जनसंख्या के हिसाब से डॉक्टर की संख्या यह एक और चिंता का विषय है। आज सरकारी अस्पतालों में डॉक्टर्स नहीं हैं, ग्रामीण इलाकों में डॉक्टर्स नहीं हैं। समय पर इलाज नहीं होता, दवाईयां नहीं मिलती।

पिछले साल यू.पी. के गोरखपुर के मुख्य सरकारी अस्पताल में ऑक्सीजन सप्लाई न होने की वजह से 23 बच्चों की मौत हो गई। उसके बाद यू.पी. में ही फर्रुखाबाद के सरकारी अस्पताल में इसी कारण से एक महीने में 41 बच्चों की मौत हो गई। सरकारी अस्पतालों की यह हालत है, लेकिन इनकी स्थिति में सुधार लाने के लिए ठोस कदम उठाने के लिए सरकार के पास न तो कोई योजना है और न ही पैसा खर्च करने की तैयारी है। डॉक्टरों पर हमलों की घटनाएं बढ़ रही हैं। डब्ल्यू.एच.ओ. के मानक के अनुसार डॉक्टर-पेशेंट रेश्यो 1:1000 होना चाहिए, लेकिन हिंदुस्तान में वह 1:2000 है।

सरकार ने पोस्ट ग्रेजुएट सीट्स बढ़ाने का निर्णय लिया, लेकिन अब तक फेज वन में 1500 सीट्स की बढ़ोत्तरी हुई है। अब फेज 2 में 4000 सीट्स बढ़ाने की योजना है। इसके लिए 300 करोड़ रुपये का प्रावधान किया गया है। पहले 1500 सीटों के लिए हम 317 करोड़ रुपए खर्च कर रहे हैं और इन 4000 सीटों के लिए केवल 300 करोड़ रुपए, इतनी कम राशि में यह लक्ष्य कैसे पूरा होगा?

जिला रुग्णालयों को अपग्रेड करके वहाँ नये मेडिकल कॉलेज खोलने का फैसला सरकार ने लिया है। जिसके तहत फेज 2 में 24 मेडिकल कॉलेजों का उद्दिष्ट है। फेज वन के तहत 56 नए मेडिकल कॉलेज को मंजूरी मिली थी। जिसके लिए गत वर्ष 3300 करोड़ रुपए का प्रावधान किया गया था। अब फेज 2 में 24 कॉलेजों के लिए इस वर्ष बजट में केवल 600 करोड़ रुपये का प्रावधान किया

गया था। सप्लिमेंटरी में इसमें कोई बढ़ोत्तरी नहीं की गई है। सिर्फ डॉक्टरों की संख्या बढ़ाने से कुछ नहीं होगा। डॉक्टर्स आज ग्रामीण इलाकों में जाने के लिए तैयार नहीं हैं। हम कितना भी मंडेटरी करे, लेकिन वह तैयार नहीं। क्योंकि वहां की हालत खराब है। अस्पतालों में स्टाफ नहीं है, दवाईया नहीं हैं। संसाधनों की कमी है। डॉक्टरों को रहने के लिए अच्छी सुविधा नहीं है। यह पूरा इंफ्रास्ट्रक्चर सुधारने के लिए बड़े पैमाने पर हमें निवेश करना होगा। यह जिम्मा हम निजी क्षेत्र पर नहीं सौंप सकते हैं।

हिंदुस्तान उन देशों में से है, जहाँ स्वास्थ्य पर आउट ऑफ पॉकेट एक्सपेंसेंस करने वालों की संख्या सबसे ज्यादा है। लाखों/करोड़ों लोग हर साल इस खर्च की वजह से गरीबी रेखा के नीचे धकेले जा रहे हैं। उन्हें हम निजी क्षेत्र के भरोसे नहीं छोड़ सकते हैं। लेकिन हमारी सार्वजनिक स्वास्थ्य यंत्रणा सक्षम करने के बजाय सरकार ने नेशनल हैल्थ प्रोटेक्शन स्कीम के रूप में आसान रास्ता चुनने की कोशिश की है। लेकिन इस योजना से बीमा कंपनियां और प्राइवेट अस्पतालों को लाभ मिलेगा। जबकि जरूरत है कि हम वही राशि सार्वजनिक स्वास्थ्य यंत्रणा मजबूत करने के लिए खर्च करे।

सरकार ने इस वर्ष के बजट में 2000 करोड़ रुपये का प्रावधान किया था। अब मिनिस्ट्री के विभिन्न खर्चों में जो सेविंग होगी, उसके रिप्रोप्रिएशन के माध्यम से इस सप्लिमेंटरी डिमांड के जरिए इस योजना के लिए 2713.60 करोड़ रुपए दिए जाएंगे। लेकिन यह अतिरिक्त राशि नहीं है, जो साल के शुरुआत में 52 हजार करोड़ रुपए दिए गए हैं, उसी से यह खर्चा होगा। जब पहले 1 लाख रुपए के मेडिक्लेम की योजना थी, तब उसके लिए उस साल के बजट में 15 हजार करोड़ रुपए का प्रावधान रखा गया था। अब जबकि मेडिक्लेम कवर पाँच गुना बढ़ाया गया है, तब बजट में उसका आधा भी प्रावधान नहीं है। हैल्थ के मामले में हम उल्टी दिशा में जा रहे हैं, यह खेद के साथ कहना पड़ रहा है।

रेल के मामले में इस सरकार का रवैया दुखद है।

Indian Railway is facing lots of problems, commuters are dying almost daily by falling off running trains due to over-crowded trains, our network is highly over

congested, we are not able to stick to the time table, there are punctuality issues as well as safety issues.

Our signal system is obsolete. our projects are delayed for years and there are no signs of completion in the near future. In spite of all these issues, there is not even a mention of Railways in this supplementary demand. The hon. finance minister had announced in the budget the capex of Rs. 1,46,500 cr for this year. It looks very impressive, but only on paper, because in the last three years, this target was never achieved.

Against the target of 1 lakh crore in year 2015-16, 93,520 cr were spent. Against the target of 1,21,000 cr, only 1,10,000 cr were spent... in the year 2017-18, the original target of 1,31,000 cr was reduced to 1,20,000 cr at the RE stage. So this track record does not create enough confidence about railway's ability to achieve the capex target this year.

Another serious issue in this capex is the consistently reducing share of internal resources and gross budgetary support. The percentage of internal resources of Railways in the capex has come down from 19.6% in 2013-14 to just 7.85% in this year. It clearly shows that the financial health of railways is deteriorating and it is not able to generate revenue. At the same time the share of Gross budgetary support has also gone down from 52.2% to 36.21%.

On the other hand, the share of extra Budgetary resources has almost doubled in the last 5 years from 28.2% to 55.93%. This has increased the interest

burden on the railways which in turn has impacted its ability to generate enough internal resources. Under such circumstances, the government must take it upon itself to increase the investment in railways, not only through borrowing, but through budgetary support.

Situation of Mumbai suburban railway is very precarious... For more than 80 lakh daily commuters, it is nothing short of hell. Commuters cannot enter trains because they are already over-crowded... people are falling off running trains and dying.

There are average 15 deaths per day on Mumbai suburban section due to various reasons. Infra projects which was expected to give big relief are far from completion. 5th & 6th track project between Chhatrapati Shivaji Maharaj Terminus and Kalyan would have enabled the railways to double the local train services.

But, it has not even taken off between Kurla and Chhatrapati Shivaji Maharaj terminus even after all these years. After my repeated demand, the then railway minister shri suresh prabhu ji had sanctioned the Thakurli terminus project and even included it in the budget for 2016-17... But even after two years, it has not moved beyond announcement. Works under MUTP 3 are yet to take off. Railways have not been able to get financing yet.

There has been discussion about Communication Based Train control system to be introduced on Mumbai suburban section. I myself had demanded it

in this house because this system would enable us to run train services every 2 minutes from the present 4 minutes.

There will be 100% increase in the frequency which would decongest the suburban railways in a big way. But railway ministry has yet to make up its mind. Last year, after taking over, Piyush Goyal ji had sought this proposal from the central railway, but within a month he turned it down. Now again, we hear that MRVC has resubmitted this proposal under MUTP 3.

This issue concerns the convenience, comfort and safe journey of 80 lakh commuters and therefore highest priority must be given to this project.

I wish to request the finance minister and the railway minister to sanction necessary funds for this project through budgetary support. It has been almost a year since the unfortunate incidence of stampede at the FOB of elphinston station in Mumbai in which 24 people had died. However, railways and the Government seem to have learnt nothing from this horrific incidence. There have been many old FOBs and ROBs in the Mumbai suburban section.. some of them are even more than 100 years old.

British companies which had built those bridges have sent many letters to Railways stating that the life of these bridges are over. Therefore, they are in urgent need of either repair or reconstruction. However, the Railway is happy pointing to show fingers to either Mumbai Municipal corporation or the state government. Recently, a part of ROB near Andheri station collapsed and 2

commuters died... Due to the presence of mind of the motorman, a big tragedy was averted.

There are many more such bridges... Tilak bridge of Dadar, Parel bridge. Elphinston bridge, Lower Parel bridge, Kopar bridge in my own Kalyan constituency... but railway is just ignoring the states in which these bridges are.

I had raised the issue of rail fractures just a few days ago in this session only. In the beginning when I had raised this issue I was told that this is a natural phenomenon in winter... but now, such things are happening in summer and monsoon also. So it clearly shows that the whole network is now so old that it can no longer take the burden and needs to be replaced with new tracks at once. Because it is affecting not only the rail services but also putting the lives of 8 million commuters in danger. I had also raised the issue of gangmen who have the responsibility of looking after tracks... there are more than 1000 vacant posts of gangmen on the suburban section of central railway. They need to be filled up at once to ensure commuters' safety. Railway minister himself is from Mumbai. I hope he is well aware of the situation. I urge him to take these issues seriously. In fact, there has been demand to separate Mumbai Suburban railway and form an autonomous corporation on the lines of Konkan railway. Mumbai High court also recently suggested this... I myself have demanded this in this House and I am sure my colleagues from Mumbai are also of the same opinion. I again raise this

demand which would give the central and western railway a greater freedom and autonomy to address the issues more expeditiously and effectively.

इसके अलावा, जर्जर इमारत से काम कर रहे पोस्ट ऑफिसों का मुद्दा मैंने इस सदन में उठाया था। देश में कई ऐसे पोस्ट ऑफिसों हैं। हम आज अपने पोस्ट डिपार्टमेंट के मॉडर्नाइजेशन की बात कर रहे हैं। प्रधानमंत्री जी 21 अगस्त को इंडिया पोस्ट के पेमेंट बैंक का उद्घाटन करने वाले हैं। लेकिन जहाँ से पोस्ट ऑफिसों काम करते हैं, जहाँ पर लोगों का आना-जाना होता है, उन जगहों पर सुधार लाने के लिए कदम नहीं उठाए जा रहे हैं। क्योंकि पोस्ट डिपार्टमेंट के पास पैसा ही नहीं है। लगातार पोस्ट डिपार्टमेंट के लिए काफी कम मात्रा में प्रावधान किये जा रहे हैं। नए पोस्ट ऑफिसों बनाना, पुराने पोस्ट ऑफिसों का रेनोवेशन यह काम इस्टेट मैनेजमेंट के तहत आता है। डिपार्टमेंट ने सन् 2017-18 में इस्टेट मैनेजमेंट के तहत 1092 करोड़ रुपए की मांग की थी, लेकिन उन्हें मिले केवल 73.50 करोड़ रुपए। सन् 2018-19 में 489.50 करोड़ रुपए की मांग की थी, लेकिन बजट में प्रावधान केवल 75 करोड़ का ही किया गया है। देशभर में 1 लाख 54 हजार 956 पोस्ट ऑफिसों हैं। यानि प्रति पोस्ट ऑफिस साढ़े चार हजार से भी कम की राशि उपलब्ध हुई है। पोस्ट डिपार्टमेंट के पास पैसा नहीं है और पुनर्विकास का प्रस्ताव कोई देता है, तो डिपार्टमेंट एन.ओ.सी. भी नहीं देता।

मेरे चुनावी क्षेत्र डोंबिवली में एक जर्जर पोस्ट ऑफिस है, पिछले कई सालों से पुनर्विकास की मांग मैंकर रहा हूँ। कल्याण-डोंबिवली म्युनिसिपल कॉर्पोरेशन इसका पुनर्विकास करने को राजी है। डिपार्टमेंट को बिना एक पैसा खर्च किये, नई इमारत मिल जाएगी। लेकिन मंजूरी नहीं मिल रही और खुद इसका पुनर्निर्माण करने के लिए उनके पास राशि नहीं है। वही दूसरी ओर यह पोस्ट ऑफिस अब एक किराये की जगह से एक महिला को 1 लाख रुपए किराया देकर चलाया जा रहा है।

मैंने इसी सत्र में यह मुद्दा उठाया था । मेरा वित्तमंत्री जी से निवेदन है कि पोस्ट ऑफिस का रेनोवेशन और रिडेवलपमेंट के लिए ज्यादा से ज्यादा राशि आवंटित की जाए । जब सप्लिमेंटरी डिमांड्स का दूसरा बँच आएगा तो एग्रीकल्चर, हैल्थ, रेलवे, इंफ्रास्ट्रक्चर इन सभी महत्वपूर्ण क्षेत्रों के प्रावधानों में बड़ी मात्रा में बढ़ोत्तरी करे, ऐसी मांग में करता हूँ और इस सप्लिमेंटरी डिमांड को समर्थन देता हूँ ।

धन्यवाद।

* **SHRI V. ELUMALAI (ARANI):** Thanks for giving me an opportunity to express my views on Supplementary Demands for Grants for the year 2018-19. This includes 65 grants and 2 appropriations. This first batch of supplementary demand for grants for 2018-19 seeks for gross additional spend of Rs.11,697.92 crore. The Tamil Nadu Government working in the footsteps of Hon. Amma and under the able guidance of Hon. Chief Minister of Tamil Nadu Shri Edappadi K. Palaniswamy has witnessed developments in different fields of activity.

The Fourteen Finance Commission had allocated an amount of Rs.1263 crore as the basic grant and Rs.365 crore as the performance grant for the year 2017-18 to the urban local bodies in Tamil Nadu. Ministry of Finance, Government of India while releasing the first instalment of the basic grant for the year 2017-18 to the urban local bodies has remarked that "the State Government is directed to pursue the court case regarding local body selection and appraise the Ministry before the second instalment is considered for a release." The elections to the local bodies in the State have been delayed due to various litigations and an account of the process of delimitation of territorial wards of local bodies being undertaken by Tamil Nadu Delimitation Commission based on 2011 censuses. Moreover, it is apt to say that an amount of Rs.172 crore has been allocated in the State budget for the year 2018-19 for conducting the local body elections. The detail of court cases in the Hon'ble High Court of Madras and

* Speech was laid on the Table.

Hon'ble Supreme Court of India have been provided to the Department of Expenditure, Ministry of Finance, Government of India. Due to pendency of the above court cases, the elections have been delayed. The Fourteenth Finance Commission has earmarked a sum of Rs.1462 crore has basic grant and Rs.414 crore has performance grant to the urban local bodies for the year 2018-19 and the first instalment of basic grant of Rs.731 crore has to be released during the month of June every year. This amount is for implementation of basic amenities such as water supply, sanitation, waste management, street light etc. All urban local bodies are in dire need of funds to carry out the day to day affairs to provide basic citizen amenities. The legal impasses continues during intervening period resulting the State not being able to conduct local body elections.

I, therefore, urge upon the Union Government to immediately look into this matter and provide adequate funds to Tamil Nadu for implementation of basic citizen amenities in all the urban local bodies of the State. Thank you.

***श्री श्रीरंग आप्पा बारणे (मावल) :** किसानों की उपज का उचित मूल्य दिलाने और सबसे अधिक रोजगार देने वाले टैक्सटाइल क्षेत्र की आवश्यकताओं को ध्यान में रखते हुए सरकार ने संसद में चालू वित्त वर्ष के लिए 11697.92 करोड़ रुपये की पूरक अनुदान माँग रखी हैं। इसमें 5745.68 करोड़ रुपया मंत्रालयों की बचत या बढ़ी हुई प्राप्तियों से आएगा। जबकि सरकार पर नकद खर्च का बोझ 5961.22 करोड़ रुपये का होगा।

सरकार की तरफ से चालू वित्त वर्ष में अनुदान की पूरक मांगों की यह पहली खेप है। इसमें नकद खर्च के मद में सबसे अधिक व्यय कृषि व किसान कल्याण मंत्रालय के लिए 1791.62 करोड़ रुपये की राशि की मांग सरकार ने की है। इस राशि में से 1200 करोड़ रुपए की राशि का इस्तेमाल बाजार हस्तक्षेप योजना और बाजार स्थिरीकरण योजना के लिए होगा।

लेकिन सरकार द्वारा इतने प्रयास किये जाने के बाद भी किसानों को कोई लाभ नहीं मिल पा रहा है आज भी देश भर में किसानों की आत्महत्या की घटनाएं सामने आ रही है सरकार को सबसे पहले देश के किसानों को आत्मनिर्भर बनाना होगा, सरकार किसानों की आमदनी को दोगुना करने की बात हमेशा से करती आई है, लेकिन आज तक इसके कोई सार्थक प्रयास नजर नहीं आये, किसानों की समस्या जस की तस बनी हुई है। किसानों को सस्ते दामों पर कृषि उपकरण और खाद, बीज उपलब्ध करने की जरूरत है, किसानों और बाजार के बीच बिचौलियों को भी हटाने के सार्थक प्रयास करने होंगे।

सरकार द्वारा किसानों को तय समय में फसल बीमा का भुगतान देने में अगर बीमा कंपनियां देरी करेंगी तो उन्हें किसानों को फीसद वार्षिक ब्याज के साथ भुगतान करना होगा। यह सरकार का अच्छा कदम है और यदि देरी अगर राज्य सरकार की तरफ से होती है तो ब्याज का भुगतान राज्य सरकार को करना होगा।

* Speech was laid on Table.

देश में डीजल, पेट्रोल की कीमतों में भारी बढ़ोत्तरी हुई है, इससे देश के आम आदमी की जेब पर बोझ बढ़ा है, जहाँ पहले तेल की कीमते स्थिर रहने लगी थी, लेकिन आज कीमतों में दिन-प्रतिदिन उतार-चढ़ाव देखने को मिलता है, तेल की कीमतें बढ़ने से किसानों पर भी असर पड़ता है। माल भाड़े में दुलाई बढ़ने से बाजार में आम जरूरतों की चीजे महँगी होने लगती है। सरकार को तेल की कीमतों पर नियंत्रण रखने के लिए उपाय करने होंगे।

देश के बैंकों का एन.पी.ए. मार्च, 2018 तक 8 लाख 45 हजार 475 करोड़ हो गया, पिछले चार वर्षों में कई बैंकों का एन.पी.ए. बढ़ा है। स्टेट बैंक ऑफ इंडिया का कुल एन.पी.ए. 2 करोड़ 16 लाख 228 करोड़ रुपए पहुँच गया है जबकि पी.एन.बी. का एन.पी.ए. 83 हजार 817 करोड़ रुपए पहुँच गया है। यह हमारी अर्थव्यवस्था के लिए चिंता की बात है। आज एन.पी.ए. में बेतहाशा वृद्धि हो रही है जिसके कारण कई बैंकों के उच्च अधिकारी आज जेल में हैं और कई के खिलाफ जांच चल रही है। यहाँ तक कि कई बैंकों को अपनी विदेश स्थित शाखाओं को बंद करना पड़ा है।

हमारे देश की अर्थव्यवस्था बहुत तेजी से आगे बढ़ रही है, लेकिन आज भी हमारे सामने बहुत सी चुनौतियाँ हैं। आज भले ही हम फ्रांस से जी.डी.पी. में आगे हों, लेकिन भारत के प्रति व्यक्ति आय बहुत कम है। जून में खुदरा महंगाई दर 5 प्रतिशत तक पहुँच गई, जबकि रिजर्व बैंक ने महंगाई दर को 4 प्रतिशत से नीचे रखने का लक्ष्य रखा था।

मुझे आशा है कि सरकार मांग और निवेश के रास्ते पर आगे बढ़ेगी और अर्थव्यवस्था के लिए खतरे के रूप में उभर रही तेल की कीमतों पर नियंत्रण रखने हेतु उपाय करेगी।

आज हमारा देश युवा शक्ति के रूप में जाना जाता है, लेकिन यह एक विडम्बना ही है कि देश की वही युवा शक्ति आज नौकरी के लिए दर-दर भटकने को मजबूर है। लेकिन कड़वी सच्चाई यह है कि प्रतिदिन बढ़ती बेरोजगारी के कारण सबसे अधिक आत्महत्याओं का कलंक भी हमारे देश के माथे पर लगा हुआ है। राष्ट्रीय अपराध रिकॉर्ड ब्यूरो के ताजा आंकड़ों के मुताबिक प्रतिदिन 26 युवा खुद

को काल के गाल में झोंक रहे हैं और इस संताप की स्थिति का जन्म छात्र बेरोजगारी की गंभीर समस्या के कारण हुआ है। अंतर्राष्ट्रीय श्रम संगठन, भारत सरकार और विभिन्न एजेंसियों के ताजा सर्वेक्षण और रिपोर्ट इस ओर इशारा करते हैं कि देश में बेरोजगारी का ग्राफ बढ़ा है। जिन युवाओं के दम पर हम भविष्य की मजबूत इमारत की आस लगाए बैठे हैं, उसकी नींव की हालत निराशाजनक है और हमारी नीतियों के खोखलेपन को राष्ट्रीय पटल पर प्रदर्शित कर रही है।

आई.एल.ओ. द्वारा बनाई गई रिपोर्ट में कहा गया है कि वर्ष 2018 में भारत में बेरोजगारों की संख्या 1.86 करोड़ रहने का अनुमान है। साथ ही इस संख्या के अगले साल, यानि 2019 में 1.89 करोड़ तक बढ़ जाने का अनुमान लगाया गया है। आंकड़ों के अनुसार, भारत दुनिया के सबसे ज्यादा बेरोजगारों का देश बन गया है। रिपोर्ट के मुताबिक, इस समय देश की 11 फीसदी आबादी बेरोजगार है। यह वे लोग हैं जो काम करने लायक हैं, लेकिन उनके पास रोजगार नहीं है। इस प्रतिशत को अगर संख्या में देखें, तो पता चलता है कि देश के लगभग 12 करोड़ लोग बेरोजगार हैं। इसके अलावा बीते साढ़े तीन साल में बेरोजगारी की दर में जबरदस्त इजाफा हुआ है। यह तो कहना है, अंतर्राष्ट्रीय श्रम संगठन यानि आई.एल.ओ. की रिपोर्ट का। वहीं सरकार के श्रम मंत्रालय के श्रम ब्यूरो के सर्वे से भी सामने आया है कि बेरोजगारी दल पिछले पांच साल के उच्च स्तर पर पहुंच गई है।

रिपोर्ट के मुताबिक वर्तमान में भारत में जो करीब 53.4 करोड़ काम करने वाले लोग हैं, उनमें से करीब 39.8 करोड़ लोगों को उनकी योग्यता के हिसाब से न तो काम मिलेगा, न नौकरी। इसके अलावा इन पर नौकरी जाने का खतरा भी मंडरा रहा है। वैसे तो 2017-19 के बीच बेरोजगारी की दर

3.5 फीसदी के आसपास रहने का अनुमान है, लेकिन 15 से 24 साल के आयु वर्ग में यह प्रतिशत बहुत ज्यादा है। आंकड़ों के मुताबिक 2017 में 15 से 24 आयु वर्ग वाले युवाओं का बेरोजगारी प्रतिशत 10.5 फीसदी था, जो 2019 आते-आते 10.7 फीसदी पर पहुंच सकता है। महिलाओं के मोर्चे पर तो हालत और खराब है। रिपोर्ट कहती है कि बीते चार साल में महिलाओं की बेरोजगारी दर 8.7 तक पहुंच गई है।

* **SHRI G. HARI (ARAKKONAM):** I thank you for giving me an opportunity to take part in the discussion on Supplementary demands for Grants for the year 2018-19. This includes 65 grants and 2 appropriations. The first batch of supplementary demand for grants for 2018-19 seeks for gross additional spend of Rs. 11,697.92 crore, The proposed equity support of Rs. 980 crore for Air India will not involve any cash outgo, but would come out of the savings or receipts of the Civil Aviation Ministry under technical demand for grants. As much as Rs. 1,792 crore will go to the Agriculture Ministry; Rs. 1,500 crore by the Textiles Ministry for meeting additional expenditure. The Tamil Nadu Government working in the footsteps of Hon Amma and under the able guidance of Hon. Chief Minister of Tamil Nadu Shri Edappadi K. Palaniswamy has been progressing spectacularly in different fields of activity.

But when we think of funds we need the help from the Union Government. Particularly, adequate funds are not allocated in the Budget for the Centrally sponsored schemes being implemented in Tamil Nadu expeditiously. This has placed an immense additional stress on the State's finances resulting in a huge revenue deficit. The largest amounts pending are in important and sensitive programmes. That is about Rs. 1546 crore towards disbursement of post-metric scholarship schemes for Scheduled Caste students, Rs. 1312 crore towards implementation of the Sarva Shiksha Abhiyan intended for primary education and

* Speech was laid on the Table.

Rs. 1588 crore towards Rashtriya Madhyamik Shiksha Abhiyan intended to promote secondary education. Long pending arrears had impacted the successful implementation of the schemes. Similarly the reimbursement of Rs. 239.91 crore under the Right of Children to Free and Compulsory Education Act has not been released by the Union Government, though under the Act the Centre is committed to reimburse the amount. Any further delay in the release of funds is likely to hit the marginal sections of the society who deserve assistance at the hour of need. I appeal to the Government to immediately release Rs. 16,959 crore due to be paid to Tamil Nadu enabling it to continue implementation of the Centrally sponsored ongoing schemes in the State.

In this regard, I would like to mention here about the shortage in the disbursements of share from the central tax from 1996-97 to 2014-15. In the Report of Comptroller and Auditor -General on Compliance of Fiscal Responsibility and Budget Management Act, 2003, it has been indicated that during the certification of the net proceeds by the C&AG based on recommendations of the successive Finance Commissions, it was noticed that during period from 1996-97 to 2014-15, an aggregated amount of Rs. 81,647.70 crore was short devolved to the States. It is estimated that Tamil Nadu is eligible to get around Rs. 4500 crore as a shortfall in the share of the Central taxes devolved by the Government of India during that period. A pertinent question that arises here is , whether it is not obligatory on the part of the Union Government to

devolve shortfalls in the share of the Central taxes devolved to the State. However, no action has been made in this regard by the Central Government. Now, on the issue of the 14th Finance Commission, I would like to mention here that the 14th Finance Commission had recommended an increase of 10 per cent in the vertical devolution from 32 per cent to 42 per cent to the States. However, this effect has been neutralized by reduction in the horizontal devolutionary share of the Central taxes to Tamil Nadu from 4.969 per cent to 4.023 per cent. This reduction in the inter-se share to Tamil Nadu is 19.04 per cent, which is the highest erosion among all the States. Further, year after year, the actual release of share in the Central tax to Tamil Nadu fell short of the estimates in the 14th Finance Commission recommendation. This, coupled along with the unscientific formula adopted by the Commission, has penalised the State of Tamil Nadu for its achievement in better economic development and population control. The Government of Tamil Nadu has urged the central Government to provide an annual special grant of Rs. 2000 crore in each of the remaining years of the 14th Finance Commission period to Tamil Nadu. However, no progress has been made in this regard by the Union Government. With regard to the grant-in-aid released to the State Governments by the union Government, I would like to mention here that the grant-in-aid released to Tamil Nadu by the Union Government in 2017-18 compared to 2016-17 has witnessed a 3 per cent negative growth. On the contrary, the Union Government has provided a

substantial grant-in-aid to other States, that is, 56 per cent for Maharashtra, 119 per cent for Uttar Pradesh. We are unable to understand the disparity meted out against us. Coming to the issue of GST, Tamil Nadu had concerns about the impact of GST on the fiscal autonomy of the States and the huge permanent revenue losses it is likely to cause to a manufacturing and net exporting State like Tamil Nadu. As feared by us, there is a significant shortfall in settlement of the amount due to Tamil Nadu in the new Goods and Service tax system. A large amount of IGST remains unsettled upto 27th June, 2018. I wish to state that by a rough estimate, our State will receive over Rs. 5604 crore or additional revenue if the unsettled IGST credit is apportioned to the State. It has been urged that an on account payment may be made for the entire balance of unsettled IGST by using a formula such as the protected revenue of the each state are the GST collection. Otherwise the amount of unsettled IGST will continue to increase and will undermine the whole structure of the GST. With regard to disaster management by the Central Government, it has always fallen short in providing a helping hand to the State. Take for instance, the severe flood in Tamil Nadu during November 2015, a special assistance of Rs. 25,914 crore was sought as disaster relief assistance from the Centre. However, the fund allocated was only a few hundred crores by the Central Government. During December 2016, a severe cyclonic storm 'Vardah' hit the northern district of Tamil Nadu leaving to destruction of infrastructure and property and the disaster assistance sought was Rs. 22,573

crore. However, only a few hundred crores were allocated by the Central Government. For the severe drought situation that prevailed in Tamil Nadu during 2016, an amount of Rs. 39,565 crore was sought from the National Disaster Relief Fund, but only a few hundred crores were released by Central Government. In 2017, when severe cyclone storm 'Ockhi' caused an extensive damage to Kanyakumari and adjoining districts, a sum of Rs. 9302 crore as a disaster relief was sought by the State Government. However, again only a few hundred crores were released by the Centre. This clearly shows the state of response and the helping hand provided by the Central Government to the State Governments in times of distress.

***DR. KULMANI SAMAL (JAGATSINGHPUR):** The Centre has, in the first batch of supplementary demand for grants, has wought for gross additional spend of Rs. 11, 697.92 crore.

The proposal mentions equity support of Rs. 980 crore for the Air India that would come out of the saving or receipts of the civil Aviation Ministry under technical demand for grants. I wonder this in only statistical jargon that could not plan the budget judiciously.

Of the cash spends of Rs. 5,951.22 crore, as much as Rs. 1,792 crore have been sought for the Agriculture and Farmer's welfare Ministry; Rs. 1,500 crore for the Textiles Ministry for meeting additional expenditure towards 'other bcharges' under Remission of State Levies scheme; Rs. 200 crore as balance subsidy for Assam Gas Cracker project; Rs. 683.39 crore as subsidy for payment of pending liabilities of duty drawback scheme/CST ad Rs.600 crore for meeting additional expenditure towards payment of arrears of revised Time Related Continuity Allowance (TRCA) to Gramin Dak sewaks. For the Agriculture and Farmers Welfare Ministry, the cash spend would be for subsidies of Rs. 1,200 core under Market Intervention Scheme/price support scheme.

Under the 'Technical Supplementary Demand for Grants', Rs. 1,058 crore is sought to be allocated for Defence Ministry towards salary and allowances in

* Speech was laid on the Table.

respect of employees of Border Roads Organisation. Why it could not be planned properly before?

The Petroleum Ministry would be allocated Rs. 1,708 crore as grants for creation of capital assets under various schemes.

About Rs. 20 crore would be allocated to Department of Financial Services for acquisition of RBI's stake in NABARD.

The Centre also proposes to waive loan and interest in respect of Hindustan Vegetable Oil Corporation for Rs. 463. 31 crore.

The Food Ministry has proposed for RS. 500 core as subsidy under the schemes for Assistance to Sugar Mills and creation and maintenance of buffer stock of sugar.

I feel supplementary demand asked for is quite insufficient to meet the various challenges being faced by different sectors in our country keeping in view the fact that on the employment front nothing substantial has been added in the last several years. The Department of Agricultural Research and Education need to be given more funds and I feel whatever has been given to it is quite insufficient to meet the various challenges being faced for research in the agricultural sector on our country. AT the same time there is non-satisfactory absorption capacity at the field level.

Similarly, in the Department of Animal Husbandry, Dairying and Fisheries should have been given more funds.

The situation of agriculture in my Constituency Jagatsinghpur, Odisha needs special attention from the Central Government and more central allocation is needed for implementation in the district, in the following sectors:

1. Farm mechanization needs more assistance in the District so that farmers can have central subsidy for Harvester type machines.
2. Soil Test Centers need to be established in each block headquarters and mobile soil test vehicles should be sent to far flung panchayats and coastal/far flung villages.
3. Allied activities of agricultural sector need to be boosted up. Especially more Central assistance is needed in Fisheries.
4. Central government should ensure establishment of one cold storage each in each Panchayat headquarters so that locally produced vegetable can be stored in these for later consumption.
5. Irrigation, both surface and canal irrigation require Further Central assistance.
6. Stress should also be given for renovation of ponds and traditional water bodies.

Needless to add proper and timely monitoring of the Central funds are needed in the District.

I also take this opportunity to thank the Leader of Biju Janata Dal, Shri Naveen Patnaik for whom I am in a position to raise these matters in this august House.

Thank You.

HON. DEPUTY SPEAKER: The House shall now take up Second Supplementary List of Business.

Item No. A, Shri Piyush Goyal has to introduce the Bill.

17 11 hrs

GOVERNMENT BILLS - Introduced

(i) Central Goods and Services Tax (Amendment) Bill, 2018*

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): I beg to move for leave to introduce a Bill further to amend the Central Goods and Services Tax Act, 2017.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Central Goods and Services Tax Act, 2017.”

The motion was adopted.

SHRI PIYUSH GOYAL: I introduce** the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 07.08.2018.

** Introduced with the recommendation of the President.

17 11½ hrs**(ii) Integrated Goods and Services Tax (Amendment) Bill, 2018***

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): I beg to move for leave to introduce a Bill further to amend the Integrated Goods and Services Tax Act, 2017.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Integrated Goods and Services Tax Act, 2017.”

The motion was adopted.

SHRI PIYUSH GOYAL: I introduce** the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 07.08.2018.

** Introduced with the recommendation of the President.

17 12hrs**(iii) Union Territory Goods and Services Tax (Amendment) Bill, 2018***

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): I beg to move for leave to introduce a Bill to amend the Union Territory Goods and Services Tax Act, 2017.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Union Territory Goods and Services Tax Act, 2017.”

The motion was adopted.

SHRI PIYUSH GOYAL: I introduce** the Bill.

17 12 ½ hrs**(iv) Goods and Services Tax (Compensation to States) Amendment Bill,
2018***

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): I beg to move for leave to introduce a Bill further to amend the Goods and Services Tax (Compensation to States) Act, 2017.

HON. DEPUTY SPEAKER: Motion moved:

“That leave be granted to introduce a Bill further to amend the Goods and Services Tax (Compensation to States) Act, 2017.”

SHRI SUNIL KUMAR JAKHAR (GURDASPUR): Hon. Deputy Speaker, Sir, I rise to oppose the introduction of the GST (Compensation to States) Amendment Bill.

When the Constitution Amendment was moved to bring in the GST law, the States subsumed their sovereignty at the altar of the greater good of the country. But now as the things stand today, the States are being denied their share and I think the GST Council itself has constituted an Advisory Body which met in November, 2017. It was headed by an IRS officer. It had representatives from the States, trade and labour bodies. The report was submitted but it was never presented to the State Ministers. It was never discussed until after the amendments to the law were made. Only when the Punjab Government raised

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 07.08.2018.

objection to this, a *post facto* kind of report was submitted. My submission is that this law is a hurried law which needs a wider consultation on the part of stakeholders, whether they are tax payers of the country or they are States which have subsumed or which have forfeited their sovereignty at the altar of the larger good of the country.

We, Punjab alone, stand to lose Rs.10,000 crore of revenue every year and we are left with this sunset clause of five years. As my hon. colleague from Akali Dal is only talking now that we are in a dire state. The hon. Finance Minister is here. He had moved the Insolvency Bill. At that time, they talked about the wilful defaulters. My submission to the hon. Minister is this. What do you do? You have a law against the wilful industrialists or wilfully defrauding industrialists. But what about the wilful defaulters? The State Government is a wilful defaulter. Rs.31,000 crore was handed over to the Central Government by the previous Akali-BJP Government a day before the new Government was constituted in Punjab. On 11th of March, 2017, the Assembly chose the Congress Government with two-thirds majority. The day prior to that, the Akali Government came and submitted a cheque of Rs.31,000 crore on account of food grains. Sir, the Punjab Government today is paying an amount of Rs.3300 crore, which includes the interest as well. I think we have a claim to that. On the top of it, GST is hurting our sentiments as to what would happen after five years. During the GST Council

meetings, the Finance Minister of Punjab very wisely said that there should be wider consultations before any such Act is introduced and I still stand by him.

Sir, there is another very important issue and that is of micro, small and medium scale industries. Around 90 per cent of our taxpayers come into that bracket. I think the hon. Finance Minister has all the figures today with him. The growth in the revenue collection is only in large and medium sectors. The micro and small-scale industries have seen minus 300 per cent fall in their revenue and their profit has gone down.

HON. DEPUTY SPEAKER: Please conclude.

SHRI SUNIL KUMAR JAKHAR : Sir, I beg your patience. I want to speak about suggestions.

Sir, when they constituted the Committee and held consultation process till last week, that is, 4th of August, hundreds of suggestions came from MSME sector. These suggestions are not included in the advisory report which this Council has submitted. As per the admission by the Council itself, they say that this needs a wider study. So, how can we leave such a large portion of micro, small and medium scale industries out of the ambit? So, I beg the hon. Minister to hold the horses because this is not going anywhere. They themselves are

admitting that 258 notifications have already been issued and there are serious flaws in the designs of the GST Act. I would kindly submit that let us have wider consultations. Let it be open to debate and then bring it with the amendments.

Thank you, Sir.

SHRI PIYUSH GOYAL : Sir, I am extremely surprised that the hon. Member is raising an objection to certain amendments that are sought to be made, which are largely focussed to help the small, micro and tiny industries in the medium sector.

Certainly, the States have subsumed their sovereignty under the GST law, but so has the Centre. I think the Centre has subsumed a far greater sovereignty – if at all one were to take a calculation on both sides – than possibly the State of Punjab or any State for that matter. But this Government believes that what is good for the country is good for all the people of this country. It is *Sabka Saath, Sabka Vikas*. We believe that it will help 125 crore Indians. Punjab is an integral part of the country and the people of Punjab will also benefit. In fact, Punjab was at the forefront of introduction of GST when the laws were made.

As regards the point that was made about consultation on the Law Committee recommendations, there were widespread consultations which were held at different levels when the Law Committee made recommendations. There was a Law Review Committee, which set in to look at all those recommendations. A number of those amendments, I have sought to bring in through the current round of amendments. The GST is a new law, which has far reaching consequences. It affects trade, business and encourages one tax in the entire nation removing about 40 taxes and cesses for which, particularly the small people were in anguish. Obviously, there will be repeated rounds of improvement

that will come from experience. Based on the experience of the last year or so, these were the important and impending changes that are required.

One very critical change that is sought to be done is to expand the composition scheme. The threshold limit is to be increased from Rs.1 crore to Rs.1.5 crore. Any further delay in bringing in these amendments would be detrimental particularly to the MSME sector. Therefore, we believe that this is important and should be brought in now.

Sir, consultations were held with all the States. Officials of Punjab were an integral part of the Law Committee and the Review Committee. In both the meetings that I have chaired, Punjab has been an active participant. It is unfortunate that the Minister went away half way during the course of the first meeting. Possibly, he had some pressing engagement. But his officials were present in the meeting.

Every time any decision was taken, we consulted all the States including the representatives of Punjab who were in the meeting and the minutes of that meeting were approved in the meeting held on 4th of August after which these have been brought to the Parliament. Therefore, I think, it is very unfair to try and show that Punjab is in some way different from the rest of the country.

As regards the false allegation being made in this august House that some amount was handed over from Punjab to the Centre, I think, those were the dues that Punjab had on account of food grains procurement that they had done earlier.

It is only that the Centre helped the State of Punjab regularise their irregular account. Otherwise, Punjab would have run into difficulty even in making day-to-day payments because of the irregularities in the accounts that they had built up over a long period of time. That is what was sought to be corrected when the Central Government actually assisted the State of Punjab by regularising that account. I think you need to first correct the facts before you make any allegation of this sort.

As regards the meeting held on 4th, it was held at the initiative of several States including the State of Punjab. We thought that after one year of GST implementation, let us take feedback from all across the country, let us have a meeting dedicated only to MSME sector and, I think, a great message has gone to the whole country that this GST Council which comprises the Central Government and all the States cares for the wellbeing, cares for a better future for the MSME sector. We brought in all the issues that were raised by different States and the issues that came up from all across the country. They were discussed and now a Committee has been formed. The Law Committee and the Fitment Committee will first examine all these requests. Then, a Committee headed by MoS Finance in the Union Government, in which the hon. Minister of Punjab is a member, will examine all these requests. But I would like to highlight some of the important things that we did in the Council relating to MSME sector.

मैं सभी माननीय सदस्यों को आपके माध्यम से बताना चाहूंगा कि छोटे लघु उद्योगों के लिए केंद्र सरकार और सभी राज्य सरकारों ने मिलकर जी.एस.टी. में कितने महत्वपूर्ण निर्णय लिये। कम्पोजिशन स्कीम्स में जो एलिजिबिलिटी है, उसको बढ़ाकर एक करोड़ से डेढ़ करोड़ किया है, जिसका कानून आप सबके समक्ष है। रिवर्स चार्ज मेकेनिज्म को हमने सितम्बर, 2019 तक डैफर कर दिया है। चूंकि छोटे उद्योग के लोगों को समझने में और उसको इम्प्लीमेंट करने में थोड़ी तकलीफ होती थी, इसलिए हमने उसको सितम्बर 2019 तक डैफर कर दिया है। इस कानून में हम यह भी प्रावधान लाये हैं कि अब जी.एस.टी काउंसिल यह तय कर सकती है कि आर.सी.एम. को कब और किस रूप में लाना है। इसी प्रकार से कम्पोजिशन स्कीम में एक बड़ी मांग यह भी रहती थी कि थोड़ा-बहुत अगर सर्विस का भी काम किया जाए, तो भी कम्पोजिशन में इलिजिबिलिटी किया जाए, तो वह भी प्रावधान इसमें लाया गया है। अगर 10 प्रतिशत तक किसी का काम है या एक मिनिमम अमाउंट तक सर्विस देते हैं, तो भी वे कम्पोजिशन स्कीम में आ सकते हैं।

इसी प्रकार से हमने बहुत ही महत्वपूर्ण एवं फार रिचिंग चेंजेज़ रिटर्न्स में किये हैं। सहज और सुगम दो रिटर्न्स एक पन्ने में बड़ी सरलता से छोटे उद्योग चलाने वाले रिटर्न फाइल कर सकें, उसके लिए इन प्रावधानों में सहूलियत की गई है। इसके साथ ही एक बहुत महत्वपूर्ण बदलाव किया गया है, जिनका टर्नओवर 5 करोड़ रुपये तक है। ऐसे 93 परसेंट लोगों को अब महीने में टैक्स देना होगा, लेकिन तीन महीने में एक ही रिटर्न भरना, ये भी जी.एस.टी. काउंसिल में निर्णय लिया गया।

टेक्सटाइल सेक्टर में भी एक बहुत महत्वपूर्ण निर्णय लिया गया है। टेक्सटाइल सेक्टर में एक चिंता थी, लोगों को लगता था कि हम फैब्रिक में 5 प्रतिशत टैक्स भर रहे हैं, लेकिन जो आई.टी.सी. क्रेडिट है, चूंकि आई.टी.सी. प्रोडक्ट्स के टैक्स 12 प्रतिशत, 18 प्रतिशत थे, कुछ पैसा दो, ढाई, तीन परसेंट रह जाता था, जो उनको रिफंड नहीं मिलता था। माननीय उपाध्यक्ष जी, इस काउंसिल ने एक

ऐतिहासिक निर्णय लिया जो करोड़ों लोगों को लाभ देगा कि उनको टेक्सटाइल में आईटीसी रिफण्ड के लिए भी एलिजिबल कर दिया। सबसे बड़ा लाभ छोटे उद्योगों, वीवर्स आदि को होगा ... (व्यवधान)

श्री वीरेन्द्र सिंह (भदोही) : क्या टेक्सटाइल इंडस्ट्री में कालीन भी शामिल है?

श्री पीयूष गोयल : कारपेट्स के लिए भी इस काउंसिल ने कुछ सहूलियतें दी हैं, मुझे अभी 'ऑफ दि कफ' याद नहीं है। इसी प्रकार से छोटे शिल्पकार जो मूर्ति बनाते हैं, राखी बनाते हैं, अभी रक्षाबंधन आने वाला है, हमने राखी को जीएसटी से मुक्त कर दिया है। ... (व्यवधान) जो लोग पत्थर की मूर्ति बनाते हैं, जो लोग लकड़ी की मूर्ति बनाते हैं, उन सभी को भी इससे मुक्त किया गया है और शिल्पकारों का सम्मान किया गया। मैं समझता हूँ कि अगर इन चीजों को गिनते जाऊंगा तो सप्लीमेंटरी डिमाण्ड्स के बदले यहां जीएसटी डिसकशन शुरू हो जाएगा। मैं समझता हूँ कि सभी माननीय सदस्य इस बात को स्वीकार करेंगे कि छोटे उद्योगों के प्रति समझदारी से, सूझबूझ से और संवेदना के साथ निर्णय लिए गए हैं। मैं समझता हूँ कि पूरा सदन इसको स्वीकार करेगा

HON. DEPUTY SPEAKER: During discussion, all these issues can be raised. It is only the introduction of the Bill.

The question is:

“That leave be granted to introduce a Bill further to amend the Goods and Services Tax (Compensation to States) Act, 2017.”

The motion was adopted.

SHRI PIYUSH GOYAL: I introduce* the Bill.

* Introduced with the recommendation of the President.

17 27hrs

**DEMANDS FOR SUPPLEMENTARY GRANTS – (GENERAL), 2018-19
AND
DEMANDS FOR EXCESS GRANTS – (GENERAL), 2015-16**

HON. DEPUTY SPEAKER: Now, we will continue the item nos. 31 and 32.

SHRI SIRAJUDDIN AJMAL (BARPETA): Sir, I thank you for giving me this opportunity. Many of our illustrious hon. Members have said a lot of things. I do not want to repeat anything. I will only speak about the incidents of lynching and rape of 7 and 14 years old girls.

Sir, this is sending a very wrong message across the globe. The Prime Minister's silence on these two subjects is not giving the courage to the people to come and invest in India. Sir, this has to be seen very seriously. मुझे सबसे खतरनाक बात यह लग रही है कि रूलिंग पार्टी का हर आदमी और मिनिस्टर्स वर्ष 2022 की बात कहते हैं। Our Prime Minister has also mentioned about No Confidence Motion in 2024. I think this is something to be worried about.

17 29 hrs

(Hon. Speaker *in the Chair*)

I come from a very backward State of Assam. I would like to concentrate on the problems of my State. First of all, I would like to say that NRC has disturbed more than 48 lakh innocent people in Assam. The Government has spent Rs.1200 crore to prepare the NRC list and, if need be, they can spend another Rs.500 crore. Let the NRC list be done properly and no citizen of India

should be left out of the list. Those people who came to India after 1971 have to be addressed. AIDUF does not want even one Bangladeshi in Assam.

Madam, I want to make a request to the Government to make necessary amendments in forest law to allow plantation, harvesting and trade of agarwood trees on private land in Assam and North Eastern States because it is the main ingredient of economic growth of the people of North Eastern States and its inclusion in the list of the Convention on International Trade in Endangered Species of Wild Fauna and Flora(CITES), 1994 is like a road-breaker for people of Assam and North East States.

Madam, Assam is always affected by flood and erosion. Every year, from Sadiya to Dhubri and from Majuli to Dhubri, the entire Assam gets affected by flood and erosion. AIDUF demands at least Rs.20,000 crore from the Central Government for mitigation of the effects of flood and erosion.

Madam, Assam is badly affected by arsenic and fluoride contamination in groundwater. Barpeta and Bongaigaon which are under my Parliamentary Constituency are among the five districts which are mostly affected by arsenic. Similarly, Nagaon, Hojai and Dhubri are among the most affected areas. So, at least Rs.1000 crore may be set aside for this.

Our demand is to allocate funds for rehabilitation of flood and erosion victims of Assam, which I have said earlier also, which should be at least Rs. 20,000 crore; allocate funds for Railway connectivity in Barpeta, Bongaigaon,

Dhubri and Goalpara; allocate funds for road connectivity in Barpeta, Bongaigaon, Dhubri and Goalpara; and allocate funds for opening of Ashok Paper Mills at Jogoghopa and also for revival of Panch Gram and Nogaon Paper Mills in Assam as these were providing employment to lakhs of people.

Allocate funds for revival of all sick industrial units of Assam, and allocate funds for providing clean drinking water for all the arsenic and fluoride affected areas of Assam. We have been demanding this for the last four years. Allocate funds for establishment of medical college, engineering college, agricultural college and fishery college in the Districts of Dhubri, Barpeta, Bongaigaon, Goalpara and Karimganj.

माननीय अध्यक्ष :आपका समय समाप्त हो गया।

श्री सिराजुद्दीन अजमल :मुझे मालूम था कि आप आने वाली है। हम छोटी पार्टी के लोगों को नहीं बोलने देंगे, तो कैसे होगा? जब हम अपने निर्वाचन क्षेत्र में जाते हैं तो लोग बोलते हैं कि आप बोलते क्यों नहीं हैं। मैं कहता हूँ कि हमारी स्पीकर मैडम घर की मां हैं, वह बोलने देंगी तो मैं बोलूंगा।
Madam, I am concluding in one minute. मां को अपने बच्चों को दो नजरों से नहीं देखना चाहिए।

Allocate funds for construction of Dhubri-Fulbari bridge over river Brahmaputra. Last but not the least, allocate funds for reopening of the Rupsi Airport. Thank you very much.

* DR. KARAN SINGH YADAV (ALWAR): I would like to draw the attention of the Hon'ble Finance Minister towards the way Government money is misutilized.

Every rupee spent must benefit the masses. There are incidences where hundreds of crores of rupees are being spent in building huge structures and then these buildings and complexes remain unutilized or underutilized.

A glaring example is that of a medical college and multi-speciality hospital constructed in Alwar by ESIC.

A huge complex comprising a medical college, 500-bed multi-speciality hospital along with residential complex having doctors' bungalows, Sr. registrars' hostel, boys and girls hostels, sports complex, indoor stadium, community centre and swimming pool was constructed at the cost of Rs 750 crores.

This beautiful complex is ready for occupation for past 3 years. It is an irony of fate and example of bad governance that ESIC has not even taken possession of this complex and this huge complex is still taken care by the builder/ contractor.

This huge complex is lying vacant for the past 3 years despite repeated demand from the people of Alwar. Through you, Speaker Sir, I would like to request the hon. Finance Minister to get the project audited.

A Medical College should be immediately started with the hospital, otherwise the building should be donated/ handed over to State Government and a State medical college should be started in the complex.

* Speech was laid on the Table.

If Government does not want to start the medical college, the Government should dispose it off to some entrepreneur to start a medical college and hospital.

The concerned Ministry of Labour should be held responsible for this misappropriation of big sum of public money.

There might be several such examples in the country where public money has been misutilized.

***डॉ. रघु शर्मा (अजमेर):** मैं वित्त मंत्री महोदय द्वारा प्रस्तुत विनियोग विधेयक के अंतर्गत मेरे क्षेत्र में किये जाने वाले विकास कार्यों हेतु आवश्यक धनराशि उपलब्ध कराने की मांग करता हूँ

अजमेर-नसीराबाद-केकड़ी-टोडारायासिंह-टोंक-वौथका-बरवाड़ा-सवाई माधोपुर नई रेल लाइन, जो भारत सरकार ने स्वीकृत की है, हेतु आवश्यक राशि जारी की जाए ताकि उक्त रेल लाइन का कार्य शीघ्र किया जाए। मेरे निर्वाचन क्षेत्र के केकड़ी विधान सभा क्षेत्र में चिकित्सा शिक्षा की कोई व्यवस्था नहीं है। मैं सरकार से आग्रह करता हूँ कि वहाँ नवीन मेडिकल कॉलेज प्रारंभ करने हेतु आवश्यक राशि स्वीकृत की जाए। इसके साथ ही, केकड़ी में एक नया केन्द्रीय विद्यालय खोलने की भी स्वीकृति प्रदान करने का आग्रह करता हूँ।

पृथ्वीराज चौहान के स्मारक के संरक्षण एवं विकास हेतु भी आर्थिक स्वीकृति भारत सरकार द्वारा दी जाए। ख्वाज़ा मुईनुद्दीन चिश्ती की दरगाह के विकास एवं प्रति वर्ष लगने वाले उर्स मेले के प्रबंधन हेतु आवश्यक आधारभूत सुविधाएँ विकसित करने हेतु भारत सरकार द्वारा विशेष राशि जारी की जाए। साथ ही, जगतगुरु ब्रह्मा की नगरी पुष्कर के उत्थान हेतु जहाँ प्रति वर्ष अंतर्राष्ट्रीय स्तर का मेला लगता है, वहाँ धार्मिक भावनाओं एवं हिन्दू धर्म की आस्था के इस केन्द्र का विकास एवं आधारभूत सुविधाओं के विकास हेतु भारत सरकार द्वारा आवश्यक राशि जारी करने की कृपा करें।

मेरे संसदीय क्षेत्र में औद्योगिक विकास की महती आवश्यकता है। अतः मैं भारत सरकार से आग्रह करना चाहता हूँ कि वहाँ दो-तीन बड़े उद्योगों की स्थापना की जाए, जिससे मेरे क्षेत्र के बेरोजगार नौजवानों को रोजगार मिल सके।

* Speech was laid on the Table.

मैं भारत सरकार का ध्यान मेरे संसदीय क्षेत्र में व्याप्त गंभीर पेयजल संकट के समाधान हेतु दिलाना चाहता हूँ वहाँ इसके समाधान हेतु आर्थिक सहायता दी जाए। इसके साथ ही, क्षेत्र में अंडर ग्राउंड वाटर में फ्लोराइड मौजूद है, इस समस्या के निदान हेतु बजट में समुचित प्रबंध करने की कृपा की जाए।

***श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग):** वर्ष 2018-19 की अनुदानों की पूरक मांगों के ऊपर मैं मेरे विचार लिखित रूप से पेश कर रहा हूँ। कृपा करके स्वीकृत करें।

9- Ministry of Civil Aviation.

नागर विमानन क्षेत्र में भारी गति से संजाल बढ़ रहा है। कई समस्या और बढ़ते हुए फ्यूल की वजह से कई विमानन कंपनियां घाटे में चल रही हैं। जेट एयरवेज और एयर इण्डिया पिछले कई वर्षों से प्रॉब्लम्स फेस कर रहे हैं। एयर इण्डिया की हालत तो बहुत ही बुरी है। कर्मचारियों को तनखाह सही वक्त पर नहीं मिल रही है। जेट एयरवेज ने भी अपनी सर्विस सिर्फ 60 दिनों तक चलेगी ऐसी चेतावनी दी है। इसकी वजह से कर्मचारियों में भारी घबराहट फैली है। गवर्नमेंट को इसकी तरफ गंभीरता से देखने की जरूरत है। केन्द्र सरकार ने उड़ान और आर.सी.एस. स्कीम जाहिर कर दी। मेरे संसदीय क्षेत्र के रत्नागिरी और सिंधुदुर्ग जिले के हवाई अड्डे जल्द से जल्द यातायात के लिए शुरू करने में माननीय हवाई मंत्री जी ध्यान दें, ऐसी विनती मैं कर रहा हूँ।

72-Ministry of Petroleum and Natural Gas

मेरे क्षेत्र के रत्नागिरी जिले के राजापुर तहसील में रिफायनरी प्रोजेक्ट शुरू करने का प्रस्ताव केन्द्र सरकार ने जाहिर किया है। यह रिफायनरी प्रकल्प शुरू करने के लिए वहां के स्थानीय लोगों का भारी संख्या में विरोध है। विरोध इसलिए कि इसके पहले ही रत्नागिरी जिले में समुद्र तटीय क्षेत्र में करीबन 17 पॉल्यूटिड प्रकल्प हैं। जिसकी वजह से वहाँ के जनजीवन पर भारी मात्रा में बुरा असर पड़ा है। आम, काजू और अन्य फल उत्पादक किसान और बागानदार को बहुत नुकसान हो रहा है। रत्नागिरी-राजापुर के समुद्र तटीय क्षेत्र में रहने वाले लाखों की संख्या में मछुआरे हैं। इन सभी पर Polluted प्रकल्प की वजह से समुद्र संपत्ति पर विपरीत परिणाम हो रहा है। ऐसे कई कारणों की वजह

* Speech was laid on the Table.

से नाणार और सारे गांव की ग्राम सभा और ग्राम पंचायतों ने नाणार रिफायनरी का विरोध किया है। मेरी विनती है कि नाणार रिफायनरी होने वाले विरोध को देखकर यह रिफायनरी रद्द करें।

74-Ministry of Power

मेरे क्षेत्र के रत्नागिरी और सिंधुदुर्ग जिले के शहरी व ग्रामीण क्षेत्र में बिजली के सुधार के लिए और ट्रांसमिशन और डिस्ट्रीब्यूशन लाईन के सुधार के लिए भारी संख्या में निधि का प्रावधान किया गया था, लेकिन तीन वर्ष होने के बावजूद भी अभी तक सही तरीके से बिजली के कामों की पूर्णता नहीं हुई। इसलिए लोगों को परेशानी सहन करनी पड़ती है।

82-Department of Rural Development

ग्रामीण क्षेत्र में रहने वाले लोगों के लिए ग्रामीण विकास खाते के माध्यम से प्रधानमंत्री ग्राम विकास सड़क योजना के माध्यम से रास्ते बनाये जाने हैं, लेकिन दुर्भाग्य से पिछले दो वर्षों से निधि का प्रावधान नहीं हुआ। मेरी विनती है कि PMGSY Phase III के लिए जो निधि का प्रावधान किया है उसे जल्द से जल्द रिवाइज करें।

***श्रीमती संतोष अहलावत (झुन्झुनू) :** मैं अनुदानों की अनुपूरक मांगों (2018-19) पर चर्चा के दौरान अपने लोक सभा क्षेत्र झुन्झुनू की कुछ बहुत ही महत्वपूर्ण मांगों को सरकार के समक्ष प्रस्तुत करना चाहती हूँ।

मुख्य मांगें निम्नानुसार हैं-

अभी भी मेरे लोक सभा क्षेत्र में काफी सारी ऐसी बसावटें हैं, जो अभी तक सड़क से वंचित हैं, जिनको प्रधानमंत्री ग्राम सड़क योजना से जोड़ा जाना बाकी है।

यमुना जल बंटवारे का मामला 5 दशकों से लटका हुआ है, और वर्तमान में सरकार की तत्परता के कारण डी.पी.आर. बनाने का कार्य शुरू किया जा चुका है, मेरा सरकार से आग्रह है कि कृपया करके इस कार्य को जल्द से जल्द शुरू कराया जाए तथा ताजेवाला हैड से राजस्थान के हिस्से का 9 प्रतिशत पानी जल्द से जल्द दिलवाया जाए।

झुन्झुनू जिला राष्ट्रीय राजधानी क्षेत्र बनाने की सभी अहर्ताएं पूरी करता है, परंतु फिर भी पिछले 3 सालों से केंद्र एवं राज्य सरकार से पत्राचार चल रहा है, लेकिन तीन साल बीतने के बाद भी इस पर कोई सकारात्मक कार्यवाही नहीं हो पाई है। समय-समय पर सरकार से आग्रह किया जाता रहा है। अलवर, महेंद्रगढ़ को एन.सी.आर. में घोषित किया जा चुका है। जबकि झुन्झुनू इन दोनों के मध्य में स्थित है।

जिले को पेयजल उपलब्ध करने के लिए 2 साल पहले राज्य सरकार द्वारा जिले की 2 विधान सभाओं में कुम्भा नहर लिफ्ट परियोजना की घोषणा की गयी थी, परन्तु वित्तपोषण के लिए केंद्र सरकार की पास लंबित पड़ा है। इस परियोजना को वित्तीय सुविधा प्रदान की जाएं तथा इस परियोजना को पूरे जिले में लागू किया जाए।

जिला मुख्यालय पर स्थित केन्द्रीय विद्यालय में 20 कमरों की अति आवश्यकता है। जब तक कमरे नहीं बनते हैं तब तक दो पाली में विद्यालय चलाने की अत्यंत आवश्यकता है।

भारत की सेना में सबसे अधिक झुन्झुनू के सैनिक हैं तथा सर्वाधिक शहीद हुए हैं। सामरिक दृष्टि से भी महत्व का जिला है। दो सैनिक छावनी है। अतः 5 दिन चलने वाली रेल (3 दिन रात्रि में तथा 2 दिन में) को सप्ताहिक करना अत्यंत आवश्यक है।

लम्बे समय से स्वीकृत झुन्झुनू मुख्यालय पर बनने वाला ओवरब्रिज अति शीघ्र बनाया जाये।

* **SHRIMATI V. SATHYABAMA (TIRUPPUR)** : I express my gratitude to our beloved and immortal Leader Puratchi Thalaivi AMMA, before I place my views on the Supplementary demand for Grants for 2018-19.

The issues of pending dues from the Centre to Tamil Nadu in several instances are hampering the fiscal progress of Tamil Nadu. The Union Government has yet to release Rs.9,000 crore to Tamil Nadu as part of its share for centrally sponsored schemes or towards reimbursing the money spent by the Tamil Nadu Government.

Tamil Nadu is yet to get post/pre-matric scholarship funds meant for SC/ST students to the extent of Rs.2,000 crore. Similarly, in the school education department Rs.1,400 crore yet to released. Centre has to reimburse Tamil Nadu to the extent of Rs.542 crore for building infrastructure for judiciary. Likewise, under the Swachh Bharat Mission (Gramin) an amount of Rs.602.02 crores, is still pending from the Government.

A total amount of about Rs.1500 crores is yet to be released under the revised restructured Technology Upgradation Funds Scheme (TUFS) to textile entrepreneurs in Tamil Nadu.

An amount of Rs.280.30 crores is still pending for Tamil Nadu to put in place the necessary facilities for the additional 345 MBBS seats in four

* Speech was laid on the Table.

Government Medical Colleges at Kanyakumari, Coimbatore, Tirunelveli and Madurai.

Any delay in the release of funds sanctioned for the projects will adversely affect the success of these centrally sponsored schemes. Therefore, I urge upon the Union Government to expedite the release of Rs.9000 crores dues to Tamil Nadu and to avoid any such shortfalls in the approved central share release in future.

The Government of Tamil Nadu has urged the Union Government to release Rs.17,000 crores to enhance power infrastructure in the cyclone-prone Tamil Nadu either as grant or as soft loan. Conversion of 230 KV underground cables need to be expedited to facilitate urban growth in the limits of Greater Corporation of Chennai.

Therefore, I urge the Union Government to expedite the release Rs.17,000 crores to enhance power infrastructure, to expedite the Cheyyur Ultra Mega Power Project and to speed up the process of establishing the inter-state green energy corridor.

The Government of Tamil Nadu has had sought the assistance of the Union Government for implementation of the proposal to divert the flood waters of Cauvery to drought prone areas by linking the Rivers Cauvery-Vaigai-Gundar at a

cost of Rs.5166 crores. This project proposal should be approved expeditiously. The Government has got the in principle sanction to execute the Athikadavu-Avinashi Flood Canal Scheme. Therefore, the Athikadavu-Avinashi Flood Canal Scheme at a cost of Rs.1862 crores may also be sanctioned on a priority basis.

* **SHRI S.P. MUDDAHANUME GOWDA (TUMKUR)** : The Budget presented by the Hon'ble Finance Minister for the year 2018-19 is, to some extent, disappointing. Lot of Members of Parliament have participated in the discussion and have stated many factors with regard to the Budget. Few Members have welcomed the Budget and majority of the Opposition Members who spoke from the Opposition side have opposed the Budget. I oppose the Budget for the following few reasons.

We expected to see some allotment in SAGY. But not a single word is written in the Budget speech. In this year also I received a letter from the Ministry, asking to submit the second name of Gram panchayat. Till date, not a single rupee has been allotted to fulfill the requirements of SAGY.

It is also a matter of great regret that there is no mention of getting back black money from foreign countries. Also, there is no mention about the situation arising due to huge amount of NPA of all our nationalized banks. The Government should take some stringent action to recover such bad loans from some individuals. Our PSU Banks are not performing well. All put together, NPAs or distressed loans, it comes to around 20 per cent. May be that, even in 2008, at the worst crisis, none of our banks suffered; none of the banks were closed. But now the thing has come to that precipice that may be the banks will

* Speech was laid on the Table.

suffer very heavily. World-over they suffered, but in India they did not suffer. Now it seems that our banks will suffer.

As we know this year also funds for ICDS are slashed. Throughout the country women are associated with this Scheme to look after the poor children regarding nutrition and education. But this sector is again neglected this year. I hope finally Finance Minister will allot sufficient allocation of funds for ICDS.

I am thankful to Finance Minister that in the Budget, he proposed for some initiative to be taken up regarding minimum support price for agricultural products. I request the hon. Finance Minister to take some expert opinion so that the Minimum Support Price may be available to the actual small and marginal farmers.

Lastly, I request the hon. Finance Minister to increase the MPLADS funds to Rs.25 crore so that the Members of Parliament can take up more developmental activities/works in their Constituencies and to help the people.

श्री राहुल कर्वा (चुरु): अध्यक्ष महोदया, आपने मुझे सप्लिमेंट्री डिमांड फॉर ग्रांट्स जैसे महत्वपूर्ण विषय पर बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ। आज सदन में डिमांड फॉर ग्रांट्स की चर्चा में 11697.92 करोड़ रुपये की अतिरिक्त राशि संबंधित विभागों को जारी किए जाने हेतु विचार किया जा रहा है। कृषि क्षेत्र में सबसे ज्यादा फंड, 1791.62 करोड़ रुपये की राशि दी गई है। उसमें 18 करोड़ रुपये परंपरागत कृषि के लिए दिए जा रहे हैं। ट्रेडिशनल एग्रीकल्चर स्कीम ऑर्गेनिक के लिए 561.62 करोड़ रुपये की राशि क्रॉप्स की मैनेजमेंट एंड प्रोसेसिंग के लिए दी जा रही है। मैं राजस्थान के चुरु क्षेत्र से चुन कर आया हूँ। वह बिल्कुल ड्राई एरिया है। आज भी राजस्थान का पश्चिमी क्षेत्र ऑर्गेनिक खेती पर ही विश्वास करता है। वहां के लोग परंपरागत खेती करते आए हैं। आज भी वहां लोग परंपरागत खेती पर निर्भर हैं, जिससे लोग अचंभित होते हैं कि क्या बिना फर्टिलाइजर और केमिकल के खेती की जा सकती है? मैं जहां से चुन कर आया हूँ, वहां 87 प्रतिशत वर्षा का पानी मिलता है और लोग उसी से खेती करते हैं। लोग वहां कैर, सांगरी और एलोवेरा जैसी सब्जियों को उगाते हैं और उसको सीजनल ही यूज करते हैं। मैं उनकी ओर सरकार का ध्यान आकर्षित कराना चाहता हूँ कि मेरे निर्वाचन क्षेत्र, पश्चिमी राजस्थान चुरु, झुन्झुनू, सीकर और बीकानेर आते हैं, वहां प्रमोशन एंड प्रोसेसिंग के लिए ध्यान दिया जाना चाहिए। उनके लिए ऐसे जोन्स क्रिएट किए जाने चाहिए, जहां उनकी प्रोसेसिंग के ऊपर फोकस किया जा सके।

मैडम, आज हम कॉस्मेटिक्स या मेडिसिन्स की बात करें, एलोवेरा का काफी यूज हो रहा है। यह पौधा 35 साल तक चलता है और बहुत कम पानी में भी इसकी ग्रोथ होती है। मेरा सरकार से निवेदन है, यहां कृषि मंत्री जी बैठे हुए हैं, एलोवेरा को हॉर्टिकल्चर के अंदर लिया गया, जिसके कारण प्रधान मंत्री फसल बीमा योजना के तहत पांच प्रतिशत से ज्यादा किसानों को प्रिमियम देना पड़ता है।

आपके माध्यम से मेरा निवेदन है कि यदि आप एलोवेरा को हॉर्टिकल्चर से हटा कर रबी या खरीफ फसल में शामिल करेंगे तो किसानों को काफी फायदा मिलेगा। मेरे क्षेत्र में बहुत लोग एलोवेरा की खेती करते हैं।

मैडम, राजस्थान के क्षेत्र में ग्वार की भी खेती होती है। विश्व का 70 प्रतिशत ग्वार हमारे क्षेत्र में बोया जाता है। जब कूड की प्राइस 100 डॉलर के ऊपर चली गई थी तो शेल गैस में सिर्फ ग्वार गम का इस्तेमाल किया गया था। किसानों ने बड़ी मात्रा में ग्वार की खेती की, लेकिन आज शेल गैस के लिए उसकी परचेजिंग बंद हो गई। किसान उससे दुःखी हो जाते हैं कि जो फसल बोते हैं उसकी सही कीमत नहीं मिलती है। मैं कृषि मंत्री जी से यह निवेदन करना चाहता हूँ कि इसके लिए भी एमएसपी लागू की जाए ताकि ग्वार की खेती में भी लोगों को सहारा मिले।

मैडम, डाक सेवकों के बारे में 600 करोड़ रुपये का प्रावधान किया गया है। डाक सेवकों के बारे में मंत्रालय ने छह सौ करोड़ रुपये का प्रावधान किया है। देश भर में एजिटेशंस हुए। मेरे क्षेत्र में भी डाक सेवक लास्ट माइल की कनेक्टिविटी का प्रावधान करते हैं, उनको बहुत कम वेतन मिलता था। मैं सरकार को धन्यवाद देना चाहता हूँ क्योंकि डाक सेवकों के वेतन में तीन गुना वृद्धि की गई है।

इन तीन-चार सालों में ह्यूमेन रिसोर्स के मामले में एचआरडी मंत्रालय और हमारी सरकार ने काफी इनोवेटिव काम किये हैं। मिड-डे-मील योजना के तहत 12 करोड़ से अधिक बच्चों को दिन के समय में न्यूट्रीशन देने का काम किया जाता है। इसमें राजस्थान सरकार ने एक ऐतिहासिक काम किया है। मैं मुख्यमंत्री महोदया का बहुत-बहुत धन्यवाद करता हूँ, उन्होंने 'अन्नपूर्णा दूध योजना' शुरू की है। हर बच्चे को हफ्ते में तीन दिन एक ग्लास दूध देने का काम भी प्रदेश सरकार मिड-डे-मील योजना में कर रही है।

राजस्थान सरकार ने एक ऐतिहासिक काम यह भी किया कि प्रत्येक पंचायत लेवल पर बारहवीं क्लास तक का स्कूल खोला गया। जो बच्चे शिक्षा से वंचित रह जाते थे, जो लड़कियाँ गाँव से दूर पढ़ने

नहीं जा पाती थीं, उनके लिए एक आदर्श स्कूल की बात की गयी। जब आदर्श स्कूल की संख्या बढ़ी, तो गाँव में पढ़ने वाले बच्चों की संख्या में, विशेषकर गर्ल चाइल्ड्स की संख्या में वृद्धि हुई है। ऐसे स्कूलों में उनको पढ़ने के लिए पर्याप्त कमरे की व्यवस्था नहीं है। मैं सरकार से निवेदन करता हूँ कि आरएमएसए के तहत या एमपीलैड फंड के माध्यम से स्कूलों में कमरे बनाने का प्रावधान जरूर होना चाहिए ताकि 70 वर्षों की आजादी के बाद लड़कियों को बाहर बैठकर शिक्षा प्राप्त न करनी पड़े।

इसके साथ ही, नवोदय विद्यालय और केन्द्रीय विद्यालय भी मेरे संसदीय क्षेत्र में आते हैं। लेकिन नवोदय विद्यालय में स्पोर्ट्स के क्षेत्र में और भी इन्वेस्टमेंट होना जरूरी है। मेरा संसदीय क्षेत्र हरियाणा से लगता है। वेस्टर्न राजस्थान में बच्चों ने खेल में नेशनल और इंटरनेशनल लेवल पर बहुत-से मेडल्स लिये हैं। मैं नवोदय विद्यालय में खेल के लिए और फण्ड्स एलोकेट करने की मांग सरकार से करूँगा। हमारे देश में स्पोर्ट्स पॉकेट्स चलते हैं। ओडिशा से बच्चे तीरंदाजी में आते हैं, राजस्थान और हरियाणा से बच्चे कुश्ती, कबड्डी और एथलेटिक्स में काफी नाम कमाते हैं। इन सेन्टर्स में भी स्पोर्ट्स को बढ़ावा दिया जाए, मैं ऐसी उम्मीद करता हूँ।

मेरे चुरू लोक सभा क्षेत्र की लम्बाई 338 किलोमीटर है। मैं समझता हूँ कि इतने में हरियाणा कम्प्लीट हो जाता है। लेकिन मेरे पूरे क्षेत्र में केवल एक ही केन्द्रीय विद्यालय है। मैंने सरकार से कई बार निवेदन किया है कि सुजानगढ़ में एक नया केन्द्रीय विद्यालय खोला जाए ताकि वहाँ के बच्चों को सही शिक्षा मिल सके।

मैं रूरल डेवलपमेंट मिनिस्ट्री के बारे में भी कहना चाहूँगा। इसमें काफी इनोवेटिव काम हुए हैं। राजस्थान एक अग्रणी प्रदेश रहा है। जब प्रधानमंत्री ग्रामीण सड़क योजना की बात चली थी, तो राजस्थान पहला प्रदेश था, जो बहुत जल्दी कनेक्टिविटी पूरी कर चुका था। मेरे क्षेत्र में 97 प्रतिशत गाँव रोड से कनेक्टेड हैं। लेकिन 11 गाँव आज भी कनेक्टिविटी से वंचित रह गये हैं। प्रधानमंत्री सड़क योजना फेज़-टू में राजस्थान को तीन हजार किलोमीटर सड़क मिली है। लेकिन इससे पूरी तरह से

भरपाई नहीं हो पाएगी। आज गाँवों में मोटर साइकिल, स्कूटर और कार आ गये हैं। इसलिए प्रत्येक गाँव में लोगों को कनेक्टिविटी के लिए एक रोड भी चाहिए।

मैं ग्रामीण विकास मंत्रालय से निवेदन करूँगा कि सेकेण्ड फेज में और गाँवों को अधिक रोड दिए जाएं, ताकि वहाँ के लोगों को कनेक्टिविटी मिले।

एक बड़ा इश्यू यह भी है कि जब रेलवे कनेक्टिविटी दी जाती है और जब आरयूबी की डिमांड आती है, हम गाँवों से रोड को तो जोड़ देते हैं, लेकिन जब रेलवे फाटक आता है, मेरे गृह तहसील के गाँव में आज भी अन-मैन्ड क्रॉसिंग है। वहाँ रोड बने हुए आठ-दस साल हो गये, लेकिन वहाँ पर आरयूबी नहीं बन पाया है। कुछ दिनों पहले ही आरपीएफ के एक जवान ने एक किसान को 25 हजार रुपये का चालान काट दिया, वह भी सिर्फ इस बात के लिए कि वह अन-मैन्ड क्रॉसिंग को क्रॉस कर रहा था। गाँव का आदमी अपने खेत में जाएगा और आरयूबी है नहीं, तो वह अपने खेत में कैसे जाएगा ?

मैं सरकार से निवेदन करता हूँ कि दूर-दराज में बसे हुए ऐसे गाँवों को चिह्नित किया जाए और गाँवों में आरयूबी की व्यवस्था प्रधानमंत्री ग्रामीण सड़क योजना के साथ-साथ जरूर करनी चाहिए ताकि लोगों को प्रॉपर कनेक्टिविटी मिल सके।

मैं इस बात के लिए भी सरकार को धन्यवाद देना चाहूँगा कि उसने प्रधानमंत्री आवास योजना के तहत मेरे जिले में 11,570 आवास देने का लक्ष्य निर्धारित किया था। लोगों ने बहुत-से ऐतिहासिक कामों के बारे में बात की। देश की 70 साल की आजादी के बाद एक समय सीमा के अंदर वर्ष 2022 तक हर व्यक्ति को एक घर देने का सपना प्रधानमंत्री महोदय ने देखा है। मेरे चुरू जिले में 11,570 आवास का लक्ष्य रखा गया है। मुझे यह बताते हुए खुशी हो रही है कि आज तक 9,980 आवासों के लिए इंस्टॉलमेंट्स इश्यू कर दिए गए हैं।

जिस प्रकार से हाइवेज की कनेक्टिविटी देश में बढ़ रही है, उसके लिए जितना कहा जाए, वह कम है। कई बार डीपीआर बनने के बाद भी बहुत समय लग जाता है, उसे भी एक टाइमफ्रेम में डालना चाहिए। मेरे क्षेत्र में सरसा से लेकर नहौर, भादरा-नहौर और दावनगर होते हुए एक एनएच बनाने के लिए डीपीआर बने हुए एक-डेढ़ वर्ष हो गये हैं। राजस्थान में केवल तीन मीटर चौड़ी सड़क है। उस पर एक कार भी ठीक तरह से चल नहीं पाती है। यदि डीपीआर बनने के बाद काम के लिए फंड एलॉट नहीं होगा, तो काम नहीं होगा और इसके कारण एक्सीडेंट्स बढ़ेंगे। इसलिए उसके लिए जल्द-से-जल्द फंड एलॉट किया जाए और हाइवे का काम पूरा किया जाए।

मैडम, मैं वॉटर रिसोर्स के बारे में कहना चाहूंगा। हमने प्रधान मंत्री कृषि सिंचाई योजना की बात चलाई है। ऐसी बहुत सी योजनाएं चली हैं। मैंने पहले भी बताया है कि मेरे क्षेत्र के अंदर मात्र 13 प्रतिशत जमीन को ही पानी मिलता है। ऐसी ही एक योजना में गवर्नमेंट द्वारा पानी के मैक्सिमम यूटिलाइजेशन के लिए डिग्गी बनाकर खेतों में स्प्रिंकलर से पानी देने का प्रावधान गवर्नमेंट ने रखा। इसी के तहत 1,647 करोड़ रुपये राजस्थान गवर्नमेंट को दिए गए, जिसमें से 450 करोड़ रुपये मेरी कांस्टीट्यूंसी में आते हैं, जहां हम डिग्गी बनाकर लिफ्ट कैनाल से पानी खेतों तक पहुंचाएंगे। उसकी राशि को कमाण्ड एरिया डेवलपमेंट स्कीम के तहत चेंज कर दिया गया है। मैं सरकार से निवेदन करूंगा कि वह राशि जल्द से जल्द रिलीज कर दी जाए, ताकि लोगों को फायदा मिले।

मैडम, मैं अंत में इतना ही कहना चाहूंगा कि सरकार द्वारा इस सप्लिमेंटरी डिमांड फॉर ग्रांट्स के अंदर काफी कुछ किया जा रहा है। मेरा क्षेत्र कृषि आधारित है। उस क्षेत्र में पानी की सब से महत्वपूर्ण रिक्वायरमेंट रहती है। सन् 1993 में यमुना लिंक के पानी का अग्रीमेंट किया गया, जिसके अंदर चुरू, झुन्झुनू और सीकर को एक लाख हैक्टेयर खेती के लिए पानी देने का प्रावधान था।

माननीय अध्यक्ष : अब आपका समय समाप्त हो गया है।

श्री राहुल कस्वां:मैडम, मैं सिर्फ एक सैकेंड और लूंगा। हरियाणा सरकार ने पानी देने में हमेशा अक्षमता जाहिर की है। मैं माननीय गडकरी साहब को बहुत-बहुत धन्यवाद दूंगा, जिन्होंने इस प्रोजेक्ट को अप्रूवल दी है। बीस हजार करोड़ रुपये का यह अपने आप में एक ऐतिहासिक प्रोजेक्ट है, जिसके तहत पाइपलाइन के माध्यम से अंडरग्राउंड पानी चलकर आएगा, जो लोगों को खेती करने के लिए पानी देगा। इस प्रोजेक्ट को भी जल्दी से जल्दी एग्जिक्यूट कराया जाए। इसी के साथ मैं आपको बहुत-बहुत धन्यवाद देता हूँ। धन्यवाद।

* SHRIMATI APARUPA PODDAR (ARAMBAG) : The Government should take effective steps for the SCs, STs and backward castes throughout India to boost development for broad-based economic development and social transformation.

Allocation under National Safai Karamchari Finance Development Corporation have to be increased to achieve the objective of abolition of manual scavenging in the country.

Atrocities against SCs and STs have increased. Sufficient fund for establishing mandatory exclusive special courts with proper infrastructure and sufficient human resource has to be given for speedy justice and safety including free legal aid to survivors. Schemes should be formulated based on *dalit* women's needs and 50 per cent of the Plan should be allocated for Dalit and Adivasi women.

Farmers and farm labourers are committing suicide. The country has witnessed massive protest by farmers. Yet, the Centre has turned a blind eye to the plight of farmers across the nation.

The Bengal Government has successfully implemented Bangla Fasal Bima Yojana in order to safeguard poor farmers.

Petrol and diesel prices have been decontrolled and subsidy outgo on petrol is restricted to LPG and kerosene. The Government have decided to

* Speech was laid on the Table.

increase the cost of LPG cylinders and ultimately the Government might eliminate the subsidy on LPG cylinders.

The index of industrial production slowdown is primarily in manufacturing sector.

In 2017-18 announcement of new investment projects declined by 38.4 per cent and completion of new projects declined by 26.8 percent. Foreign direct investment also came down by 15 per cent.

The Government should have sufficient forensic and cyber infrastructure available, as day to day crime is increasing.

Crime investigation requires skills and time and adequate forensic capabilities and infrastructure which we are lacking.

***श्रीमती दर्शना विक्रम जरदोश (सूरत) :** बजट संबंधी पूरक मांगों के संदर्भ में मेरे संसदीय निर्वाचन क्षेत्र से विशाल जनहितार्थ निम्नलिखित विषयों की मांग केंद्र सरकार को प्रस्तुत कर रही हूँ

सूरत शहर जोकि करीब 50 लाख से ज्यादा आबादी वाला शहर है। जहां रोजाना 5 से 7 लाख लोग अन्य शहरों से आते-जाते रहते हैं। हीरा, जरी, टैक्सटाईल से देश-विदेश से व्यापार का महत्वपूर्ण केंद्र हैं। अंतर्राष्ट्रीय उड्डयन सेवा देश के विकास के लिए और सूरत शहर के विकास के लिए जरूरी है।

एयरपोर्ट को कार्गो व्यवस्था एवं अन्य सुविधा युक्त करने की दिशा में जो भी निर्णय लिये गये हैं, उसे जल्दी से अमल किया जाये।

सूरत रेलवे स्टेशन को अति आधुनिक एवं पूरे देश में सर्वश्रेष्ठ बनाने का आधार है। उसे पूरा करने की दिशा में तीव्र गति से कदम बढ़ाये जाये।

सूरत रेलवे स्टेशन की आय एवं पैसेजरो की आवाजाही को देखते हुए सूरत शहर को डी.आर.एम. कक्षा की मान्यता दी जाये।

सूरत शहर में सरकारी एवं सूरत महानगरपालिका की अस्पतालों में रोजाना 10 हजार से ज्यादा रोगी अपना इलाज करवाने हेतु महाराष्ट्र के कुछ भागों से एवं दक्षिण गुजरात से लेकर महाराष्ट्र, मध्य प्रदेश से भी आते हैं। मेरी मांग है कि एम्स जैसा बड़ा अस्पताल सूरत में शुरू किया जाये।

प्रधानमंत्री राहत कोष में सूरत शहर से समग्र दक्षिण गुजरात की जनता को ध्यान में रखते हुए सूरत शहर से हृदय रोग को छोड़कर अन्य रोगों के लिए भी प्रधानमंत्री राहत कोष में मान्यता दी जाए।

माननीय अध्यक्ष : श्री राम कुमार शर्मा ।

श्री राम कुमार शर्मा (सीतामढ़ी) : धन्यवाद स्पीकर मैडम, आपने मुझे इस महत्वपूर्ण बिल पर बोलने का अवसर प्रदान किया है।

मैं एक किसान का बेटा हूँ। आज जब यह अनुदान की अनुपूरक मांगों पर चर्चा का विषय आया, तो मुझे यह देखकर बहुत खुशी हुई कि किसानों के लिए इन्होंने 1,791 करोड़ रुपये की राशि मांग में रखी है। मुझे कहते हुए बहुत खुशी होती है कि 70 सालों में जो काम कोई सरकार नहीं कर सकी, 55 सालों तक जिन लोगों ने यथावादी स्थिति बनाए रखी, लगातार किसानों का शोषण करते रहे, आज भी वे कहते हैं कि नरेन्द्र मोदी की सरकार में किसानों का शोषण हो रहा है।

मैं कहना चाहता हूँ कि आप देखते हैं कि हर जगह किसानों की भलाई की बात होती है, गांव की भलाई की बात होती है। मैं मां जानकी की प्रकट स्थली सीतामढ़ी से आता हूँ। आज मैं यह कहना चाहता हूँ कि भारत के प्रथम प्रधान मंत्री ने लाल किले से आह्वान किया था कि भारत में घर-घर शौचालय का निर्माण करेंगे। आज मां-बहनों की इज्जत की खातिर, गांव के गरीबों के सम्मान के खातिर, गांव में आप देखेंगे तो निश्चित रूप से घर-घर शौचालय का निर्माण हो रहा है।

मुझे हर्ष के साथ यह बताते हुए खुशी हो रही है कि बिहार राज्य का पहला जिला सीतामढ़ी आज ओ.डी.एफ. घोषित हो गया है और पांच लाख बारह हजार परिवारों में शौचालय का निर्माण करा दिया गया है। आप नरेन्द्र मोदी जी पर कटाक्ष करते हैं। नरेन्द्र मोदी जी विकास की बात करते हैं, तो आप घृणा की बात करते हैं। आज किसानों का उत्थान हो रहा है। आज गरीबों की बात हो रही है। आज पिछड़ों की बात हो रही है। दलितों के सम्मान की खातिर हर प्रकार का विधेयक लाया जा रहा है। आप कह रहे हैं कि नरेन्द्र मोदी पिछड़ा विरोधी हैं? आप कहते हैं कि नरेन्द्र मोदी दलित विरोधी हैं? 55 सालों तक लगातार पिछड़ों का शोषण करने वाले, किसानों का शोषण करने वाले, दलितों का शोषण करने वाले, लगातार जब नरेन्द्र मोदी जी किसानों की बात करते हैं, गरीबों की बात करते हैं, पिछड़ों

की बात करते हैं, दलितों की बात करते हैं, तो आपके पेट में दर्द हो रहा है? तमाम पिछड़ा, तमाम दलित, तमाम गरीब, तमाम किसान और तमाम लोग यदि इकट्ठा हो जाएंगे, तो आपका अता-पता नहीं चलेगा। आज आपकी पोल खुल गई है, इसलिए आप धैर्य के साथ नरेन्द्र मोदी जी जो गरीबों के उत्थान की बात करते हैं, गांव के विकास की बात करते हैं, उसमें सहयोग करने का काम कीजिए।

स्पीकर महोदया, मैं आपके माध्यम से रेल मंत्री जी से कहना चाहता हूं कि हमारे प्रधान मंत्री जी और वित्त मंत्री जी ने सीतामढ़ी को आकांक्षी जिला में चयनित कर के शामिल करने का काम किया है। लेकिन रेल मंत्री जी का ध्यान आज भी सीतामढ़ी की ओर नहीं गया है। भारत सरकार ने उसे रामायण सर्किट में शामिल किया है। आज वहां इंटरसिटी ट्रेन की मांग लगातार हो रही है। वहां दीघा पुल बनाया गया, बिहार की राजधानी पटना से और पाटलीपुत्र से सीतामढ़ी को आज तक नहीं जोड़ा गया है, जबकि सभी जिले पटना से जुड़ गए हैं, लेकिन आज भी सीतामढ़ी उससे वंचित है। वह आपकी ओर आशा की निगाह के साथ देखता है।

अंत में ,मैं आपसे मांग करते हुए आग्रह करना चाहता हूं कि यह मां जानकी की प्रकट स्थली है, इसकी हर जगह से कनेक्टिविटी होनी चाहिए। नेपाल सीमा से भी इस ओर रास्ता आ रहा है। चाइना के साथ जो सामरिक दृष्टिकोण है, उसके आधार पर भी इसको रेल के खण्ड से जोड़ने की जरूरत है।

अंत में मैं इसका समर्थन करते हुए अपनी वाणी को विराम देता हूं। धन्यवाद।

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Madam Speaker, this is an opportunity to evaluate the Government's spending on various Departments. One thing is sure that the financial management of this Government is very poor. It is sure that the Government is not at all interested in effective financial management. On the other hand, the Government is putting emphasis on political management. That is the root cause of the diminishing picture of the financial management.

If we go through the RBI data on industrial production, unemployment statistics, sad plight of MSMEs, impact of import on Indian industries, export situation and its diminished position, banking industry and crisis related to that, we can evaluate truthfully that the Government's performance is very poor.

The UPA Government started certain flagship programmes such as Food Security Act, MGNREGA, Right to Information Act, etc. On all these fronts, the NDA Government is really trying to reverse the things. Instead of taking a progressive line, the Government is taking a regressive line on all these flagship programmes introduced by the UPA.

The federal system of the country is encroached upon. That also is a very serious thing which needs to be discussed. Instead of decentralisation, the Government is doing some kind of centralisation. That is a bad thing as far as democracy is concerned.

Law and order situation in the country, we are all aware, is burning. We are getting various reports every day in that regard also. We all know that there are atrocities against *Dalits*, backwards and minorities, which is a very serious matter. We have been discussing that point on several occasions. I would like to tell the Government to take a bold step to put an end to this kind of atrocities. We have to do something concrete in that regard.

As regards agrarian crisis, we have discussed that also in detail and I do not want to enter into that. I would like to say one thing and that is with regard to NRC. My friend was talking about that. That is now being widely discussed. As regards the NRC controversy that is now going on, if you do a combined reading of Citizenship (Amendment) Act and NRC, Madam, there are a lot of things to worry. The Government should not create this kind of a complication and this kind of controversies in our country.

With regard to socio-economic caste survey, why is it being kept in cold storage? It is to be taken out and published. A clear-cut programme of action for the upliftment of the downtrodden sections will have to be worked out.

Madam, sea erosion and that kind of things are taking place. I am thankful to the Government for sending an Experts Team to Kerala. They might have reached there today. I humbly request the Government to take very effective

steps. In my Constituency, Madam, there is too much of sea erosion. It is spoiling everything. Houses are lost, property is lost and fishermen are also suffering like anything. I hope that this Experts Team will analyse all these things and submit an effective report to the Government and the Government will take very swift action.

With these few words, Madam, I conclude.

***श्रीमती रीती पाठक (सीधी) :** मेरे क्षेत्र में चल रही रेलवे परियोजना, जो लगभग 35 वर्ष पुरानी परियोजना है, को तीव्र गति प्रदान करने हेतु मैं अनुपूरक बजट में आदरणीय मंत्री जी से मांग करती हूँ, साथ ही केंद्रीय विद्यालय द्वारा मेडिकल कॉलेज तथा इंजीनियरिंग कॉलेज की स्थापना हेतु निवेदन करती हूँ कि सरकार के द्वारा क्षेत्र की मांग से जुड़ी हुई इस समस्या के समाधान हेतु अनुपूरक मांग में जोड़ने की कृपा करें। मैं अपने संसदीय क्षेत्र की जनता की ओर से आदरणीय प्रधानमंत्री जी का हृदय से धन्यवाद करती हूँ।

* Speech was laid on the Table.

श्री अजय मिश्रा टेनी (खीरी) : माननीय अध्यक्ष जी, वित्तीय वर्ष 2018-19 के लिए भारत सरकार ने 11697 करोड़ 92 रुपये लाख अनुपूरक मांगों का प्रथम प्रस्ताव अनुमोदन के लिए संसद के समक्ष प्रस्तुत किया है। मैं उसका समर्थन करता हूँ। इसमें लगभग 6 हजार करोड़ रुपये की रकम ऐसी है, जिसका नगद व्यय से सम्बन्धित प्रस्ताव है। यह एक छोटी रकम है। मैं इसका समर्थन करता हूँ। इसमें सबसे अच्छी बात यह है कि 1800 करोड़ रुपये कृषि के लिए रखे गये हैं, जो कृषि क्षेत्र में हस्तक्षेप और भावों को स्थिर रखने की योजना के तहत है, जिसमें चीनी के बफर स्टॉक की भी बात कही गयी है।

माननीय अध्यक्ष जी, मैं आपके माध्यम से सरकार से अनुरोध करूँगा कि चीनी हमारे क्षेत्र में, मेरा लोकसभा क्षेत्र और उत्तर प्रदेश इस समय चीनी का सबसे बड़ा उत्पादक प्रदेश भी है और हमारा जिला उसमें सबसे ज्यादा चीनी का उत्पादन करता है। हमारे यहां बफर स्टॉक बनाने की बात कही गयी है, वह केवल 20 लाख मीट्रिक टन है जो उपलब्ध चीनी की अपेक्षा बहुत कम है। मैं सरकार से मांग करूँगा कि वह चीनी के बफर स्टॉक को बढ़ाए।

दूसरा, जीएसटी के माध्यम से बहुत सारी जानकारी निकल कर आयी है, उसमें से एक बात यह निकलकर आयी है कि एक्सपोर्ट में 70 प्रतिशत हिस्सा केवल पांच प्रदेशों का ही है। उत्तर प्रदेश, बिहार, मध्य प्रदेश और राजस्थान जैसे प्रदेश इसमें काफी पीछे हैं। हमारी एक्सपोर्ट करने लायक जो वस्तुएं हैं, उन पर यदि जीएसटी में छूट दी जाती है तो हमारा एक्सपोर्ट बढ़ सकता है। आज के प्रश्न काल में प्रश्न संख्या 282 के उत्तर में एक बात कही गयी कि उजबेकिस्तान से इसी अगस्त में हमारे फाइनेंस मिनिस्टर और वाणिज्य मंत्री की वार्ता होनी है। मैं यह चाहूँगा कि उत्तर प्रदेश में आम, आलू और चीनी बहुतायत में होती है। इनके निर्यात की बहुत व्यापक सम्भावनाएं हैं। इस पर जरूर बात की जाए।

वर्ष 2018-19 के बजट में ई-मण्डी के बारे में कहा गया था। हमारे छोटे किसानों को उनकी उपज का लाभकारी मूल्य मिल सके, उसके लिए उनको ई-प्लेटफार्म से जोड़ने की बात कही गयी थी।

उसके साथ ही मैं यह बात भी कहना चाहूंगा कि वर्ष 2014 में जिस प्रकार की स्थितियां थीं, उस समय हमारे सामने बहुत सारी चुनौतियां थीं। फाइनेंस के क्षेत्र की चुनौतियां भी कम नहीं थीं। पिछले चार साल के सरकार के कामों को हम देखें तो काले धन पर एसआईटी बनाना, बैंकरप्टसी कोड, फाइनेंस बिल 2017, नगदी को सीमित करना, जीएसटी और हजार और पांच सौ रुपये के नोट को बंद करना है। इसको निरन्तरता में देखें तो आज हम मजबूत आर्थिक स्थिति में पहुंच चुके हैं। दुनिया की सभी एजेंसियां भारत को प्राथमिकता में रख रही हैं और हर जगह भारत की रेटिंग में सुधार हुआ है। व्यवसाय के क्षेत्र में ऊंची छलांग लगाकर हम ऊपर आ गए हैं। इन सब चीजों से यह प्रभाव हुआ है कि विश्व बैंक की रिपोर्ट में यह कहा गया है कि वर्ष 2018-19 में हमारी जीडीपी दर 7.4 प्रतिशत रहने की सम्भावना है। इसके साथ-साथ वर्ष 2017 में भारत की जीडीपी 2.6 लाख करोड़ डॉलर की हो गयी है, जिसके आधार पर भारत दुनिया की छठी अर्थव्यवस्था बन गया है। विश्व बैंक का यह अनुमान है कि वर्ष 2018 में ब्रिटेन को पीछे छोड़कर भारत विश्व की पांचवीं बड़ी अर्थव्यवस्था बन जाएगा और वर्ष 2025 तक, जिस तरीके से हमारी सरकार ने सुधार किए हैं और जिस तरह से हम काम कर रहे हैं, हमारी इकोनॉमी 2500 अरब डॉलर से बढ़कर पांच हजार अरब डॉलर की हो जाएगी। इसी तरीके से बुनियादी काम होते रहे तो वर्ष 2030 तक भारत दुनिया की तीन बड़ी अर्थव्यवस्थाओं में शामिल हो जाएगा। मुझे उम्मीद है कि विश्व बैंक की नई रिपोर्ट के मद्देनजर दुनिया की छठी बड़ी अर्थव्यवस्था के रूप में चमकते हुए भारत को आगामी दशक में दुनिया की तीसरी बड़ी अर्थव्यवस्था के रूप में तब्दील करने के लिए सरकार विनिर्माण क्षेत्र और कौशल परीक्षण को नया आयाम देगी। सरकार मांग और निवेश में वृद्धि करने के साथ ही स्टार्ट अप और बुनियादी ढांचे के निर्माण पर उचित ध्यान देगी।

वर्ष 2014 में जैसी परिस्थितियां मिली थीं, मेरे लोक सभा क्षेत्र में 41 हजार आवास बने हैं। उत्तर प्रदेश में जितने भी लोक सभा क्षेत्र हैं, उनमें ढाई लाख से ज्यादा गैस कनेक्शन उज्ज्वला योजना के अंतर्गत दिए गए हैं। मेरे लोक सभा क्षेत्र में ही नहीं, सभी लोक सभा क्षेत्रों में हमारे प्रधान मंत्री जी

और भारत सरकार ने इस काम को किया है और वहां परिस्थितियां बदल रही हैं। अभी हमारे साथी कह रहे थे कि अच्छे दिन नहीं आए हैं। अच्छे दिन आए हैं। लेकिन अच्छे दिन उन लोगों के आए हैं, जिनको जरूरत थी, जो 55 साल से वंचित थे, उनके अच्छे दिन आए हैं। आपके अच्छे दिन आने की सम्भावनाएं अब लगभग समाप्त हो चुकी हैं। मैं यह कहना चाहता हूं कि हमारी सरकार पंडित दीनदयाल उपाध्याय जी के दर्शन पर काम करती है। हमारी सोच है, हमारा दर्शन है और हम अंत्योदय योजना पर काम करते हैं।

हमारी प्राथमिकता में सबसे पीछे की लाइन में खड़ा हुआ वह गरीब आदमी है, जिसके पास रोटी नहीं है, कपड़ा नहीं है, मकान नहीं है, शिक्षा और चिकित्सा की उचित व्यवस्था नहीं है। हमारी सरकार चाहे वह प्रदेशों में रही हो, अटल जी का सरकार रही हो यो मोदी जी की सरकार हो, हर सरकार ने पंडित दीन दयाल उपाध्याय जी के दर्शन पर अंत्योदय को अपनाते हुए हमेशा काम किया है और परिणाम भी दिए हैं। आज हम कह सकते हैं कि चार साल में परिस्थितियां बदल गई हैं। लोगों को घर मिले हैं, गांव सड़कों से जुड़ी हैं। एक सबसे बड़ी बात यह हुई है कि हमारे जिन गांवों में पिछले 70 वर्षों से विद्युतीकरण नहीं हुआ था, वह हुआ है। हमने लालटेन के युग को समाप्त कर दिया है।

आपने चार साल पहले बाजार में लालटेन बिकते हुए देखा होगा। आज मैं चैलेंज के साथ कहता हूं कि किसी गांव के छोटे से छोटे बाजार में भी आप चले जाएं, आपको लालटेन क्या, लालटेन का शीशा भी बिकता हुआ नहीं दिखाई देगा। हमने लालटेन के युग को समाप्त कर दिया है। इसी तरीके से हमने गरीब लोगों को वर्ष 2022 तक, हर परिवार के पास पक्का घर हो, हर गांव सड़क से जुड़ जाए, उस घर में बिजली हो, शौचालय हो, उज्ज्वला गैस का कनेक्शन हो, सबके हाथ में रोजगार हो, सबकी जेब में पैसा हो, संपत्ति और सम्मान की सुरक्षा की गारंटी हो, यही पंडित दीन दयाल उपाध्याय जी के दिखाए हुए रास्ते हैं और हम उन्हीं पर चल रहे हैं। आप उसमें सहयोग करिए, उसमें भ्रम की स्थिति पैदा मत करिए। आप बार-बार जो बातें कहते हैं, आप केवल भ्रम पैदा करने के लिए कहीं राफेल

की बात करते हैं, तो कहीं नीरव मोदी की बात करते हैं। क्या हमने उनको भगाया है? हम उनको पकड़ने जा रहे हैं। आपने उनको पाला और पोसा था। जब हमने उनको पकड़ने का प्रयास किया, तब वह देश से भागे हैं। मैं आपको यह विश्वास दिलाता हूँ कि वे भाग नहीं पाएंगे। भारत सरकार जिस तरीके से काम कर रही है और उनको जैसा विदेशों में अदालतों का सामना करना पड़ रहा है, निश्चित रूप से वह हिन्दुस्तान में लाए जाएंगे। उनको सजी मिलेगी और जेल ही उनका ठिकाना होगा। एक-एक पाई जो भारत सरकार और बैंको की उन पर बाकी है, उसकी वसूली की जाएगी।

दूसरी, आप जो राफेल की बात करते हैं, राफेल आपकी तरह बोफोर्स नहीं है। यह दो कंपनियों के बीच में किया हुआ सौदा नहीं है। हम लोगों के साथ आइए और सहयोग करिए। ... (व्यवधान)

* **DR. THOKCHOM MEINYA (INNER MANIPUR):** I support the Supplementary Demands for Grants-first Batch for 2018-19 and Demands for Excess Grants for 2015-16.

This is indeed a routine for the Lok Sabha to do this exercise every year. However, it gives us a chance to express our views on the prevailing economic environment of the country.

To tell the truth, the economic health of the country is not very satisfactory. This is due the fact that the present NDA Government has had many Jhumlas. The ill-conceived De-monetization, unplanned implementation of Goods and Services Tax and directionless Foreign Direct Investment policy are responsible for all woes. Today the farmers suicide are still continuing. Youth are not getting jobs. Vacant posts in Government/Semi-Government and Public and Private Sector Undertakings are rarely filled up. Those in service are not getting regular remuneration.

My State Manipur has recently created seven new Districts. I propose the Finance Ministry to allocate some fund for opening additional Central Schools and Navodaya Vidyalayas in these districts. We all know that education is the backbone of a healthy and successful democracy. The country has not been able to advance with the desired speed because of the lack of education of its

* Speech was laid on the Table.

citizens. For this matter, I do suggest that in our country we have to increase the fund allocation to the education sector at least up to 6 per cent of the GDP.

I suggest that we shall try to invest more fund on exploiting our available resources to compete with other countries of the world.

श्री कौशलेन्द्र कुमार (नालंदा) : महोदया, आपने मुझे विनियोग विधेयक 2018 पर बोलने का अवसर प्रदान किया इसके लिए मैं आपका धन्यवाद करता हूँ। मैं इस विनियोग विधेयक के समर्थन में बोलने के लिए खड़ा हुआ हूँ। अतिरिक्त अनुदान की मांगें इस वित्त वर्ष की पहली खेप है। जैसे तो पूर्ण मांग को बजट में लेना चाहिए था, किन्तु कुछ परिस्थिति ऐसी होती है कि अनुदान की पूरक मांगों को लाने की आवश्यकता होती है। विशेषकर, यह अतिरिक्त राशि टेक्सटाईल क्षेत्र की जरूरत को ध्यान में रखकर लायी गयी है और कृषि कल्याण से संबंधित अतिरिक्त राशि की भी मांग है। सरकार ने करीब 11 हजार 698 करोड़ रुपये की मांग रखी है, जिसमें सार्वजनिक वितरण प्रणाली के लिए 463.31 करोड़ रुपये, जिससे चीनी के बफर स्टॉक के लिए 1791.62 करोड़ रुपये, कृषि मंत्रालय के लिए विशेषकर आदर्श जैविक खेती कृषि यंत्र फसल बीमा आदि के मद में है। लेकिन सरकार से मैं आग्रह करूंगा कि बिहार में फसल बीमा के प्रिमियम को तर्क संगत नहीं रखा गया है। राज्य के किसानों को बीमा योजना का लाभ नहीं मिल रहा है।

अतः मेरा अनुरोध है कि इसको ध्यान में लाया जाए। कपड़ा मंत्रालय के लिए 1500 करोड़ रुपये रोजगार को बढ़ावा देने के लिए किए गए हैं। सरकार का मानना है कि अगर कपड़ा मंत्रालय में जो 1500 का अनुदान लाया गया है उससे निश्चित रूप से रोजगार पैदा होगा।

महोदया, एयर इंडिया को बचाने के लिए 980 करोड़ रुपये की अतिरिक्त मांग की गई है। जब सरकार इसको प्राइवेट कंपनी के हाथों में बेचना चाहती है, तब मेरा मानना है कि सरकारी खजाने से इसके लिए अतिरिक्त राशि जारी करना जनता पर बोझ डालना होगा। बिहार सरकार ने पिछले वर्ष बाढ़ राहत कोष से सहायता के लिए 7600 करोड़ रुपये की मांग की थी, जो कि स्वीकृत भी हुई है, किन्तु मात्र 960 करोड़ रुपये निर्गत किए गए हैं। शेष राशि अभी तक बकाया है। इसलिए मेरा माननीय मंत्री जी से अनुरोध है कि वे इस पर भी ध्यान दें। खासकर मनरेगा में 360 करोड़ रुपये की राशि बकाया है।

18 00hrs

मेरा आपसे अनुरोध है कि इसको भी निर्गत करने की जरूरत है। बिहार एक अति पिछड़ा राज्य है।

माननीय अध्यक्ष : कौशलेन्द्र कुमार जी, एक मिनट रुकिए। छः बज गए हैं, मुझे लगता है कि यदि आप सबकी सहमति हो तो एक घंटा सदन का समय बढ़ा देते हैं और इसे पूरा करने की कोशिश करते हैं। बाकी सभी स्पीकर्स समय के अनुसार कम शब्दों में बोलेंगे तो हम एक घंटे में समाप्त कर देंगे।

SEVERAL HON. MEMBERS: Yes, Madam.

माननीय अध्यक्ष: कौशलेन्द्र कुमार जी, आप कांटीन्यू कीजिए और जल्दी खत्म भी कीजिए।

श्री कौशलेन्द्र कुमार : देश में किसानों की आर्थिक स्थिति काफी खराब है। विशेषकर हमारे बिहार में इस वर्ष जुलाई माह तक बारिश नहीं हुई, इसके कारण फसल का नुकसान हुआ है। अब बारिश हुई है तो अतिवृष्टि भी हुई है, जिससे लगी हुई फसलों को बहुत नुकसान हुआ है। अतः बिहार में कृषि ऋण को माफ करने की जरूरत है। मेरे संसदीय क्षेत्र नालंदा में इस वर्ष पान की खेती पूर्णतः चौपट हो गई है। पान उत्पादक किसान भुखमरी के कगार पर हैं। मैंने पान उत्पादक किसानों को विशेषकर आर्थिक मदद देने के लिए इस सदन में अपनी बात को रखा था। उस पर माननीय मंत्री जी का जवाब आया कि यह राज्य सरकार की जिम्मेदारी है। मैं माननीय मंत्री जी से अनुरोध करूंगा कि पान कृषकों की जो लागत लगती है, वह नहीं मिलती। खासकर उनका उत्पादन समाप्त हो रहा है, लगातार उनका पान खराब हो रहा है। अतः मेरा अनुरोध है कि इस अनुदान मांग में उसको भी शामिल किया जाए।

महोदया, मैं आपसे विनती करूंगा, मैं बिहार से आता हूँ, जब से जीएसटी आया है, देश की तरक्की हुई है, विशेषकर आर्थिक रूप से देश मजबूत हुआ है। आज हमने चीन को भी पीछे छोड़ दिया है। एफडीआई में हम अमेरिका से भी आगे बढ़ गए हैं। ऐसे कई मामले हैं, जिनमें हम बहुत प्रगति कर रहे हैं। मैं माननीय प्रधान मंत्री जी को धन्यवाद देना चाहता हूँ, खासकर बिहार में जो शराबबंदी हुई है, उसके चलते बिहार में संसाधनों की कमी हुई है। सरकार के पास पैसा आने का जो संसाधन था, उसमें कमी आई है। मैं कहना चाहता हूँ कि पूरा देश जानता है कि बिहार में एनडीए की सरकार है और दिल्ली में भी एनडीए की सरकार है। मैं प्रधान मंत्री जी और वित्त मंत्री जी से अनुरोध करूंगा कि बिहार को आर्थिक रूप से मदद करने की जरूरत है, जिससे कि बिहार की गाड़ी आगे बढ़े।

अंत में आपको धन्यवाद देते हुए मैं अपनी बात समाप्त करता हूँ।

***श्री भैरों प्रसाद मिश्र (बांदा):** मैं सदन में प्रस्तुत अनुदानों की पूरक मांगों का समर्थन करता हूँ। मैं बुन्देलखण्ड क्षेत्र से आता हूँ, जो कि उद्योग शून्य जनपद है। यहां सिंचाई प्रतिशत अति न्यून है। मेरे क्षेत्र के चित्रकूट जनपद में काफी समय पहले बरगढ़ में फ्लोट ग्लास लिमिटेड फैक्ट्री लगाने हेतु शिलान्यास किया गया था, लेकिन उक्त कार्य बंद है। उसे शीघ्र पूरा कर शुरू कराने हेतु सरकार से निवेदन है। इसी प्रकार बांदा में एक कताई मिल लगाई गयी थी, लेकिन वह करीब 18 वर्षों से बंद पड़ी है। मेरा सरकार से अनुरोध है कि उसे शीघ्र शुरू कराने की व्यवस्था की जाए। मेरे संसदीय क्षेत्र में अन्ना जानवारों की समस्या के निदान हेतु हर न्याय पंचायत स्तर पर पशु आश्रय गृहों का निर्माण कराकर उनके चारा-पानी की व्यवस्था हेतु बजट में व्यवस्था की जाए, जिससे किसानों की फसलों की रक्षा की जा सके। इसी के साथ अनुदानों की मांगों का समर्थ करता हूँ।

* Speech was laid on the Table.

SHRI PREM DAS RAI (SIKKIM): Madam, Speaker, I rise to support the Government in the discussion on the Demands for Supplementary Grants.

Sikkim, under the Sikkim Democratic Front and the Chief Minister, Shri Pawan Kumar Chamling, the longest serving Chief Minister of Sikkim, has brought the BPL down from 36 per cent in 1994 to eight per cent. Madam, I would just like to state that in February, 2014, the United Nations has hailed the Human Development Report Indices as the great, best practice, terming its achievements as almost incredible.

Madam, Sikkim is a strategic State and has been maintaining peace. This peace has to be kept in mind because of the nature of the strategic issues that surround that particular area. In this connection, I just want to add that the recommendations of the Fourteenth Finance Commission adversely affected us to the tune of Rs.10,000 crore by the end of this fiscal year. We have been helped by the present Government, and we are part of the present Government as the NDA constituent, but it has not been done fully. I would request the hon. Finance Minister to look into this. Even though I had sent him a letter, that letter goes around and then I get a very bureaucratic reply to the same.

The organic farming in Sikkim is well known and we would like to thank the hon. Prime Minister for being one of the most ardent supporters of this particular programme. This morning during Question Hour I had raised my hand also but I did not get a chance. So, through you, Madam, I would like to inform the hon.

Minister of Agriculture that the entire North Eastern region has been blanked out insofar as e-NAM is concerned. So, I would like to know as to why the North-East farmers are not being connected to the e-NAM programme. This is something which, I think, needs to be looked into.

Madam, finally, I would just like to make a request that the tourism industry in Sikkim needs a great fillip. It needs more in terms of the assets that we require, like roads and green-field airports, which need to be completed.

In a holistic way, if you look at all these things, I am sure that Sikkim will see much more progress and the people of Sikkim will reach the area of prosperity in a new India. Thank you, Madam, for giving me this time.

श्री राजेश रंजन (मधेपुरा): मैडम, मैं सबसे पहले माननीय मंत्री महोदय से आग्रह करूंगा कि बौद्ध, अशोक तथा मौर्यवंश संबंधी पर्यटन स्थल बनाने के लिए जो पैकेज की जरूरत थी, वह बहुत ही आवश्यक है। यह विशेष पैकेज के तहत दो भाग में था। हम बिहार की बात आपसे कहना चाहेंगे। बिहार का एक भाग बाढ़ से प्रभावित है, एक भाग सुखाड़ से प्रभावित है। एक है मगध और एक है कोसी, सीमांचल और मिथिला। उसमें मेरा आपसे बहुत ही विनम्र आग्रह है कि खाद्य सुरक्षा बिल की बात आपके किसी भी बजट में नहीं है। यदि आप इसको कराएंगे, देखेंगे कि खाद्य सुरक्षा बिल के तहत जो 365 रुपये, भारत में गरीबी रेखा से नीचे के लोगों को मिलना है, वह चार से 14 प्रतिशत व्यक्तियों को भी नहीं मिलता है। एक तो मेरा यह कहना है।

मेरी दूसरी बात जन-वितरण प्रणाली से संबंधित है। इसे आपने विशेष चीजों में नहीं रखा है जबकि आम आदमी जन-वितरण प्रणाली से सबसे अधिक प्रभावित होता है।

तीसरा, बिहार में 5400 गांवों में स्कूल नहीं हैं। देश में टीचर्स का अभाव है, जिसमें बिहार में इनका सबसे ज्यादा अभाव है। आपने इस एजुकेशन सिस्टम में टीचर्स पर कभी भी ध्यान देने की जरूरत महसूस नहीं की। आज नियोजित शिक्षकों की तनखाह 10-11 हजार रुपये मात्र है। मैं चाहूंगा कि आप बजट में ऐसी व्यवस्था करें कि नियोजित शिक्षकों को कम से कम 40 हजार रुपये से ऊपर की तनखाह की व्यवस्था की जा सके, जिससे शिक्षा व्यवस्था को सुधारा जा सके।

संविदा से संबंधित चीजों में मेरा बार-बार आग्रह है कि ममता, आशा, रसोइया, मानव बल जैसी संविदा में जितनी भी चीजें हैं, उसकी स्थिति दयनीय है। आंगनवाड़ी की स्थिति दुनिया में सबसे दयनीय है। मेरा आग्रह है कि संविदा सबसे महत्वपूर्ण है, इस पर ध्यान दिया जाए। उसमें आबादी के लिहाज से हमारे कॉलेजों में प्रोफेसर्स की संख्या बहुत कम है। हमारे यहां सबसे बड़ी बात यह है और आपको यह जान कर आश्चर्य होगा कि हमारे यहां के किसी भी हाईस्कूल में लैब नहीं है। दूसरी सबसे बड़ी बात है कि कोचिंग की व्यवस्था आप हाईस्कूल के विद्यार्थियों को नहीं दे रहे हैं। जब आप कोचिंग

की व्यवस्था नहीं देंगे तो ये प्राइवेट वाले सब बदमाशी कर-कर के हिन्दुस्तान के मिडिल क्लास के छात्रों को बर्बाद कर देते हैं। फिर कल्याण छात्रावासों की स्थिति है, अत्यंत पिछड़ा वर्ग का छात्रावास है, एस.सी. एवं एस.टी. का छात्रावास है, बजट में इन पर सबसे ज्यादा ध्यान देने की जरूरत है। दिल्ली से ले कर पूरे भारत के जो घर मालिक हैं, ये मिडिल क्लास के बच्चों को सबसे ज्यादा प्रभावित करते हैं।

मैडम, देश में टेक्नीशियंस का सबसे ज्यादा अभाव है। मैं केवल पॉइंट्स में बोल रहा हूँ पंचायत स्तर पर आज जो मेडिकल सिस्टम है, उसकी स्थिति सबसे ज्यादा खराब है। आप जानते हैं कि सरकारी अस्पताल में और अनुमंडल में और ब्लॉक्स में अल्ट्रासाउंड की व्यवस्था नहीं है, सीटी स्कैन नहीं है, एक्स-रे मशीन नहीं है, जिसके चलते निजी अस्पताल वाले जो लोग हैं, वे लोगों का सबसे ज्यादा शोषण करते हैं। आज उसकी व्यवस्था ठीक करने की सबसे ज्यादा जरूरत है।

ग्रामीण स्तर पर खेलने के लिए आज स्टेडियम की जरूरत है। उसको स्कूल से ले कर कॉलेज स्तर तक उपलब्ध करने की जरूरत है।

मैडम, यह मैं सिर्फ पॉइंट्स कह रहा हूँ। बिहार में आईआईटी नहीं है। बिहार में से जब से झुमरीतलैया चला गया, आप देखेंगे कि हमारे पास एक भी कॉलेज उस स्तर का नहीं है। आपने कहा कि मगध विश्वविद्यालय को हब बनाने की जरूरत है। हमारे पास एक ही विश्वविद्यालय है। प्रधान मंत्री जी ने जो सबसे बड़ी घोषणा की थी, वह है गया-मगध हब और पटना का केंद्रीय विश्वविद्यालय, जो कि नंबर वन पर आता है।

मैडम, इसी तरह आज देश में पर्यटन स्थलों की स्थिति है। बिहार में वैशाली को विशेष रूप से पर्यटन स्थल के रूप में विकसित करने की जरूरत है। इसी में बोधगया तथा राजगीर के कॉरिडोर को और प्रथम गणतंत्र की धरती को विशेष पर्यटन स्थल के तौर पर विशेष ध्यान देने की जरूरत है। सबसे बड़ी चीज यह है कि हमारे यहाँ केवल 4.9 फीसदी नेशनल हाइवे आज तक बना है। 'उड़ान' के लिए

हमारे पासमात्र एक ही एयरपोर्ट है। एक गया एयरपोर्ट है, वह कभी-कभी चलता है। एक पटना एयरपोर्ट है। बिहार के बगैर भारत की कोई कल्पना नहीं है। 'उड़ान' से कई शहरों को जोड़ा गया है, लेकिनकहीं पर भी काम शुरू नहीं हुआ है, चाहे पूर्णिया हो, चाहे दरभंगा हो, चाहे सहरसा होऔर चाहे अन्य जगहों पर हो।

महोदय, मैं एक-डेढ़ मिनट में अपनी बात समाप्तकर दूँगा। मक्का की खेती, उत्पादन और व्यापार में पूर्णिया सबसे आगे है। यहाँ 20 अरबसे ज्यादा का मक्का होता है, जो दुनिया भर में जाता है। कोसी, सीमांचल में अररिया, किशनगंज है, जहाँ मक्का की खेती होती है। यहाँ बहुत दूध उत्पादन होता है। हमारे यहाँदो भारत-वैगन बंद हो गए। एक भारत-वैगन मुजफ्फरपुर में था। टाल और दियारा पर ज्यादा ध्यानदेने की जरूरत है।

माननीय अध्यक्ष :आपकी बात हो गई है। अब आप समाप्त कीजिए।

श्री राजेश रंजन :महोदया, मैं खत्म कर रहा हूँ। हमारे यहाँ सबसे ज्यादामक्का, लीची पैदा होती है। अब मैं अंत पर जा रहा हूँ। हमारे यहाँ लीची, मक्का, केलाऔर धान पैदा होता है। हमारे यहाँ दुनिया में सबसे ज्यादा मछली का उत्पादन होता है, लेकिन उस पर आधारित कोई उद्योग हमारे यहाँ नहीं है। दूध का उत्पादन खगड़िया से सहरसाके बीच होता है, लेकिन उसका भी कोई उद्योग नहीं है। मैंने कई बार एम्स की माँग की है।हमारे यहाँ मात्र एक एम्स है। 67 प्रतिशत दवाइयों की खपत बिहार में होती है।

माननीय अध्यक्ष :हमें मालूम है। अब प्रेमचन्द्रन जी बोलेंगे।

श्री राजेश रंजन : महोदया, मैं अपनी बात समाप्त कर रहा हूँ। मैं अपनेयहाँ एम्स चाहता हूँ।

माननीय अध्यक्ष :अब कुछ मत कहिए। अब आप एक वाक्य कहकर अपनी बात समाप्तकीजिए।

श्री राजेश रंजन :महोदया, मैं समाप्त कर रहा हूँ। मैं चाहता हूँ किसहरसा में एक एम्स दिया जाए। मैं चाहता हूँ कि सहरसा को डीआरएम ऑफिस दिया जाए। कोसी, सीमांचल और रेलवे की जो बात मैंने कही है, वह हमारी बात मानी जाए। हमारी नेशनल हाइवेकी माँग भी पूरी की जाए। मैं नहर की बात

कहना चाहता हूँ। मेरे यहाँ का क्षेत्र बाढ़से सबसे ज्यादा प्रभावित होता है। पानी में जो आर्सेनिक और आयरन पाया जाता है, उसकीतरफ़ इनका ध्यान नहीं है। मैं चाहता हूँ कि पानी में पाये जाने वाले आर्सेनिक और आयरनपर ध्यान दिया जाए। बंद पड़ी चीनी मिलों को पुनः खोला जाए। मेरा आपसे आग्रह है कि चीनीमिलों की स्थिति पर ध्यान दिया जाये। धन्यवाद।

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, I thank you very much for giving me this opportunity to take part in this discussion.

Madam, this is a first batch of the Supplementary Demands for Grants for the financial year 2018-19. This is the second consecutive year when we have passed the full budget before 31st of March of the financial year. So, I would like to know from the hon. Minister about the impact of passing the full Budget before the commencement of the financial year, *i.e.*, before 31st of March. Is it having any good affect on our economy or on our expenditure?

Now the hon. Minister has come out with a proposal to get an approval from Parliament for an amount of Rs. 11697.92 crore as Supplementary Demands for Grants for the current financial year, out of which, the cash outflow is Rs. 5951.22 crore and additional expenditure is Rs. 5745 crore.

Four major demands are there – Ministries of Agriculture, Textiles, Defence and Petroleum. Since time is very short, I am not going into the details. Last time, this House was not able to discuss the Demands. We Guillotined the entire Demands because the House was not in order. So, there are four major demands on which I would like to say something.

Demand No.19 relates to the Ministry of Defence. An amount of Rs.1057 crore is sought for meeting additional expenditure towards the salary and allowances in respect of employees of Border Roads Organisation. I would like to know from the hon. Minister whether he was not aware, at the time of planning the

budget, of the expenditure due to the BRO. How can all these items come within the purview of Supplementary Demands for Grants? I am seeking a clarification from the hon. Minister.

Madam, coming to the macro economic situation, in terms of economic growth, the worst year of growth of the NDA Government was 2017-18 and the indication of the economic growth for 2018-19 financial year is also not in a good shape because of the following reasons. The gross fixed capital formation or investment ratio has deeply declined from 31.34 per cent of the GDP in 2013-14 to 28.5 per cent of the GDP and has remained stagnant in the last four years. So, the signs of recovery of economic growth is too remote.

Secondly, in the manufacturing sector the index of industrial production was as low as 2.6 per cent between December, 2016 to October 2017. There were some signs of improvement after 2017 but it has further declined to minus 4.6 per cent. So, there is slow down in industrial production in the manufacturing sector.

Thirdly, the Current Account Deficit has climbed to 1.87 per cent of the GDP which is the highest since 2012-13 and the value of rupee has depreciated from Rs. 64.50 to a dollar on June 23, 2018 to Rs. 69.05 on July 24, 2018. The Government will struggle to meet the fiscal deficit target of 3.3 per cent in 2018-19. This goal is remote and would be very difficult to achieve.

Madam, regarding investment, in 2017-18 new investment projects declined by 38.4 per cent and completion of new investment projects declined by

26.8 per cent. The FDI was down by 15 per cent in the year 2017-18. Coming to inflation, in June it was 5.8 per cent, the highest in the last four years. Unemployment is spiralling unchecked. The NDA promised, in their election manifesto, to provide 2 crore employment per year. But what is the statistics? The Centre for Monitoring of Indian Economy reported that number of persons employed in 2017-18 is 406.2 million and it is lower than that of 2016-17. One of the Ministers in the Tamil Nadu Government said in the Assembly that 50,000 MSMEs were closed in the State of Tamil Nadu which resulted in the loss of five lakhs jobs. This is the situation. So, rural economy is also in a shambles.

The Government has announced that the income of the farmers would be doubled by 2022. But there are so many apprehensions about the MSP. The economy is in serious trouble and is yet to recover from the deadly blows of demonetisation and poor implementation of GST.

Madam, I would like to make two suggestions regarding my constituency. One is about the petrol and diesel cess. The marine industry is facing a serious crisis. This petrol and diesel cess for the road infrastructure is being imposed on the fishing vehicles also. My suggestion to the hon. Minister is to exempt the mechanised fishing vessels from paying this road and infrastructure cess of Rs. 8/-. I also would like to urge upon the hon. Minister to declare a package for the cashew workers because the cashew industry is also facing a crisis.

With these words, I conclude. Thank you.

*SHRI M CHANDRAKASI (CHIDAMBARAM) : Hon'ble Madam Speaker, Vanakkam. I thank Hon'ble Puratchithalaivi Amma for this opportunity to speak on Supplementary Demands for Grants for the year 2018-19. Agriculture provides the livelihood for major chunk of our population. Saint Thiruvalluvar, in all praise for farmers, says, " Only those who live by ploughing the farm field live and others do follow them". "If a farmer starts calculating his farm expenses, not even a single measuring bowl will be left out as a saving for him". This old adage in Tamil explains the pitiable condition of farming community. After too much of perspiration, a farmer produces food grains to feed others. I therefore urge that the Union Government should fix Minimum Support Price for food grains such as paddy, sugarcane, corn and cotton, as per the recommendations of a Committee led by Agricultural Scientist Dr. M.S. Swaminathan,

The people of Tamil Nadu, particularly farmers face so many difficulties due to natural disasters like severe drought, unprecedented rains and cyclones. Farmers are the affected lot due to their untold miseries and countless sufferings. The livelihood of thousands of farmers are affected due to their debt-ridden condition. It is so unfortunate that they were even forced to commit suicide due to certain compelling situations.

Water is very much essential for agriculture. In order to provide irrigation facilities in several parts of our country, it is necessary that all the rivers of our

* English translation of the Speech originally delivered in Tamil.

country should be linked together. Particularly if the South Indian rivers are linked, we can find a permanent solution to the river-water sharing related problems faced by the southern States. Hon'ble Puratchithalaiviamma had even urged that inter-linking of rivers of South India can help to improve the socio-economic status of poor farmers of the region.

Pulses, food grains and essential commodities are hoarded illegally in some private godowns. Thereafter, as per the increase in demand they sell these pulses and food grains at exorbitant rates which is against the interest of our country. This should be controlled with an Iron hand. In case if there is a loss in the agricultural yield, the Union Government should come forward to waive off all the crop loans taken by the farmers and thereby ensuring that they get complete crop insurance compensation well in time. These measures can improve the livelihood of farmers besides giving them the encouragement to continue in their agricultural profession.

Tamil Nadu Government provides educational scholarships to SC and ST students of the State which makes them excel in studies. There is a pending arrear amount of Rs.2000 Crore to be released by Union Government to Tamil Nadu for distribution of scholarships meant for SCs and STs. I urge that this should be released immediately without any further delay. In my Chidambaram Parliamentary Constituency, during the year 1998-99 approximately 8000 acres of land belonging to farmers of 13 villages were acquired by the Government for

execution of Jayamkondam Lignite Power Project. Even several years have passed since then, this project has not taken off. In order to improve the livelihood of the people of Jayamkondam and to provide employment opportunities to the youth of this area, sufficient funds should be allocated immediately by the Union Government for early completion of Jayamkondam Lignite Power Project. It is a matter of great concern for the people of Tamil Nadu that the Union Government has not been allocating adequate funds for implementation of Railway Projects pertaining to Tamil Nadu. There should be an immediate and adequate release of funds for such railway projects pending for execution in Tamil Nadu. Moreover, the delay in execution of projects may lead to escalation of costs. These projects are pending for want of funds. I therefore urge upon the Union Government that sufficient funds should be released for executing several Railway Projects in Tamil Nadu. The Chidambaram Natarajar temple is one of the ancient temples of Tamil Nadu. The Union Government should allocate funds for preservation of Chidambaram Natarajar temple located in my constituency along with the UNESCO heritage sites like Gangaikonda Cholapuram temple built by King Raja Raja- the Great and Lord Brahadeeswarar Temple in the neighboring district of Thanjavur. Madam, Speaker I thank you once again for this opportunity. Vanakkam.

* DR. PRABHAS KUMAR SINGH (BARGARH): I may kindly be allowed to lay the following few lines in respect of Supplementary Demands for Grants- First Batch for 2018-19.

I would request for providing more funds in respect of (1) Department of Agriculture, Co-operation and Farmers Welfare (2) Department of Agriculture Research and Education, and (3) Department of Animal Husbandry, Dairy And Fishery.

I would request for establishment of an Ayurvedic University at Narsingnath, Bargarh, Odisha, famous for medicinal herbs.

I would also request for establishment of an Eastern Zone Cultural Centre and Regional Centre of Indira Gandhi National Centre for Arts at Bargarh, Odisha.
Thank you.

* Speech was laid on the Table.

* SHRI IDRIS ALI (BASIRHAT) : Thank you Hon. Speaker Madam for giving me the opportunity to say a few words on the Supplementary Demands for Grants. At the same time I express my heartfelt thanks to the great patriot, to the national leader, our respected Chief Minister Smt. Mamata Banerjee without whose blessings, I could not become a Member of Parliament.

Every third person in an Indian city today is a youth. In about next seven years, the median individual in India will be 29 years making it the youngest country in the world. Unemployment rate in India was estimated at 3.52 per cent which means that about 35 million people are jobless.

Hon. Speaker, Madam, the Central Government during its tenure of four years has never tried to balance the growing mismatch between the efforts of a cultivator/ farmer or between their cultivation and income. Farm distress and thus farmers' suicides are more painful than demonetisation. They are on strike. Though agriculture is a State subject, but without the support of Centre, how can a State survive, particularly when all the States are in a financial crisis.

Madam, the pensioners of EPS-95 scheme, today are still getting a minimum pension of Rs. 1000 per month. The Government has not reviewed pension as per the present market GDP. Then, where is the commitment to social security of senior citizens?

* English translation of the Speech originally delivered in Bengali.

I would like to mention here that in the Railway Budget of 2016-17, Rs.5 lakhs were sanctioned for the rail gate at Bhabla halt station in my constituency Basirhat. This I want to bring to the notice of the Hon. Minister and the Central Government through you Madam that two years have passed but the work has not been started yet. The same thing has happened in Lebutala in my constituency – work has not been done there either. I have to make another prayer to the Central Government. When Hon. Mamata Banerjee was the Railway Minister the 'Izzat' pass was introduced by her for the benefit of the poor passengers. Today the Central Government claims to be the friend of the poor people but in reality we find that people are not getting any privilege. The IZZAT pass has been discontinued. Why? What stops you from extending this facility to the passengers? Please reintroduce this pass system. This is my prayer to the Railway Minister.

Madam I will not take much of your time. In fact, I have left out many other points. However, two more issues remain to be highlighted.

Madam, in case of scholarship to minority students of the country, it has been noticed that during the last four years, release of funds is constantly lower than that of the previous years. Madam, it is very unfortunate that as on June 2018, Centre has released only Rs. 5.52 crores towards different scholarships to poor and meritorious students against the Budget Estimates of Rs. 74 crores. In

maximum cases, the State Governments are still waiting for the scholarship amount for years.

Hon. Speaker, Madam, I am concluding within one minute. Before I conclude, ...(व्यवधान) ज्यादा मत बोलिए, अंडमान जाकर बोलिएगा। Do not disturb.

HON. SPEAKER: But, why are you listening to him?

SHRI IDRIS ALI : Madam, I am addressing you only. You are our custodian. Madam, before I conclude, I urge upon the House to actually take care of the women and children, create employment for youth, protect senior citizens and to come forward with policies for development of the society within a time-bound manner and commitment. Madam, I am deeply grateful to you. Thank you.

* **SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR)** : The Minimum Selling Price for paddy has been increased by 50% of the base price. Will the current supplementary demand be enough to ensure that the farmers are well looked after. The Union Budget for the year 2018-19 had increased the budget of the Agricultural Ministry by 13%.

Where is the Ministry of Social Justice and Empowerment going to get the funds for the scholarships for the SC/ST students? There is no mention of these scholarships in the demand for grants. Is the allocation under the budget enough for these scholarships?

The ASHA workers are demanding hikes in their monthly salaries and incentives. How does the Ministry of Health and Family Welfare plan to meet these demands based on the supplementary grants?

Anganwadi workers are on strike in various parts of the country, many demanding pay hikes, and many who have not received their honorarium for months. How does the government plan to meet the demand for the hike in the salary for the Angadwadi workers?

* Speech was laid on the Table.

श्री मनोहर उटवाल (देवास) : आदरणीय अध्यक्ष महोदया, सबसे पहले मैं आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का अवसर प्रदान किया। इसके साथ ही मैं आपके माध्यम से आदरणीय मंत्री जी से निवेदन करूंगा कि जब आप उज्जैन में पधारे थे, तब मैंने मांग रखी थी, मेरे साथ-साथ मध्य प्रदेश के माननीय मुख्य मंत्री जी ने भी उज्जैन से झालावाड़ रेल लाइन की मांग की थी।

माननीय अध्यक्ष महोदया, मैं आपके माध्यम से निवेदन करना चाहता हूँ कि आप हर जगह नई-नई रेल लाइनें बिछा रहे हैं। 'आगर' एक ऐसा स्थान है जहां वर्ष 1932 में उज्जैन से अगर तक रेल चला करती थी। किंतु अपातकाल के समय की सरकार ने उस रेल लाइन को बंद कर दिया और उसकी सारी पट्टरियां भी उखाड़ लीं। मैंने माननीय मंत्री जी को सारे दस्तावेज दिए हैं। अगर आप उस रेल लाइन फिर से प्रारंभ करते हैं तो इसके लिए ऑलरेडी अगर तक निजी जमीनें हैं। आपके पास सम्पत्ति है और उसमें आपको ज्यादा व्यय नहीं करना पड़ेगा। जिस दिन ट्रेन बंद हुई थी, उसका आखिरी टिकट भी दस्तावेज के रूप में मैंने माननीय मंत्री पीयूष गोयल जी के पास जमा करवाया है, इसकी मांग स्वयं मध्य प्रदेश के मुख्य मंत्री जी ने की थी। पीयूष जी की वर्किंग फास्ट है। पिछले दिन मैंने आरक्षण कार्यालय की मांग की थी, उसी दिन उन्होंने आरक्षण केन्द्र खोल दिया। दो ट्रेन की घोषणा की थी, वह भी तीन दिनों के अंदर स्टॉपेज देने का काम किया, मैं उसके लिए उनको धन्यवाद देना चाहता हूँ। माननीय अध्यक्ष महोदया जी, आपके माध्यम से मेरा एक निवेदन है, आप देवास को भलीभांति जानते हैं। आपने देवास को अपने कदमों से भलीभांति नापा है। मेरी प्रार्थना एक है। देवास एक ऐसा स्थान है, जब आपने नोटबंदी की थी, वहां के नोट प्रेस ने 24 घंटे काम करके नोट देने का काम किया। देश की उस चैलेंज को देवास की नोट फैक्ट्री ने स्वीकार किया था।

वहां एक एक्सट्रा कागज बनाने का प्लांट लगना है। उसके लिए मैंने माननीय मंत्री मेघवाल साहब से प्रार्थना की थी। मैं मेघवाल साहब को धन्यवाद देना चाहता हूँ कि वह स्वयं देवास गए थे और वहां के अधिकारियों के साथ बात की थी। जिन-जिन बिन्दुओं पर आपने हमसे मांग की थी कि हमें

500 एकड़ जमीन चाहिए, हम उसी प्रिमाइसेस में 500 एकड़ जमीन देने के लिए तैयार हैं। आपने कहा था कि अलग से बिजली का ग्रिड चाहिए, वह भी सरकार ने लिख कर दिया है कि हम देने के लिए तैयार हैं। हम आपको 24 घंटे बिजली देंगे क्योंकि नर्मदा का पानी क्षिप्रा में डालते हैं और क्षिप्रा से सेंकड फ्रेज में देवास में प्रारंभ हो गया है। अगर आप कागज बनाने का एक प्लांट देते हैं, जिसे आपको संचालित करना है, उसमें आपने चयन कमेटी भी बना दी है। इसमें थोड़ा बहुत ही काम बचा है। मैं श्रद्धेय पीयूष जी से प्रार्थना करता हूँ कि अब चुनाव के समय में मात्र आठ महीने ही बचे हैं। हम जनता के बीच कुछ काम लेकर जाना चाहते हैं। हम सरकार की उपलब्धियां बताना चाहते हैं कि सरकार ने यह महत्वपूर्ण काम किया। आप जानते हैं कि देवास में नोट प्रेस के कारण प्रकाश सेट्टी का नाम लिया जाता है। हम भी मंच से खड़े होकर कहते हैं कि भारतीय जनता पार्टी की सरकार है, नरेन्द्र मोदी जी की सरकार है। इसका एक्सट्रा प्लांट हम लाएंगे। जैसे प्रकाश सेट्टी जी का नाम लेते हैं, उससे डबल ताकत के साथ पीयूष गोयल जी का भी नाम लेने का काम करेंगे। मुझे विश्वास है कि वह एक्सट्रा प्लांट आएगा क्योंकि इन्होंने वहां एक इंक का प्लांट दे दिया। मैं आपसे प्रार्थना करूंगा कि आप आकर इंक प्लांट का उद्घाटन कीजिए और उसका भूमि पूजन कीजिए। मैं चार वर्षों में पहली बार ही बोल रहा हूँ। ताई जी, कामर्स का सिद्धांत है, सौ बकाओ एक लिकाओ, अब चार साल में आज पहली बार बोल रहा हूँ, मैं थोड़ा समय आपसे जरूर मांगूंगा। मैंने नेशनल हाईवे के लिए नितिन गडकरी जी को पत्र लिखा है, जिसे आपने इंदौर तक कर लिया है, उस रोड को हम उज्जैन से उचौली तक मांग रहे हैं, उसकी डीपीआर भी तैयार कर ली गई है। अगर आप उसमें थोड़ा कृपा कर लें तो वह तैयार हो जाएगी। ताई जी, मेरे यहां संतरा बड़े पैमाने पर होता है, टनों संतरा होता है। आगर और शाजापुर राजस्थान से जुड़ा हुआ भाग है। वह क्षेत्र संतरा और मौसमी से भरा हुआ है। अगर आप मुझे फुड पार्क देंगे तो अनुसूचित जाति क्षेत्र की विधान सभा और मध्य प्रदेश पर बहुत कृपा होगी। आपने हमें कृषि विज्ञान केन्द्र दिया। प्रधान मंत्री जी का लाइव प्रोग्राम आया था, उस दिन हम भाग्यशाली थे, आपने 'आगर' में विज्ञान केन्द्र

दिया और जनता ने उस बात को स्वीकार किया और उसके सम्मान में भी वृद्धि करने का काम किया। आपने हमारा निवेदन हर बार स्वीकार किया, आपने देवास को पासपोर्ट कार्यालय दे दिया। पीयूष जी आप बहुत आगे बढ़े क्योंकि अगर आपकी फास्ट वर्किंग नहीं होती तो रेल के साथ-साथ वित्त मंत्रालय आपको क्यों मिलता? जिस ट्रेन की गति तेज हो, वही ट्रेन जल्दी स्टेशन पहुंचाती है, आप हमारी भावनाओं का सम्मान करें।

मध्य प्रदेश सरकार में मुख्य मंत्री श्री शिवराज सिंह जी को लोग मामा कहते हैं। उन्होंने कंस और शकुनि जैसे मामाओं के नाम को समाप्त कर दिया। वे जिधर जाते हैं लोग कहते हैं कि मामा आ गए, गरीब की बेटा कहती है कि मामा आ गए, गरीब का बेटा कहता है कि मामा आ गए। यहां तक कि किसान कहता है कि हमारा मसीहा आ गया, हमारा भगवान आ गया। क्या कोई ऐसा मुख्य मंत्री देखा है जो कहता है कि मेरे खजाने में से 900-1000 रुपये ले जाओ, बाद में जमा कराओ और अपनी खेती को सुरक्षित करो। मैं उस सरकार का भी गवाह हूँ जिस सरकार में कांग्रेस के मुख्य मंत्री ने कहा था कि नदी से नदी जोड़ना सपना है। यहां नर्मदा नदी का पानी शिप्रा में ले आए। मेरे लोकसभा क्षेत्र में नर्मदा नदी का पानी कालीसिंध और दो-तीन नदियों में छोड़ने के प्रोजेक्ट का भूमि पूजन किया गया है, जिसकी लागत 15,000 करोड़ रुपये है। यह सरकार सात लाख हेक्टेयर से बढ़ाकर 40,000 हेक्टेयर जमीन को पानी देने वाली है। पीयूष जी, आप जैसे व्यक्ति का सहयोग अगर मिल गया तो हिंदुस्तान के नक्शे पर मध्य प्रदेश नंबर एक पर होगा, मैं यह डंके की चोट पर कहना चाहता हूँ।

मैं यह भी कहना चाहता हूँ कि आपकी जो नई सरकार बनेगी, उस सरकार में मध्य प्रदेश का हिस्सा यानी 30 सीटें शत प्रतिशत होंगी। 200 से अधिक सीटें लेकर शिवराज जी मध्य प्रदेश में आ रहे हैं। शिवराज सिंह जी जहां जाते हैं, दो लाख लोग केवल उन्हें हाथ लगाने, छूने और सुनने के लिए आते हैं।

आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको बहुत धन्यवाद देता हूँ। इसके साथ ही निवेदन करता हूँ कि मंत्री जी मेरी मांगों पर जरूर कार्रवाई करेंगे।

***SHRI JITENDRA CHAUDHURY (TRIPURA EAST)** : This move for supplementary grants at the fifth month of the financial year symbolizes the total mismanagement of the economy and aimlessness for any targeted goal except ruthless rhetoric and false hypes. This is not the state of affairs of any particular financial affair but the feature for the four years of Modi Government.

BJP came in to the power with the promise of "Acchedin" but today every segment of the society is experiencing the "Bure din". Petrol and Diesel prices have hit an all time high in Modi Government by its 4th Anniversary period. A study has estimated that this Government has earned more than Rs. 4.50 lakh crores by imposing excise duties from the Petrol and Diesel alone since 2014. The big question is where did all this money go? We must also remind ourselves of Modi's election slogan of "Bahut Hui Petrol aur Diesel Ki Daam aur Abki Baar Modi Sarkar". Our course it seemed that a big part of these money may go to wasteful expenditure like Statue of Unity (Sardar Patel) in Gujarat cost Rs. 3,000 crores and Shivaji Statue in Mumbai of Rs. 2,500 crores and Ram Statue of 330 crores and many thousands of crores of Rupees spent for publicity promotions in the last 4 years.

Indian economy faced the big blow due the multifaceted effect of Demonetization by which worst hit is our MSME sector, agriculture and common masses. According to the Centre for Monitoring Indian Economy (CMIE), the

* Speech was laid on the Table.

demonetization cost India more than 15 lakhs jobs. Also the demonetization effects brought the GDP growth rate down from 7.93% to 6.5%.

The Modi Government promised that this Government will create 2 crores jobs every year. But this Government has only created 2.05 lakhs jobs each year. The unemployment rate has gone up from 3.41% in 2014 to 6.23% in 2018.

Mr. Modi's main promise was "Na Khaoonga Na Khamne Doonga" and he himself declared that he is India's Chowkidar. But under his Chowkidaari the diamond merchant Nirav Modi was allowed to flee from the country after defrauding the Public Sector Bank, PNB of Rs.13,000 crores. His silence on the Rafel Purchase Deal from France at higher price than what was originally agreed to by the previous Governments, before 2014 Mr. Modi promised that after coming into power he would curb corruption, 4 years later, he has still not appointed Lokpal.

The BJP promised in 2014 that farmers would be provided with 50% profit above the cost of production, over and above MSP. This never materialized instead of this the loan waiver were promised that also not fulfilled and farmers suicides has increased by 42% since 2014.

The loot of public money does not confine through banking frauds by Nirav Modi, Mehul Choksi and Vijay Mallya, there are systematic loot in other route too. There is massive loot of public money by certain corporate houses. In addition to over 2.5 lakhs crores waiving off defaulting corporate from Public Sector Banks in

the first three years of this Government. It is reported that an additional Rs. 1,44,993 crores were written off. The Governor of RBI has now stated that the RBI is not equipped to monitor to over 16 lakhs Branches of the Banks all across the country. This is a very serious issue. The Central Government must strengthen RBI to discharge constitutional responsibility. It is clear that in the four years of existing Government, there is massive loot of peoples' money and perpetrators are allowed to leave the country and Government remain virtually a spectator.

Government is slowly killing all the profit making PSU's and Financial Institutions. LIC is the repository of people's savings in the form of insurance policies. Using this capital to bailout the worst defaulter bank is tantamount to public loot of people's savings. This is crony capitalism of the worst kind, the rich can loot and scoot but the common Indian will pay back their loans from their savings. The regulatory mechanism is being destroyed by this Government to protect the rich defaulters from repaying loans.

Price rise continues to remain relentless with all food articles costing much more, severely condemning the livelihood of vast majority of our people. This is a matter of serious concern and hence needs urgent measures to be initiated.

It has been promised that the creation of 2 crores jobs every year, instead what we see is the job growth in the industrial sector is ever lowest in the last eight years. Not only in the industrial sector but in almost all sectors the situation

is grave. Senior Minister like Hon'ble Nitin Gadkari himself publicly admitting that jobs in the Government Departments is almost nil. Government admitting in these three years it has refused to release sums of Rs. 20,000 crores plus under MG-NREGA i.e., they are denying the wages of poor people. In IT sector 50 to 60 p.c. of the current 40 lakhs employees will turn redundant by the end of this year. The Government policies are leading to an economic slowdown and rendering even those employed earlier into the ranks of unemployed . This is a matter of serious concern, hence the appropriation of the additional demands not justified.

The last figure of industrial manufacturing production have shown an absolute decline with growth rates in the negative. There is an alarming decline of nearly minimum 30 p.c. in capital goods production. The entire energy sector is in crisis indicating very significant industrial slow down. Unemployment is consequently rising, agrarian crisis is deepening. Vast section of our population is deprived of even meager relief through legal entitlement. This is another matter of serious concern.

There are number of problems arising from the faulty implementation of GST, which has hastily implemented from July, 1, 2017. There is an imminent threat of inflation and all around increase in the prices of consumer goods. This, despite the fact that for a number of commodities the GST rates now fixed are lower than the combined existing rate of Centre and State Taxes. It is estimated that there will be revenue loss of at least Rs. 1,00 lakhs crores for the Central and

State Governments. This will be another bonanza for the corporate at cost of common people.

In totality, whatever this Government doing is for the Corporate and Monopoly Capital. Public Sector Banks are reeling under neck deep losses with more that Rs. 11.50 lakhs crores of NPA while giving benefits to the corporate only, denying the genuine demands of farmers. At this grave situation I refrain myself in according sanction to the supplementary demands, which do not have any provision or intention for the welfare of the farmers, unemployed youth, unorganized employees and common masses of this country.

श्री राजीव सातव (हिंगोली): माननीय अध्यक्ष जी, आपने मुझे सप्लीमेंटरी डिमांड्स पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूँ। वर्ष 2014 में लोक सभा चुनाव के समय कई नारे और जुमले चल रहे थे। तब एक जुमला और नारा था – बहुत हुआ भ्रष्टाचार, अब की बार मोदी सरकार। पिछले चार साढ़े चार में इस सरकार का काम देखने के बाद भ्रष्टाचार के नए रिकॉर्ड बने हैं। इसमें सबसे बड़ा भ्रष्टाचार का अगर कोई रिकॉर्ड देखना है तो वह रफेल की डील में दिखाई देता है।

माननीय अध्यक्ष जी, अविश्वास प्रस्ताव में रक्षा मंत्री द्वारा असत्य बयान सदन के सामने दिया गया, उसके बारे में हमने प्रिविलेज भी दिया है। इसके बारे में हम आपसे डिस्मिशन आने वाले समय में चाहते हैं। मैंने 18 नवंबर, 2016 को रक्षा मंत्री से सवाल पूछा था और रक्षा राज्य मंत्री ने उसका जवाब दिया था। उसमें रक्षा राज्य मंत्री जी ने कहा था कि हम 670 करोड़ रुपये में 36 रफेल विमान ले रहे हैं। जब रक्षा राज्य मंत्री कहते हैं कि हम 670 करोड़ रुपये में रफेल खरीदना चाहते हैं, तो रक्षा मंत्री इस प्रकार से बयान क्यों दे रहे हैं? एक तरफ रक्षा मंत्री वर्ष 2008 के एग्रीमेंट की बात करते हैं और दूसरी तरफ रक्षा राज्य मंत्री वर्ष 2018 के एग्रीमेंट की बात करते हैं। यहां दो सवालों के जवाब हैं, 28 मार्च, 2018 को जो सवाल पूछा गया था, उस सवाल के जवाब में रक्षा राज्य मंत्री कहते हैं कि 2018 के तहत यह रफेल का सौदा हुआ है, इसमें 2018 का एग्रीमेंट लागू है। जबकि रक्षा मंत्री 5 फरवरी, 2018 के जवाब में कह रही हैं कि 2008 के एग्रीमेंट के हिसाब से लागू करेंगे और इसमें सीक्रेसी पैक्ट है। जब यूपीए सरकार थी, विक्रमादित्य खरीदा, उसका प्राइस बताया, सुखोई खरीदा, उसका प्राइस बताया, कावेरी इंजन खरीदा, उसका प्राइस बताया, मिराज का अपग्रेडेशन किया, उसका प्राइस बताया। मैं आपके माध्यम से यह सवाल पूछना चाहता हूँ कि जब हमने सबका प्राइस बताया तो आप क्यों छुपाते हैं?

डैसाल्ट की वार्षिक रिपोर्ट में कहा गया है कि कतर और मिस्र को 24 रफेल जेट दिए। 1319 करोड़ रुपये एक की प्राइस थी। अगर उन्हें 1319 करोड़ रुपये में दे रहे हैं, तो भारत में 1600 करोड़ से

ज्यादा में क्यों मिल रहा है? मैं यह सवाल पूछना चाहता हूँ कि जब हम 600 करोड़ रुपए में खरीदना चाहते थे, वह 1600 करोड़ रुपये में क्यों गया?

कैबिनेट कमेटी ऑफ सिक्योरिटी का अप्रूवल, जो आपके अभी तक के गाइडलाइन्स हैं, उसको कहीं-न-कहीं पूरी तरह से निग्लेक्ट किया गया है। डिफेंस की बजट के लिए हम पैसे मांग रहे हैं, कभी कैबिनेट कमेटी ऑन सिक्योरिटी को यहां पर क्यों नहीं पूछा गया?

अध्यक्ष जी यह भी एक सवाल है। रॉफेल जहाज बनाने वाली डेसॉल्ट एविएशन ने वर्कशेयर के समझौते के रूप में एच.एल. कंपनी के साथ ऑफसेट कान्ट्रैक्ट किया था। उसके होने के कारण देश में बड़ी मात्रा में रोजगार के अवसर पैदा होते थे। यह एक सरकारी कंपनी है, जिसको लड़ाकू विमान बनाने का अनुभव था। रिलायंस के पास ऐसा अनुभव कहां से आया? जो बच्चों के लिए एक खेल का जहाज नहीं बना पाया, उनको लड़ाकू जहाज बनाने की दिशा में अनुभव कहां से आया? उनके पास जमीन नहीं थी, उनके पास कोई एक्सपर्टाइज नहीं था, तो उनको यह कान्ट्रैक्ट क्यों मिला? यह सवाल मैं पूछना चाहता हूँ। इसमें कितनी भागीदारी है, इसके बारे में हम यहां पर यह सवाल करना चाहते हैं और इसलिए मैं यहां यह बात रखना चाहता हूँ। प्रेस इफार्मेशन ब्यूरो की वर्ष 2018 की प्रेस रिलीज है, उसमें यह प्रेस रिलीज क्या कह रही है? No Indian Offset Partner for the 2016 deal for 36 Rafale Aircraft has been so far selected by the vendor.

अध्यक्ष महोदया यह वर्ष 2018 की प्रेस रिलीज है। क्या 2018 में भी भारत सरकार को पता नहीं था कि वर्ष 2016 में ऑफसेट का कान्ट्रैक्ट दिया गया। सरकार द्वारा क्या छुपाने की बात हो रही है? दो साल पहले यह सब हुआ है।

माननीय अध्यक्ष: आपने सिर्फ 5 मिनट के लिए कहा था। मैंने एक मिनट मुंह भी नहीं खोला। अब मत बोलिए।

श्री राजीव सातव: अध्यक्ष महोदया, मैं एक मिनट लूंगा। डिफेंस ऑफसेट के जो गाइडलाइन्स हैं, मैं सिर्फ तीन लाइन पढ़ना चाहूंगा। यह डिफेंस का पेपर है, इसमें उन्होंने कहा है- All Offset proposals will be processed by the Acquisition Manager and approved by the Raksha Mantri. यह कहीं भी रक्षा मंत्री से अप्रूव नहीं हुआ। अध्यक्ष जी, जब यह डील हुई तब रक्षा मंत्री गोवा में थीं और प्रधान मंत्री जी ने यह किया है। मैं यहां पर आखिरी प्वाइंट रखना चाहता हूं, डिफेंस के जो दिशा-निर्देश हैं, उनका भी यहां पालन नहीं हुआ है। आने वाले समय में आप कैग में जाएंगे, आने वाले समय में यह सब पब्लिक अकाउंट्स कमेटी में देना पड़ेगा। रोजगार के अवसर चले गये, इसके लिए मोदी सरकार जिम्मेदार है। इसलिए मैं यहां जे.पी.सी. की मांग करता हूं। इसमें जो भ्रष्टाचार हुआ है, उसके लिए मैं यहां ज्वाइंट पार्लियामेंटरी कमेटी की मांग करता हूं। मांग करते वक्त मैं चार लाइन से अपनी बात को खत्म करना चाहूंगा। एक शेर यहां पर रखना चाहूंगा -

“मैं मन की बात बहुत मन लगाकर सुनता हूं,
 ये तू नहीं, तेरा इश्तेहार बोलता है,
 कुछ और काम तो उसे जैसे आता ही नहीं,
 मगर वह ‘झूठ’ बहुत शानदार बोलता है।”

कुँवर हरिवंश सिंह (प्रतापगढ़) : अध्यक्ष महोदया, मैं आपका धन्यवाद करता हूँ। मैडम, मैं उत्तर प्रदेश से आता हूँ और उत्तर प्रदेश प्रधान मंत्री के नेतृत्व में बहुत तरक्की कर रहा है। वैसे तो हम उत्तर प्रदेश से आठ प्रधान मंत्री दे चुके हैं, ये हमारे नौवें प्रधानमंत्री हैं। यहां गोयल साहब बैठे हैं, मैं आपको बताना चाहता हूँ कि रायबरेली सोनिया जी की कंस्टीट्यूंसी है, उसके बाद अमेठी है, वह राहुल जी की कंस्टीट्यूंसी है, उसके बाद मेरी कंस्टिट्यूंसी प्रतापगढ़ आती है। मैं आपको बताना चाहता हूँ कि आज तक वहां रेलवे का दोहरीकरण नहीं हुआ था। इतने बड़े वी.आई.पी के होते हुए भी दोहरीकरण नहीं हो पाया था। लेकिन, अभी रायबरेली एवं अमेठी में दोहरीकरण काम चालू है और प्रतापगढ़ में टेंडर हो चुका है। गोयल साहब आप जल्दी से उसके लिए नारियल फोड़ दीजिए, तो प्रतापगढ़ का भी दोहरीकरण हो जाएगा। आपके समय में वह राजा दिनेश सिंह जी की कंस्टीट्यूंसी हुआ करती थी, वहां भी कुछ नहीं हुआ। मैं कहना चाहता हूँ कि बहुत अच्छा काम हो रहा है। हमारे योग्य मुख्यमंत्री जी 18 घंटे काम कर रहे हैं। दूध के प्रोडक्शन में, गन्ने के प्रोडक्शन में, शुगर के प्रोडक्शन में उत्तर प्रदेश नम्बर एक पर चला गया। अभी हाल ही में इन्वेस्टर समिट हुई है, इतना बड़ा इन्वेस्टमेंट कभी नहीं हुआ। 4 लाख 28 हजार करोड़ रुपये का इन्वेस्टमेंट वहां डिक्लेयर हुआ है, एम.ओ.यू भी साइन हुए हैं। इसके साथ-साथ अभी प्रधान मंत्री जी 60 हजार करोड़ रुपये का शिलान्यास करके आए हैं। मैं प्रधान मंत्री जी का धन्यवाद करता हूँ, सरकार का धन्यवाद करता हूँ। गोयल साहब आप जल्द-से-जल्द उद्घाटन कीजिए। अभी जो जी.एस.टी. आया है, उससे सारे व्यापारी खुश हैं।

शुरू में जरूर तकलीफ हुई, कुछ परेशानियां थीं, लेकिन उनको सरकार ने दूर किया है। इसके लिए मैं गोयल साहब को धन्यवाद देता हूँ। गोयल साहब तीन-तीन मंत्रालयों को बहुत अच्छे से संभाल रहे हैं। भगवान आपको और ताकत दे, आप अच्छी तरह देश को संभालिए। धन्यवाद।

* **SHRIMATI POONAMBEN MAADAM (JAMNAGAR)** : I express my support towards the first batch of Supplementary Demand for Grant 2018-19. As I was reading through the Supplementary Demand for Grants agenda, I realized that the country and its development is the first the foremost priority of the Government. It is evident as the Government is seeking Parliament's nod to spend Rs.1,791.62 crore for the Agriculture Ministry, Rs.1,500 crore of the Textiles Ministry and Rs.1,057.84 crore for the Defence Ministry. As per the first batch of Supplementary Demands for Grants, 2018-19 a token provision of Rs.1.02 crore for enabling re-appropriation of savings in cases of new service or new instrument of service.

India will continue to be the world' fastest growing major economy, ahead of China, with 7.3 per cent growth rate in 2018-19 and 7.6 percent in 2019-20, as per July 2018 report of the Asian Development Bank(ADB). The growth in India will be driven by increased public spending, higher capacity utilization rate and uptick in private investment. Thanks to the reformist policies of the Government that India has emerged as the bright spot with improved ranks in ease of doing business; a country that was completely marred by corruption and policy paralysis. Infact entire South Asia, continues to be the fastest growing sub-region, led by India, whose economy is on track to meet fiscal year 2018 projected growth of 7.3 percent and further accelerating to 7.6 per cent in 2019, as measures taken to

* Speech was laid on the Table.

strengthen the banking system and tax reform boost investment under the leadership of our Hon'ble PM, Shri Narendra Modi ji.

As we know that both agriculture and defence are the pillars of our nation. The Government has always been committed to the farmers of the country and that's why there is a magnetic effect which has created an atmosphere for agricultural development, which gives birth to possibilities of the farmers of the nation to new heights. Also, the Agriculture Ministry is working sincerely and honestly to fulfill our Prime Minister's dream to Double Farmers Income by 2022.

Further, defence is another key pillar of India; especially considering the strategic location of the country. We need to step up defence investment and I am proud that the Government has taken initiative in the right direction. Further to this, I would request that the Government must enhance the combat strength of the IAF and switch from continuing to fly MiG-21 and MiG-27 aircrafts which cost the life of our patriotic pilots. We know that our Hon'ble Prime Minister Sir is working relentlessly to foster strategic partnership in defence between India and international countries to benefit the armed forces and strengthen Indian defence as a whole. There have been wide ranging talks aimed at boosting defence and security ties, with a focus on co-development of military platforms, and enhancing cooperation in the maritime sphere. This exercise is aimed at counter-terrorism and industrial and technological partnership under the Indian Government's 'Make in India' initiative and hence it is of utmost importance that release of grants is

permitted under the defence head. Not only defence, when we talk about manufacturing then we are trying to create an effective trust about 'Make in India'. I also want to tell to the Indians that they should manufacture products, which sell in the world market and hence I support the supplementary demand for grants to be made towards the Textiles Ministry.

The Government is also seeking Rs.1708 crore for the Petroleum Ministry. The money would be given towards grants for creation of capital assets under various schemes. Under the head 'Technical Supplementary Demands for Grants', the Government has sought Rs.980 crore for infusion of equity in Air India under the 'Turn-Around Plan'. The Government is also working on ways to improve the performance of Air India and this is the only Government who has been working tirelessly to restructure Air India and convert it into a profit carrier. This is utmost necessary that this fund is released and utilized to restructure and manage our national pride, the only national carrier of our nation.

As per the document, the Government has sought approval to spend Rs.463.31 crore for the Food and Public Distribution Ministry. Among others the amount would be used for creation of a buffer stock of sugar and I also request to create a better procurement system by the Government and also enhance cold storage mechanism to safeguard the farmer's produce. We all know that we have to strengthen our PDS system and also support FCI. This move is also in the

direction towards attaining SDG1-which is committed to eliminating poverty and reducing hunger.

As we know that the Government has been taking up pro-poor initiatives and releasing additional funding towards the scheme is only in the right direction. However, I would request the Centre to release all the outstanding and necessary funds for MNREGA scheme to the states and directed it to pay compensation for delayed wages to the farmers in flood and drought-affected areas.

Starting from Pradhan Mantri Fasal Bima Yojana to Krishi Sinchai Yojna, the Government's heart is in pro-poor, pro-farmer and pro-marginalized people policies. Unless, we increase our spending on such policies, we can never be able to focus on development. And I would like to request the Government to look beyond the political lens and actually consider the impact of such policies on people. I think the Supplementary Demand for Grants is important the context of delivering development to the country and the people of the nation.

The whole idea of bringing people into the ambit of social and economic security is to entitle them to benefits which otherwise might not have been possible to access for the section. I am glad that the Government has recognized the issues of people associated in various sectors and giving them the provision to entitle benefits. Even though there are many existing schemes, more needs to be done in a systematic and structured way to achieve social equality. Further, I would like to mention that the present Government has taken quick measures to

identify the funding gaps which were left out by the previous Governments and include them through the Supplementary Grants.

Along with this, I would like to mention that India witnessed a historic moment as GST was passed in the Parliament just yesterday. GST will be a major turning point in India's history driven by the visionary leadership of our Prime Minister Shri Narendra Modi ji and our Hon'ble Minister of Finance, Shri Arun Jaitley ji. GST is the best example of cooperative federalism. This reform is promoting Make in India, helping exports resulting in higher employment, bringing increased investments and enhanced revenue. India has become the world's sixth-biggest economy, pushing France to the seventh position which is considered as a developed country according to updated World Bank rankings for 2017.

Not just development the very intention and purpose of this Government through policy making is to build an inclusive society where members of the target group can lead productively and the Government provides adequate support. I congratulate the Government for passing the bill that grants constitutional status to the backward classes. Scholarships are provided to encourage education among the backward castes, however, I would request the Government to put in place a strong mechanism to identify beneficiaries and also ensure that the facilities of the policy reaches the last person in a corner of a remote village in a far away constituency. That is how we as the people's representatives can endeavour to reduce economic inequalities; inequalities in status and opportunity and not just

among groups but among communities. Whether it is DBT scheme or Ujjawala Yojana or give it up campaign, the intention of the Government is to reach the benefits to the last person in the social and strata.

In conclusion, I would like to express my support for the Supplementary Demands for Grants 2018-19 seeking an additional expenditure of Rs.11,697.92 crore for this fiscal solely because of the purpose and the objectives that it aims to fulfill and thereby empower the people of the country and strengthen the economy of the nation. Also, increase in funding towards the afore mentioned heads is a step towards achieving development, better infrastructure and support the farmers of the country.

***DR. P.K. BIJU (ALATHUR):** For the past four and half years we are going through the worst times our country has witnessed so far. In 2014, the NDA Government came to power by giving big promises to the poor. Farmers believed that it is a Government for farmers, youth dreamed of jobs, middle class thought that it is their Government, poor people rejoiced thinking that they are going to get three square meals a day. But their happiness was very short. Within no time, the NDA Government proved that with whom they stand with and for what ethos and ideologies they stand for.

I have no hesitation to say it loud that this Government is of the corporate, by the corporates and for the corporates. Many have duped the Banks for Billions and escaped to foreign countries. They are still absconding and the Government is busy in making laws to protect them. Rupees 5 lakh crores has been allocated in this year's budget as bank recapitalisation fund to protect the banks which were duped by these corporates and the burden will be transferred to the taxpayers of our country. At the same time, poor farmers who are defaulters of minor amount would have to face stringent actions from these banks. The present NPA in the banks crosses an amount of ten lakh crore. It is a fallacy that, SBI, the country's largest bank, came after reports had suggested that banks in the country collected Rs.5000 crore from customers for non-maintenance of minimum balance in accounts in 2017-18.

* Speech was laid on the Table.

Our country has already lost its communal harmony and social peace. Communalism is the driving force of this Government. Innocent people are being killed ruthlessly by the fundamentalists in the name of cow, books and ideological differences. Intolerance is the rule of the game. Intellectuals are killed due to views and the criminals have become heroes and getting the status of a demy God. The marginalized sections are now more insecure. Dilution of SC/ST (Prevention of Atrocities) Act 1989 by the Supreme Court verdict on 20th March, 2018 made it toothless and is a major blow to the Dalits and Adivasis in our country. National Crime Reports Bureau (NCRB) data on cases of atrocities against SC and ST disposed by the courts in 2016 says that there is only a 25.7 per cent conviction rate in the 1,44,979 cases filed by SC complainants under the Act, whereas there is only 20.8 per cent conviction rate of the 23,408 filed by ST complainants. The Muslim, Christian and all other religious minorities are living in fear.

More than 3 lakh farmers have committed suicide in our country, every half an hour one farmer commits suicide, which is boasting about its agricultural traditions. Most farmers are the landless poor. They do not get money from banks. They have taken it from private money lenders, who bleed the borrowers. The debt relief offered by the Government earlier had also not reached many farmers.

The middle class is another category who was fooled by the present Government. The same party who were protesting against hiking prices of food article and fuel are shamelessly hiking it further. The cooking gas which was around Rs.400 in 2014 is available at the rate of more than Rs.800 per cylinder. The price of petrol and diesel is skyrocketing everyday making the life of the poor and middle class further miserable. The Government is boasting about bullet trains and multi-billion statue but are silent on education, health and employment. India is one of the most malnourished countries. There are a number of cases of starvation death even in our capital Delhi a few weeks ago. We are in a situation to bow our head in shame in front of other countries.

Our education sector is sinking. Crass commercialisation and blind pursuance of neo-liberal policies has broken the back of our education. The poor and marginalized are further excluded from the education.

Foreign investment is another focus of the Government. How a politically and socially unstable country can attract foreign investment? In four years around 40 people were lynched by irate mob in different parts of our country. There were more than 800 incidents of communal violence killing thousands of people. Majority of the youth in our country is jobless. Direct recruitment in the Government jobs dips by 80 per cent. The official numbers say more than three million jobs have been created in recent months, but these figures are far higher than the findings of other independent agencies. The Government has built its

foundation on a series of lies. Forget about the foreign investment, our PSUs are closed down and domestic investment have gone down over these four years.

India is one of the most corrupted countries in the world. The unfettered scams are another issue under the sponsorship of the BJP Governments in many states. For example, the Bharatiya Janata Party Government in Maharashtra is facing a scam of Rs.230 crores meant for ICDS. They are stealing money for giving food to the children. A spate of scams such as Vijay Mallaya, Nirav Modi etc are getting protected by the Government.

I conclude my speech with a firm conviction that the present Government has miserably failed to stick to their promises and drifted away from the broad noble objective of nation building. Thanking you.

* **SHRI ARVIND SAWANT (MUMBAI SOUTH)** : I thank you very much for granting me the permission to lay my views on Excess Grants on the Table of the House due to paucity of time.

In the recent past many hon. Members have raised the issue of deterioration in the telecom services offered by MTNL and BSNL. In the Excess Grant for the Department of Telecommunication a sum of Rs.210 have been provided for the Department of Communications which are much, much less for the improvement of Telecom Services of MTNL and BSNL. In fact, in Mumbai MTNL there are around 1200 to 1500 BTS Towers as against 6,000 to 8,000 BTS Towers of private telecom operators.

These Rs.210 crores will be required for MTNL, Mumbai unit only. Then, what about the rest of the country? MTNL is already carrying the debt burden of around Rs.10,000 crores due to the wrong policies of the then Government which is being overlooked by the present Government too. Therefore, I demand, the Government to waive of outstanding loan of MTNL and grant additional aid to the MTNL and BSNL to improve their services.

In fact, MTNL and BSNL have the wherewithal to reach every nook and corner of Mumbai and Delhi and rest of the country. The Ministry of Electronics and Information Technology has been provided with additional grant of Rs.200crores. The dream of the hon. Prime Minister of India to make India

* Speech was laid on the Table.

"Digital India" by laying OFC throughout the country is being carried out by this Ministry. But the work of laying OFC has been granted to private entrepreneurs instead of public sector enterprises-BSNL and MTNL. Both these Government PSUs are having skilled manpower and technology to carry out this work. It is unfair to keep our own manpower idle and allot the work to private companies thereby incurring additional expenditure. Had the Government allotted some work to our own BSNL and MTNL, both these companies could have been revived partially. Therefore, I request the Government to allot additional funds to the Ministry of Electronics and Information Technology with mandatory order to allot this work to the MTNL and BSNL to provide the OFC in the country which will allow these companies not only to breath but also to strengthen it. Thank you.

* **SHRI B.N. CHANDRAPPA (CHITRADURGA):** I express my views on the Supplementary Demands for Grants –first Batch for 2018-19 and the Demands for Excess Grants for 2015-16 Supplementary Demands for Grants moved by Shri Piyush Goyal, who is currently holding charges of Finance, Corporate Affairs, Railways and Coal. He is the most burdened Minister in the present Government. He is a very active Minister also.

If we look at the Supplementary Demands, they are to the extent of Rs.11,697 crore. But, of this, the Budget outgo is only about Rs.5951 crore. The rest is made by savings of the Department to the tune of Rs.5745 crore.

I would like to mention about one alarming fact. I would like to inform the hon. Minister that last month the GST collection was less by Rs.40,000 crore. This is not a good state of the economy. I also want to mention the Modi syndicate which is going on. I hope the Government clears the air on the Modi syndicate at the time of the reply.

Coming to the employment scene in the country. I would like to state that the actual number of employment fell, from 2016-17 to 2018 to 406 million. The Government which had promised to provide 20 million employment per year actually is faced with falling employment. The Current Account Deficit is now going to cross two per cent in 2018-19. The investment ratio has steeply declined

* Speech was laid on the Table.

from 31.3 per cent of the GDP in 2013-14 and has remained stagnant at about 28.5 per cent.

I want to bring to your kind notice that in this Supplementary Demands, the Ministry of Textiles has been given Rs.1500 crore. I would like to know about the condition of the textile weavers in the country. I would also like to know whether their conditions have improved since the time this Government has come to power. The way the things are going on in the textile sector. I do not think the textile weavers are in any way a better lot. The Government says that it is giving subsidies to them; but I am sorry to point out that the grants are not reaching them. So, all in all, we are living in a difficult situation. After demonetization, the GDP growth has fallen to 6.1 per cent. The Government has been saying from the housetops that the GDP growth may increase this year. But the way the farmers are committing suicide presents a different picture. This Government has been taking very loudly about the developments taking place, but the common man of the country is not able to see any result of that on the ground.

With these words, I conclude my speech.

* **SHRI B.V. NAIK (RAICHUR)**: I express my views on Supplementary Demands for Grants-first Batch for 2018-19 and the Demands for Excess Grants for 2015-16 Supplementary Demands for Grants moved by Shri Piyush Goyal, who is currently holding charges of Finance, Corporate Affairs, Railways and Coal. He is the most burdened Minister in the present Government. He is a very active Minister also.

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I would like to mention about one alarming fact. I would like to inform the hon. Minister that last month the GST collection was less by Rs.40,000 crore. This is not a good state of the economy. I also want to mention the Modi syndicate which is going on. I hope the Government clears the air on the Modi syndicate at the time of the reply.

* Speech was laid on the Table.

रेल मंत्री, कोयला मंत्री, वित्त मंत्री तथा कॉर्पोरेट कार्य मंत्री (श्री पीयूष गोयल) : माननीय अध्यक्ष जी, आज मुझे लगता है कि सदन का सौभाग्य है कि लगभग सभी माननीय सदस्यों, भाइयों और बहनों ने अपने-अपने विचार रखे। कई चीजें सामने आई हैं, कुछ गलत भ्रान्तियां भी सामने आई हैं, जिनका मैं जवाब देने का प्रयत्न करूंगा। यह भी सौभाग्य है कि मेरा गला बैठा हुआ है तो मैं ज्यादा लम्बा नहीं बोल पाऊंगा, नहीं तो मैं समझता हूँ कि मेरे पास इतनी विस्तृत जानकारियां हैं कि पांच घण्टे तक जवाब दे सकूँ। सदन यह देखकर खुश होता कि चार साल में किस प्रकार से प्रधानमंत्री मोदी जी के नेतृत्व में एक सरकार, जो गांव के लिए समर्पित रही, गरीब के लिए समर्पित रही, जो किसानों की चिन्ता लगातार करती रही। किसान, जो इस देश को फूड सिक्योरिटी देते हैं, उनके लिए प्रधानमंत्री जी कैसे दिनो-रात चिन्ता करते हैं, काम करते हैं, योजनाएं लाते हैं और उनका भविष्य सुधारते हैं। जैसे इस सरकार ने 'वन रैंक वन पेंशन' को लागू करके, जो नौजवान इस देश को सुरक्षित रखते हैं, उनका सम्मान बढ़ाया। प्रधानमंत्री जी ने एक ही हफ्ते में, यह अगस्त, 2018 वास्तव में इतिहास में लिखा जाएगा, जब एक तरफ ओबीसी कमीशन को संवैधानिक दर्जा मिलेगा और शेड्यूल्ड कास्ट्स-शेड्यूल्ड ट्राइब्स के कानून में भी परिवर्तन करके, हम पूरे देश और पूरे विश्व को एक मैसेज देने जा रहे हैं कि सारा देश दलितों के पीछे है, उनके साथ है और उनके हितों की चिन्ता करता है।

वास्तव में यह सप्लीमेंटरी डिमाण्ड्स फॉर ग्राण्ट्स पर चर्चा हुई है। मैं सबसे पहले आपको यह खुशखबरी देना चाहता हूँ कि कैसे इस सरकार ने देश के समक्ष एक नए तरीके से बजट बनाने की प्रक्रिया शुरू की है। पिछले दिनों में मैं 15 वर्षों के आंकड़े देख रहा था। जब मैं वर्ष 2004-05 से अब तक के सभी वर्षों के आंकड़े देखता हूँ तो वर्ष 2018-19 में जो पहली सप्लीमेंटरी डिमाण्ड्स फॉर ग्राण्ट्स पेश हुई हैं, अगर बजट के हिसाब से देखें तो वह सबसे कम है। 5700 करोड़ रुपये के करीब कैश आउटफ्लो सप्लीमेंटरी डिमाण्ड्स फॉर ग्राण्ट्स में आ रहा है, वह बजट एस्टीमेट्स का मात्र 0.2 प्रतिशत है। लगभग 25 लाख करोड़ रुपये के बजट में 5700 करोड़ रुपये 0.2 प्रतिशत होता है, जो

पिछले 15 वर्षों में सबसे कम है। यह इस बात को दर्शाता है कि बजट बनाते समय माननीय अरुण जेटली जी एवं उनकी टीम ने कितने अच्छे तरीके से प्लानिंग की और कितने अच्छे तरीके से हर चीज को प्रोवाइड किया। अगर पुराने जमाने के आंकड़े देखें, खासतौर से चुनावी वर्ष में सरकार क्या करती थी, वर्ष 2008-09 भी एक चुनावी वर्ष था। मैं उसके आंकड़े देख रहा था, उस समय जो फर्स्ट सप्लीमेंटरी डिमाण्ड्स फॉर ग्राण्ट्स आई, उसमें बजट एस्टीमेट्स की तुलना में 14 प्रतिशत की हेरफेर थी। जो हमने चुनावी वर्ष में मात्र 0.2 प्रतिशत किया है। यह दर्शाता है कि हम पापुलिस्ट सरकार नहीं चलाते हैं, हम एक फिस्कल प्रूडेंट और ईमानदार व्यवस्था चलाते हैं। हम जो लिखते हैं, जो बजट में पेश करते हैं, वही हम काम करते हैं। चुनावी हिसाब-किताब से, बजट में 14 प्रतिशत हेरफेर करके एडिशनल डिमाण्ड लेकर नहीं आते हैं। उसके फलस्वरूप होता यह है कि जो बजट डेफिसिट्स प्लान्ड होते हैं और एक्जुअल बजट डेफिसिट्स में हमारी सरकार में बदलाव नहीं होते हैं। हमारी सरकार में जो बजट पेश होता है और जो एक्जुअल फिगर्स होती हैं, हम कभी उनमें हल्के नहीं पड़ते हैं। मैं यही चीजें देख रहा था। वर्ष 2008-09 में जब सरकार बजट लाई थी, तब सरकार ने कहा था कि बजट डेफिसिट 2.5 प्रतिशत होगा और अन्त में वह बढ़कर 6 प्रतिशत हो गया। आप देखिए, यह दोगुने से भी अधिक हो गया। जब एक वर्ष में वित्तीय घाटा 6 प्रतिशत होगा, तब आप आंकड़ा लगाइए कि महंगाई की क्या हालत होगी।

आप आकलन लगाइए कि देश की अर्थव्यवस्था कितनी कमजोर होगी और ऐसे ही चलते-चलते वर्ष 2008-09 में छः प्रतिशत वित्तीय घाटा, वर्ष 2009-10 में बढ़ कर साढ़े छः प्रतिशत हो गया। यानी चुनाव में जीतने के बाद जो पुराने बिल्लस थे, वे ही भरते रह गए, जो छुपाए गए थे, दिखाए नहीं गए थे। जो वर्ष 2009-10 में भरना पड़ा तो वित्तीय घाटा साढ़े छः प्रतिशत हो गया और फिर वर्ष 2014 में हमारी सरकार आई तब हमें विरासत में 4.4 प्रतिशत वित्तीय घाटा मिला। मोदी जी की सरकार, अरुण जेटली जी चार वर्षों में लगातार इसमें कमी करते रहे। इस वर्ष वित्तीय घाटा 3.3

प्रतिशत पर ले आए। कुछ लोगों ने जानकारी देते हुए बताया है कि पिछले साल यह साढ़े तीन प्रतिशत था, जबकि यह 3.3 प्रतिशत अनुमानित था। मैं समझता हूँ कि जितने लोग बजट को पढ़ते हैं और अर्थव्यवस्था को समझते हैं, उन सभी को पता है कि पिछले वर्ष जीएसटी लागू होने के बाद, जीएसटी का ग्यारह महीने का टैक्स मिला, बारह महीने का टैक्स नहीं मिला। मार्च का टैक्स अप्रैल, 2018 में आया। इस 50 हजार करोड़ रुपये के नहीं आने के बावजूद, जो जीएसटी मार्च, 2018 में आना चाहिए था, वह एक महीना पोस्टपोनड होने के बावजूद, हम वित्तीय घाटे को 3.5 प्रतिशत पर कंट्रोल कर पाए। प्राइमरी डेफिसिट दिखाती है कि डे टू डे वर्किंग में कितनी ज्यादा कमी है। सरकार के खर्चे कितने ज्यादा हैं। जब विदेश की अर्थव्यवस्था को पूरे विश्व के परिप्रेक्ष्य में देखा जाता है तो प्राइमरी डेफिसिट और रेवेन्यू डेफिसिट को विशेष रूप से देखा जाता है। प्राइमरी डेफिसिट वर्ष 2008-09 में 2.6 प्रतिशत था, वह वर्ष 2009-10 में बढ़ कर 3.2 प्रतिशत हो गया। हम ने वर्ष 2018-19 में उसको घटा कर मात्र 0.3 प्रतिशत किया है। वर्ष 2008-09 में रेवेन्यू डेफिसिट साढ़े चार प्रतिशत था, वर्ष 2009-10 में बढ़ कर 5.2 प्रतिशत हो गया। हमारी सरकार इस वर्ष 2018-19 में उसे घटा कर 2.2 प्रतिशत पर ले आई है। कहने का तात्पर्य यह है कि ईमानदार सरकार ईमानदारी से बजट पेश करती है और ईमानदारी से साल भर में बजट का खर्चा करती है और ऐसे करती है कि पैसा सीधे जनता को मिले, लाभार्थियों को मिले। भ्रष्टाचार के बारे में कई विषय उठाए जाते हैं। कुछ माननीय सांसदों ने आज भी कुछ विषय उठाए।

माननीय अध्यक्ष महोदया, पूर्व के एक प्रधान मंत्री, भारत के एक प्रमुख राजनैतिक पार्टी में जो विरासत आज तक चली आ रही है, ने कहा था कि जब दिल्ली से 100 रुपये निकलते हैं तो जनता के खाते में 15 रुपये जनता को मिलते हैं। देश की यह स्थिति थी। हमने डायरेक्ट बेनिफिट ट्रांसफर चार सौ से अधिक स्कीम्स में लागू किया और उसके तहत गत तीन-चार वर्षों में चार लाख करोड़ रुपये लाभार्थियों के खाते में सीधे डाले। अगर उस समय के मापदंड से देखें, उस समय की जो व्यवस्था थी,

उसके हिसाब से लाभार्थियों को चार लाख करोड़ देने के लिए दिल्ली से 28 लाख करोड़ रुपये निकालने पड़ते। 28 लाख करोड़ रुपये से चार लाख करोड़ रुपये का जो फासला है, जो उस जमाने के भ्रष्टाचार का था, हम ने उसको नापा, उसको खत्म किया...(व्यवधान) आप चाहते हो कि आज आप के नेता के पिताश्री का नाम मुझसे कहलवाना चाहते हो कि उन्होंने यह वाक्य कहा था और किसी ने यह वाक्य नहीं कहा था। ...(व्यवधान) आप जरा संभालिए, कहीं आपके नेता को पता चलेगा तो आपको तकलीफ हो जाएगी। ...(व्यवधान) उन्होंने ऐसे काम नहीं किए थे।...(व्यवधान)

HON. SPEAKER: Nothing will go on record except Minister's statement.

...(Interruptions)... *

श्री पीयूष गोयल :अध्यक्ष महोदया, आज हम सप्लीमेंट्री डिमांड फॉर ग्रांट्स के लिए यहां पर चर्चा कर रहे हैं। उसमें सबसे अधिक किसानों के लिए, कृषि क्षेत्र के लिए प्रावधान किया जा रहा है, यह लगभग 1800 करोड़ रुपये है। किसानों के मैकेनाइजेशन, आधुनिकीकरण और इन सी टू जो क्रॉप रेसिड्यू रह जाते हैं, उसके लिए करीब 600 करोड़ रुपये का प्रावधान किया जा रहा है।

1200 करोड़ रुपये से अधिक मार्केट इंटरवेशन स्कीम्स के लिए दिए जा रहे हैं। सभी को यह जानकर खुशी होगी कि हाल ही में सरकार ने नेफेड की गारंटी, जिस पर वह पैसे लेकर किसानों के उत्पादन को एमएसपी पर उठा सके, को बढ़ाकर 29 हजार करोड़ रुपये कर दिया गया है। आज नेफेड के पास 29 हजार करोड़ रुपये उपलब्ध हैं। इसी प्रकार से, हम चाहते हैं कि टेक्सटाइल के क्षेत्र को और प्रोत्साहन मिले। टेक्सटाइल का एक्सपोर्ट बढ़ाने के लिए जो स्टेट लेवल की ड्यूटीज होती हैं, वह एक्सपोर्ट्स को रीडम्बर्स करने के लिए 1500 करोड़ रुपये का प्रावधान इस सप्लीमेंट्री ग्रांट में किया गया है।

* Not recorded.

आप सभी को जानकारी होगी कि हमने ग्रामीण डाक सेवकों की तनख्वाह बढ़ायी थी। उनको जो रिवाइज्ड कंटिन्युटी एलाउंस मिलना चाहिए, उसके लिए भी छह सौ करोड़ रुपये सुनिश्चित किए गए हैं।

इस प्रकार से, इस सप्लीमेंट्री डिमांड में, वास्तव में जो निम्न-मध्यम वर्ग के लोग या किसान हैं, के लिए चिन्ता करते हुए धनराशि की डिमांड लेकर हम इस सदन में आए हैं।

जब किसानों की चर्चा होती है, तो कुछ माननीय सदस्यों ने चर्चा उठायी कि जो एम.एस. स्वामीनाथन जी का नेशनल कमीशन ऑन फार्मर्स था, उसकी रिपोर्ट को हमने लागू नहीं किया। मैं तो यह सुनकर हैरान हो गया। फिर मुझे ध्यान में आया कि कल ही, सोमवार, 6 अगस्त को श्री एम.एस. स्वामीनाथन जी का टाइम्स ऑफ इंडिया में एक लेख प्रकाशित हुआ था। मैंने उसे पढ़ा था। मैंने उसकी प्रतिलिपि मंगाई।

वैसे भी माननीय राजनाथ सिंह जी जो आज के गृह मंत्री हैं, जब वे अटल जी की सरकार में कृषि मंत्री थे, तब उन्होंने वर्ष 2004 में स्वामीनाथन कमीशन बनाया था। वर्ष 2006 में इसकी रिपोर्ट सरकार को पेशी की गई। उसमें स्वामीनाथन जी ने कहा कि:

“This Commission’s Report in 2006 gave several suggestions but although the NCF Report was submitted in 2006, very little action was taken until the present Government headed by Prime Minister Narendra Modi took office.”

वे कहते हैं कि वर्ष 2006 से 2014 तक कुछ नहीं हुआ। लेकिन जब श्री मोदी जी की सरकार आयी, तब इस रिपोर्ट पर काम शुरू हुआ। यह एम.एस. स्वामीनाथन जी ने स्वयं लिखा है। ... (व्यवधान) असलियत सुनकर बहुत तकलीफ हो रही है। ... (व्यवधान)

“Fortunately, over the four years, several significant decisions have been taken to improve the status and income of farmers.”

वे स्वयं कह रहे हैं कि चार वर्षों में इतने निर्णय लिये गये, जिससे किसानों के जीवन में सुधार हो सके और उनकी आमदनी बढ़ सके। इसी में आगे उन्होंने प्रधानमंत्री कृषि सिंचाई योजना, राष्ट्रीय गोकुल मिशन और अलग-अलग योजनाओं का जिक्र किया है, जो इस सरकार ने किसानों के लिए लागू किया है, जिससे किसानों के जीवन में सुधार हो रहे हैं, उनकी आमदनी बढ़ती जा रही है और वर्ष 2022 तक हम उनकी आमदनी को दो गुना करेंगे।

19 00 hrs

महोदया, एक और बहुत महत्वपूर्ण बात माननीय स्वामीनाथन जी ने लिखी है।...(व्यवधान)

माननीय अध्यक्ष :पीयूष जी, एक मिनट। सात बजे हैं, मुझे लगता है कि आइटम नंबर 37 पास करने तक हम सदन का समय बढ़ा देते हैं।

...(व्यवधान)

कुछ माननीय सदस्य :जी हां।

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) :पेपर से पढ़ने से ज्यादा उत्तर दें, तो अच्छा है।...(व्यवधान)

श्री पीयूष गोयल :महोदया, मुझे लगता है कि यह जो भ्रांति फैलाई जा रही है, जो गलत प्रचार किया जा रहा है, इसको स्वामीनाथन जी ने स्वयं यह कह कर खारिज कर दिया:-

“Also notable is the determination of MSP on the basis of NCF recommendations and assured procurement at MSP of more crops.”

हमने क्रॉप्स की संख्या भी बढ़ाई है।

“Integration of protein rich pulses and nutri-rich millets into welfare programmes including PDS, Mid-day Meals and ICDS is important too.”

वंस एण्ड फॉर ऑल, स्वामीनाथन जी ने यह कह दिया कि उनकी रिक्मनडेशंस के हिसाब से यह मोदी सरकार, एम.एस.पी. डेढ़ गुना लागत पर दे रही है। ...*(व्यवधान)* यह स्वामीनाथन जी ने खुद स्वीकार किया है। ...*(व्यवधान)* मैं एक पैराग्राफ और पढ़ना चाहूंगा।

“The recent announcement of a remunerative price based essentially on the recommendation of NCF is a very important step to ensure the economic viability of farming. To underline, government has ensured in its notification that from kharif 2018 onwards MSP of the notified crops would be minimum of 150 per cent of the cost of production.”

फिर वे लिखते हैं कि कुछ चीजों में तो यह 150 के बजाए 200 प्रतिशत तक है। इसके बाद वे कहते हैं कि :-

“As for farmers’ agitations still continuing, a major demand is the waving of loans and the implementation of the NCF recommendations.... *(Interruptions)*. Both these problems are now receiving attention... *(Interruptions)*”

माननीय अध्यक्ष :आप बैठिए। Let him complete.

... *(Interruptions)*

माननीय अध्यक्ष :अच्छा ठीक है। पीयूष जी, आप थोड़े में बोलिए। अच्छा ये थोड़े में बोलेंगे, आप लोग बैठिए।

...*(व्यवधान)*

SOME HON. MEMBER: They are misleading ... *(Interruptions)*

श्री पीयूष गोयल :महोदया, मैं समझता हूं कि खड़गे जी को अपने माननीय सांसदों से भी बोलना चाहिए था, जो बेबुनियाद पढ़ रहे थे। ...*(व्यवधान)* जो उन्होंने अभी तक टेबल नहीं किया है।

...(व्यवधान) खड़गे जी, उसके लिए भी कहा जाए कि वे उसे टेबल करें, जिसे वह पढ़ रहे थे।

...(व्यवधान)

अध्यक्ष महोदया, मैं इस सदन को जरूर बताना चाहूंगा कि किसानों के लिए इस सरकार ने कैसे बजट का आबंटन बढ़ाया। ...(व्यवधान) एग्रीकल्चर कोऑपरेशन और फार्मर्स के लिए वर्ष 2013-14 में लगभग 19 हजार करोड़ रुपये दिए गए थे। ...(व्यवधान) इस साल हमने उसे 46,700 करोड़ रुपये, ढाई गुना किया। ...(व्यवधान) इसी प्रकार वर्ष 2013-14 में फूड एण्ड पब्लिक डिस्ट्रिब्यूशन में 92 हजार करोड़ रुपये थे। हमने उसे बढ़ाकर 1,74,000 करोड़ रुपये, दोगुना किया, ताकि गरीबों को खाद्य मिले। ...(व्यवधान) हेल्थ एण्ड फैमिली वेलफेयर, स्वास्थ्य सेवाएं सुधारने के लिए वर्ष 2013-14 में 27 हजार करोड़ रुपये का आबंटन हुआ था। ...(व्यवधान) हमने उसे दोगुना कर के 52 हजार करोड़ रुपये किया। ...(व्यवधान) उच्च शिक्षा - हायर एजुकेशन के लिए वर्ष 2013-14 में 24 हजार करोड़ रुपये थे, हमने उसे बढ़ाकर 35 हजार करोड़ रुपये किया। ...(व्यवधान)

माननीय अध्यक्ष :आपको उनकी बात सुननी पड़ेगी।

...(व्यवधान)

श्री पीयूष गोयल :महोदया, स्किल डेवलपमेंट की तो इनको कल्पना ही नहीं थी।...(व्यवधान) हमने स्किल डेवलपमेंट का नया मंत्रालय खोलकर 3,400 करोड़ रुपये कौशल विकास में दिए। ...(व्यवधान) इंडस्ट्रियल पॉलिसी और प्रमोशन में ये सिर्फ 1,300 करोड़ रुपये खर्चते थे, हमने उसमें 6,000 करोड़ रुपये दिए, ताकि देश में उद्योग बढ़े।...(व्यवधान) पंजाब के माननीय सांसद ने माइक्रो, स्मॉल और मीडियम इंटरप्राइजेज़ की बात रखी थी।...(व्यवधान)

एम.एस.एम.ई.ज. में वर्ष 2013-14 में मात्र 2 हजार 600 करोड़ रुपये का आवंटन हुआ था। हमने उसको ढाई गुना करके 6.5 हजार करोड़ रुपये किया है। बिजली के क्षेत्र में पिछले 65 वर्षों में सबको पता है कि बिजली की कितनी बुरी हालत पिछली सरकार से हमें मिली है। बिजली के लिए

पिछली सरकार ने वर्ष 2013-14 में 4 हजार 900 करोड़ रुपये आवंटित किये थे। प्रधानमंत्री मोदी जी की सरकार ने उसको तीन गुना करके 15 हजार करोड़ रुपये किये हैं। ... (व्यवधान) मनोज जी, आप बैठे हैं। आपके पोस्ट डिपार्टमेंट के लिए वर्ष 2013-14 में 5 हजार 700 करोड़ रुपये थे। हमने उसको दो गुना करके 11500 करोड़ रुपये किये हैं। टेली कम्युनिकेशन माननीय सिन्हा साहब के पास है। टेली कम्युनिकेशन आज देश में घर-घर तक पहुंचा है, क्योंकि टेलीकॉम मिनिस्ट्री ने गांव-गांव तक ऑप्टिक फाइबर केबल पहुंचाया है, हर पंचायत तक पहुंचाया है और पूरे देश को जोड़ा है। उसके पहले 8 हजार 600 करोड़ रुपये दिये जाते थे, लेकिन मोदी सरकार ने तीन गुना करके 28 हजार करोड़ रुपये किये हैं। माननीय हरदीप पुरी जी बैठे हैं, जो कोशिश कर रहे हैं कि देश में हर व्यक्ति के पास वर्ष 2022 तक अपने सिर पर अपनी खुद की छत हो, एक घर हो। डिपार्टमेंट ऑफ हाउसिंग एण्ड अर्बन अफेयर्स को पिछली सरकार ने वर्ष 2013-14 में 10 हजार 400 करोड़ रुपये दिये थे। मोदी जी ने कहा कि ऐसा नहीं चलेगा, मुझे देश के हर व्यक्ति के सिर पर उसका खुद के घर की छत चाहिए। इसलिए इस राशि को चार गुना कर 41 हजार 700 करोड़ रुपये कर दिया है। ग्रामीण क्षेत्र में रूरल डेवलपमेंट के लिए वर्ष 2013-14 में 58 हजार करोड़ रुपये दिये गये थे। मोदी जी की सरकार ने उसको दो गुना कर के 1 लाख 12 हजार करोड़ रुपये कर दिया है। पेयजल की इस देश में वर्षों से, दशकों से समस्या चल रही है। पिछली सरकार चिन्ता नहीं करती थी। पेयजल और शौचालय की व्यवस्था बढ़ाने के लिए वर्ष 2013-14 में 11 हजार करोड़ रुपये दिये गये थे। मोदी जी ने इसको दो गुना करके 22 हजार करोड़ रुपये दिये हैं। रेलवेज, जिस विभाग को मैं देखता हूँ। उसके माननीय लीडर कांग्रेस के खुद रेल मंत्री रह चुके हैं। वर्ष 2013-14 में 27 हजार करोड़ रुपये रेलवे को मिले थे, लेकिन मोदी जी ने इसको दो गुना कर दिया है और 55 हजार करोड़ रुपये इस वर्ष रेलवे को दिये गये हैं। ... (व्यवधान) रोड़ ट्रांसपोर्ट में वर्ष 2013-14 में 28 हजार करोड़ दिये थे, हमने इसको ढाई गुना किया है। गडकरी जी ने देश भर में सड़क का जाल फैला दिया है, जिसके लिए 51 हजार करोड़ रुपये दिये हैं। मैं दिखाना चाह रहा था कि

कितनी विफल सरकार इन्होंने चलाई थी और यह कितनी सक्षम सरकार मोदी जी ने पांच साल देश में चलाई है। वैसे तो मैं और गिना सकता हूँ, पर मोटी बात यह है कि मैंने सभी की बातें सुनी, मैंने विपक्ष के कई मित्रों की बातें सुनी, लेकिन असली बात तो यह है कि सौ सुनार की और एक लोहार की। मोदी जी वह एक लोहार हैं, जो गांव की चिन्ता करते हैं, गरीब की चिन्ता करते हैं, किसान की चिन्ता करते हैं तथा महिलाओं की चिन्ता करते हैं। इसलिए आज देश में सबसे लोकप्रिय नेता बनकर इस देश का नेतृत्व कर रहे हैं। एक ईमानदार नेतृत्व, एक सक्षम नेतृत्व, जिसने भारत की अर्थव्यवस्था को विश्व की सबसे तेज गति से बढ़ने वाली अर्थव्यवस्था बनाया है।

एक ऐसी अर्थव्यवस्था जहां महंगाई भी कम है, वित्तीय घाटा भी कम है और तेज गति से देश विकास कर रहा है। तेज गति से विकास गांव तक पहुंच रहा है, तेज गति से विकास गरीब के जीवन में आ रहा है। देश की इस सरकार को जनता ने सराहा है और इसको बार-बार सपोर्ट किया है। हाल ही में मेरे प्रदेश महाराष्ट्र में दो कॉर्पोरेशन्स के चुनाव हुए थे। दोनों कांग्रेस के गढ़ थे और दोनों में आप जीता करते थे। दोनों कॉर्पोरेशन्स में पूर्ण बहुमत से भारतीय जनता पार्टी की विजय हुई है। मैं समझता हूँ कि देश प्रधान मंत्री मोदी जी के काम से खुश है। देश मोदी जी के नेतृत्व में सुरक्षित है। सप्लीमेंटरी डिमांड्स को आप सभी का आशीर्वाद मिलेगा, ऐसी अपेक्षा के साथ मैं अपनी बात को विराम देता हूँ।
धन्यवाद।

श्री मल्लिकार्जुन खड़गे :अध्यक्ष महोदया, मुझे यह पूछना है कि सदन में सभी सदस्यों ने राफेल डील का एक मुद्दा उठाया था। इसके बारे में इन्होंने खुलासा नहीं किया है। किस तरह से खरीदी की गयी? उसके लिए क्या-क्या एग्रीमेंट किए गए, उसके बारे में कुछ डिसक्लोज नहीं किया। Whatever allegations we have made, he has accepted those allegations. He has not said anything about those allegations.... (*Interruptions*)

माननीय अध्यक्ष :इस मुद्दे का सप्लीमेंटरी डिमांड से संबंध नहीं है।

...(व्यवधान)

SHRI MALLIKARJUN KHARGE: When he has accepted the allegations, he should resign..... (*Interruptions*)

माननीय अध्यक्ष :इस बारे में आज कोई बात ही नहीं हुई है। आज केवल सप्लीमेंटरी डिमांड्स पर बात हुई है।

...(व्यवधान)

SHRI MALLIKARJUN KHARGE: Otherwise, he should justify the things. Madam, we are demanding a Joint Parliamentary Committee. He is not ready to give the reply. Therefore, in protest, we are walking out..... (*Interruptions*)

19 12 hrs

At this stage, Shri Mallikarjun Kharge and some other hon. Members left the House.

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार):अध्यक्ष महोदया, खड़गे जी, कांग्रेस और यूपीए के हमारे साथी केवल सदन से ही वॉकआउट नहीं करेंगे, वर्ष 2019 के चुनाव के मैदान से भी वॉकआउट करने वाले हैं।...(व्यवधान) उनको आज ही हार दिखायी पड़ रही है, इसलिए हताश हैं, निराश हैं।...(व्यवधान) इसलिए वे बेबुनियाद और मिथ्या आरोप राफेल के बारे में लगा रहे

हैं...(व्यवधान) मेरा आपसे निवेदन है कि राफेल के बारे में इन्होंने जो भी कहा है, उसको पूरा एक्सपंज करें...(व्यवधान)

19 13 hrs

At this stage, Dr. P.K. Biju and some other hon. Members left the House.

HON. SPEAKER: I shall now put the Supplementary Demands for Grants – First Batch for 2018-19 to vote of the House.

The question is:

“That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2019, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 7, 9,11, to 13, 15 to 19, 23 to 29, 31, 32, 34 to 36, 41, 42, 44, 46 to 49, 52, 56 to 59, 64, 65, 68, 70, 72 to 74, 76, 77, 80 to 82, 84, 85, 87, 89 and 91 to 99.”

The motion was adopted.

HON. SPEAKER: I shall now put the Demands for Excess Grants relating to Civil Ministry and Ministry of Railways for the year 2015-2016 to the vote of the House.

The question is:

“That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to make good the excess on the respective grants during the year ended on the 31st day of March, 2016, in respect of the heads of Demands entered in the second column thereof against Demand No.15 relating to Civil Ministry and Demand No.2 relating to Ministry of Railways.”

The motion was adopted.

19 15 hrs.

GOVERNMENT BILLS -- Introduced ... Contd.

(v) Appropriation (No. 4) Bill, 2018*

HON. SPEAKER: The House will now take up Item No. 33. Hon. Minister.

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): Madam Speaker, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2018-2019.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2018-2019.”

The motion was adopted.

SHRI PIYUSH GOYAL: Madam, I introduce** the Bill.

HON. SPEAKER: The House will now take up Item No. 34. Hon. Minister.

SHRI PIYUSH GOYAL: Madam Speaker, I beg to move:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2018-2019, be taken into consideration.”

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 07.08.2018.

** Introduced with the recommendation of the President

HON. SPEAKER: The question is:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2018-2019, be taken into consideration.”

The motion was adopted.

HON. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI PIYUSH GOYAL:Madam Speaker, I beg to move:

"That the Bill be passed."

HON. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

19 18 hrs**(vi) Appropriation (No. 5) Bill, 2018***

HON. SPEAKER: The House will now take up Item No. 35.

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL) : Madam Speaker, I beg to move for leave to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2016, in excess of the amounts granted for those services and for that year.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2016, in excess of the amounts granted for those services and for that year.”

The motion was adopted.

SHRI PIYUSH GOYAL: Madam Speaker, I introduce** the Bill.

HON. SPEAKER: The House will now take up Item No. 36.

SHRI PIYUSH GOYAL: Madam Speaker, I beg to move:

“That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 07.08.2018.

** Introduced with the recommendation of the President

spent on certain services during the financial year ended on the 31st day of March, 2016, in excess of the amounts granted for those services and for that year, be taken into consideration.”

HON. SPEAKER: The question is:

“That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2016, in excess of the amounts granted for those services and for that year, be taken into consideration.”

The motion was adopted.

HON. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI PIYUSH GOYAL:Madam Speaker, I beg to move:

"That the Bill be passed."

HON. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

19 20 hrs.

REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY

(AMENDMENT) BILL, 2017*

Amendments made by Rajya Sabha

HON. SPEAKER: Now, we take up Item No.37

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN

AFFAIRS (SHRI HARDEEP SINGH PURI): I beg to move:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952 be taken into consideration:-”

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-eighth", the word "Sixty-ninth" be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure "2017", the figure "2018" be *substituted*

CLAUSE 2

3. That at page 2, line 9, *for* the figure "2017", the figure "2018" be *substituted*
4. That at page 2, line 15, *for* the figure "2017", the figure "2018" be *substituted*.

* The Bill was passed by Lok Sabha on the 20th December, 2017 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 18th July, 2018 and returned it to Lok Sabha on 19th July, 2018.

Madam, the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 2017 was passed by Lok Sabha on 20th December, 2017 during the Winter Session. The Rajya Sabha passed the Bill with consequential amendments on 18th July, 2018 during the current Session. After the passages of the Bill in Lok Sabha in December, 2017, and the due Bill is taken up in Rajya Sabha in July, 2018, there is a change in the year of the Republic and the year of the amendment. Hence, the present amendments have been brought for giving effect to the consequential amendments.

With your permission, I move, Madam, the following amendments made by Rajya Sabha in the Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952, as passed by Rajya Sabha, be taken into consideration.

HON. SPEAKER: I think, discussion is not necessary as only figures have to be changed.

The question is:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952 be taken into consideration:-”

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-eighth", the word "Sixty-ninth" be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure "2017", the figure "2018" be *substituted*

.CLAUSE 2

3. That at page 2, line 9, *for* the figure "2017", the figure "2018" be *substituted*

4. That at page 2, line 15, *for* the figure "2017", the figure "2018" be *substituted*.

The motion was adopted.

HON. SPEAKER: Now, I shall now put the amendment nos.1 to 4 made by Rajya Sabha together to the vote of the House.

The question is:

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-eighth", the word "Sixty-ninth" be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure "2017", the figure "2018" be *substituted*

CLAUSE 2

3. That at page 2, line 9, *for* the figure "2017", the figure "2018" be *substituted*

4. That at page 2, line 15, *for* the figure "2017", the figure "2018" be *substituted*.

The motion was adopted.

HON. SPEAKER: The Minister may now move that the amendments made by Rajya Sabha in the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 2017, as passed by Lok Sabha, be agreed to.

SHRI HARDEEP SINGH PURI: Madam, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

HON. SPEAKER: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

HON. SPEAKER: The House stands adjourned to meet again on Wednesday, the 8th August, 2018 at 11.00 a.m.

19 23 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 8, 2018/Shravana 17, 1940 (Saka).
